

LOK SABHA DEBATES

(English Version)

Fifteenth Session
(Tenth Lok Sabha)



(Vol.XLVI contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 50.00

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Corrigenda to Lok Sabha Debates
(English Version)

...

Wednesday, December 13, 1995/Agrahayana 22, 1917(Saka)

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<u>Col/Line</u>	<u>For</u>	<u>Read</u>
65/13	THE MINISTER IN THE MINISTRY OF AGRICULTURE	THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE
67/18	4000/-	₹ 4000/-
107-108/last	33726 (col. 1)	337260
115-116/last	76513 (col.5)	765613
139-140/9	13645 (col.4)	136345
148/22	40000.0 (col.4)	4000.0
183/11	(15+5T) (col.5)	(15V+5T) (col.5)
199-200/20 (from below)	1.12.96 (col.5)	1.12.95
205-206/23	383 (col.4)	382
231-232/14	4526 (col.7)	5426
231-232/19	12458 (col.6)	12485
255/16	SHRI RAM NIHORI RAI	SHRI RAM NIHOR RAI
313/13		
319/8	65287 (col.2)	65387

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LOK SABHA DEBATES

LOK SABHA

*Wednesday, December 13, 1995/
Agrahayana 22, 1917 (Saka)*

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the chair]

[English]

SHRI BASUDEB ACHARIA (BANKURA) : Sir, what about a Joint Parliamentary Committee to inquire into the telecommunication scam? *(Interruptions) . . .*

MR. SPEAKER : The House stands adjourned to meet at 2 p.m.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Delicensing/Decontrol of Sugar Industry

*221. SHRI MOHAN SINGH (DEORIA) : Will the Minister of FOOD be pleased to state :

(a) whether the Ministry of Food have taken any explicit stand on delicensing and decontrol of the Sugar Industry;

(b) if so, whether the Ministry have examined the pros and cons of the issue;

(c) whether any final decision has been taken in this regard;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by which the decision is likely to be taken?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (f). The question of delicensing and decontrol of Sugar Industry is under active consideration of the Government. Before a decision is arrived at, all the pros and cons projected by the concerned Ministries will naturally be taken into consideration. It is not possible to specify a date by which the decision would be taken.

[English]

Modernisation of Sanskrit Pathshalas

*222. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any scheme for giving financial assistance to the State Governments for modernisation of the Sanskrit Pathshalas;

(b) if so, when the scheme was introduced;

(c) the terms and conditions for grant of financial assistance; and

(d) the amount of financial assistance given to the States so far, year-wise and State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) The scheme was introduced in 1962.

(c) State Governments/Union Territories send their proposals to the Department of Education. These are considered in Grants-in-aid Committee. Proposals that are approved receive 100% financial assistance.

(d) A Statement for the period 1987-88 to 1995-96 is enclosed.

STATEMENT

	Years									(Rs. in lakhs)
	1987-88	1988-89	1989-90	1990-91	1991-92	1992-93	1993-94	1994-95	1995-96	
1. Gujarat	0.20	—	—	—	—	—	—	—	—	—
2. Himachal Pradesh	—	—	—	—	—	—	—	—	—	3.60
3. Kerala	—	—	—	—	—	—	—	—	—	3.60
4. Orissa	—	—	1.64	—	—	—	—	—	—	—
5. Uttar Pradesh	0.24	—	0.39	—	—	—	—	1.27	3.47	
	0.44	—	2.03	—	—	—	—	1.27	10.67	

Edible Oils

* 223. SHRI D. VENKATESWARA RAO :

SHRI HARISINH CHAVDA :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether self-sufficiency in Edible Oils has not yet been attained;

(b) if so, the reasons therefor;

(c) the gap between the demand and supply of edible oils at present;

(d) the quantity likely to be imported during the current year and for next financial year;

(e) whether any long-term or short-term plan has been formulated to achieve self-sufficiency in the edible oils;

(f) if so, the details thereof?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) and (b). Yes, Sir. There are several reasons for the lower production and productivity of oilseeds in our country. Only about 20% of the oilseed crops are being irrigated. Hence, the extent and spread of rainfall has a critical role in the productivity of oilseeds. There has been a limited expansion in the area under oilseed crops due to the available substitution of crops like coarse grains and foodgrains. Lack of hybrid/HYV seeds is also an important factor as the required quality seeds are available to meet only 10% of the total requirements. Oilseeds are also susceptible to pests and other diseases. The production of oilseeds is yet to receive the desired priority in the extension set up in the country. In spite of these limitations, the production of oilseeds has increased from 169.2 lakh MTs in 1989-90 to nearly 220 lakh MTs in 1994-95. The estimates of production of oilseeds for 1995-96 is around 225 lakh MTs.

(c) The estimated gap between the demand for and supply of edible oils in the country during the year 1995-96 is likely to be 7 to 8 lakh MTs.

(d) The entire quantity of import of 1.5 lakh MTs for the Public Distribution System by the State Trading Corporation has already been completed and no decision has yet been taken regarding the quantity of imports for the next financial year.

Another six lakh tonnes are reported to have been imported by the National Dairy Development Board and private agencies.

(e) and (f). Some of the measures taken by the Government to achieve self-sufficiency in edible oils are :

(i) Setting up of necessary processing and infrastructural facilities to keep pace with the production programme of oilseeds;

(ii) Assistance in the form of subsidies are being provided to Oil Palm Growers' on seeds, inputs and for drip irrigation. Oil Palm Growers' are also being trained under the scheme at the established plantations in Andhra Pradesh and Karnataka, and also at Central Plantation Crops Research Institute (ICAR), Palode in Kerala.

Infrastructure for development of Oil Palm has been created which includes establishment of seed garden, nursery, frontline demonstration, demonstration processing unit, leaf analysis laboratory and a comprehensive training programme etc. By the end of 1994-95 about 16,100 hectares have been brought under Oil Palm. A target of 23,700 hectares has been set for the current year (1995-96).

(iii) Better incentive to the farmers through fixation of minimum support prices of major oilseeds;

(iv) Centrally Sponsored Scheme namely Oilseeds Production Programme (OPP) provides essential assistance to the States for production and distribution of quality seeds, plant protection measures including supply of plant protection chemicals equipments and organising demonstration of advanced technology, with particular reference to mustard, groundnut, soyabean and sunflower.

(v) A Technology Mission on Oilseeds was established in May, 1986 for harnessing the best of production, processing and management technology;

(vi) Increasing the areas under non-traditional oilseeds crops like soyabean and sunflower, exploitation of oilseeds of tree and forest origin, rice bran etc.

(vii) Concessional rate of custom duty on certain equipments considered necessary for modernisation and cost reduction of edible oils and fats;

(viii) Fiscal incentives designed primarily to augment production of oil from non-conventional sources.

[Translation]

Revamped Rural Functional Literacy Programme

* 224. SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI PANKAJ CHOWDHARY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of persons likely to be made literate till 1995 and 1996 under the Revamped Rural Functional Literacy Programme; and

(b) the details of rural areas likely to be covered under the Programme, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) In all 56 projects, each of one year's duration, are under implementation under the revamped RFLP scheme from 1994-95 in the States of Sikkim, J & K, Assam, Arunachal Pradesh, Manipur, Meghalaya, Nagaland, Mizoram to cover about 4.10 lakhs non-literates in the age group 15-35 years. Under each project 100 centres are allowed and each centre can enrol 25-30 non-literates. Since the projects were sanctioned late in 1994-95 and commenced subsequently, these are under various stages of implementation. The number of persons actually made literate can be assessed only on completion of the project span.

(b) RFLP is extended only to such areas and terrains where the campaign approach would be difficult to implement. At present the scheme is restricted to the States of Sikkim, J & K, North Eastern States, and border districts of Rajasthan and Dadra Nagar Haveli. It is only in these States/UTs that RFLP can be implemented, and only in such areas where these States decide that such proposals can be considered. As such, there is no definite plan to cover any particular areas.

(English)

Expenditure on Agricultural Research

*225. SHRI RAJENDRA AGNIHOTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) the percentage of total outlay as well as Gross Domestic Product spent on the agricultural research during each of the Five Year Plans;

(b) the main thrust of agricultural research during the Seventh and Eighth Five Year Plans; and

(c) the main achievements of research in the Agricultural Sector during the Seventh and Eighth Plans?

MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) Department of Agricultural Research and Education came in plan ambit only since Fourth Plan. The percentage of total outlay and percentage of GDP spent on agricultural research by G.O.I. from Fourth Plan onwards is given in the enclosed Statement-I.

(b) Information is given in the enclosed Statement-II.

(c) Information is given in the enclosed Statements-III and IV.

STATEMENT-I

Investment in Agricultural Research as percent of Total Outlay as well as Gross Domestic Product during Plan Periods

Plan	DARE/ICAR's outlay as % of total Plan outlay (Public Sector)	DARE/ICAR's outlay as % of GDP at current prices
1	2	3
IV Plan (1969-74)	0.535	0.035

1	2	3
V Plan (1974-78)	0.391	0.046
VI Plan (1980-85)	0.349	0.037
VII Plan (1985-90)	0.236	0.026
VIII Plan (1992-97)	0.299	0.034

STATEMENT-II

Main Thrust Areas of Research in Agricultural Sector in VII Plan

- Conservation and exploitation of germplasm resources of plants, animals, fisheries to broaden genetic base for improvement. Enhancing production through evolving new varieties/strains of crops and animals, incorporating multiple resistance against pests and diseases, saline and alkaline soil, drought, floods etc.

- Improving nutrient management system through biological nitrogen fixation, input-use efficiency and weed control. Complete inventory of natural resources using remote sensing and other advanced techniques.

- Improving dry farming technology, with emphasis on developing suitable crop weather relationship including tree and livestock as an essential component under different agro-climatic situations and on-farm water conservation and management.

- Energy management in agriculture; Post harvest technology with emphasis on-farm storage, processing and marketing of agricultural produce.

- Improving information and communication systems; Fostering excellence in research and educational programmes; Human resources development with special emphasis on weaker sections.

Main Thrust Areas of Research in Agricultural Sector in the VIII Plan

- Improve production potential of crops by developing varieties with multi-resistance and high productivity under low, medium, and high input conditions through the use of biotechnology and conventional technologies.

- Achieve self sufficiency in oilseed production.

- Increase productivity of horticultural crops and exploit export potential.

- Develop integrated farming system for sustainable agriculture.

- Increase biomass production for fuel, fodder and small timber.

- Energy management in Agriculture and exploitation of non-conventional energy sources.

- Use of embryo transfer technology for quick genetic improvement of livestock and genetic engineering to fight animal diseases.

- Improving fish production in brackish water, cold water and fresh water aquaculture systems.

STATEMENT-III

Main Achievement of Research in Agricultural Sector in the VII Plan

The Council implemented 170 plan schemes in the VII plan. Of these 149 were carried over from VI Plan while 21 were the new starts. The major achievements in VII Plan by sectors are given below :

I. Crop Science

- Germplasm collection, conservation and exchange.

- Setting up of National Gene Bank.

- Development of superfast early maturing, drought tolerant varieties of rice, disease resistant varieties of wheat, hybrids and components of maize, early maturing pearl millet, promising varieties of small millets, early maturing and disease resistant mungbean, chickpea, pigeonpea etc. As a result of research, a number of high yielding varieties/hybrids in various crops including 120 in cereals, 64 in oilseeds, 48 in pulses, 28 in commercial crops were released and identified.

- Multiple disease resistant fodder sorghum, Dinanath gram and high yielding berseem variety. Development of interspecific hybrid in desi cotton, disease resistant and drought tolerant groundnut variety, new castor and sunflower hybrid, double purpose linseed varieties, IPM strategies to control major pests in rice, cotton, pulses and sugarcane.

- Stress on biological control of crop pests, particularly in cotton, tobacco, coconut, sugarcane, aquatic weeds.

- Monitoring of pesticide residues in agricultural products.

- Establishment of Italian honey bee in States of Punjab, Haryana, Himachal Pradesh and Bihar.

- Increase in breeder seeds of oilseeds, pulses, cereals and coarse cereals. A breeder seed production of 19575 q. of oilseeds, 10900 q of pulses, 18830 q. of cereals and 917 q. of coarse cereals was achieved.

- Biotechnology for crop improvement in rapeseed and applications in other crops.

II. Horticulture

- Two promising mango hybrids, several grape hybrids, disease resistant ber varieties, improved pomegranate varieties, new varieties of papaya and tissue culture technique for date palm multiplication.

- 119 improved and disease resistant varieties in

16 vegetable crops, development of agro-technologies for vegetables and fruits, breeder seed production in vegetables, new edible mushrooms, 27 varieties of potato, plant protection schedule, forecasting system for late blight of potato, seven varieties of tuber crops, seven high yielding varieties in coconut, nine improved cultivars of cashew, one cultivar each in ginger, linseed, cumin, fenugreek etc., high production technologies for cardamom, pepper, 46 varieties of rose, 29 of gladiolus, 3 of carnation, a few of chrysanthemum and 2 hybrids of orchids, post harvest technology for horticultural crops to add value, avoid waste etc.

III. Soil, Agronomy and Agroforestry

- Preparation of resource inventory, soil map, soil survey, cropping system management in different agroclimatic zones, characterisation and use of weather parameters for crop planning, weed management techniques, varieties to suit diara lands, prominent tree species and agroforestry system, agri-horticultural and silvipastoral system for NEH region, cultural biological and mechanical measures for management of degraded lands, on-farm water management techniques, use of drip, sprinkler methods of irrigation to high value crops, methods to control runoffs in high rainfall areas, conjunctive use of water, micronutrient management and development of efficient biofertilizers.

IV. Agricultural Engineering

Development, testing and prototype production of several farm equipments, post harvest engineering technology, application of plastics in agriculture, energy efficient management, use of wind power, solar power, biogas technology, high capacity low-lift propeller pumps, improvements in water lifts, technologies to regenerate failed and sick tube wells and groundwater modelling.

V. Animal Science

Animal genetics and resource conservation, development of high yielding strains of cattle, sheep, goat, germplasm exchange, large number of reproduction technologies, improvement of nutritive value of existing feeds through chemical and biological processes, use of non-conventional feed resources, development of newer milk processing techniques, of meat product development, animal fibre evaluation, diversification of product utilisation, production testing and use of fine immunobiologicals in poultry, large scale cell culture for production of vaccine, livestock farming systems in different agro-regions etc.

VI. Fisheries

Making aquaculture a bankable rural industry, increasing yield of ponds, increase in prawn farming and mariculture technology on pearl oyster, edible oyster, new designs of fishing crafts and gear, improvement of post-harvest technology, imparting fisheries training and education, development of low

input, higher yield technologies, development of small scale hatchery technology for production of prawn seed, integrated rice-cum-fish culture, technologies for breeding and culture of cold water fisheries, resource assessment surveys, post harvest technology for fish handling, processing, preservation, by products and quality control, preparation of manual for fish genetics resources, artificial induction of permanent sex reversal without change of genotype, upgrading Central Institute of Fisheries Education, Bombay into a "Deemed University" etc.

VII. Agricultural Economics and Statistics

Establishment of National Centre on Agricultural Economics and Policy Research and planning for studies on agricultural policy analysis in various agroclimatic regions and socio-economic situations of the country, development of methodology in various areas of application of statistics to researches in sample surveys, design of experiments, forecasting of crop yields etc., design for plant and animal husbandry, methodology for estimation of crop yields, training courses in computer applications in agriculture etc.

VIII. National Agricultural Research Project and Agricultural Extension

The State Agricultural University System has been strengthened by staff and infrastructure on many of the 120 agroclimatic zones with zonal research system, effective linkage between research and extension, national demonstration programmes on the latest crop production technologies with special emphasis on pulses, oilseeds besides cereals covering most of the agroclimatic zones of the country, adoption of farm families under Lab-to-Land Programme for introduction of low-cost package of agricultural and allied technologies, establishment of 20 new KVks, on-farm and operational research projects on pesticides use, problems soils resource management in watersheds and scheduled castes and tribes.

IX. Agricultural Education

Assistance in the development of State Agricultural Universities, plan to establish a Central University in NEH region, Centres of Advance Studies through UNDP assistance, improving quality of education through creation of professional chairs, professors of eminence, university level books, best teacher awards, merit-cum-means scholarship, summer institutes etc.

X. Publication and Information

Publication of 182 titles in priority areas of agricultural research, technology bulletins, publication of "Indian National Agricultural Bibliography", computerization of Agricultural Research Information Centre, Special issues of Indian farming, Kheti etc., participation in exhibitions and fairs in different parts of the country etc.

STATEMENT-IV

Main Achievements of Research in Agricultural Sector in VIII Plan

I. Crop Science

- A National Gene Bank equipped with long/medium term storage facilities commissioned.

- Storage of 1,45,000 accessions in National Gene Bank.

- Widening of Genetic base in crops through application of Bio-technology.

- Release of four varieties of hybrid rice, India's first single cross hybrid of maize, first rabi hybrid of sorghum, two hybrids of bajra, two in sunflower, first hybrid of rapeseed, two new hybrids of castor, two hybrids of pigeonpea, three medium staple cotton hybrids for north west India, seven new pulse variety, new forage crops varieties in sorghum, bajra and maize.

- Promotion of bio-control agents and pesticides of plant origin like neem for plant protection.

- Establishment of a new research centre on DNA finger printing and bio-technology centre for Crop Science.

- Production of breeder seed to adequately meet the demand of Department of Agriculture.

II. Horticulture

- Release of 4 promising mango hybrids, 6 varieties of grapes, 2 varieties of guava, 2 varieties in brinjal, four in onion, hybrids in cabbage, cauliflower, brinjal high yielding strains of mushroom, three potato hybrids, several varieties and two hybrids of rose, 1 hybrid of gladiolus for export, four varieties of cashew, improved varieties of spices, a new variety of "asgand", spearmint, pipati, lemon grass, betelvine etc.

- Standardisation of 23 improved agro-techniques in production technology.

III. Soil Agronomy and Agro-forestry

- Development of water quality guidelines and the technology for the use of brackish water in agriculture.

- Soil resource maps for 11 States have been prepared on 1:250,000 scale - others are under printing.

- Agro-ecological Region Map of India on 1:4:5 million scale has been prepared. Soil degradation of map of India has been prepared.

- Area of micro-nutrients deficiency in the country limiting crop production have been delineated.

- A bullock driven CRIDA drill plough has been developed, which assists in efficient placement of seeds and fertilizers.

- A seed-cum-fertilizer drill for uniform and proper

placement of seed and fertilizer, which is cost saving as well as can be fabricated using locally available materials, has been developed.

IV. Agricultural Engineering

- Development of improved farm implements, hand tools and equipments which include animal drawn blade harrow, sprayer for tall crops, groundnut pod stripper, multi-crop thresher etc.

- Post-harvest techniques/equipment/processes are developed which include fruit harvesting device, flour separator, foot operated cotton ginning machine etc.

- Evolution of techniques for using renewable energy sources which include rice husk based gasifiers, solar dryers, bio-gas run engines etc.

V. Animal Science

- Development of a sera bank for generating antisera against erythrocytic antigen of cattle.

- Establishment of semen freezing laboratory at the Project Directorate on Cattle, Meerut.

- A new genotype of sheep "Keri" developed.

- Improvement in 10 white leg horn strains of poultry.

- A germplasm bank with "Murrah" and "Nili Ravi" Bulls has been established.

- Use of Embryo Transfer Technology for quick genetic improvement.

VI. Fisheries

- Use of marine remote sensing information for Scientific Management of capture fisheries and fishery forecasting.

- Development of package of technologies for carp culture, multiple spawning of carps, freshwater prawn culture, fresh water pearl production, integrated aquaculture with crop and animals etc.

- Technologies for breeding, seed production and culture of cold water fishes like "trout" and "Masheer".

- Development of mariculture technology and pearl oyster and pearl production.

- Designing of fabrication and commercialization of 4-blade and fuel efficient fishing craft.

- Development and commercialisation of absorbable surgical sutures from fish guts.

VII. Agricultural Economics and Statistics

- Establishment of a new research centre on Agricultural Economics and Policy Research.

- New designs for planning and analysis of agricultural experiments.

VIII. Support Services

- Establishment of 75 new KVKS for on-farm testing, vocational training and front-line demonstration on important crops.

- Under the National Agricultural Research Project, 120 Zonal Stations with 343 Centres have been established/strengthened.

- Launching of World Bank aided Agricultural Human Resource Development Project.

- Launching of Institute-Village Linkage programme for Technology assessment, refinement and transfer.

- Several reforms for better work-culture at ICAR Headquarters.

Giant Fresh Water Prawns

***226. SHRI RAM KAPSE :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether the scientists of the Central Institute of Fresh Water Agriculture, Bhubaneshwar and Central Inland Fisheries Research Institute, Barrackpore have pointed out that the problem of environment fouling caused by large scale Prawn Farming in the coastal areas can be controlled by encouraging trade circles to rear the 'eco-friendly' Giant Freshwater Prawns known as 'Scampi';

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) No, Sir.

(b) and (c). Questions do not arise in view of (a) above.

Marketing Facility for Fruits

***227. SHRI LAETA UMBREY :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether the fruits and vegetables are produced in large quantities in the North-Eastern States particularly in the Arunachal Pradesh;

(b) whether the producers are being exploited by the Dalals due to absence of the marketing facilities;

(c) if so, the details thereof;

(d) the steps being taken/proposed to be taken to provide marketing facilities to the producers in the States; and

(e) the role played by the TRIFED in the State so far? .

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) No, Sir.

(b) to (d). Statement is enclosed.

(e) TRIFED has not played any role in the marketing of fruits and vegetables in the State so far.

STATEMENT

In all the hilly States of the region, including Arunachal Pradesh marketing of fruits and vegetables is done through direct sale by the farmers either at the road side stalls or in the local markets, and also sold in the terminal markets which in turn are purchased by the merchants/traders for transportation outside or within the region. In the first case the returns are quite high, while in the latter, produce is sold at low price due to unorganised marketing system prevailing and long distance and high transportation costs.

1. The Ministry of Agriculture through National Horticulture Board have formulated schemes for providing soft loan facilities to public/private units for setting up of infrastructure for post harvest handling and marketing of these commodities.

2. All the States in the region except Manipur and Mizoram have enacted Market Regulation Act for setting up regulated market committees for regulating and managing markets of fruits and vegetables and other agricultural commodities.

3. The North Eastern Council (NEC) has set up a North Eastern Regional Marketing Corporation (NERAMAC) in 1982 with the basic objectives of organising and promoting marketing of major agricultural and horticultural produce and processed products. The corporation has set up a large pineapple juice concentrate plant in Tripura, juice vending machines in different towns to promote consumption of this fruit, marketing of crops like ginger, turmeric, pineapple juice concentrate and other fruit products.

4. NEC is also assisting the States of the region for developing infrastructure facilities for marketing of agricultural and horticultural produce.

Coarse Cereals

*228. SHRI SULTAN SALAHUDDIN OWAISI :

SHRI M.V.V.S. MURTHY :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are conscious of the importance of Coarse Cereals especially for the poor and seeking higher level of productivity through implementation of the special foodgrains production programme;

(b) if so, the extent to which the Government are confident of higher Coarse Cereals Productivity; and

(c) the details of the steps being taken to increase the productivity of Coarse Cereals alongwith the names

of States where special programmes are likely to be implemented to achieve the higher productivity level?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) and (b). Yes, Sir. The Government are conscious about the importance of Coarse Cereals for the various segments of society including poorer sections. The production and productivity was sought to be stepped up through the Special Foodgrain Production Programme (SFPP) and now through Integrated Cereals Development Programme (ICDP) in Coarse Cereals based, Rice based and Wheat based cropping system areas through which assistance is given for increased productivity of cereals namely coarse cereals, rice and wheat.

It is expected that the productivity level of coarse cereals will further improve with the implementation of said schemes.

(c) Under various ICDP schemes assistance is provided for multiple components like seed distribution, identified farm implements, sprinkler sets and productivity award in all blocks covered under the scheme. The two components of demonstration and training are additionally available in such identified blocks whose productivity is less than the National/ State average productivity level.

The States covered under Integrated Cereal Development Programme - Coarse Cereals are Gujarat, Karnataka, Madhya Pradesh (except Chhattisgarh region), Maharashtra, Rajasthan (except Ganganagar and Hanumangarh districts) and Sikkim.

Production/Supply of Petroleum

*229. SHRI JAGAT VIR SINGH DRONA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Ministry of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION had evolved a working scheme in collaboration with the Indian Oil, Hindustan Petroleum and Bharat Petroleum for adequate supply of Petroleum and its production for the North India in July, 1994;

(b) if so, the details thereof; and

(c) the present status of the scheme?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) No, Sir:

(b) and (c). Do not arise.

Jawahar Navodaya Vidyalayas

*230. SHRI SUDHIR SAWANT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Jawahar Navodaya Vidyalayas

sanctioned by Government are not being established within the prescribed time-limit;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to expedite the work of establishing the Jawahar Navodaya Vidyalayas in each District of the Country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) and (b). Navodaya Vidyalayas sanctioned in a particular financial year are established during the following financial year after sufficient infrastructure has been provided by the State Government at the temporary site. In some cases, there has been delay in opening up of Navodaya Vidyalayas after their sanction due to delay in providing suitable land/sufficient temporary accommodation by the concerned State Government.

(c) The Government is keen to establish Jawahar Navodaya Vidyalayas in each district of the country subject to receipt of suitable proposals, as per norms of the Samiti, including 30 acres of permanent land, free of cost, and suitable temporary accommodation and Navodaya Vidyalayas Samiti is continuously following up the matter with the State Governments concerned.

Floriculture

*231. SHRI V. SREENIVASA PRASAD :

SHRI TARA SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) is it a fact that in India due to outdated technology and imaginative producers, the production of flowers has been adversely affected; and

(b) if so, the steps the Union Government propose to take to boost production of the flowers and to use the latest technology for Floriculture in the country?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) No, Sir.

(b) Following initiatives have been taken by the Government of India for improving production of flowers in the country.

(i) The Ministry of Agriculture is implementing a Central Sector Scheme on Commercial Floriculture with an approved outlay of Rs. 10 crores in the current Plan in all the 32 States/UTs. The emphasis under the scheme is on multiplication and distribution of quality planting material, and creation of infrastructure for production, post harvest management and training of farmers.

(ii) Under another scheme on Use of Plastics in Agriculture, the Government is providing assistance for

greenhouses, drip irrigation, mulching etc., useful for production of quality flowers.

(iii) The National Horticulture Board provides assistance for integrated projects for production and post-harvest management of flower crops, through its scheme on participation in soft loan.

(iv) The Government has simplified and streamlined the procedures for bulk import of seed/planting material of flower crops which can be imported without any import permit or payment of duty.

(v) Ministry of Commerce is providing assistance for promoting export of flowers through its schemes for creation of infrastructure, market promotion and air freight subsidy.

(vi) ICAR has strengthened research efforts for developing new varieties and standardization of agro techniques in different flower crops.

[Translation]

Ban on Trade of Scrap

*232. KUMARI UMA BHARTI :

SHRI SANAT KUMAR MANDAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether import of plastic and toxic waste intended for recycling has increased over the recent years since 1991-92;

(b) if so, the extent of such imports during each year;

(c) whether India is likely to incur loss as a result of the ban on the trade of scrap or rejected material proposed by the Basel Convention;

(d) whether India has registered its disagreement to some aspects of the convention relating to transboundary movement of all waste; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) and (b). The available published information indicates that the imports of copper, lead and zinc wastes have decreased, while that of aluminum and plastic waste have increased. The figures of such imports from 1991-95 are as follows:

Waste Type	Quantity of Waste Imported (in tons)			
	1991-92	1992-93	1993-94	1994-95
Aluminium	582.50	727.25	5433.49	6625.35
Copper	13796.47	8265.09	8242.19	7476.00
Lead	16389.40	8234.84	13575.47	13509.15
Zinc	27724.06	34189.45	33530.78	23145.28
Plastic	9008.59	20182.46	53934.04	344991.79

(c) to (e). The ban to be imposed under the Basel Convention on Control of Transboundary Movement of Hazardous Wastes pertains only to those wastes which are characterised as 'hazardous'. It is not likely to include the recyclable and non-hazardous wastes such as scrap. The Technical Working Group of the Basel Convention has been given the task of 'hazard characterisation' of wastes subject to the Basel Convention. The Group has already commenced this work.

India has not registered disagreement on the Decisions of the Convention and has supported the recent Decisions of the Parties to the Convention to impose a ban on the transboundary movement of hazardous wastes from parties and other States which are members of Organisation of Economic Cooperation and Development (OECD), European Community (EC) and Liechtenstein, with a view to prevent dumping of hazardous wastes in the non-OECD countries which includes India. India has also supported the exclusion of scraps and other recyclable materials from the ban. However, items to be characterised as 'hazardous' under the Basel Convention will come under the purview of the Ban and India as a Party to the Basel Convention has to abide by such Decisions.

According to Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, notified under the Environment (Protection) Act, 1986, the import of hazardous wastes is not permitted for dumping and disposal. However, such wastes are allowed for recycling and re-use after considering each case on its merits.

**Financial Assistance to Professional Groups
and Individuals**

*233. SHRI DATTA MEGHE :

SHRI N.J. RATHVA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to grant financial assistance to professional groups and individuals for performing Art Projects;

(b) if so, the details of the scheme and the criteria for selection of the approved Projects;

(c) the maximum amount of grant admissible to individuals or professional groups;

(d) the details of the proposals for financial assistance received from cultural organisations of each state; and

(e) the number of proposals approved and number of proposals lying pending?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) Under the scheme, financial assistance is provided to dramatic groups, theatre groups, music ensembles, orchestra units, Children's theatre, puppet theatre, solo artists and all genres of performing art activities on a non-recurring and ad-hoc basis. Normally, the applications received with the recommendation of State Governments, Union Territories or State Academies are considered by an Expert Committee and the grant is sanctioned on the merits of each case.

(c) The maximum amount admissible under the scheme to an individual or a professional group is Rs.50,000/-.

(d) and (e). A statement is enclosed.

STATEMENT

The State-wise number of proposals received during the current year from individuals and Cultural Organisations for the Financial assistance for performing art projects as also the number of proposals approved and pending are given in the table below :

S. No.	Name of the State/U.T.	Total No. proposals received	No. of proposals approved	No. of proposals pending
1.	Assam	2	1	—
2.	Andhra Pradesh	36	2	17
3.	Bihar	100	12	9
4.	Delhi	44	23	6
5.	Gujarat	5	1	4
6.	Goa	1	—	1
7.	Haryana	3	1	2
8.	Himachal Pradesh	2	1	1
9.	Jammu & Kashmir	3	—	3
10.	Karnataka	52	20	13
11.	Kerala	16	7	5
12.	Maharashtra	16	5	1
13.	Manipur	90	2	47
14.	Madhya Pradesh	10	3	4
15.	Orissa	10	3	5
16.	Punjab	10	—	10
17.	Rajasthan	4	1	3
18.	Tamilnadu	13	4	5
19.	Uttar Pradesh	29	5	18
20.	West Bengal	18	11	2
21.	Chandigarh	3	2	—
22.	Pondicherry	5	—	5
Total :		472	104	161

The pending 161 applications will be considered by the Expert Committee during the months of December, 1995 and January, 1996.

[English]

National Environment Tribunal

* 234. SHRI BOLLA BULLI RAMAIAH :

SHRI CHETAN P.S. CHAUHAN :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether eminent lawyers and jurists have called for a review of the National Environment Tribunal and recommended for widening of its scope to include areas untouched by the environmental laws;

(b) if so, the details thereof;

(c) whether the Government are aware of the workshop organised by the Centre for Environmental Laws of World Wide Fund for Nature, in New Delhi;

(d) if so, the main recommendations made in the Workshop; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) to (e). Participants in a Workshop organised by the Centre for Environmental Law, New Delhi on 17.6.95 have made recommendations for giving more powers to the National Environment Tribunal. A statement is enclosed.

STATEMENT

(a) and (b). Participants in a Workshop organised by the Centre for Environmental Law, New Delhi on 17.6.95 have made recommendations for giving more powers to the National Environment Tribunal. The following recommendations were made :

- The scope of the enactment be widened by deletion of the term "accident" so as to cover all damage caused due to the "handling of hazardous substances".

- There should be greater participation of people and NGOs. The system of "recognising" NGOs stipulated in the legislation should be removed.

- In the event of an accident caused by a Company, the liability for payment of compensation should fall on all the directors of the Company.

- The law should not exclude "workmen" from the purview of the Tribunal. A beneficial legislation should apply to all persons equally.

- There should be a system for quantifying damage to the environment for the purpose of compensation. There should be some stipulation about the authority and process by which such authority could use the

compensation money, that is deposited into the Environment Relief Fund.

- The definition of "hazardous substances" needed review since environmental damage can be done by substances that are not scheduled as "hazardous" under the relevant Public Liability Insurance Act, 1991.

- It is possible that the effects of an "accident" are felt over a period of time. Therefore the limitation of five years to claim compensation should be amended and different limitation periods be stated for each substance depending upon its nature.

- The exclusion of the operation of the Code of Civil Procedure, 1908 (barring a few select provisions) needs to be reviewed.

- There must be mandatory provision for access to information by the public.

- The nomenclature of the legislation is misleading. The name should be amended to read "Environment Claims Tribunal" or "Compensation payment Tribunal".

(c) and (d). Yes, Sir. The recommendations made by the Workshop are same as provided under (a) and (b).

(e) The National Environment Tribunal Act 1995 provides for strict liability for damages, arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and compensation for damages to persons, property and the environment and for matters connected therewith or incidental thereto. Presently the scope of the Tribunal is limited to the adjudication of cases of accidents arising out of handling hazardous substances. The workmen are excluded from the purview of the Act because they are covered under other laws.

The Tribunal shall not be bound by the procedure laid down in the Code of Civil Procedure but shall be guided by the principles of natural justice. The Tribunal shall have power to regulate its own procedure, and also enjoy powers vested in a civil court for performing certain acts. These provisions have been made for speedy disposal of cases. It has been provided that an application for compensation may be made by any representative body or organisation, functioning in the field of environment and recognised in this behalf by the Central Government. The Tribunal will entertain claims for compensation for damage if it is presented within 5 years from the occurrence of the damage. It was felt that a longer period would lead to frivolous litigation. The establishment of cause-effect nexus would also be difficult. The amount of compensation in respect of damage to the environment shall be deposited under the Environment Relief Fund and be utilised by a specified person or authority. Where any

offence under this Act has been committed by a company, every person who, at the time the offence was committed, was directly incharge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

[Translation]

Pollution in Metropolitan Cities

* 235. SHRI RAJENDRA KUMAR SHARMA :

SHRI K.T. VANDAYAR :

Will the MINISTER of ENVIRONMENT AND FORESTS be pleased to state :

- (a) the relative position amongst India's and World's major cities in terms of pollution level;
- (b) the level of various kind of pollution in Metropolitan cities of the country at present;
- (c) the reasons therefor; and
- (d) the effective steps being taken to control the pollution level?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) According to the report, "Global Pollution and Health" prepared by World Health Organisation (WHO) and United Nations Environment Programme (UNEP), the levels of suspended particulate matter (SPM) in respect of Delhi, Calcutta and Bombay rank 4th, 6th and 13th respectively among 41 cities of the World. With respect to sulphur dioxide, these cities rank 27th, 18th and 37th respectively, among 54 cities.

(b) Based on the ambient air quality monitoring carried out by the Central Pollution Control Board, the levels of air pollution in respect of suspended particulate matter, sulphur dioxide and oxides of nitrogen during 1993-94 in the major metro cities are given below :

Sl. No.	City	Levels of Air Pollution (Annual mean concentration in micrograms per cubic meter)		
		Suspended particulate matter (SPM)	Sulphur dioxide (SO ₂)	Oxides of nitrogen (NO _x)
01.	Delhi	322-622	13.7-30.7	25.7-51.7
02.	Madras	71-144	69-233	9.1-27.1
03.	Calcutta	235-640	16.7-65.1	18.1-62.0
04.	Bombay	92-475	6.0-49.5	6.0-33.1

(c) The major causes of pollution in major cities are increasing number of vehicles, industrial production, human activities and natural dusty conditions. Vehicular

pollution contributes to about 60% of the total air pollution in metropolitan cities.

(d) The steps taken by the Government to control pollution in the country include the following :

(i) Emission and effluent standards have been notified for the major categories of polluting industries.

(ii) Industries have been directed to install necessary pollution control equipment within a stipulated time-frame and legal action is taken against the defaulting units.

(iii) Environmental guidelines have been evolved for siting and operation of industries.

(iv) Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of industries from congested areas.

(v) Customs and excise duty exemption are provided to the industries for pollution control/monitoring equipment.

(vi) A scheme for setting up of Common Effluent Treatment Plants (CETPs) in clusters of small-scale industrial units is under implementation.

(vii) Public awareness campaigns on the effects of pollution have been launched.

(viii) A network of ambient air and water quality monitoring stations have been set up.

(ix) A programme for phasing out of lead content in petrol is under implementation. Unleaded petrol with catalytic converter fitted vehicles have been introduced in four metropolitan cities to begin with.

(x) More stringent norms for vehicular emissions have been notified under the Motor Vehicles Rules, 1989 which would come into effect from April, 1996.

(xi) Ministry of Surface Transport has been asked to instruct Delhi Transport Corporation that polluting buses and those under lease by the State Transport Authorities should not outshed from 1st January, 1996.

[English]

Western Ghats

* 236. DR. VASANT NIWRUTTI PAWAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of centrally as well as externally assisted projects being implemented for the development of Western Ghats; and

(b) the financial assistance provided under each project?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) and (b). Statement regarding financial assistance

under Centrally Sponsored and Externally Aided projects for forestry development in the Western Ghats is enclosed.

STATEMENT

(Rs. in lakhs)

S. No.	Name of the States	Financial Assistance provided for forestry development		Total
		Centrally Sponsored projects	Externally Aided projects	
1. Goa	77.895	—	77.895	
2. Karnataka	1824.108	8420(ODA)	10244.108	
3. Kerala	310.970	—	310.970	
4. Tamil Nadu	614.155	—	614.155	
5. Maharashtra	219.280	43151(WB)	43370.280	
Grand Total	3046.408	51571	54617.408	

DDA = Overseas Development Administration (UK)

WB = World Bank

Commission for Technical Education

* 237. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to set up a separate University Grants Commission solely for the technical education;

(b) if so, the details thereof;

Year	No. of Proposals	Applicant Organisation	State to which belongs	Status
1993	Nil	—	—	—
1994	One	Darpana Academy, Ahmedabad.	Gujarat	A grant of Rs. 8,87,000/- sanctioned in 1995.
1995	Three (upto 30.11.95)	(i) Bharat Yatra Trust, Gurgaon (ii) Madhya Pradesh Hasthashilp Vikas Nigam Gwalior. (iii) Akshara Theatre, New Delhi.	Haryana Madhya Pradesh Delhi	A grant of Rs. 3,90,000/- sanctioned. Under Consideration. A grant of Rs. 8.50 lakh sanctioned subject to furnishing of certain documents.

(c) whether any steps have been taken to upgrade technical education in the country, and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) to (d). There is no such proposal. With a view to ensure proper planning and coordinated development of the Technical Education System throughout the country, the All India Council for Technical Education (AICTE), a statutory body, has become operational since 1993 and has initiated several steps for promoting qualitative and quantitative growth of Technical Education in the country.

Assistance for Open Air Theatres

* 238. SHRI CHANDRESH PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has received proposals from some organisations for grant of financial assistance for construction of open Air Theatres;

(b) if so, the details thereof during the last three years till date, statewise;

(c) the procedure and guidelines laid down for the sanction of such assistance; and

(d) the amount of assistance sanctioned and released during the above period?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) The details of proposals received during the last three years for the grant of financial assistance for the construction of Open Air Theatres are as follows :

(c) There is a scheme for building grants to voluntary cultural organisations under which grants are given in the following manner :

(i) The grants are given for the construction of a building. Requests for addition and renovations of the existing buildings are not covered under the scheme.

(ii) Applications are invited on an all-India basis through newspaper advertisement and by writing to State Governments & U.T. Administrations.

(iii) The scheme covers all organisations working primarily in the fields of dance, drama, music, fine arts, indology and literature. However, the organisations run by local bodies, municipalities or institutions fully financed by Central/State Government are excluded from the scope of the scheme. Religious institutions, public libraries, museums, schools and universities are also not eligible to get grants under the scheme.

(iv) To be eligible under the scheme, an organisation should have been functioning in the field of art & culture for at least 5 years and should have been registered at least for the period of 2 years under the Registration of Societies Act, 1860 (XXI of 1860) or similar Acts.

(v) Only those organisations, which are of a regional or all-India character and are recommended by the State Governments/Union Territory Administration, qualify for the grant.

(vi) The maximum assistance admissible under the scheme is 50% of the project cost, subject to an upper ceiling of Rs. 10 lakh. The applicant organisation has to raise a matching share equivalent to 50% of the project cost.

(vii) the grant is of a non-recurring nature.

(d) The amount of financial assistance sanctioned for the construction of open air theatres and released during the last three years is given below :

Year	Amount Sanctioned	Amount released
1993	NIL	NIL
1994	NIL	NIL
1995	Rs. 12,77,000/- (upto 30.11.95)	Rs. 5,33,750/-

Acceptable Daily Intake of Monocrotophos

*239. SHRI S.M. LALJAN BASHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have conducted any research into the "Acceptable Daily Intake" (ADI) of the pesticide "Monocrotophos";

(b) if so, the details thereof;

(c) whether the Government have asked Food and

Agricultural Organisation (FAO) for an opinion on the "Acceptable Daily Intake" (ADI) of Monocrotophos Pesticide;

(d) if so, the figures provided by the FAO in this regard;

(e) whether the Acceptable Daily Intake of Monocrotophos is well below than that of other pesticides; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) to (d). "Acceptable Daily Intake" (ADI) of the pesticides are recommended by the Joint Meeting on Pesticides Residue of FAO and WHO on the basis of reported toxicity data. The ADI of Monocrotophos is 0.0006 mg./kg. of body weight.

(e) and (f). ADI of Monocrotophos is lower than the ADI of many other registered pesticides in the country but it is higher than the ADI value of Oxydemetonmethyl, Phorate, Phosphamidon and Triazophos.

Subsidy on Fertilizers

*240. SHRI K. MURALEEDHARAN :

KUMARI FRIDA TOPNO :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether in view of hike in the prices of fertilizers, the Government propose to increase the amount of subsidy to help the small and marginal farmers in the Country;

(b) if so, the details thereof;

(c) whether the Government are reconsidering to release the subsidy to the farmers directly instead of the manufacturing units;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) to (e). Urea is sold at uniform price throughout the country. Regarding Phosphatic and Potassic fertilizers, price, distribution and movement control has been lifted with effect from 25.8.1992. The decontrol of these fertilizers resulted in steep hike in their prices. In order to cushion the impact of this price hike, Government of India initiated a scheme of concession on sale of these decontrolled fertilizers w.e.f. 1.10.92 which has been continued in subsequent years. This scheme benefits all farmers including small & marginal farmers. No decision to increase the quantum of concession has been taken and there is no proposal to release the concession directly to the farmers.

Chief Ministers Conference

@ * 123. SHRIMATI GEETA MUKHERJEE :

SHRI SARAT PATTANAYAK :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a meeting of the Chief Ministers of the States was called recently to discuss the problem of illiteracy in the country; and

(b) if so, the details of the discussions held and the outcome thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) No, Sir. However, a meeting of six states was called on 16.11.95 at New Delhi to discuss the problems of conducting literacy campaigns in these States.

(b) A Conference of 6 States on Literacy was held on 16.11.95 in New Delhi in which representatives from States of Andhra Pradesh, Bihar, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh participated. The major initiatives decided upon during the Conference were :

(i) State Governments to draw up a time bound action plan for bringing uncovered districts under the coverage of Total Literacy Campaigns.

(ii) Steps to be taken to increase the motivation of volunteers engaged in literacy campaigns.

(iii) Strong linkages to be established between Panchayati Raj Institutions and literacy campaigns. Increased involvement of Panchayati Raj representatives in the literacy movement.

(iv) Strong linkages between the literacy programme and other development programmes such as Pulse Polio Immunisation and other health programmes, Jawahar Rozgar Yojna, DWCRA etc. to be established.

(v) Decentralisation and delegation of authority for implementation of literacy programmes to State Governments by establishment of State Literacy Mission Authorities. Funds to be released to State Authorities from next financial year.

(vi) State Directorates of Adult Education to be strengthened to enable them to act as nodal agencies for monitoring and supervision of literacy programmes.

Lok Adalats

* 241. SHRI CHETAN P.S. CHAUHAN :

DR. RAMESH CHAND TOMAR :

Will the PRIME MINISTER be pleased to state :

(a) the number of cases accepted and disposed of by the Lok Adalats after enforcement of Legal Service Authority Act, 1987;

(b) whether any time limit has been prescribed for the disposal of cases;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (d) After the Legal Services Authorities Act, 1987 was enforced with effect from 9th November, 1995, no Lok Adalat under the Act has been held for the reason that State and District Authorities, Taluk/Mandal Legal Services Committees and High Court Legal Service Committees have yet to be constituted and become functional.

(b) No, Sir.

(c) Question does not arise.

[Translation]

All India Judicial Service

* 242. SHRIMATI SAROJ DUBEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering to constitute the All India Judicial Service;

(b) if so, the time by which this service is likely to be constituted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c) Arising out of the Supreme Court's order in Writ Petition No. 1022 of 1989 dated 24th August, 1993 the Government is processing the introduction of All India Judicial Service in consultation with State Governments/High Courts. It is not possible to indicate the time by when the Service would be constituted.

Nuclear Agriculture

* 243. SHRI KESRI LAL : Will the PRIME MINISTER be pleased to state :

(a) whether any research is undertaken on nuclear agriculture in Bhabha Atomic Research Centre;

(b) if so, the details thereof;

(c) the agricultural products and fruits on which research is undertaken; and

(d) the outcome of the research?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) Research being undertaken in nuclear agriculture in the Bhabha Atomic Research Centre aims at introduction of radiation-induced mutants in crop plants, particularly pulses and oil seeds, to enhance yield and improve resistance to disease, improvement in efficiency of fertiliser use for different soil types, development of bio-pesticides and evaluation of eco-friendly pest control methods, and reduction of post harvest losses through irradiation of produce like foodgrains, potatoes, onions, spices etc.

(c) and (d). Crops on which research is carried on include groundnut, blackgram, pigeonpea, mustard, rice and jute. As a result, nineteen high yielding varieties of crop plants produced from radiation induced mutants have been released for commercial cultivation. These include eight varieties of groundnut, three varieties of blackgram (Urad), two greengrams (mung), two of pigeonpea (arhar), two of mustard and one each of rice and jute. Blackgram-TAU-1 variety has replaced nearly 90% of the blackgram area under cultivation in Maharashtra. Yellow mustard variety TM-4 is now adopted to be grown even in far-flung areas like Ladakh.

[English]

Industrial Production

***244. SHRI SYED SHAHABUDDIN :**

SHRI PHOOL CHAND VERMA :

Will the Minister of INDUSTRY be pleased to state :

(a) the estimated inter annual rise in industrial production in 1994-95 and during the period April-July, 1995-96 for the industry as a whole, for manufacturing, power and mining sectors and for the basic, capital and intermediary and consumer durable and consumer non-durable sub-sectors; and

(b) the estimated corresponding rise for the year 1995-96?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) :

(a) Growth rates of Index of Industrial Production

(Per cent)

Sector	April-March		April-July	
	1994-95	1994-95	1995-96	1995-96
Manufacturing	8.9	10.4	10.8	
Mining & Quarrying	6.2	1.9	14.8	
Electricity	8.5	7.1	12.5	
Overall	8.5	8.9	11.5	

Use-based growth rates (Per cent)

Sector	April-March		April-July	
	1994-95	1995-96	1994-95	1995-96
I. Basic Goods	3.6	4.8	12.9	
II. Capital Goods	25.0	27.6	12.0	
III. Intermediate Goods	3.9	5.1	4.6	
IV. Consumer Goods	8.5	6.2	14.4	
(i) Durables	9.8	12.6	24.4	
(ii) Non-Durables	8.2	4.7	11.9	

(b) The data available for the first four months of current financial year suggests that the industrial growth during the full year is likely to be over 10 per cent.

Blood Bank

***245. DR. (SHRIMATI) K.S. SOUNDARAM :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of blood banks at present in the Government sector in each State;

(b) the criteria followed in granting licence to blood banks by the Government;

(c) whether it is mandatory for every Government hospital in the country to have a blood bank of their own;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) A statement is enclosed.

(b) Drugs and Cosmetics Act and Rules provide legal frame-work and lay down criteria for licensing of Blood Banks.

(c) to (e). Under Section 30 of Indian Medical Council Act, 1956 every Teaching Hospital attached to a Medical College shall have a blood bank. Hospitals/ Nursing Homes may set up blood banks as per their need and availability of blood bank facilities in their area.

STATEMENT

Number of Blood Banks in States/UTs

S. No.	Name of the State	No. of Govt. Blood Banks
1	2	3
1.	Andhra Pradesh	57
2.	A & N Island	1
3.	Arunachal Pradesh	1

1	2	3
4.	Assam	3
5.	Bihar	51
6.	Delhi	14
7.	Dadra & Nagar Haveli	—
8.	Daman and Diu	—
9.	Gujarat	48
10.	Goa	3
11.	Haryana	15
12.	Himachal Pradesh	7
13.	Jammu & Kashmir	7
14.	Karnataka	42
15.	Kerala	29
16.	Lakshadweep	—
17.	Maharashtra	64
18.	Manipur	3
19.	Madhya Pradesh	49
20.	Meghalaya	1
21.	Mizoram	3
22.	Nagaland	3
23.	Orissa	17
24.	Punjab	21
25.	Pondicherry	2
26.	Rajasthan	18
27.	Sikkim	2
28.	Tamil Nadu	89
29.	Uttar Pradesh	68
30.	Tripura	5
31.	West Bengal	73
32.	Chandigarh Admn.	2
Total :		698

World Bank Assistance For Family Welfare Programme

*246. SHRI LALIT ORAON :

SHRI N.J. RATHVA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the Year-wise and State-wise details regarding distribution of financial assistance received from World Bank during 1994 and 1995 (upto October 31, 1995) under "Child Survival and Safe Motherhood Programme";

(b) the details of assistance received from World Bank, amount released out of it by the Government and amount utilised on population projects, State-wise;

(c) whether the Government have conducted investigation into proper use of vaccine and medicine received from World Bank;

(d) if so, the outcome thereof and if not, the reasons therefor;

(e) whether there is any scheme with the Government to invite private entrepreneurs to provide funds for the Family Welfare Programmes; and

(f) if so, the incentives being provided to them for the same?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b) World Bank assistance is received by Government on reimbursable basis against actual expenditure incurred. Under Child Survival and Safe Motherhood Programme the cash and kind assistance provided to the States by the Central Government for 1994-95 and 1995-96 (upto October 1995) is given in Statement-I enclosed. This includes the assistance received from World Bank.

The details of releases made under various population projects funded by the World Bank State-wise are given in Statement-II enclosed.

(c) Government does not receive commodity assistance from World Bank and hence there is no question of conducting investigation into proper use of vaccine and medicine received from World Bank.

(d) Does not arise.

(e) and (f). There is no scheme with Government in which the private entrepreneurs are invited to provide funds for the family welfare programme.

STATEMENT-I

Child Survival and Safe Motherhood Programme Assistance Provided to States/UTs during 94-95 & 95-96

(Rs. in lakhs)

States/UTs	1994-95			1995-96
	Assistance in kind to States by G.O.I.	Assistance in cash	Total	Cash Assistance (upto Oct., 95)##
		1	2	3
1. Andhra Pradesh	1355.80	165.97	1521.77	105.00
2. Arunachal Pradesh	27.73	28	55.73	21.20

1	2	3	4	5
3. Assam	1019.31	86.81	1106.12	65.58
4. Bihar	2236.81	257.52	2494.33	158.68
5. Goa	17.17	7.81	24.98	6.15
6. Gujarat	902.69	119.77	1022.46	74.97
7. Haryana	422.66	66.81	489.47	50.47
8. Himachal Pradesh	188.47	46.68	235.15	29.88
9. Jammu & Kashmir	214.76	60	274.76	37.32
10. Karnataka	1007.84	126	1133.84	79.03
11. Kerala	644.96	78.37	723.33	48.87
12. Madhya Pradesh	2319.26	199.11	2518.37	148.75
13. Maharashtra	1440.81	197.65	1638.46	123.40
14. Manipur	57.19	28.92	86.11	18.40
15. Meghalaya	36.38	20.53	56.91	13.15
16. Mizoram	16.69	12	28.69	9.10
17. Nagaland	19.16	25.08	44.24	16.45
18. Orissa	1215.17	115.2	1330.37	71.47
19. Punjab	428.38	63	491.38	47.67
20. Rajasthan	1912.02	164.05	2076.07	102.27
21. Sikkim	10.56	13.2	23.76	8.40
22. Tamil Nadu	1132.30	142.45	1274.75	90.43
23. Tripura	60.80	16.32	77.12	10.35
24. Uttar Pradesh	4131.34	426.73	4558.07	263.40
25. West Bengal	1108.91	144.11	1253.02	107.65
26. A & N Islands	6.07	0	6.07	N/A
27. Chandigarh	11.93	0	11.93	N/A
28. D & N Haveli	9.81	0	9.81	N/A
29. Delhi	257.72	27	284.72	18.21
30. Daman & Diu	1.28	0	1.28	N/A
31. Lakshadweep	1.02	0	1.02	N/A
32. Pondicherry	13.72	12.4	26.12	7.81
Total	22228.72	2651.49	24880.21	1734.06

Figures Provisional

Does not include kind assistance as the adjustment of kind assistance is done at the end of the financial year.

STATEMENT-II

Details of Assistance Received from World Bank, Funds Released by the Government of India and Amounts Utilised on Population Projects

Name of State	Period of operation	Project cost	Grants released	Exp. incurred	(Rs. in crores)
					Reimbursement received
IPP-V Tamil Nadu	9/88 to 31.12.95	69.10	61.65	59.24	44.40
Maharashtra	-do-	48.30	45.98	60.51	40.85
	Sub Total	117.40	107.63	119.75	85.25
IPP-VI U.P.	6.4.90 to 30.9.96	110.54	90.01	58.16	45.10
A.P.	-do-	49.55	44.26	35.04	30.79
M.P.	-do-	42.57	34.82	20.07	10.94
	Sub Total	202.66	169.09	113.27	86.83
IPP-VII Punjab	2.11.90 to 1.11.95	48.66	42.12	26.54	19.47
	(under extension)				
Haryana	-do-	42.42	38.01	30.57	24.39
Bihar	-do-	88.18	59.43	21.36	16.60
J & K	-do-	51.54	45.95	18.12	13.09
Gujarat	-do-	43.90	39.21	25.73	20.46
	Sub Total	274.70	224.72	122.32	94.01
IPP-VIII Karnataka	6.8.93 to 5.8.98 (Bangalore)	29.05	16.50	0.83	0.53
West Bengal	-do-	75.28	30.15	2.35	0.86
Delhi	-do-	35.00	13.17	1.10	0.75
A.P. (Hyderabad)	-do-	26.03	15.33	0.73	0.44
	Sub Total	165.36	75.15	5.01	2.58
IPP-IX Rajasthan	16.6.94 to 15.6.2001	108.57	28.00	0.51	—
Assam	-do-	101.22	8.00	0.34	0.09
Karnataka	-do-	114.75	31.39	0.45	0.18
	Sub Total	324.54	67.29	1.30	0.27
GRAND TOTAL		1084.66	643.88	361.65	268.94

Signalling System

* 247. SHRI ASHOK ANANDRAO DESHMUKH : Will the PRIME MINISTER be pleased to state :

(a) the percentage of total outlay being spent on signalling and telecommunication by Railways during the last three years;

(b) whether sufficient investment is being made on this crucial segment of Railway's operations; and

(c) if not, the specific measures taken so far to enhance the outlay and to make maximum possible use thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The percentage of total outlay being spent on Signalling and Telecommunication by Railways during last 3 years is as under :

Year	Percentage
1992-93	5.85
1993-94	7.00
1994-95	7.51

(b) Yes, Sir.

(c) Does not arise.

Passenger Coaches

* 248. SHRI S.M. LALJAN BASHA :

SHRI A. VENKATESH NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether old and antiquated railway passenger coaches are being used on South Central Railway;

(b) if so, the reasons therefor;

(c) the details of old and outdated coaches being used in goods and passenger trains in each zone; and

(d) the steps proposed to be taken to replace them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c). Do not arise.

(d) Coaches which have attained their codal life are examined and are replaced on age cum condition basis.

Urban Poverty Eradication Programme

* 249. SHRI R. SURENDER REDDY :

SHRI SANAT KUMAR MANDAL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the State Governments have been consulted in the formulation of Prime Minister's Urban Poverty Eradication Programme;

(b) if so, the details thereof;

(c) the recommendations made by the Expert Group headed by Prof. D.T. Lakdawala appointed by the Planning Commission to study the subject in detail;

(d) the Government's reaction thereto;

(e) the role of local bodies in the implementation of this programme; and

(f) the funds allocated for this programme and the amount released to the States during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). Yes, Sir. The draft scheme was circulated to the States/UTs and their comments/ suggestions were taken into consideration. The details of the Programme are given in Statement-I enclosed.

(c) and (d). The expert group headed by Prof. D.T. Lakdawala has submitted a Report on Estimation of Proportion and Number of Poor. The estimates of the expert group have been taken note of.

(e) The Urban Local Bodies who will be playing a crucial role will be involved actively in the planning, implementation, monitoring and evaluation of the Programme.

(f) A sum of Rs.100 crores has been earmarked for the Programme during the current financial year, viz., 1995-96. The State-wise allocation/release of the funds is given in Statement-II enclosed.

STATEMENT-I

Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP)

Detailed/broad outlines of the Programme

- The PMI UPEP has been launched during the year 1995-96.

- It is applicable to all 345 Class II urban agglomerations having population between 50,000 and 1 lakh as per 1991 census where elections to local bodies have been held.

- Its main objectives are effective achievement of social sector goals, community empowerment, employment generation and shelter upgradation, convergence through sustainable support system and environmental improvement. A whole town project approach to cover all dimensions of urban poverty and the strategy of convergence of all sectoral programmes targeting the urban poor will be resorted to.

- It envisages active involvement of urban local bodies in the planning, implementation, monitoring and evaluation of the Programme, in view of the Constitution (74th Amendment) Act, 1992.

- It also envisages resource mobilisation through community, urban local bodies, NGOs and private sector participation. It provides for the creation of a National Urban Poverty Eradication Fund (NUPEF) with contribution from the private sector linked to 100% Income Tax exemption.

- It provides for self-employment through skill development. The maximum unit cost is placed at Rs. 1 lakh, with a subsidy of 15% of the project cost, subject to a maximum of Rs. 7,500/- per beneficiary. The beneficiary is required to contribute 5% as margin money. The repayment schedule ranges from 3 years to 7 years after an initial moratorium of 6 to 18 months as decided by the bank.

- Basic physical amenities under the Environmental Improvement of Urban Slums (EIUS) will be provided under two categories, viz., (i) in-situ environmental improvement of urban slums which will be funded 100% by the State Government under the Minimum Needs Programme (MNP) and (ii) where such environmental improvement takes place in a permanent re-located site or in an approved area (distinguished from in-situ temporarily occupied space), the development cost will be shared on 60:40 basis between the Central and the State Governments.

- The Programme will provide basic physical amenities on a whole-town basis, like, water supply, general sanitation, garbage and solid waste disposal and small construction activities, e.g. roads, pavements, drainage, community baths/latrines, etc. funded on 60:40 basis between the Central and the State Governments.

- The ongoing scheme of housing and shelter upgradation will be implemented with a subsidy of 25% subject to a ceiling of Rs.2,500/- per unit. A loan component of Rs.10,000/- will also be arranged either from HUDCO or from any other financial institution.

- Multi-purpose community kendras, each of approximately 300 sq.ft., are to be set up to function as community pre-school/functional literacy/non-formal education, primary health care, cultural centres, etc., each for neighbourhood groups consisting of atleast 100 families. The cost of construction would be shared on 50:50 basis between the Central and State Governments.

- A per capita cost of Rs.100/- in the first year and Rs.75/- in the subsequent years will be available for community activities.

- The Programme envisages NGO's participation and strong support to them with the objective of community development.

- The resources available under existing UPA Programmes of Nehru Rozgar Yojana and Urban Basic Services for the Poor for these towns will be transferred to other towns to avoid overlapping.

- There would be a provision of Rs.800 crores as Central Share for the entire programme period of five years (1995-96 to 1999-2000), benefitting nearly five million urban poor.

- A provision of Rs.100 crores is available in the current financial year, viz., 1995-96 for the implementation of the Programme.

- The funds will be allocated amongst the States/UTs on the basis of incidence of urban poverty and in relation to the number of towns.

STATEMENT-II

Central Allocation under Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) for 1995-96

S. No.	State	Allocation (Rupees in lakhs)	
1.	Haryana	183.03	Released
2.	Kerala	263.20	-DO-
3.	Madhya Pradesh	772.87	-DO-
4.	Punjab	306.30	-DO-
5.	West Bengal	679.43	-DO-
6.	Andhra Pradesh	980.58	-DO-
7.	Maharashtra	948.60	-DO-
8.	Rajasthan	506.27	-DO-
9.	Assam	120.00	-DO-
10.	Nagaland	60.00	-DO-
11.	Goa	90.00	-DO-
12.	Uttar Pradesh	1516.63	RELEASE UNDER PROCESS
13.	Bihar	819.37 #	
14.	Gujarat	583.59 #	
15.	Karnataka	634.59 #	NOT RELEASED # BECAUSE
16.	Orissa	269.17 #	ELECTIONS TO # URBAN
17.	Tamil Nadu	1046.37 #	LOCAL BODIES
18.	A & N Island	50.00 #	HAVE NOT BEEN
19.	Pondicherry	30.00 #	HELD AS YET.

Weather Forecasting

*250. SHRI V SREENIVASA PRASAD :

SHRI TARA SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Indian Meteorological Department is not fully equipped with the latest technology etc., to forecast correct weather etc.;

(b) if so, whether the Government propose to make the Department equipped with high technology;

(c) if so, the details thereof; and

(d) the time by which it is likely to be done?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

(b) to (d). The India Meteorological Department (IMD) is well equipped with modern system of observation, data exchange and data processing. Acquisition of latest technology and equipment is a continuing process and systematic and conscious efforts are continuously made.

Own Your Wagon Scheme

* 251. SHRI BOLIA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the PRIME MINISTER be pleased to state :

(a) whether due to the shortage of wagons, the Private and Public Sector companies have decided to invest Rs.900 crores under the 'Own Your Wagon' Scheme;

(b) if so, whether the Government have granted permission to them;

(c) the name of the Private and Public Sector companies who have offered these proposals;

(d) the time by which a final decision is likely to be taken in this regard; and

(e) the extent to which it will reduce the wagon shortage in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) A number of companies have decided to procure wagons under the 'Own Your Wagon' Scheme to meet the increasing demand over and above the quantum met through supply of Railway owned wagons. The approximate value of wagons for which proposals have been received so far is Rs.468/- crores.

Indian Company	Foreign Company	Foreign Equity participation	Model	Location
1	2	3	4	5
(i) Hindustan Motors	General Motor of U.S.A.	50%	Opel Astra	Halol, (Gujarat)
(ii) Premier Automobiles Ltd.	Peugeot Automobiles of France.	50%	Peugeot 309	Nasik (Maharashtra)

(b) Yes, Sir.

(c) and (d). The names of the companies are: Indian Oil Corporation, Associated Cement Companies Ltd., Indian Farmers & Fertilizers Cooperative Ltd., Tata Iron & Steel Companies Ltd., Krishak Bharati Cooperative Ltd., Raymond Cement Works, Gujarat Narmada Valley Fertilizer Corp. Ltd., Larsen & Toubro, Rajasthan State Mines & Minerals Ltd. and Essar Gujarat Ltd. All these proposals have been cleared.

(e) These wagons will supplement the wagons being procured under the Railways' Rolling Stock Programme.

Foreign Collaboration in Automobile

* 252. SHRI GEORGE FERNANDES :

SHRI CHIRANJI LAL SHARMA :

Will the Minister of INDUSTRY be pleased to state :

(a) total number of car industries in India alongwith their name and locations;

(b) whether there is any proposal to set up new units;

(c) if so, the details thereof;

(d) the total number of foreign collaborations entered into by various Private/Public Sector undertakings in India to produce motor cars, scooters, motor cycles, trucks and other heavy duty vehicles in the country and present status of each proposal;

(e) the terms and conditions of each agreement;

(f) the likely outflow of foreign exchange on account of these agreements per annum; and

(g) whether the Government believe that there is enough scope for so many automobile companies producing vehicles in the country?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) The existing units manufacturing cars and their locations are :

(Location)

(i)	Maruti Udyog Ltd.	Gurgaon (Haryana)
(ii)	Premier Automobiles Ltd.	Kurla & Nasik (Maharashtra)
(iii)	Hindustan Motors Ltd.	Calcutta (West Bengal)
(iv)	Sipani Automobiles	Bangalore (Karnataka)
(v)	TELCO	Pune (Maharashtra)

(b) and (c). Manufacture of car is presently delicensed. Government has, however, recently approved following proposals for foreign investment and technology transfer for manufacture of cars :

1	2	3	4	5
(iii)	TELCO	Mercedes Benz of Germany 51%	Mercedes	Pune (Maharashtra)
(iv)	DCM Ltd.	Daewoo Motor Co. of Korea 51%	Cielo	Surajpur (U.P.)
(v)	Sipani Automobiles	Rover Group of U.K. 2.6%	Montego	Bangalore (Karnataka)
(vi)	Mahindra & Mahindra	Ford Motor of U.S.A. 50%	Escorts and Fiesta	Nasik (Maharashtra) and another location yet to be decided.
(vii)	Shriram Industrial Enterprises Ltd. (SIEL)	Honda Motor Co. of Japan 60%	Honda Cars	Yet to be decided.
(viii)	Hindustan Motors	Mitsubishi Corporation of Japan 10%	Lancer	Calcutta (West Bengal)

(d) and (e). The foreign collaborations approved in the automobile sector after the announcement of new Industrial Policy, with their terms and conditions of payment are as under:

1	Passenger Cars	Terms of Payment	
		Lumpsum	Royalty
(i)	Maruti Udyog with Suzuki Motor Corp. of Japan(for manufacture of YE-2 model of cars)	US \$ 10,00,000	3% on domestic sale and 4% on exports.
(ii)	Hindustan Motors with General Motor of USA	DM 19.176 million	5%
(iii)	Premier Automobiles Ltd. with Peugeot Automobiles of France.	FF 69 million	2% on domestic sale and 5% on exports.
(iv)	Sipani Automobiles with Rover Group of U.K.	U.S. \$ 2,00,000	2%
(v)	TELCO with Mercedes Benz of Germany	DM 56.6 million	2.75% on domestic sales & 5% on exports.
(vi)	DCM with Daewoo Motor Company of Korea.	US \$ 11.8 million	3%
(vii)	Mahindra & Mahindra with Ford Motor Co. of USA	—	5 %
(viii)	Shriram Industrial Enterprises Ltd. (SIEL) with Honda Motor Co. of Japan	US \$ 30 million	4 %
(ix)	Hindustan Motor with Mitsubishi Corp. of Japan	JY 586 million	5 %
(x)	Premier Automobiles Ltd. with Fiat of Italy	US \$ 3.1 million	3.5%
(xi)	TELCO with IDEA of Italy (for indigenisation body system only)	US \$ 17.22 million	—
<i>Commercial Vehicle</i>			
(i)	Hindustan Motor with M/s OKA	Rs.1.75 crores	5 %

1	2	3
Two Wheelers		
(i) Bajaj Auto Ltd. with AVL Austria (for modifying and improving 2 stroke petrol engine)	Austrian Schilling A.S. 12 million	—
(ii) LML Ltd. with M/s Piaggos of Italy (for manufacture of new models of scooter)	Lira 4800 lakh	Rs.100 to 690 per vehicle-modelwise.
(iii) Hero Honda Motors	US \$10,00,000	4% for 2 years & 5% for 5 years.

(f) The foreign collaboration agreements are no longer being taken on record by Government. These are required to be filed with R.B.I. However, as per the terms of payments approved, the total foreign exchange outgo for technical know-how fee in the above collaborations is estimated at Rs.465 crores.

(g) The vehicles sales have been rising by more than 25% during the last two years. The entry of companies in the automobile sector will be governed by the play of market forces.

Infant Formula

* 253. SHRI RAM NAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the study conducted by Indian Council of Medical Research (ICMR) which points out that out of 198 samples of commercial brands of infant formula analysed, arsenic was found in 50 per cent of the samples;

(b) if so, the other findings of the ICMR in their report; and

(c) the action taken/proposed by the Government to enforce the provisions of the infant milk substitutes?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b) A Report was brought out on the basis of a multicentric clinical task force study undertaken by the Indian Council of Medical Research (ICMR) between (1986-1993) on surveillance of pesticide residues, metals and aflatoxin contaminates in food and food products including infant formulae.

However, as errors have been observed in the analysis of parts of the data of this Report, this is being subjected to re-evaluation by an Expert Committee. Subsequently, the Report will also be placed before the Scientific Advisory Board of ICMR (which is the highest Scientific Body of ICMR).

(c) All State Govts./UTs have been urged to implement the provisions of the Infant Milk Substitute, Feeding Bottles and Infant Food (Regulation of Production, Supply and Distribution) Act, 1992.

[Translation]

SSI - Investment Limit

* 254. SHRI NAWAL KISHORE RAI :

SHRI NITISH KUMAR :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Government propose to enhance the limit of capital investment to Rs.1.5 crores in the small scale industry units;

(b) if so, whether the Government are contemplating any new policy for giving incentives to those entrepreneurs running business and industries with lower investment;

(c) if so, the details thereof; and

(d) if not, the steps being taken by the Government for restricting big industries entering into small industry sector?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) A proposal regarding the enhancement of the capital investment limits for the small scale industry units is under consideration of the Government.

(b) and (c). Another proposal on a package of incentives and facilities for the tiny or micro enterprises is also under consideration.

(d) Does not arise.

Cement Plants

* 255. SHRIMATI BHAVNA CHIKHLIA :

SHRI ANNA JOSHI :

Will the Minister of INDUSTRY be pleased to state :

(a) the number of large, medium and small cement plants in the country as on September 30, 1995, State-wise;

(b) the quantity of cement produced in each of these plants during the last three years and the current year till October, 1995 separately; and

(c) the total employment opportunities created by these plants, unit-wise?

THE MINISTRY OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) There are 117 large cement plants in the country. In addition, there are approximately 300 mini cement plants and a large number of tiny grinding plants. The State-wise distribution of large cement plants is given in Statement-I enclosed.

(b) The quantity of cement produced by the large plants during the last 3 years and during April-October, 1995 is given in Statement-II enclosed. Although plant-wise details of mini cement plants are not centrally maintained, according to present estimates mini cement plants and tiny grinding plants are likely to produce 4.25 million tonnes during the present year.

(c) The details of plant-wise employment opportunities created in the cement industry are not maintained centrally.

STATEMENT-I

Statewise Number of Large Cement Plants

State	Number of Cement Plants
1	2
Delhi	1
Haryana	2

1	2
Himachal Pradesh	3
Jammu & Kashmir	1
Rajasthan	14
Uttar Pradesh	5
Bihar	7
Orissa	3
West Bengal	2
Assam	1
Meghalaya	1
Tamil Nadu	8
Andhra Pradesh	19
Karnataka	9
Kerala	1
Maharashtra	7
Gujarat	12
Madhya Pradesh	21
Total	117

STATEMENT-II

Production of Cement (Large Plants) during the period 1992-93 to 1995-96 (April-October)

(In lakh tonnes)

Name of the Company	1992-93	Cement Production			1995-96 (April-Oct.)
		1993-94	1994-95	5	
1	2	3	4	5	
NORTHERN REGION					
DELHI					
1. Delhi Grinding Unit	4.16	3.54	1.92	0.94	
TOTAL OF DELHI	4.16	3.54	1.92	0.94	
HARYANA					
1. Bhupendra	4.21	4.19	4.89	2.81	
2. Charkhi-Dadri	1.37	1.15	0.87	0.32	
TOTAL OF HARYANA	5.58	5.34	5.76	3.13	
HIMACHAL PRADESH					
1. Gagal	8.66	8.60	8.72	3.61	
2. Gagal-2	—	—	2.56	4.53	
3. Rajban	1.64	1.68	1.75	0.93	
TOTAL OF HIMACHAL PRADESH	10.30	10.28	13.03	9.07	

1	2	3	4	5
JAMMU & KASHMIR				
1. J & K Ltd.	0.63	0.58	0.78	0.48
TOTAL OF JAMMU & KASHMIR	0.63	0.58	0.78	0.48
RAJASTHAN				
1. Lakeri	3.26	3.42	3.56	2.01
2. Birla Cement	4.61	5.00	5.26	3.50
3. Chittor Cement	6.20	8.21	8.61	5.32
4. Manglam Cement	3.92	3.86	3.68	2.46
5. Neer Shree Cement	—	0.58	5.66	3.12
6. Aditya Cement	—	—	0.01	0.96
7. Nimbahera - J.K. Cement	15.90	16.29	17.59	9.52
8. J.K. New Unit				
9. Lakshmi Cement-Unit-I	5.52	5.57	5.62	3.30
10. Lakshmi Cement-Unit-II	—	—	—	0.25
11. J.K. Udaipur Udyog Ltd.	4.46	3.03	7.57	4.23
12. Shree Cement	7.98	8.76	9.27	4.91
13. Jaipur Udyog Ltd.	NOT IN PRODUCTION			
14. Shree Ram Cement	2.29	2.52	2.66	1.37
TOTAL OF RAJASTHAN	54.14	57.24	69.49	40.95
UTTAR PRADESH				
1. Diamond Cmt.-Grinding	6.19	7.23	6.81	3.16
2. Churk	0.86	0.81	0.16	—
3. Dalla	0.39	0.92	0.65	0.39
4. Chunar-Grinding	5.27	8.13	5.98	2.82
5. K.C.C.	CLINKERIATION UNIT			
TOTAL OF UTTAR PRADESH	12.71	17.09	13.60	6.37
TOTAL OF NORTHERN REGION	87.52	94.07	104.58	60.94
EASTERN REGION				
BIHAR				
1. Chaibasa	4.93	5.30	5.67	3.36
2. Sindri	2.52	2.65	2.87	1.68
3. Khalari	0.62	0.70	0.23	0.00
4. Kalyanpur Cement	2.41	2.33	3.46	3.10
5. Sone Valley	Nil	Nil	Nil	Nil
6. Rohtes Industries	FACTORY CLOSED			
7. TISCO Grinding	—	—	3.09	3.79
TOTAL OF BIHAR	10.48	10.98	15.32	11.93

1	2	3	4	5
ORISSA				
1. Orissa Cement	6.49	7.00	7.12	4.26
2. IDCOL Cement	3.58	3.49	3.42	2.09
3. L & T (G)	—	1.36	3.93	3.21
TOTAL OF ORISSA	10.07	11.85	14.47	9.56
WEST BENGAL				
1. Durgapur (G)	3.55	3.79	4.61	2.85
2. Damodar Cement & Slag (G)	0.82	0.64	0.58	0.29
TOTAL OF WEST BENGAL	4.37	4.43	5.19	3.14
ASSAM				
1. Bokajan	1.13	1.48	1.54	0.86
TOTAL OF ASSAM	1.13	1.48	1.54	0.86
MEGHALAYA				
1. Mawmluh Cherra	0.98	1.12	1.43	0.68
TOTAL OF MEGHALAYA	0.98	1.12	1.43	0.68
TOTAL OF EASTERN REGION	27.03	29.86	37.95	26.17
SOUTHERN REGION				
TAMIL NADU				
1. A.C.C., Madukarai	6.24	7.17	7.87	4.94
2. India Cement, Sankarnagar	10.10	10.28	10.60	5.63
3. India Cement, Sankridurg	5.49	5.25	6.04	3.42
4. TNCCI, Alangulam	2.69	2.69	2.72	1.46
5. TNCCI, Ariyalur	4.13	4.32	3.77	2.58
6. Madras Cement, Tulukapatti	5.49	6.20	7.27	4.65
7. Chettinad Cement	7.33	7.15	8.46	5.32
8. Dalmia Cement	7.32	7.45	8.22	5.09
TOTAL OF TAMIL NADU	48.79	50.51	54.95	33.09
ANDHRA PRADESH				
1. ACC, Mancherial	2.78	3.10	2.88	1.88
2. Kesoram Cement	6.86	7.31	7.63	4.51
3. Orient Cement (Unit I & II)	8.03	9.42	9.57	5.28
4. Zuari Cement	5.08	4.85	5.37	3.03
5. CCI, Adilabad	3.74	2.92	2.01	0.97
6. CCI, Veraguntla	3.07	2.96	2.50	1.23
7. CCI, Tandur	6.69	6.43	4.79	2.28
8. Vijaywada (G)	0.32	NOT AVAILABLE		
9. Vizag (G)	1.08	0.14	0.12	0.68

1	2	3	4	5
10. Nadikude (Durga) Cement	0.68	Nil	0.65	1.97
11. India Cement, Chilamkur	6.46	7.39	7.07	5.22
12. Madras Cement, Jayantipuram	7.11	8.24	7.85	5.79
13. Kistna	0.72	0.10	Nil	Nil
14. KCP Ltd.	3.30	3.75	4.33	2.56
15. Panyam Cement	4.00	4.03	4.83	2.57
16. Raasi Cement, Phase-I }	11.64	12.95	14.61	9.63
17. Raasi Cement, Phase-II }				
18. Priyadarshini Cement	7.14	6.56	7.03	4.14
19. Sri Vishnu Cement	6.47	6.06	6.67	3.33
TOTAL OF ANDHRA PRADESH	85.17	86.21	87.91	55.07
KARNATAKA				
1. ACC, Wadi, Phase-I]	17.38	16.90	19.80	10.74
2. ACC, Wadi, Phase-II]				
3. Vasavadatta Cement	5.93	6.35	6.97	3.71
4. Rajashree Cement	14.34	16.12	16.80	11.19
5. Mysore Cement	5.12	4.56	5.32	3.13
6. CCI, Kurkunta	1.70	1.49	1.54	0.71
7. HMP, Shahabad	4.01	4.01	3.63	2.01
8. Kanoria Industries Ltd.	3.02	3.27	3.10	1.46
9. Visvesvaraya Cement				NOT IN PRODUCTION
TOTAL OF KARNATAKA	51.50	52.70	57.16	32.95
KERALA				
1. Malabar Cement	3.59	3.84	3.84	2.17
TOTAL OF KERALA	3.59	3.84	3.84	2.17
TOTAL OF SOUTHERN REGION	189.05	193.26	203.86	123.28
WESTERN REGION				
MAHARASHTRA				
1. ACC, Chanda	5.78	5.75	6.14	3.36
2. Manikgarh Unit-I	9.85	11.15	10.34	5.41
3. Manikgarh Unit-II	NIL	NIL	0.02	0.71
4. Ratnagiri (G)	2.78	2.27	2.46	1.37
5. Sewree (G)				FACTORY CLOSED
6. L&T, Awarpur, Phase-I]	20.43	22.17	23.82	13.87
7. L&T, Awarpur, Phase-II]				
TOTAL OF MAHARASHTRA	38.84	41.34	42.78	24.72

1	2	3	4	5
GUJARAT				
1. Jafrabad		CLINKERISATION UNIT		
2. Magdalla (G)	4.33	4.04	4.28	2.51
3. Sri Digvijay, Sikka	0.85	0.80	0.81	0.49
4. Sri Digvijay, Sikka New Unit	7.49	7.57	6.99	4.87
5. Ahmedabad (G)	0.27	0.37	0.38	0.22
6. HMP, Porbandar	1.75	1.65	1.38	1.02
7. Saurashtra Cement	7.95	7.02	7.98	5.24
8. Ambuja Cement	10.29	7.82	7.84	4.30
9. Gajambuja Cement	0.00	7.75	11.20	6.40
10. Gujarat Sidhee Cement	6.89	6.73	7.37	4.53
11. Dwarka		NOT IN PRODUCTION		
12. Sevalia Cement		NOT IN PRODUCTION		
TOTAL OF GUJARAT	39.82	43.75	48.23	29.58
MADHYA PRADESH				
1. ACC, Jamul	11.09	11.97	11.71	6.39
2. ACC, Kymore	7.08	8.16	7.98	5.64
3. ACC, Keymore, Mehgaon		CLINKERISATION UNIT		
4. Birla Vikas	6.55	7.92	7.09	4.41
5. Satna Cement	6.07	7.96	7.92	4.63
6. Century Cement	8.08	9.18	10.14	5.43
7. Maihar Cement	8.26	9.02	9.23	5.29
8. Vikram Cement, Unit-I]	12.16	14.73	15.83	8.67
9. Vikram Cement, Unit-II]				
10. Vikram Super Cement	7.02	8.47	9.62	5.12
11. Grasim Cement-Raipur	Nil	Nil	0.06	2.28
12. Diamond Cement, Unit-I	5.29	5.88	3.15	1.29
13. Diamond Cement, Unit-II	Nil	0.04	3.51	2.76
14. CCI, Akaltara	2.47	2.01	1.36	0.10
15. CCI, Mandhar	2.40	1.11	0.49	0.35
16. CCI, Neemuch	1.30	3.32	3.11	1.79
17. Raymond Cement	15.08	12.93	16.17	9.63
18. L&T, Hirni	Nil	Nil	1.36	4.29
19. Jaypee Rewa Cement	20.07	23.04	24.56	13.66
20. Modi Cement	12.04	12.04	10.31	6.66
21. TISCO Cement, Raipur	Nil	0.89	2.55	1.70
TOTAL OF MADHYA PRADESH	124.96	138.67	146.15	90.09
TOTAL OF WESTERN REGION	203.62	223.76	237.16	144.39
GRAND TOTAL	507.22	540.95	583.55	354.78

[English]

STD Clinics

* 256. SHRI RABI RAY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether his attention has been drawn to a UNICEF study about the prevalence of sexually transmitted infectious diseases in India; and

(b) if so, in view of the meagre STD clinics in our country, what steps the Government are proposing to take to stop this disease from spreading?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) UNICEF has not supported or been associated with any study on prevalence of Sexually Transmitted Diseases during the last five years.

(b) Under National AIDS Control Programme, for early diagnosis and treatment of Sexually Transmitted Disease cases specialised 562 STD clinics are being strengthened by providing cash as well as commodity grants. In addition, the medical and para medical personnel at Primary Health Centre level are being trained in Clinical Management Cases based on syndromic approach. All the channels of communication have been tapped for creating mass awareness.

Control of Cholera

* 257. SHRI HARADHAN ROY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the incidence of Cholera and Gastroenteritis has increased during the last three years;

(b) if so, the details thereof; State-wise

(c) the number of persons died due to these diseases in the country during the above period, State-wise;

(d) the assistance provided by the Union Government to these states; and

(e) the steps taken by the Government to check these diseases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) and (c). Statement showing reported cases and deaths due to acute Diarrhoeal Diseases (including Gastroenteritis and Cholera) during 1993, 1994 and 1995 (upto November, 95) in States/Union Territories is enclosed.

(d) and (e). Under the Child Survival Safe Motherhood Programme, which also aims at reducing mortality due to diarrhoeal diseases among children under the age of five years; cash assistance is provided for conducting mothers' meeting at village level and an amount of Rs. 2.51 crores has been provided to the states for this activity during 1995-96. 5.46 crores ORS packets have been allocated to states during 1995-96

under various programmes for managing cases of diarrhoeal dehydration among children. The Union Government provides technical support through the National Institute of Communicable Diseases (NICD), Delhi in investigating outbreaks and taking remedial measures.

In addition, the following measures are also taken by health authorities to check these diseases;

1. Provision of safe drinking water.
2. Improvement of food personal hygiene.
3. Safe disposal of human excreta.
4. Appropriate Health Education.
5. Surveillance and monitoring.
6. Distribution of chlorine tablets and ORS packets.

STATEMENT

State	1993		1994		1995	
	Cases	Deaths	Cases	Deaths	Cases	Deaths
1	2	3	4	5	6	7
1. Andhra Pradesh	202	2	82	4	144	1
2. Arunachal Pradesh	—	—	0	0	—	—
3. Assam	—	—	—	—	—	—
4. Bihar	—	—	0	0	—	—
5. Goa	4	0	3	0	0	0
6. Gujarat	262	1	578	8	58	1
7. Haryana	32	0	64	0	10	0
8. Himachal Pradesh	4	0	25	0	2	0
9. Jammu & Kashmir	0	0	0	0	0	0
10. Karnataka	445	10	103	2	0	0
11. Kerala	37	2	36	0	2	0
12. Madhya Pradesh	19	0	289	9	*50	0
13. Maharashtra	2901	26	76	5	1	0
14. Manipur	7	0	2	0	21	1
15. Meghalaya	0	0	—	—	—	—
16. Mizoram	0	0	0	0	0	0
17. Nagaland	0	0	0	0	0	0
18. Orissa	0	0	2	0	0	0
19. Punjab	23	0	84	1	16	0

1	2	3	4	5	6	7
20. Rajasthan	2	0	3	0	0	0
21. Sikkim	0	0	0	0	0	0
22. Tamil Nadu	4663	9	728	0	308	1
23. Tripura	0	0	0	0	0	0
24. Uttar Pradesh	148	2	485	3	292	0
25. West Bengal	1	1	125	0	—	—
26. A & N Islands	0	0	0	0	0	0
27. Chandigarh	9	0	45	0	0	0
28. D & N Haveli	0	0	0	0	0	0
29. Daman & Diu	0	0	0	0	—	—
30. Delhi	678	0	2243	0	1969	0
31. Lakshadweep	0	0	0	0	0	0
32. Pondicherry	0	0	0	0	0	0
TOTAL	9437	53	4973	32	2573	4

— Nat received ; *Weekwise and Dist. wise data not received.

Heart Disease

*258. SHRI PRABHU DAYAL KATHERIA :

SHRI SHIV SHARAN VERMA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to launch a National Programme for prevention of heart disease;

(b) if so, the details thereof;

(c) the number of heart patients in each State at present; and

(d) the expenditure likely to be incurred on implementation of this programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b) A Pilot Project for control of Cardio Vascular Diseases has been launched during the current financial year.

(c) No reliable date is available as heart diseases are not notifiable.

(d) Out of total amount of Rs. 50.00 lakhs for the

remaining two years of 8th Five Year Plan, an amount of Rs. 20.00 lakhs has been provided during 1995-96.

National Oral Health Policy

*259. SHRI M.V.V.S. MURTHY :

SHRI MOHAN RAWALE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have accepted an oral health policy for the nation as an integral part of the National Health Policy;

(b) if so, whether the National Oral Health Policy was adopted in the conference of Central Council of Health and Family Welfare Ministry;

(c) if so, the main points of the oral health policy;

(d) time by which the oral health policy is likely to be implemented; and

(e) the steps taken to involve the private institutions to train the dentists?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). The Fourth Conference of the Central Council of Health & Family Welfare held in October 11-13, 1995 in New Delhi, recommended to accept and adopt the Oral Health Policy as an integral part of National Health Policy.

The salient features of the resolutions on Oral Health Policy as adopted by the Council are as follows:-

1. There is an urgent need for an Oral Health Policy for the nation as an integral part of the National Health Policy.

2. Special, well coordinated, national Oral Health Programme be launched to provide Oral Health Care, both in the rural as well as urban areas due to deteriorating oral health conditions in the country as revealed by various epidemiological studies. Dentists/ population ratio in the rural areas is only 1:3,00,000 whereas 80% of the children and 60% of the adults suffer from dental caries more than 90% of adult community after the age of 30 years suffer from periodontal diseases which also has its inception in childhood. In addition, 35% of all body cancers are oral cancers. Large segment of the adult population is toothless due to the crippling nature of the dental diseases and about 35% of the children suffer from maligned teeth and jaws affecting proper functioning. In view of the above facts, it is important to launch preventive, curative and educational oral health care programmes integrated into the existing system utilising the existing health and educational infrastructure in the rural, urban and deprived areas.

3. A post of full-time Dental Advisor at appropriate level in the Dte.G.H.S. should be created as a first step

towards strengthening the technical wing of the Dte.GHS in this regard.

4. Studies have revealed that dental diseases have been increasing both in prevalence and severity over the last few decades. There is, therefore, an urgent need to prevent the rising dental diseases in India. The method used for primary prevention of dental diseases aims at achieving primary prevention of periodontal diseases and oral cancers.

5. The Council, therefore, resolves that preventive and promotive Oral Health Services be introduced from the village level onwards and accordingly a pilot project on Oral Health Care may be launched by the Ministry of Health and Family Welfare during 1995-96 in five districts, one each in five States.

6. The council further resolves that legislative measures be adopted to ensure a statutory warning on the wrappers and advertisement of sweets, chocolate and other retentive sugar eatable 'TOO MUCH EATING SWEETS MAY LEAD TO DECAY OF TOOTH'. Similar measures are also called for tobacco and Pan Masala related products.

7. The Council recommends that a National Training Centre be established or the existing centres be strengthened for training of various categories of Oral Health Care Personnel.

8. The Council also resolves that all district Hospitals and Community Health Centres have dental clinics. All Dental Colleges should have course on Dental Hygienists and Dental Technicians.

9. The Council further resolves that the Pilot Project may be extended to all the States at the rate of one District in every State.

10. The Council also resolves that there is an urgent need to have a National Institute for Dental Research to guide oral health research appropriate to the needs of the country.

(d) A Pilot Project on Oral Health Care Programme has been initiated in the five Districts - one each from the States of Himachal Pradesh, Haryana, Punjab, Rajasthan and Delhi during current financial year.

(e) Public and private institutions will be actively involved and strengthened for the training of the personnel engaged in the programme.

Heart Transplants

*260. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether inspite of the expertise and formulation of the Transplantation of Human Organ Act, 1994 there has not been any substantial increase in the number of heart transplants in the country;

(b) if so, the number of transplants undertaken since inception of the Act; and

(c) the reasons for not achieving success thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c) The main objective of the Transplantation of Human Organs Act, 1994 is to regulate the removal, storage and transplantation of human organs for therapeutic purposes and for the prevention of commercial dealings in human organs and for matters connected therewith or incidental thereto. The said Act came into force with effect from 04th February, 1995 only in the States of Goa, Himachal Pradesh and Maharashtra and all the Union Territories. From amongst the remaining States which were urged to adopt the said Act, the States of Karnataka, Tamil Nadu, Kerala and West Bengal only have so far adopted the same. Andhra Pradesh have enacted the A.P. Transplantation of Human Organs Act, 1995 on similar lines. All the other remaining States continue to be repeatedly urged to adopt this Act. Statistical data of such heart transplants/operations is not maintained in this Ministry.

(Translation)

Tobacco Cultivation

2355. SHRIMATI BHAVNA CHIKHLIA : Will the minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to bring more land under tobacco cultivation in the country particularly in backward and tribal areas of Gujarat State;

(b) if so, the details thereof, State-wise

(c) whether suitable land for the purpose has been identified; and

(d) if so, the steps taken or proposed to be taken by the Government to start cultivation of this cash crops in above areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) to (d). At present the Government do not propose to bring more land under tobacco cultivation including the state of Gujarat. Only some experimental trials have been conducted in the States of Orissa, Andhra Pradesh, Madhya Pradesh and Karnataka to identify suitable area for meeting future demand, if any.

(English)

Hindi Stenography Books

2356. PROF. PREM DHUMAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the books of Hindi Stenography published with the grants provided by the Government have not been considered for new course of Hindi

Stenography as introduced by the Central Board of Secondary Education :

(b) if so, the reasons therefor ; and

(c) the steps proposed to be taken by the Government to include these books for new course so that these can be utilised in new course?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Under the Centrally Sponsored scheme of Vocationalisation of Secondary Education, CBSE and each State is free to develop or adopt textbooks for the Vocational Course.

(b) and (c) Does not arise.

[Translation]

Hindi University

2357. PROF. RASA SINGH RAWAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the objective of the proposal of setting up of Hindi University at Wardha :

(b) the time by which the proposed University would be set up ; and

(c) the amount earmarked for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The main objective of the proposal of setting up of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya at Wardha is promotion and development of Hindi language and literature, through teaching and research, with a view to enabling Hindi to achieve greater functional efficiency and recognition as a major international language.

(b) A Bill to establish and incorporate the proposed University has already been introduced in the Rajya Sabha.

(c) The non-recurring expenditure on the establishment of the University is estimated at Rs. 30 crores during the Eighth and Ninth Plan periods. The estimated recurring expenditure would be Rs. 10 crores per annum after the University becomes functional.

[English]

Assistance to Consumer Co-operative Institutions

2358. SHRI SURENDRA PAL PATHAK : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have any proposal to provide financial assistance to consumer co-operative institutions for distribution of essential commodities in rural and urban areas ;

(b) if so, the details thereof;

(c) whether a National Conference of Consumer Co-operative Institutions recently held in Delhi ;

(d) if so, the outcome thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) and (e) A National Conference of Consumer Co-operatives was held in New Delhi on 17th and 18th November, 1995. Various suggestions and recommendations for improving the functioning of the Consumer Co-operatives in the country were discussed in this conference. It is the policy of the Central Government to encourage the growth of the consumer co-operative movement in the country.

Sports Federations

2359. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state :

(a) the source of income of the sports federations and associations in the country;

(b) whether some of the State Governments/Union Territories oblige these federations and associations by giving advertisements in the brochures brought out by these federations and associations;

(c) if so, the justification for the same; and

(d) the safeguards that have been taken by the Government to ensure that these federations and associations do not become source of income to the presidents/chairpersons?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) The sources are grant from Government, assistance by sponsors, affiliation fee payable by the affiliated Units and fees for conducting various competitions from the organisers etc.

(b) Yes, Sir.

(c) Since the sources of income of the federations and associations are limited, the advertisements of the State Governments and UTs augment their resources.

(d) Whenever the Federations/Associations receive financial assistance from Government of India, they are

invariably required to submit the audited statement of accounts which are carefully scrutinised before any further assistance is given to them. Annual audited accounts are also considered by the General Body/ Association of the Federation for scrutiny and approval.

Central State-Farms, Aralam

2360. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any allocation has been made for the expansion of Central State Farm, Aralam (Kerala) during the past five years ; and

(b) if so, the details thereof ; year wise ?

THE MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) Year-wise details of allocation of funds to Central State Farm, Aralam (Kerala) is indicated below :

	(Rs. in lakhs)
1991-92	258.15
1992-93	271.16
1993-94	283.00
1994-95	228.81
1995-96	215.00

UGC Zonal Office in Calcutta

2361. SHRI JITENDRA NATH DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) Whether the Zonal Office of University Grants Commission in Calcutta has become operational;

(b) if not, the reasons for the delay; and

(c) the time by which this office will become operational?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) to (c). With the provision of suitable accommodation by the State Government and the recent appointment of the head of the Regional Office, it is expected that the UGC office at Calcutta would become operational soon.

Rajiv Gandhi Prathmic Shiksha Mission

2362. SHRI SUSHIL CHANDRA VARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether literacy campaign namely "Rajiv Gandhi Prathmic Shiksha Mission" is being implemented in the Bhopal District ;

(b) if so, the funds provided for this purpose indicating the progress made in this regard so far ;

(c) whether the Government have taken steps to evaluate the success or failure of this Campaign ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Literacy Campaign in Bhopal is being implemented by Zilla Saksharata Samiti. Rajiv Gandhi Prathmic Shiksha Mission is the name given to the State Implementation Society for implementing district Primary Education Project in the State of Madhya Pradesh. The Society has its office at Bhopal.

(b) Rs.40.00 lakhs have so far been released for the Total Literacy Campaign in Bhopal.

(c) and (d). The Total Literacy Campaign is still in its initial stage only. Hence, it is too early for evaluation.

Production of Maize

2363. SHRIMATI VASUNDHARA RAJE : Will the Minister of AGRICULTURE be pleased to state : (a) whether the Government have any proposal to increase the production and areas under cultivation of Maize during the coming two years;

(b) if so, the details thereof; and

(c) the steps being taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) :

(a) Yes, Sir.

(b) and (c). The Government has a proposal to increase the production of maize by way of increasing productivity. A Centrally Sponsored Scheme entitled "Accelerated Maize Development Programme" under Technology Mission on Maize is being implemented on 75:25 basis (Government of India:States) with 100% central assistance to the frontline demonstrations. An amount of Rs. 7.00 crores has been sanctioned for Accelerated Maize Development Programme during the current year 1995-96. The objective of the scheme is to increase average productivity from the present 1.5 tonnes per hectare to about 3.00 tonnes per hectare and the present production of 10 million tonnes to 20 million tonnes by 2000 A.D. For this the potential maize growing States have been identified for both Kharif and Rabi seasons. Action points involving a number of components have been formulated by an Expert Committee constituted for this purpose under Technology Mission on Maize. These reports have been circulated to the concerned States Department of Agriculture and Secretaries of agriculture for taking necessary action. For 1996-97 Annual Plan an outlay

of Rs. 19.253 crores is proposed and is under consideration.

Chess Competitions

2364. SHRI DHARMABHIKSHAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of assistance sought and provided by Central Government to the 'Sanghi' industries to conduct 'chess' competitions : and

(b) the details of other amenities provided to the Industries?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) All India Chess Federation reaquested to release Foreign Exchange of US \$ 558,000/-, S.Fr 3,000/- and 4,000/- for Sanghi World Chess Championship semifinal held at Sanghi Nagar (from 5th Feb. to 24th Feb., 95) in February, 95, out of which foreign Exchange of US \$ 5,00,000/- towards prize money and US \$ 50,000/- towards FIDE Registration Fee was released to Sanghi Industries.

(b) No other amenities were provided to Sanghi Industries by this Department.

[Translation]

Revamped Public Distribution System

2365. SHRI RAM TAHAL CHOUDHARY :

SHRI HARI KEWAL PRASAD :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the total population covered under the Revamped Public Distribution System, State-wise; and

(b) the details of the items made available to these States under this system during 1993-94 and 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM)(SHRI VENOD SHARMA): (a) The Government has decided to extend coverage under the Revamped Public Distribution System (RPDS) to 2446 blocks in October, 1995. The estimated population covered under the system as per 1991 census is around 265 millions. State-wise details are given in the Statement enclosed.

(b) Central Government allocates rice, wheat, levy sugar, superior kerosene oil (SKO), imported edible oil and soft/CIL coke to States/UTs for distribution in PDS/

RPDS areas. Central Government issues foodgrains meant for distribution in RPDS areas at specially subsidised prices which are Rs. 50.00 per quintal lower than the Central Issue prices for PDS.

STATEMENT

Population under RPDS

No.	State/UT	Population covered (after the extension of RPDS to EAS blocks No. 2446)
1.	Andhra Pradesh	22004736
2.	Arunachal Pradesh	753930
3.	Assam	16008441
4.	Bihar	27417474
5.	Gujarat	17379065
6.	Haryana	4839903
7.	Himachal Pradesh	936216
8.	Jammu & Kashmir	2068000
9.	Karnataka	23054505
10.	Kerala	342000
11.	Madhya Pradesh	29713952
12.	Maharashtra	27596841
13.	Manipur	607818
14.	Meghalaya	1444731
15.	Mizoram	371810
16.	Nagaland	1001314
17.	Orissa	11541380
18.	Rajasthan	25501078
19.	Sikkim	369451
20.	Tamil Nadu	7408873
21.	Tripura	2248536
22.	Uttar Pradesh	25035350
23.	West Bengal	16243034
24.	A & N Islands	39208
25.	D & N Haveli	1267542
26.	Daman Diu	47383
27.	Lakshadweep	27311
		Total
		265272880

[English]

Tiger Census Operation in Sunderbans

2366. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the progress made so far in the Tiger Census Operation in the Sunderbans, West Bengal;

(b) whether any steps have been taken to secure the safety of the teams assigned the task of counting down the Tigers in the region;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the time by which the Tiger Census Operation in the region is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) The State Government of West Bengal has reported that nearly 70% of the area has been covered for collection of plaster casts of the pug marks.

(b) and (c). Adequate measures were taken for the safety of the teams assigned the job of collecting plaster casts of the pugmarks. Each party consisted of five members, out of which, two were gunmen. Quick setting plaster of paris was used to minimise the time spent on mud flats.

(d) Does not arise.

(e) It has been reported that the tiger census in the region is likely to be completed by January, 1996.

[Translation]

Printed Prices of Fertilizer Bags

2367. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the fertilizer distributors are supplying fertilizers to the farmers by charging arbitrary prices;

(b) whether the prices are not printed on the bags of fertilizers;

(c) whether prices are printed only on the bags containing low-prices materials which are not related to the farmers;

(d) whether the Government propose to get the prices printed on the bags containing fertilizers so as to check arbitrariness in charging prices;

(e) if so, the steps being taken in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No such complaints have been received in this Department.

(b) to (f). Urea is the only fertiliser under statutory price control. Its sale to the farmers is regulated under the Essential Commodities Act, 1955 (ECA) and the Fertiliser (Control) Order, 1985 (FCO). As regards decontrolled fertilisers, their demand, availability and the price is being determined by the market forces. The printing of maximum retail prices on bags/containers of all fertilisers (except Urea) is mandatory as per provisions of FCO. It is also mandatory for every retail dealer to display in his place of business a list of prices or rates of fertilisers. Any violation is subject to penal action under FCO/ECA 1995 whose implementation is primarily with the State Governments.

[English]

Universities in Maharashtra

2368. SHRI ANNA JOSHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) purpose-wise details of the amount provided to the universities in Maharashtra during the last three years;

(b) whether the Government propose to open any Central university in State; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The details of the grants provided to the universities in Maharashtra during the last 3 years are as follows :

(Rs. in Lakhs)

Year	Plan	Non-Plan
1992-93	525.71	122.11
1993-94	709.00	87.97
1994-95	963.54	104.20

(b) No, Sir.

(c) The National Policy on Education, 1986, as modified in 1992, states that in future the main emphasis will be on the consolidation of facilities rather than on expansion. The Programme of Action, 1992 also states that given the severe constraint on resources, there should be a restraint on setting up of more Central Universities.

Issue Price of Foodgrains

2369. SHRI A. CHARLES : Will the Minister of FOOD be pleased to state :

(a) whether requests have been received from State Governments that the subsidy for rice and wheat be

first brought on parity before any further increase in Central Issue Price (CIP) of rice is considered;

(b) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The State Governments of Kerala and Andhra Pradesh have requested that the disparity on subsidy between rice and wheat should be removed and the subsidy on rice should be brought at par with the subsidy on wheat.

(b) No increase in the Central Issue Prices of rice and wheat has been made since 1.2.1994.

Development Projects of Kerala

2370. SHRI THAYIL JOHN ANJALOSE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the name of the projects cleared from environmental angles which were received from Kerala during the last three years;

(b) the names of various development projects of Kerala which have been rejected; and

(c) the reasons therefor?

THE MINISTER OF STATE THE MINISTRY OF ENVIRONMENT AND FORESTS (RAJESH PILOT) : (a) to (c). A statement is enclosed.

STATEMENT

(i) Names of the developmental projects cleared from environmental angle which were received during last three years.

S. No.	Name of the project
1	2
1.	Construction of Second Stage Fish Landing Facilities at Malpe Fishing Harbour.
2.	Construction of Naval Academy, Ezhimala.
3.	Deepening of Channels leading to Cochin Oil Terminal at Cochin Port.
4.	Construction of an International Airport at Nedumbassery in Ernakulam Distt. - Cochin International Airport Ltd.
5.	Extension of runway at Civil Aerodrome, Calicut.
6.	Integrated development of Islands at Cochin.
7.	Deinking Plant of Hindustan Newsprint Ltd.
8.	Phenol Plant of Hindustan Organic Chemicals Ltd.

1	2
9.	Expansion of Additional Benzene Facilities of CRL.
10.	200 TPD De-inking Plant and Enhancement of the Mill to 1,00,000 TPA of M/s Hindustan Newsprint Ltd.
11.	Boothathanketty Hydro-Electric Project.
12.	60 MW Diesel Generator power plant at Kasarkode.
13.	120 MW Diesel Generator power plant at Kozhikode.

(iii) Names of the developmental projects rejected during last three years.

S. No.	Name of the projects	Reasons for rejection
1.	Adirapally hydro electric project.	Due to non submission of environmental data.
2.	Construction of Thangassari fishing harbour, stage-II in Quilon Distt.	-do-
3.	Development of Azhikkal port.	-do-

Language Teachers in Kendriya Vidyalayas

2371. SHRI SYED SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of posts of language teachers under Kendriya Vidyalaya Sangathan as on April 1, 1995 indicating the languages by break up; and

(b) the languages used as media of instruction in the Kendriya Vidyalayas in various parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) As per information furnished by Kendriya Vidyalaya Sangathan the number of posts of language teachers sanctioned as on 31.10.95 are given below :

Language	PGT	TGT
Hindi	956	1940
English	984	2100
Sanskrit	53	972

(b) Media of instruction in all Kendriya Vidyalayas are English and Hindi.

Linking of Vegetable and Grain Markets

2372. SHRI R. SURENDÉR REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the National Horticulture Board(NHB) has mooted any proposal for linking the major fruit and vegetable markets through satellite;

(b) if so, the details thereof and the objectives to be achieved thereby;

(c) whether the National Horticulture Board has entered into an agreement with the National Informatics Centre for modernisation of its market information system;

(d) if so, the details thereof indicating inter-alia the financial implications of the proposal;

(e) whether the Government propose to establish similar satellite links with important grain markets in the country; and (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) A Memorandum of Understanding has been signed between NHB and NIC for setting up of a NICNET based Market Information System for Horticulture-linking various Market Information Centres/Sub-centres of NHB. Under the agreement, NIC will undertake Hardware and Software installation, application development, networking, training and project management. The total project cost of NIC in this regard is estimated to be Rs. 1.76 crores.

(e) No, Sir.

(f) Does not arise.

Open Universities

2373. SHRI GOPI NATH GAJAPATHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of open universities in the country;

(b) whether Government propose to make these universities more effective, meaningful and beneficial for the students; and

(c) if so, the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). There are at present seven open Universities in the country of which six have been established by different State Governments.

The Indira Gandhi National Open University was

established by an Act of Parliament in 1985 for the introduction and promotion of open university and distance education systems in the educational pattern of the country and for the coordination and determination of standards in such systems. IGNOU has so far launched 53 academic programme in various disciplines. The aggregate enrolment of students is around 2.50 lakhs. The University has established an extensive students support services network consisting of 16 Regional Centres and 244 Study Centres situated in different parts of the country. IGNOU's printed course material is supplemented by audio-video programmes as well as broadcasts on AIR and Doordarshan.

With the objective of fulfilling its role as an apex body for distance education in the country, IGNOU has set up a Distance Education Council (DEC) for coordination and determination of standards in Open Universities. While the State Open Universities are established and maintained by the respective State Governments, the Distance Education Council provides necessary support and guidance to these universities. Those Open Universities which are eligible to receive central assistance under the provision Section 12(B) of the UGC Act, 1956, are also provided with development grants for selected purposes.

Indira Gandhi National Open University

2374. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Indira Gandhi National Open University has set up a Centre for Extension Education; and

(b) if so, the aims and objects of the said Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). According to the information furnished by the Indira Gandhi National Open University, a Centre for Extension Education has been set up recently in the University to organise, design and develop extension education programmes for the benefit of the community.

Environmental Degradation due to Coal Mining

2375. SHRI HARADHAN ROY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have advised the Government of West Bengal for setting up of a Statutory Authority to control environmental degradation as a result of the coal mining operations in Raniganj Coalfields Limited;

(b) if so, the details thereof; and

(c) the response of the Government of West Bengal thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). No, Sir. However, the Government of India in the Ministry of Coal have advised the West Bengal Government to create an institutional arrangement by strengthening and authorising Asansol Durgapur Development Authority (ADDA) for controlling environmental degradation in Raniganj Coalfields.

(c) As per the information received, till now West Bengal Government have not responded favourably to the above.

(Translation)

Majhola Cooperative Sugar Mill

2376. DR. P.R. GANGWAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) since when the pollution controlling device of the Majhola Cooperative Sugar Mill, district Pilibhit in Uttar Pradesh is out of order;

(b) the reasons for not getting it repaired inspite of repeated warnings; and

(c) the steps being taken by the Government to check the pollution caused by the said sugar mill and by what time it is likely to be corrected?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c). The Uttar Pradesh State Pollution Control Board carried out an inspection of the unit on 30.11.1995 and has reported that the unit has installed a complete effluent treatment plant which was not operating, as the unit was not then in production.

(English)

Sugar Mills

2377. SHRI A. VENKATESH NAIK : Will the Minister of FOOD be pleased to state :

(a) whether the Government of Karnataka has sought clearance for expansion of some Sugar Mills in the State; and

(b) if so, the details thereof and the reaction of the Government in this regard?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) A statement showing the details of the applications received through the Ministry of Industry, Department of Industrial Policy & Promotion from the State of Karnataka for expansion of the existing sugar mills is enclosed.

The proposals of expansion of capacity are being processed as per prevailing licensing guidelines.

STATEMENT

The Details of the Applications Received Through the Ministry of Industry, Department of Industrial Policy & Promotion from the State of Karnataka for Expansion of the Existing Sugar Mills

(As on 30.9.1995)

S. No.	Short Name of the Factory	Range of Expansion
1.	Ugar Khurd	5000 TCD to 7500 TCD
2.	Raibag	1250 TCD to 3500 TCD
3.	Bhadravati	2500 TCD to 3500 TCD
4.	Gokak	1250 TCD to 3500 TCD
5.	Nipani	1250 TCD to 2500 TCD
6.	Sameerwadi	5000 TCD to 10,000 TCD
7.	Devangiri	1250 TCD to 2500 TCD
8.	Chamundeshwari	4000 TCD to 7500 TCD
9.	Hemavati	1250 TCD to 2500 TCD
10.	Gouribidanur	1250 TCD to 2500 TCD
11.	Deshanur	1500 TCD to 2500 TCD
12.	Brahmarur	1250 TCD to 2500 TCD
13.	Shimoga	1900 TCD to 2500 TCD
14.	Haveri	1250 TCD to 2500 TCD
15.	Bhadra	1250 TCD to 2500 TCD
16.	Bannari Amman Unit-Nanjangud	2500 TCD to 5000 TCD
17.	Munirabad	1016 TCD to 1750 TCD

Super Bazar Branches in States

2378. SHRI HARIN PATHAK : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have any proposal to open branches of Super Bazar in States especially in metropolitan cities;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM (SHRI VENOD SHARMA) : (a) to (c). Super Bazar is an autonomous Cooperative Society with its own management. It is registered under the Delhi State Cooperative Societies Act and at present its area of operation is confined to NCT of Delhi. It has been

reported by the Super Bazar that to open more branches outside Delhi, it has applied for registration to the Central Registrar under the Multi-State Cooperative Societies Act.

Sugar Mills

2379. SHRI G. MADE GOWDA :

DR. MUMTAZ ANSARI :

SHRIMATI SHEELA GAUTAM :

Will the Minister of FOOD be pleased to state :

(a) whether proposals have been received for increasing the crushing capacity of the existing Sugar Mills in the States of Karnataka, Bihar, Uttar Pradesh and Punjab;

(b) if so, the details thereof; and

(c) the number of Sugar Mills whose crushing capacity is likely to be increased, State-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). Yes, Sir. A statement showing the details of proposals received through the Ministry of Industry, Department of Industrial Policy and Promotion from the States of Karnataka, Bihar, Uttar Pradesh and Punjab for increasing the crushing capacity of the existing sugar mills is enclosed.

(c) The state-wise number of sugar mills having letters of intent for expansion of existing capacity is as under :

S.No.	State	No. of Sugar Mills
1.	Karnataka	9
2.	Bihar	7
3.	Uttar Pradesh	61
4.	Punjab	6
5.	Maharashtra	36
6.	Haryana	4
7.	Orissa	2
8.	Gujarat	7
9.	Tamil Nadu	7
10.	Andhra Pradesh	10
11.	Madhya Pradesh	3
12.	Nagaland	1
13.	Rajasthan	1
14.	West Bengal	2
Grand Total :		156

STATEMENT

The Details of Proposals Received Through the Ministry of Industry, Department of Industrial Policy and Promotion from the States of Karnataka, Bihar, Uttar Pradesh & Punjab for Increasing the Crushing Capacity of the Existing Sugar Mills

(As on 30.9.95)

S. No.	Short Name of the Factory	Range of Expansion	
		1	2
1.	Ugar Khurd	5000 TCD to 7500 TCD	
2.	Raibag	1250 TCD to 3500 TCD	
3.	Bhadrapur	2500 TCD to 3500 TCD	
4.	Gokak	1250 TCD to 3500 TCD	
5.	Nipani	1250 TCD to 2500 TCD	
6.	Sameerwadi	5000 TCD to 10,000 TCD	
7.	Davangiri	1250 TCD to 2500 TCD	
8.	Chamundeshwari	4000 TCD to 6500 TCD	
9.	Hemavati	1250 TCD to 2500 TCD	
10.	Gouribidanur	1250 TCD to 2500 TCD	
11.	Deshanur	1500 TCD to 2500 TCD	
12.	Brahampur	1250 TCD to 2500 TCD	
13.	Shimoga	1900 TCD to 2500 TCD	
14.	Haveri	1250 TCD to 2500 TCD	
15.	Bhadra	1250 TCD to 2500 TCD	
16.	Bannari Amman Unit-Nanjangud	2500 TCD to 5000 TCD	
17.	Munirabad	1016 TCD to 1750 TCD	
BIHAR			
1.	Majholia	2500 TCD to 3500 TCD	
2.	Harinagar	5000 TCD to 7000 TCD	
3.	Riga	2500 TCD to 3500 TCD	
UTTAR PRADESH			
1.	Mawana	5000 TCD to 10,000 TCD	
2.	Lhaksar	3500 TCD to 5000 TCD	
3.	Iqbalpur	3000 TCD to 10,000 TCD	
4.	Nanauta	2500 TCD to 5000 TCD	
5.	Sarsawa	2500 TCD to 5000 TCD	
6.	Simbhaoli	5000 TCD to 10,000 TCD	
7.	Mansurpur	2500 TCD to 5000 TCD	
8.	Biswan	2500 TCD to 5000 TCD	

1	2	3
9.	Hargaon	5000 TCD to 10,000 TCD
10.	Pilibhit	2500 TCD to 3500 TCD
11.	Motinagar	2500 TCD to 5000 TCD
12.	Kashipur	2500 TCD to 5000 TCD
13.	Bazpur	4000 TCD to 5000 TCD
14.	Babhnar	2500 TCD to 3500 TCD
15.	Balrampur	5000 TCD to 10,000 TCD
16.	Kathkuiyan	1200 TCD to 1500 TCD
17.	Padrauna	2400 TCD to 3500 TCD
18.	Ramkola (Pb)	2500 TCD to 5000 TCD
19.	Aira	2500 TCD to 5000 TCD
20.	Sampurnanagar	2500 TCD to 5000 TCD
21.	Belrayan	2500 TCD to 5000 TCD
22.	Anandnagar	1219 TCD to 2500 TCD
23.	Captaianganj	3000 TCD to 8000 TCD
24.	Sardarnagar	3200 TCD to 8000 TCD
25.	Baheri	3500 TCD to 6000 TCD
26.	Agauta	2500 TCD to 5000 TCD
27.	Rouzagaon	2500 TCD to 5000 TCD
28.	Sneh Road, Fazalpur	2500 TCD to 6000 TCD
PUNJAB		
1.	Doaba	2500 TCD to 5000 TCD
2.	Nakodar	1250 TCD to 2500 TCD
3.	Budhewal	1250 TCD to 2500 TCD

Export of Foodgrains

2380. SHRI SHIV SHARAN VERMA :

SHRI BOLLA BULLI RAMAIAH :

SHRI M.V.V.S. MURTHY :

Will the Minister of FOOD be pleased to state :

(a) the quantity of foodgrains which is in excess of the requirement;

(b) the details of the offers received from the exporters by the Food Corporation of India alongwith the names of exporters;

(c) the decision taken in the matter; and

(d) the price at which they are to be sold?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Loan for Cattle

2381. SHRI RAM PUJAN PATEL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any comprehensive scheme has been formulated for development of dairy farms in Uttar Pradesh for upliftment of the farmers;

(b) if so, the details thereof;

(c) whether there is any scheme to provide loan at lower rate of interest for purchase of the Milch Cattle for upliftment of the farmers and agricultural labourers in Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) No, Sir. However, a central cattle breeding farm has been set up in Lakhimpur Kheri district of Uttar Pradesh in the year 1976, for production of high pedigree bull calves for use in cattle breeding programmes.

(c) and (d). Under Integrated Rural Development Programme, the rate of interest is fixed by RBI from time to time and is applicable to all the beneficiaries including the beneficiaries of dairy activities. The present rate of interest is 12.0% upto the loan of Rs.25,000.

National and Olympic Games

2382. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) Whether the Government are aware that construction of the various stadia at Mysore and Bangalore are far behind the schedule;

(b) whether the Government are also aware that no preparations have been made to conduct the National Games in January, 1996 there;

(c) whether the Government hold that the athletes and sports persons will have to be selected from these games and put on training for the ensuing Atlanta Olympic Games to be held in 1996; and

(d) if so, the reaction of Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) Yes, Sir.

(b) The Indian Olympic Association have deferred the National Games until Oct./Nov., 1996.

(c) and (d). As the Atlanta Olympics are scheduled for July/August, 1996, this issue does not arise.

Public Distribution System

2383. SHRI PROBIN DEKA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have any proposal to include Tea as one of the commodities under the Public Distribution System; and

(b) if so, the time by which it is likely to be included?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b). The Central Government makes bulk allocation of six key essential commodities viz. rice, wheat, sugar, imported edible oil, kerosene and soft coke to States/UTs for distribution through Public Distribution System (PDS). However, the State Governments/UT Administrations are free to include additional items of mass consumption, like tea etc. based on local needs and preference, for distribution through PDS. Many States/UTs have reported that they are distributing tea through Fair Price Shops in Revamped PDS.

[Translation]

Anganwadi Centres

2384. SHRI N.J. RATHVA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the expenditure incurred on Anganwadi Centres during the current financial year, State-wise;

(b) whether the Government have received any complaint regarding their working and misuse of funds under the above programme; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) A statement containing details on amount of funds released to the States/Union Territories during current financial year upto October 31, 1995 is given in the enclosed statement. On an average, an expenditure of Rs. 14.56 lakh is incurred each year towards the operational costs on a single Integrated Child Development Services (ICDS) Project having about 120 Anganwadi Centres.

(b) No such complaint on the working and misuse of funds under ICDS Scheme has been received by the Government during the current year.

(c) Does not arise.

STATEMENT

The Details of Funds Released to States/UTs during the Current Financial Year upto 31 October, 1995

S. No.	Name of the State/UT	No. of Projects	Amount Released (Rs. in lakhs)
1.	Andhra Pradesh	117	1057.59
2.	Arunachal Pradesh	39	284.47
3.	Assam	79	595.18
4.	Bihar	229	789.14
5.	Goa	11	80.63
6.	Gujarat	139	934.35
7.	Haryana	56	438.36
8.	Himachal Pradesh	41	296.44
9.	Jammu & Kashmir	47	383.30
10.	Karnataka	155	1498.30
11.	Kerala	89	680.55
12.	Madhya Pradesh	190	1486.04
13.	Maharashtra	255	1947.01
14.	Manipur	29	204.97
15.	Meghalaya	30	82.80
16.	Mizoram	19	141.44
17.	Nagaland	26	115.26
18.	Orissa	96	647.24
19.	Punjab	70	518.53
20.	Rajasthan	165	1258.08
21.	Sikkim	4	54.78
22.	Tamil Nadu	112	1122.84
23.	Tripura	19	152.25
24.	Uttar Pradesh	532	4073.01
25.	West Bengal	260	1977.23
26.	Delhi	26	264.73
27.	Pondicherry	5	48.11
28.	Andaman & Nicobar Islands	4	37.20
29.	Chandigarh	2	27.00
30.	Dadra & Nagar Haveli	1	11.74
31.	Daman & Diu	2	22.66
32.	Lakshadweep	1	9.22

[English]

Theft of Arrows

2385. SHRI PHOOL CHAND VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is a temple in Bidhar where arrows of eight metallic alloys of Love and Kusha were kept;

(b) whether these arrows have been stolen from the temple?

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) There is no temple under the protection of Archaeological Survey of India at Bidhar, where arrows of eight metallic alloys of Love and Kusha were kept.

(b) to (d). Do not arise.

Procurement of Rice

2386. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of FOOD be pleased to state :

(a) whether the procurement agencies have failed to pay the fixed price for the superfine, fine and coarse varieties of rice to the farmers in Tamil Nadu; and

(b) if so, the action taken to compensate the farmers?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) For the last two decades or so the Government of Tamil Nadu has been procuring paddy and rice in the State under the monopoly procurement system. The State Government have since decided to abolish the monopoly procurement system and are providing minimum price support to farmers through purchases at MSP.

Procurement of paddy/rice is undertaken by FCI with the active and full co-operation of the State Government. It is the State Government which determine the number of purchase centres to be operated and its distribution among the various agencies involved in the procurement. The State Government of Tamil Nadu have not approached the FCI for its entry into the market.

[Translation]

World Bank Assistance for Pollution Control

2387. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether World Bank has provided any technical and financial assistance to control pollution in industries especially in small scale industries sector:

(b) if so, the salient features thereof and the total amount of financial assistance received from the World Bank during the last three years till date; and

(c) the details of such projects for which financial assistance has been received from World Bank during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). Under the World Bank aided Industrial Pollution Control Project, technical and financial assistance is given for setting up Common Effluent Treatment Plants (CETPs) in clusters of small scale industrial units. The financing pattern for the CETPs consists of 20 per cent promoters contribution and a grant from the Central Government of 25 per cent or Rs.50 lakhs, whichever is less, subject to a matching contribution from the State Government. The remaining amount is available as a loan from the Industrial Development Bank of India (IDBI), which channelises the World Bank assistance for this component of the project.

A total of Rs. 108 crores has been provided by the World Bank along with counterpart funds from the Central and State Governments and Individual Units. The entire amount allocated for this project by the IDBI has been committed.

(c) The details of the project in respect of which the assistance has been received include the following:

(i) *Institutional Component* : This is designed to support a programme of strengthening of the State Pollution Control Boards in the States of U.P., Maharashtra, Gujarat, and Tamil Nadu.

(ii) *Investment Component* : This is designed to support projects by individual industrial units for pollution abatement. Funds are also provided under this component for financing Common Effluent Treatment Plants (CETPs)

(iii) *Technical Assistance* : This is designed to support projects pertaining to training of personnel and preparation of pre-investment studies for CETPs.

[English]

Contribution of Gujarat in Sugar Production

2388. SHRI HARISINGH CHAVDA : Will the Minister of FOOD be pleased to state :

(a) the total production of sugar in Gujarat during the last two years;

(b) the percentage of increase in sugar production as compared to the last year; and

(c) the contribution of Gujarat in the central pool during the above period?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) The required information is as under :

Sugar Year (Oct.-Sept.)	Production of sugar in Gujarat (Lakh tonnes)	Percentage increase/ decrease in production over last year
1993-94	8.26	+ 9.99%
1994-95	7.68	- 7.02%

(Provisional) (Provisional)

(c) Under the present policy of partial control being followed since 17.12.1979, a specified percentage of total production of each sugar factory (except factories covered under various incentive schemes which are entitled for higher freesale quota) is released as levy sugar at notified ex-factory levy prices for distribution through the Public Distribution System. The levy-freesale ratio is 40:60 since 1992-93. No central pool is being maintained separately for distribution of levy sugar.

[Translation]

Funds for Groundnut Production

2389. SHRI DATTA MEGHE : Will the Minister of AGRICULTURE be pleased to state :

(a) the funds allocated and released for encouraging the farmers of groundnut producing areas in Maharashtra for producing more groundnut during the last three years;

(b) the total areas brought under groundnut cultivation in the State, district-wise;

(c) the number of farmers actually benefitted under the scheme; and

(d) the total annual production of groundnut during the above period and the target fixed for 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The following funds were allocated & released to the Govt. of Maharashtra during last three years for encouraging the production of Oilseeds including Groundnut.

(Rs. in lakhs)

Year	Allocated	Amount Released
1992-93	746.50	733.71
1993-94	985.03	985.03
1994-95	1034.25	961.25

(b) During 1994-95 an area of 6.03 lakh has been brought under G'nut cultivation in the State of Maharashtra. The district-wise area under G'nut cultivation during 1994-95 is given in the Statement enclosed.

(c) The Number of farmers actually benefitted under the scheme of Oilseeds Production Programme (OPP) in Maharashtra during last three years are given below:-

Year	No. of beneficiaries farmers
1992-93	4,71,088
1993-94	7,62,611
1994-95	5,52,123

(d) The total annual production of G'nut during last three years in the State of Maharashtra is given below. The target for G'nut production during 1995-96 in respects of Maharashtra State has been fixed at 7.70 lakh tonnes.

Year	Production (lakh tonnes)
1992-93	7.55
1993-94	7.69
1994-95	6.29

Statement

District-wise Area under Groundnut in Maharashtra during 1994-95

S.No.	Name of District	('000 Ha.)		
		Kharif	Rabi	Total
1	2	3	4	5
1.	Thane		2	3
2.	Raigad		2	1
3.	Ratnagiri		2	6
4.	Sindhudurg	14	41	55
5.	Nasik	458	31	489
6.	Dhule	737	212	949
7.	Jalgaon	188	181	369
8.	Ahmednagar	79	67	146
9.	Pune	417	49	466
10.	Solapur	59	121	180
11.	Satara	472	23	495
12.	Sangli	351	4	355
13.	Kolhapur	596	15	611
14.	Aurangabad	144	6	150
15.	Jalna	59	20	79
16.	Beed	155	51	206
17.	Latur	204	12	216
18.	Osmanabad	129	27	156
19.	Nanded	28	34	62

1	2	3	4	5
20.	Parbhani	46	235	281
21.	Buldhana	109	19	128
22.	Akola	28	19	47
23.	Amravati	203	10	213
24.	Yevatmal	25	71	96
25.	Wardha	88	15	103
26.	Nagpur	143	6	149
27.	Bhandara	1	5	6
28.	Chandrapur	1	1	2
29.	Gad Chiroli	—	1	1
Total		4740	1286	6026

[English]

Conference of Kharif Campaign 1995

2390. SHRI SARAT PATTANAYAK : Will the Minister of AGRICULTURE be pleased to state :

- (a) Whether a conference of Kharif campaign 1995 was held recently;
- (b) if so, the recommendations made in the conference; and
- (c) the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) A National Conference On Agriculture for Kharif Campaign, 1995 was held in April, 1995.

(b) The recommendations adopted by the Conference include :-

- (i) Fixation of Crop-wise target for ensuing Kharif crops.
- (ii) Cropping system approach and diversification of agriculture to expand export, employment and improvement in income to farmers.
- (iii) Raising of horticultural crops, floriculture, aquaculture, bee-keeping etc.
- (iv) Timely allocation of funds to concerned Departments/Districts by the States.
- (v) Involvement of Non-Governmental Organisations and other agencies for agricultural development.
- (vi) Strengthening of pest surveillance for timely control measures and adoption of Integrated Pest Management approach and quality control measures.

- (vii) Adoption of quality control measures for seeds, fertilizers etc.
- (viii) Timely supply of inputs like seeds, fertilizer and credit.
- (ix) Monitoring of price trends in different markets.
- (x) Close linkages between State research and extension.
- (xi) Better utilisation of natural resources particularly the available soil moisture.

(c) The recommendations made in the conference have been circulated to the states/UTs and concerned agencies for follow up action.

Polluting Industries in U.P.

2391. SHRI RAM NOHOR RAI : Will the Minister of ENVIRONMENT & FORESTS be pleased to state :

- (a) whether the Government have appointed a Central team to inspect the industries causing pollution in Uttar Pradesh particularly Sonebhadra District;
- (b) if so, the findings of the study team;
- (c) whether the Government issued notice against such industries;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). Yes, Sir. A Central team was constituted to inspect the industries causing pollution in Sonebhadra District of Uttar Pradesh. The team visited the major and medium industrial units in Sonebhadra District during 13-15 June, 1995. The findings of the team include the following :

- (i) The industrial effluents in some of the units were only partially treated before discharge.
- (ii) The air pollution control equipment installed in the industries were not adequate to comply with the prescribed standards.
- (c) and (d). Based on the inspection report, directions to comply with the prescribed standards in a time-bound manner had been issued to M/s Kanoris Chemicals & Industries Ltd. and M/s. Hindalco Industries Ltd. under Section 5 of the Environment (Protection) Act, 1986. Government had thereafter written to U.P. Pollution Control Board to take immediate action on the findings and recommendations of the team and send a report to the Ministry about the status of various large and medium industries in the district. Based on the inspection report received from the Uttar Pradesh Pollution Control Board and Central Pollution Control Board that these industries had installed necessary

pollution control equipment to comply with the prescribed norms, modified directions were issued to both these industries to ensure that they complied with the prescribed environmental standards.

(e) Does not arise.

[Translation]

Setting up of Nurseries

2392. SHRI RAJESH KUMAR :

SHRI RAM VILAS PASWAN :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether the Government have any scheme to hand over degraded lands to co-operative societies and others to set up nurseries and grow more trees;

(b) if so, the detailed plans in this regard;

(c) the time by which the scheme is likely to be started;

(d) whether the Government also propose to appoint 'Van Mukhias'; and

(e) if so, the details thereof along with their duties?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (RAJESH PILOT) : (a) There is no specific scheme to hand over degraded forest lands to co-operative societies and others to set up nurseries and grow more trees.

(b) and (c). Do not arise.

(d) Yes, Sir.

(e) Guidelines for involving village communities for protection and conservation of forest and plantations has been issued to all States and Union Territories Government which stipulates nomination of 'Van Mukhias' in village panchayats. Main duties proposed for 'Van Mukhia' would comprise of providing assistance to the Forest Department in promoting afforestation, conservation of natural forests and motivating local people for prevention of illegal activities.

As an incentive, the 'Van Mukhia' is proposed to be given upto 10% from the proceeds of each plantation at the time of final harvest which would be over and above the normal revenue sharing under joint forest management and other usufructs sharing schemes.

[English]

Schools with Foreign Assistance

2393. SHRI SOBHNADREESWARA RAO VADDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the schools functioning with foreign assistance in the country during the last three years, State-wise;

(b) whether the Government propose to take over those schools; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Statistics regarding the number of schools set up with foreign assistance in different States and UTs of the country is not maintained in the Ministry of Human Resource Development, as school education is mostly looked after by the State/UT Governments.

(b) No, sir.

(c) Does not arise.

Educational Technology Scheme

2394. DR. SAKSHIJI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Primary Schools and Upper Primary Schools to which assistance have been provided in Uttar Pradesh under the Educational Technology Scheme, district-wise;

(b) whether Urdu Schools in the State have been provided assistance under the Scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (c). The information is being collected and will be laid on the Table of the Lok Sabha.

Forest Fire in Himachal Pradesh

2395. SHRI SHRAVAN KUMAR PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the extent of damage to the forests of Himachal Pradesh in terms of forest areas affected, the trees and plants burnt down and the wildlife destroyed due to fire this year in summer; and

(b) the steps taken to minimise the damage?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) As per reports received from the state government of Himachal Pradesh 305 sq. km. of forest area has been affected during 1995 fire season. The fires have mainly affected the pine forests where, surface fires are caused by the local people in order to burn the pine needles to get a flush of fresh grass. There is no report of loss of wildlife from the state.

(b) Following are the steps taken to minimise the damage due to forest fires.

(i) Modern Forest Fire Control Methods, a centrally sponsored scheme is implemented in the state and over the last three years an amount of Rs. 39.725 lakh has been released.

(ii) The state government has been sanctioned an amount of Rs. 3.56 crores by the planning Commission for the year 1995-96 for strengthening the infrastructural facilities to combat forest fires effectively.

Central Food Technology Research Institute

2396. DR. VASANT NIWRUTTI PAWAR : Will the Minister of FOOD be pleased to state :

(a) whether any assessment is being made about the working of Central Food Technology Research Institute, Mysore;

(b) if so, the total budgeted amount spent by this institute during the last two years, year-wise; and

(c) the new products developed by this institute for commercial exploitation during the past two years?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

National Fisheries Policy

2397. SHRI SATYA DEO SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) Whether the Union Government have received any representations/letters from the various State Governments in regard to the proposed National Fisheries Policy;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). The draft of the National Fisheries Policy finalised by the Expert Committee was circulated to all States/Union Territories, concerned Ministries/Departments and others for their comments. The States/Union Territories have generally supported in draft policy statement and also offered some suggestions or proposed modifications. After careful consideration of the views expressed, the draft National Fisheries Policy has been finalised for further consideration.

[English]

Rubber Plantation

2398. SHRI BASUDEB ACHARIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Tripura has written the Union Government to allow them to have Rubber Plantation in degraded forest land;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (RAJESH PILOT) : (a) Yes, Sir.

(b) and (c) Two proposals for using 9109.52 ha. and 343.21 ha. of forest land for raising rubber plantation for settlement of Tribal Jhumias by Tripura Rehabilitation Plantation Corporation Ltd. were received from the State Government of Tripura under Forest (Conservation) Act, 1980. In respect of first proposal involving 9109.52 ha. of forest land, approval in principle for using 1500 ha. of forest land in the first phase has been accorded on 2.2.1993. In respect of second proposal involving 343.21 ha. of forest land, certain additional details have been sought from the State Government on 7.9.1993.

Private Sector Participation in Delhi University

2399. SHRI MOHAN RAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some private parties have approached the University of Delhi with a proposal to fund certain courses which are not being taught because of resource crunch:

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Repair of Monuments

2400. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of ancient monuments and temples on which repair work is being carried out by Archaeological Survey of India in each States;

(b) the progress made so far and the expenditure incurred thereon; and

(c) the time by which this work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) The number of centrally protected monuments, Statewise, taken up for conservation, during the current financial year is given in statement enclosed. The works are in different stages of preservation. The expenditure incurred so far thereon upto October, 1995, during this year is Rs. 2,75,66,990/-.

(c) The conservation of the centrally protected monuments is a continuous process.

STATEMENT

The Number of Centrally Protected Monuments, Statewise, where the Works have been taken up in the year 1995-96

S.No.	Name of State	Number of Monuments
1.	Andhra Pradesh	19
2.	Assam	3
3.	Arunachal Pradesh	1
4.	Bihar	10
5.	Delhi	19
6.	Daman & Diu	5
7.	Goa	14
8.	Gujarat	19
9.	Haryana	7
10.	Himachal Pradesh	5
11.	Jammu & Kashmir	14
12.	Karnataka	27
13.	Kerala	2
14.	Madhya Pradesh	17
15.	Maharashtra	6
16.	Orissa	9
17.	Punjab	2
18.	Rajasthan	11
19.	Tamil Nadu	18
20.	Uttar Pradesh	34
21.	West Bengal	9.
		251

(English)

Development Projects of West Bengal

2401. SHRI AMAR ROYPRADHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of Development Projects from West Bengal cleared, rejected and under consideration of the Government separately during the last three years;

(b) since when these projects are pending and the reasons therefor; and

(c) the time by when these proposals are likely to be cleared by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). A statement is enclosed.

(c) All efforts are made to complete assessment from environmental angle of the project proposals within a stipulated time frame of 90 days from the date of receipt of all requisite information, and final decision conveyed within 30 days thereafter. In case of proposals requiring clearance from forestry angle, expeditious decision is taken after receipt of the complete details.

STATEMENT

List of project cleared and rejected during last three years and pending as on 30.11.95.

A. Environmental Clearance**List of Cleared Projects**

S.No.	Name of the Project
1.	Modernisation of Calcutta Mint.
2.	Barkreswar Reservoir Scheme.
3.	Purlia Pumped Storage Scheme (900 MW).
4.	Teesta Barrage Project.
5.	Subarnarekha Irrigation Project.
6.	Bakreswar thermal power project stage-II, 2 x 210 MW.
7.	Chinakuri thermal power project (40 MW).
8.	Janjra Underground Mine Project.
9.	Jambad Dencast Mine Project.

List of Rejected Projects

S.No.	Name of the project	Reasons for rejection
1.	Chinakuri I & II mine.	Due to non submission of environmental data.
2.	Farakka Barrage hydro electric project.	-do-
3.	Kangsabati Irrigation Modernisation project.	-do-
4.	Maithon left bank thermal power project (4 x 210 MW).	-do-
5.	Gouripur thermal power project (2 x 67.5 MW).	-do-
6.	Sagardighi thermal power project (2 x 500 MW).	-do-
7.	Development of Calcutta Port Trust in Boat Canal Area	The proposal was not found suitable on environmental grounds.
8.	Development of Calcutta Port Trust Land in Strand Area.	The proposal was not found suitable on environmental grounds

List of Pending Projects

Sl. No.	Name of the project	Pending since	Reasons for pendency
1	2	3	4
1.	Environmental clearance for the proposed POL of the Hindustan Petroleum Corp. Ltd., located at CRZ area at Haldia, Brindabanchak, Distt. Midnapore.	August, 1995	Additional information awaited.

1	2	3	4
2.	Proposed POL Terminal of Bharat Petroleum Corporation Ltd., to be located within CRZ area at Haldia. Distt. Midnapore.	Sept., 1995	Under process.
3.	0.5 MTPA Steel Products at Durgapur of M/s. Durgapur 1995 Projects Ltd.	Sept., 1995	Additional information awaited.
4.	POL Terminal at Haldia Distt. Midnapore of M/s. Bharat Petroleum Corp. Ltd.	October, 1995	Under process.
5.	Sarshatali Captive Coal Mine, M/s CESC.	October, 1995	Under process.

B. List of development project approved/rejected for the period from 1993 to 1995 in respect of West Bengal under the Forest (Conservation) Act, 1980.

APPROVED CASES

1. Diversion of 45 ha. of forest land for Khenia Forest Village in Jalpaiguri Distt.
2. Diversion of 232 ha. of forest land for construction of 900 MW HEP in Purlia Distt.
3. Construction of Kindergarten School and old age home by Belurghat Sarada Sangha.
4. Laying of water pipeline for Cholla Rayong MT Project.

REJECTED CASES

1. Setting up training & Plantation centre for cultivation propagation & processing etc.
2. Construction of a 33/11 KV sub-station by WBSEB.
3. Approach Road to bridge over river Teesta.
4. Construction of Kakrajhar Tourist lodge.
5. 132 KV D/C Transmission Line from Bishnupur to Hizli.
6. The excavation of Bi-canal from the main canal TSMC (N) of Kangsibati canal division.

PENDING WITH CENTRAL GOVERNMENT AS ON 30.11.95.

1. Forest land to ICFER - CCF (Central) in Midnapur. Bhubaneswar has been requested to conduct site inspection.

Schools and Colleges in Tribal Backward Areas

2402. DR. MUMTAZ ANSARI :

SHRI RAMESHWAR PATIDAR :

SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the number of the schools functioning in Tribal Areas of our Country is sufficient to provide primary and middle education to the Tribal children; and

(b) if not, the action taken or proposed to be taken by the Union Government to open more schools and colleges in the Tribal and Backward Areas of the Country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) According to Fifth All India Educational Survey, 1986 conducted by NCERT, 94.6% of the rural population is served by primary schools/sections located either within the habitations or upto a walking distance of one km. At upper primary stage, 85.39% of the rural population has the facility either within the habitation or walking distance of three km. No data is separately collected for tribal areas. However, the enrolment of Scheduled Tribe children at the primary stage is marginally higher than the share of Scheduled Tribes in the population.

(b) Opening of schools and colleges falls in the domain of State Government. They figure in the State Plans which are funded by States' own resources and Central Plan assistance.

Three Language Formula

2403. SHRI RABI RAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether three language formula is being implemented evenly at the secondary school stage by all States and Union Territories; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b). A statement is enclosed.

STATEMENT

Status of Implementation of Three Language Formula in States/UTs

Name of the State/UT	Details as given in the 31st Report of the Commissioner for Linguistic Minorities in India (For the period July, 1990 to June, 1991)
1	2

CENTRAL ZONE

1. Bihar

Three Language Formula is being implemented in the State.

2. Madhya Pradesh

-do-

3. Uttar Pradesh

-do-

1	2
NORTHERN ZONE	
4. Chandigarh	The Administration are implementing the Three Language Formula.
5. Delhi	-do-
6. Haryana	The State Govt. are implementing the Three Language Formula.
7. Himachal Pradesh	The State Govt. have adopted the Three Language Formula.
8. Jammu & Kashmir	The State Govt. have not yet implemented the Three Language Formula.
9. Punjab	The State Govt. are implementing the Three Language Formula.
10. Rajasthan	-do-
EASTERN ZONE	
11. Orissa	The State Govt. are implementing the Three Language Formula.
12. Sikkim	-do-
13. West Bengal	-do-
NORTH EASTERN ZONE	
14. Arunachal Pradesh	The State Govt. are implementing the Three Language Formula.
15. Assam	The State Govt. are implementing the Three Language Formula.
16. Manipur	Status not available in the Report.
17. Meghalaya	The State Govt. are implementing the Three Language Formula.
18. Mizoram	-do-
19. Nagaland	-do-
20. Tripura	-do-
SOUTHERN ZONE	
21. Andaman & Nicobar Islands	The Administration are implementing the Three Language Formula.
22. Andhra Pradesh	The State Govt. are implementing the Three Language Formula.
23. Kerala	The State Govt. have fully implemented the Three Language Formula.
24. Lakshadweep	The Administration are implementing the Three Language Formula.
25. Pondicherry	The Administration have not yet implemented the Three Language Formula.
26. Tamil Nadu.	The State Govt. have not yet adopted the Three Language Formula.

1	2
WESTERN ZONE	
27. Dadra & Nagar Haveli	Status not available in the Report.
28. Daman & Diu	The Administration are implementing the Three Language Formula.
29. Goa	The State Govt. are implementing the Three Language Formula.
30. Gujarat	-do-
31. Karnataka	The State Govt. are implementing the Three Language Formula.
32. Maharashtra	The State Govt. have fully implemented the Three Language Formula.

Allocation of Essential Commodities

2404. SHRI SYED SHAHABUDDIN : Will the Minister of FOOD be pleased to state :

(a) per capita monthly entitlement of each essential article of mass consumption distributed through Public Distribution system and Revamped Public Distribution System.

(b) per capita monthly allocation, state-wise, for each item during 1995 or during 1995-96.

(c) per capita monthly off-take, state-wise, during this period; and

(d) the reason for the discrepancy between per capita entitlement, allocation and off-take and steps taken to reduce the disparity among the states?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Per capita monthly entitlement of Public Distribution System commodities are decided by the State Governments and Union Territory Administrations. This would vary from State to State and from District to District even within a State. There would also be seasonal variations in the per capita monthly entitlements for different commodities. Such details are not maintained by the Central Government.

(b) and (c). State-wise monthly allocation and offtake of Public Distribution System commodities during 1995 are given in the statements I, II, III, IV, and V. Allocations of Public Distribution System commodities to States are not made on the basis of population, except in the case of levy sugar, which is allocated on the basis of population as on 1.10.1986. With effect from 1.1.1996, levy sugar allocations will be made on the basis of 1991 census population.

(d) offtake of kerosene and levy sugar are generally 100% of the allocations. Offtake of rice and wheat are lower than the allocations as the offtake of foodgrains are dependent on various factors, such as availability and prices in the open market, seasonality etc. Central Government reviews the offtake of foodgrains with the State Governments from time to time. The Central Issue Price of rice and wheat have not been increased since 1.2.1994 though the Minimum support Prices have been increased for both paddy and wheat.

Statement-I

Allocation (A) and Lifting (L) of Rice from the Central Pool during 1995

S.No.	States/UTs	January 95		February 95		March 95		April 95		May 95	
		A	L	A	L	A	L	A	L	A	L
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pr.	190.00	179.30	210.00	208.00	210.00	198.20	210.00	187.31	210.00	198.70
2.	Arunachal Pr.	8.60	7.10	8.60	7.10	12.10	6.60	8.60	8.58	13.60	10.10
3.	Assam	38.40	24.50	38.40	26.20	38.40	29.80	38.40	32.67	38.40	31.80
4.	Bihar	31.80	0.80	31.80	0.30	31.80	0.60	31.80	0.97	31.80	1.10
5.	Goa	4.50	3.90	4.50	2.50	4.50	3.00	4.50	0.00	4.50	2.80
6.	Gujarat	34.50	19.10	34.50	19.60	34.50	18.80	34.50	11.18	34.50	18.30
7.	Haryana	3.00	0.40	8.90	0.40	3.00	0.60	5.00	0.39	5.00	9.60
8.	Himachal Pr.	12.00	2.70	12.00	3.00	12.00	3.40	12.00	3.14	12.00	4.50
9.	Jammu & Kr.	44.00	5.00	44.00	8.80	44.00	18.00	44.00	40.53	44.00	10.20
10.	Karnataka	120.26	35.50	120.26	67.80	120.26	59.40	120.26	77.04	120.26	81.90
11.	Kerala	150.00	99.60	150.00	95.50	150.00	93.20	150.00	80.74	150.00	93.30
12.	Madhya Pr.	48.56	10.60	48.56	12.00	48.56	12.80	48.56	17.14	48.56	26.40
13.	Maharashtra	71.50	22.00	71.50	26.60	71.50	20.50	71.50	25.60	71.50	35.70
14.	Manipur	10.00	1.20	10.00	0.50	10.00	1.20	10.00	1.32	10.00	3.80
15.	Meghalaya	13.00	11.00	13.00	10.40	13.00	11.30	13.00	8.72	13.00	15.30
16.	Mizoram	7.60	6.60	14.00	6.60	8.00	9.30	8.00	3.33	8.00	16.30
17.	Nagaland	7.50	4.90	7.50	7.00	7.50	6.40	6.00	9.93	6.00	3.90
18.	Orissa	47.50	18.80	40.50	19.90	47.50	19.40	47.50	16.88	47.50	24.30
19.	Punjab	1.35	0.10	1.35	0.00	1.35	0.40	1.35	0.05	1.35	0.10
20.	Rajasthan	4.00	0.60	4.00	0.60	4.00	0.90	5.00	0.69	5.00	0.40
21.	Sikkim	4.80	3.60	4.80	3.70	4.80	3.70	4.80	1.77	4.80	0.00
22.	Tamil Nadu	100.00	108.70	100.00	117.70	100.00	112.70	125.00	91.32	125.00	108.00
23.	Tripura	16.20	10.80	16.20	11.20	16.20	18.00	16.20	13.99	16.20	20.10
24.	Uttar Pr.	45.80	20.60	45.80	19.80	45.80	14.40	45.80	14.13	45.80	23.30
25.	W. Bengal	69.00	37.40	69.00	38.10	69.00	39.70	69.00	41.69	69.00	39.10
26.	A & N Isl.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
27.	Chandigarh	0.30	0.10	0.30	0.10	0.30	0.00	0.30	0.12	0.30	0.10
28.	D & N Haveli	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.00
29.	Daman & Diu	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.00
30.	Delhi	20.00	3.60	20.00	3.20	20.00	4.00	20.00	3.12	20.00	2.60
31.	L'dweep	0.00	0.30	0.00	0.50	0.00	1.60	0.00	0.01	0.00	0.00
32.	Pondicherry	2.00	0.30	2.00	0.30	2.00	0.20	2.00	0.20	2.00	0.30
Total		1107.17	638.90	1133.57	718.20	1131.07	706.10	1154.07	692.56	1159.07	773.00

(In thousand tonnes)

	June 95		July 95		August 95		Sept. 95		October 95		Nov. 95		Dec. 95		Total	
	A	L	A	L	A	L	A	L	A	L	A	L	A	L	A	L
	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28
1.	210.00	206.20	210.00	196.70	210.0	183.20	210.00	198.60	210.00	191.90	310.00		210.00	2600.00	1948.91	
2.	8.60	9.00	8.60	7.50	5.35	6.00	5.35	5.40	9.60	7.30	8.60		8.60	106.20	74.68	
3.	53.40	34.40	38.40	46.50	49.30	43.30	49.30	31.20	54.30	38.50	49.30		49.30	535.30	338.87	
4.	31.80	1.00	31.80	1.80	31.80	4.40	31.80	3.00	31.80	2.10	31.80		31.80	381.60	16.07	
5.	4.50	4.20	4.50	4.20	7.50	4.60	7.50	4.30	7.50	3.50	7.50		7.50	69.00	33.00	
6.	34.50	18.00	34.50	15.50	34.50	14.30	34.50	19.10	34.50	12.00	34.50		34.50	414.00	165.88	
7.	5.00	0.50	5.00	0.70	5.00	0.70	5.00	1.20	5.00	0.90	4.56		3.00	51.56	6.39	
8.	12.00	4.40	12.00	3.60	12.00	2.90	12.00	4.10	12.00	4.60	9.40		9.40	138.80	36.34	
9.	44.00	11.60	44.00	17.20	44.00	17.20	44.00	13.10	44.00	6.00	44.00		44.00	528.00	147.63	
10.	120.26	78.20	120.26	79.80	120.26	78.00	120.26	79.30	120.26	73.80	120.26		120.26	1443.12	710.74	
11.	150.00	99.70	150.00	101.90	150.00	118.00	150.00	85.90	150.00	91.10	150.00		150.00	1800.00	958.94	
12.	48.56	29.30	48.56	17.10	48.56	12.50	48.56	13.90	48.56	11.20	48.56		48.56	582.72	162.94	
13.	71.50	24.70	71.50	27.00	71.50	31.30	71.50	25.50	71.50	27.90	71.50		71.50	858.00	266.80	
14.	10.00	3.70	10.00	3.30	10.00	4.50	10.00	3.80	10.00	1.80	10.00		10.00	120.00	24.92	
15.	13.00	15.60	13.00	10.60	15.00	15.70	15.00	12.80	15.00	15.70	15.00		15.00	166.00	127.12	
16.	6.50	11.30	6.50	10.00	6.50	8.00	6.50	4.30	8.00	5.80	8.00		8.00	95.60	81.53	
17.	6.00	3.00	6.00	7.10	6.00	5.30	6.00	4.60	6.00	5.80	6.00		6.00	76.50	57.93	
18.	47.50	31.50	47.50	35.50	75.00	32.50	75.00	29.20	75.00	31.60	75.00		75.00	707.50	259.58	
19.	1.35	0.00	1.35	0.20	1.35	0.00	1.35	0.10	1.35	0.00	1.35		1.35	16.20	0.95	
20.	5.00	0.50	5.00	0.70	4.00	1.00	4.00	1.00	4.00	1.10	4.00		4.00	52.00	7.49	
21.	4.80	4.10	4.80	3.30	4.80	4.30	4.80	4.30	4.80	4.30	4.80		4.80	57.60	33.07	
22.	125.00	138.40	125.00	145.80	125.00	113.80	125.00	77.90	125.00	153.90	140.00		140.00	1455.00	1168.22	
23.	16.20	16.90	16.20	10.10	16.20	17.60	16.20	13.80	16.20	11.10	16.20		16.20	194.40	141.39	
24.	45.80	18.60	45.80	18.60	45.80	20.10	45.80	16.50	45.80	11.30	45.80		45.80	549.60	177.33	
25.	79.00	35.80	79.00	32.80	75.00	29.40	85.00	56.80	85.00	53.00	60.00		60.00	868.00	403.59	
26.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	29.00	0.00	0.00		0.00	29.00	0.00	
27.	0.30	0.00	0.30	0.10	0.30	0.10	0.30	0.10	0.30	0.10	0.30		0.30	3.60	0.82	
28.	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.10	0.50		0.50	6.00	0.10	
29.	0.50	0.00	0.50	0.20	0.50	0.00	0.60	0.00	0.60	0.00	0.60		0.60	6.40	0.20	
30.	20.00	0.50	20.00	1.50	20.00	3.20	20.00	2.40	20.00	2.40	20.00		20.00	240.00	26.52	
31.	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.40	6.30	0.00	0.00		0.00	6.30	2.81	
32.	2.00	0.30	2.00	0.20	2.00	0.00	2.00	0.20	2.00	0.20	2.0		2.00	24.00	2.10	

1177.57	801.40	1162.57	799.30	1197.72	771.90	1207.82	712.60	1253.87	769.00	1299.53		1197.97	14182.00	7382.86
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STATEMENT-II

Statement indicating Allocation (A) and offtake (O) of WHEAT from the Central Pool during 1995

S.No.	States/UTs	Jan' 95		Feb' 95		Mar' 95		Apr' 95		May' 95		Jun' 95	
		A	O	A	O	A	O	A	O	A	O	A	O
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pr.	15.00	12.1	15.00	13.5	15.00	8.90	15.00	8.73	15.00	5.30	15.00	6.40
2.	Arunachal Pr.	0.60	2.1	0.60	1.7	0.60	0.60	0.60	0.41	0.60	0.50	0.60	0.50
3.	Assam	30.00	27.8	30.00	28.1	30.00	38.70	30.00	28.90	30.00	32.40	30.00	31.60
4.	Bihar	58.80	22.4	58.80	22.5	58.80	19.40	58.80	12.35	58.80	9.10	58.80	4.40
5.	Goa	3.10	2.0	3.10	1.3	3.10	1.30	3.10	1.33	3.10	1.20	3.10	2.30
6.	Gujarat	53.50	46.0	53.50	43.6	53.50	50.30	53.50	39.25	75.00	34.00	75.00	15.40
7.	Haryana	20.00	6.8	20.00	7.4	20.00	8.70	16.56	0.38	16.56	0.40	16.56	0.30
8.	Himachal Pr.	12.00	11.3	12.00	11.3	12.00	11.40	12.00	5.87	12.00	9.70	12.00	7.90
9.	J & K	30.00	6.8	30.00	7.0	30.00	6.90	30.00	7.02	30.00	15.70	30.00	10.30
10.	Karnataka	30.00	30.0	30.00	23.7	30.00	22.50	30.00	14.72	30.00	15.50	30.00	15.40
11.	Kerala	35.00	31.1	35.00	25.7	35.00	30.90	35.00	27.98	45.00	38.40	45.00	44.50
12.	Madhya Pr.	48.66	19.4	48.66	20.5	48.66	21.50	48.66	11.14	48.66	11.00	48.66	6.90
13.	Maharashtra	80.00	53.7	80.00	66.7	80.00	53.20	100.00	57.28	100.00	51.70	100.00	47.50
14.	Manipur	2.70	1.2	2.70	2.7	2.70	0.30	2.70	2.40	2.70	3.50	2.70	2.30
15.	Meghalaya	2.00	2.5	2.00	2.8	2.00	2.40	2.00	1.80	2.00	2.00	2.00	2.00
16.	Mizoram	2.00	2.3	2.00	2.3	2.00	2.50	2.00	1.75	2.00	1.90	2.00	2.10
17.	Nagaland	4.00	8.6	4.00	7.0	2.00	2.50	2.60	4.80	0.60	1.30	2.60	1.90
18.	Orissa	35.00	16.7	35.00	15.3	35.00	11.70	35.00	14.44	35.00	14.30	35.00	10.40
19.	Punjab	18.00	0.1	18.00	1.0	18.00	0.30	9.00	0.00	9.00	0.00	9.00	0.00
20.	Rajasthan	154.91	56.3	154.91	74.5	154.91	60.60	109.91	23.50	94.91	15.50	94.91	17.50
21.	Sikkim	1.00	1.0	1.00	0.1	1.00	1.00	1.00	0.06	1.00	0.00	1.00	1.10
22.	Tamil Nadu	25.00	9.3	25.00	9.4	25.00	14.60	25.00	12.68	25.00	13.10	25.00	13.50
23.	Tripura	1.80	0.3	1.80	0.4	1.80	0.40	1.80	0.66	1.80	0.80	1.80	0.30
24.	Uttar Pr.	98.80	30.6	98.80	29.3	98.80	24.20	98.80	12.60	98.80	17.00	98.80	11.40
25.	W.Bengal	105.00	82.5	90.00	66.0	90.00	78.60	80.00	58.67	70.00	52.60	80.00	57.60
26.	A & N Isl.	0.00	0.0	0.00	0.0	0.00	0.0	0.00	0.0	0.00	0.00	0.00	0.00
27.	Chandigarh	1.80	0.0	1.80	0.0	1.80	0.0	1.80	0.0	1.80	0.0	1.80	0.00
28.	D & N Haveli	0.20	0.0	0.20	0.0	0.20	0.0	0.20	0.0	0.20	0.00	0.20	0.00
29.	Daman & Diu	0.15	0.00	0.15	0.0	0.15	0.00	0.15	0.00	0.15	0.00	0.15	0.00
30.	Delhi	90.00	27.10	90.00	19.9	90.00	22.60	50.00	13.11	50.00	4.30	50.00	0.90
31.	Lakshadweep	0.00	0.00	0.00	0.0	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32.	Pondicherry	0.75	0.00	0.75	0.0	0.75	0.00	0.75	0.00	0.75	0.00	0.75	0.00
Total		959.77	510.00	944.77	503.7	942.77	496.00	855.93	361.38	860.43	351.20	872.43	314.50
CRP/BSF		2.50	2.50	2.50	2.2	2.50	2.50	2.50	1.53	2.50	3.00	2.50	1.90
DEFENCE		13.00	9.6	11.75	10.1	11.75	8.30	12.28	6.36	11.98	13.40	12.30	6.90
BHUTAN		1.70	1.4	1.70	0.4	1.70	1.50	1.70	1.34	1.70	0.00	1.70	0.00
Total		976.97	523.5	960.72	516.4	958.72	508.30	872.41	371.06	876.61	367.60	888.93	323.50

(In 1000 Tonnes)

	Jul' 95		Aug' 95		Sept' 95		Oct' 95		Nov' 95		Dec' 95		Total	
	A	O	A	O	A	O	A	O	A	O	A	O	A	O
	15	16	17	18	19	20	21	22	23	24	25	26	27	28
1.	15.00	8.50	18.00	9.80	18.00	10.70	18.00	10.50	18.00	15.00	192.00	94.43		
2.	0.60	0.50	0.60	0.50	0.60	0.40	0.60	0.60	0.60	0.60	7.20	7.81		
3.	30.00	27.90	30.00	29.00	30.00	25.80	30.00	28.80	30.00	30.00	360.00	299.00		
4.	58.80	7.90	58.80	12.90	58.80	17.60	58.80	18.10	58.80	58.80	705.60	146.65		
5.	3.10	1.60	4.40	2.00	4.40	1.80	4.40	1.90	4.40	3.10	42.40	16.73		
6.	75.00	19.70	75.00	30.60	75.00	32.60	75.00	31.00	75.00	75.00	814.00	342.45		
7.	16.56	0.50	16.56	1.70	16.56	1.80	16.56	2.80	17.00	20.00	212.92	30.78		
8.	12.00	6.60	12.00	14.90	12.00	6.70	12.00	10.90	12.00	12.00	144.00	96.57		
9.	30.00	8.40	30.00	8.40	30.00	5.70	30.00	9.40	30.00	30.00	360.00	85.72		
10.	30.00	16.90	30.00	20.30	30.00	21.60	30.00	20.00	30.00	30.00	360.00	200.00		
11.	45.00	45.30	65.00	58.20	50.00	50.20	50.00	50.50	50.00	50.00	540.00	402.78		
12.	48.66	6.30	48.66	7.60	48.66	7.80	48.66	6.80	48.66	48.66	583.92	118.94		
13.	100.00	35.10	100.00	53.80	100.00	57.00	100.00	46.10	80.00	80.00	1100.00	522.08		
14.	2.70	2.80	2.70	3.80	2.70	3.10	2.70	3.10	2.70	2.70	32.40	25.20		
15.	2.00	2.10	2.50	1.40	2.50	2.30	2.50	3.70	2.50	2.50	26.50	23.00		
16.	2.00	2.50	2.00	1.40	2.00	1.40	2.00	2.00	2.00	2.00	24.00	20.15		
17.	2.60	4.10	2.60	1.30	0.60	0.60	0.60	0.40	0.60	0.60	23.40	32.40		
18.	35.00	10.50	35.00	22.80	35.00	17.50	35.00	20.80	35.00	35.00	420.00	154.54		
19.	9.00	0.40	9.00	0.30	8.00	0.00	17.00	0.00	17.00	17.00	158.00	2.10		
20.	99.91	31.70	99.91	36.20	109.91	38.30	119.91	31.00	129.91	129.91	1453.92	385.10		
21.	1.00	0.50	1.00	1.30	1.00	1.30	1.00	1.30	1.00	1.00	12.00	7.00		
22.	25.00	15.60	25.00	13.90	25.00	5.80	25.00	15.90	25.00	30.00	305.00	123.63		
23.	1.80	0.20	1.80	1.70	1.80	0.50	1.80	0.50	1.80	1.80	21.60	5.76		
24.	98.80	12.10	98.80	11.70	98.80	18.10	98.80	17.30	98.80	98.80	1185.60	184.30		
25.	80.00	59.80	70.00	66.60	98.80	83.00	109.80	70.90	120.00	105.00	1098.60	76.27		
26.	0.00	0.00	0.00	0.00	0.00	8.40	0.00	0.00	0.00	0.00	8.40	0.00		
27.	1.80	0.00	1.80	0.00	1.80	0.00	1.80	0.10	1.80	1.80	21.60	0.10		
28.	0.20	0.00	0.20	0.00	0.25	0.00	0.25	0.00	0.25	0.25	2.60	0.00		
29.	0.15	0.00	0.15	0.00	0.20	0.00	0.20	0.00	0.20	0.20	2.00	0.00		
30.	60.00	2.80	60.00	11.10	70.00	14.40	80.00	11.30	80.00	90.00	860.00	127.51		
31.	0.00	0.00	0.00	0.00	0.00	0.00	0.50	0.00	0.00	0.00	0.50	0.00		
32.	0.75	0.00	0.75	0.00	0.75	0.00	0.75	0.00	0.75	0.75	9.00	0.00		
Total	887.43	4330.30	902.23	423.20	933.13	426.00	982.03	415.70	973.77	0.00	972.47	0.00	11087.16	4132.43
CRP/BSF	2.50	2.10	2.50	1.50	2.50	2.40	2.50	2.20	2.50	2.50	30.00	21.83		
DEFENCE	36.58	4.50	0.00	4.80	0.00	9.00	30.55	9.70	0.00	0.00	140.19	82.66		
BHUTAN	1.70	0.00	1.70	0.00	1.70	0.00	1.70	0.00	1.70	1.70	20.40	4.64		
TOTAL	928.21	336.90	906.43	429.50	937.33	437.40	1016.78	427.60	977.97	0.00	976.67	0.00	11277.75	4241.56

STATEMENT-III

Statewise Detailed Allocation (A) and Lifting (L) of Sugar under PDS

Year : 1995

State/UT	January		February		March		April		May		June	
	A	L	A	L	A	L	A	L	A	L	A	L
0	1	2	3	4	5	6	7	8	9	10	11	12
1. Andhra Pr.	25293	—	25290	—	25291	—	25300	—	25292	—	25292	—
2. A'chal Pr.	321	—	321	—	322	—	322	—	322	—	322	—
3. Assam	9690	—	9695	—	9693	—	10416	—	9692	—	9692	—
4. Bihar	33494	—	33494	—	33499	—	33498	—	33498	—	33498	—
5. Goa	500	—	500	—	500	—	500	—	500	—	500	—
6. Gujarat	16231	—	16224	—	16227	—	16227	—	16230	—	16228	—
7. Haryana	6400	—	6391	—	6415	—	6420	—	6393	—	6393	—
8. Himachal Pr.	1840	—	1819	—	1833	—	1950	—	2032	—	2026	—
9. Jammu & Kr.	3276	—	3266	—	3295	—	3305	—	3268	—	3267	—
10. Karnataka	17800	—	17792	—	17798	—	17798	—	17799	—	17797	—
11. Kerala	11958	—	11958	—	11960	—	11960	—	11966	—	11961	—
12. Madhya Pr.	25106	—	25085	—	25111	—	25116	—	25091	—	25092	—
13. Maharashtra	29962	—	29957	—	29960	—	29960	—	29964	—	29961	—
14. Manipur	719	—	719	—	719	—	721	—	729	—	728	—
15. Meghalaya	679	—	678	—	679	—	681	—	681	—	681	—
16. Mizoram	264	—	284	—	285	—	285	—	285	—	285	—
17. Nagaland	441	—	443	—	443	—	443	—	433	—	433	—
18. Orissa	12409	—	12409	—	12410	—	12410	—	12410	—	12410	—
19. Punjab	8107	—	8066	—	8137	—	8143	—	7212	—	7212	—
20. Rajasthan	17002	—	17002	—	17003	—	17003	—	16999	—	17002	—
21. Sikkim	165	—	165	—	165	—	165	—	165	—	165	—
22. Tamil Nadu	22554	—	22544	—	22555	—	22560	—	22554	—	22555	—
23. Tripura	1026	—	1026	—	1027	—	1032	—	1032	—	1032	—
24. Uttar Pr.	53137	—	53055	—	53092	—	53239	—	53058	—	53058	—
25. W. Bengal	26036	—	26036	—	26035	—	26039	—	26039	—	26039	—
26. A & N Isl.	1482	—	—	—	—	—	—	—	—	—	—	—
27. Chandigarh	396	—	394	—	412	—	417	—	394	—	394	—
28. D & N Haveli	51	—	51	—	52	—	52	—	51	—	52	—
29. Daman & Diu	39	—	39	—	39	—	39	—	39	—	39	—
30. Delhi	10055	—	10049	—	10065	—	10070	—	10051	—	10052	—
31. Lakshdweep	426	—	—	—	—	—	—	—	—	—	—	—
32. Pondicherry	401	—	401	—	402	—	402	—	376	—	281	—
Total	33726	—	335162	—	335424	—	336464	—	334565	—	335456	—

	July		August		September		October		November		December		Total	
	A	L	A	L	A	L	A	L	A	L	A	L	A	L
0	13	14	15	16	17	18	19	20	21	22	23	24	25	26
1.	25292	—	25292	—	29105	—	30368	—	26556	—	—	—	288371	—
2.	321	—	322	—	369	—	385	—	338	—	—	—	3665	—
3.	9691	—	9691	—	10413	—	10891	—	10171	—	—	—	109735	—
4.	33498	—	33498	—	33496	—	40247	—	35169	—	—	—	377889	—
5.	500	—	500	—	575	—	525	—	525	—	—	—	5625	—
6.	16228	—	18106	—	16228	—	20038	—	17034	—	—	—	185004	—
7.	6420	—	6393	—	6384	—	8634	—	6748	—	—	—	72991	—
8.	2039	—	2021	—	2021	—	2426	—	2281	—	—	—	22288	—
9.	3313	—	—	—	2	—	3714	—	3327	—	—	—	30033	—
10.	17804	—	17797	—	20465	—	21358	—	18683	—	—	—	202882	—
11.	11968	—	15561	—	11961	—	12259	—	12259	—	—	—	135771	—
12.	25123	—	25091	—	25087	—	30110	—	30135	—	—	—	288164	—
13.	19973	—	34468	—	29959	—	35962	—	31457	—	—	—	341583	—
14.	729	—	729	—	740	—	893	—	861	—	—	—	8297	—
15.	681	—	681	—	682	—	815	—	716	—	—	—	7654	—
16.	283	—	283	—	322	—	322	—	309	—	—	—	3207	—
17.	443	—	443	—	489	—	510	—	468	—	—	—	5009	—
18.	12410	—	14275	—	14275	—	13030	—	13030	—	—	—	141478	—
19.	8125	—	8088	—	8071	—	9704	—	9731	—	—	—	90596	—
20.	17036	—	17012	—	17005	—	20402	—	20401	—	—	—	193857	—
21.	165	—	165	—	190	—	198	—	174	—	—	—	1882	—
22.	22558	—	22556	—	25950	—	27080	—	23682	—	—	—	257158	—
23.	1030	—	1030	—	1181	—	1231	—	1080	—	—	—	11726	—
24.	53134	—	53060	—	61015	—	63675	—	55886	—	—	—	605409	—
25.	26039	—	26039	—	26039	—	35132	—	27330	—	—	—	296809	—
26.	1482	—	—	—	37	—	49	—	12	—	—	—	3062	—
27.	405	—	394	—	441	—	468	—	423	—	—	—	4538	—
28.	52	—	59	—	52	—	62	—	54	—	—	—	588	—
29.														
30.	10092	—	10053	—	11181	—	11644	—	10507	—	—	—	113819	—
31.	426	—	—	—	—	—	4	—	4	—	—	—	860	—
32.	281	—	313	—	338	—	322	—	322	—	—	—	3839	—
	337580	—	343959	—	354118	—	402505	—	359723	—	—	—	3812216	—

* = Lifting of Levy Sugar is assumed to be 100%

STATEMENT-IV

Statewise Detailed Allocation and Lifting of Edible Oil under PDS

Year : 1995

State/UT	January		February		March		April		May	
	A	L	A	L	A	L	A	L	A	L
1	2	3	4	5	6	7	8	9	10	11
1. Andhra Pradesh	—	—	—	3691	—	635	—	—	5000	2289
2. Arunachal Pradesh	—	10	—	15	—	300	—	—	—	—
3. Assam	—	29	—	97	—	3	—	—	—	50
4. Bihar	—	—	—	—	—	—	—	—	—	—
5. Goa	—	425	300	228	—	431	—	—	300	46
6. Gujarat	2000	1845	2000	3169	895	1282	—	409	3000	948
7. Haryana	—	—	—	—	—	19	—	—	—	—
8. Himachal Pradesh	—	200	200	200	200	96	—	40	200	89
9. Jammu & Kashmir	—	—	—	—	—	—	—	—	—	—
10. Karnataka	—	1733	—	826	—	1064	—	23	—	15
11. Kerala	1500	342	—	421	—	602	—	82	—	121
12. Madhya Pradesh	—	—	—	—	—	—	—	—	—	—
13. Maharashtra	1000	397	1500	864	—	916	—	227	3000	148
14. Manipur	—	—	—	—	—	—	—	—	—	—
15. Meghalaya	200	63	—	13	—	—	—	—	—	—
16. Mizoram	—	47	—	76	—	—	—	—	100	—
17. Nagaland	400	300	400	357	—	—	400	200	400	562
18. Orissa	1000	891	1000	891	—	—	—	—	2000	—
19. Punjab	—	—	—	—	—	—	—	—	—	—
20. Rajasthan	—	—	—	—	—	—	—	—	—	—
21. Sikkim	—	—	100	—	—	97	—	84	100	—
22. Tamil Nadu	—	1000	—	—	—	—	—	—	—	—
23. Tripura	—	10	—	10	—	—	—	—	100	20
24. Uttar Pradesh	—	—	—	—	—	—	—	—	—	—
25. West Bengal	2000	1536	2000	508	—	792	2000	269	—	67
26. A & N Isl.	40	—	—	—	—	—	—	—	—	—
27. Chandigarh	—	—	—	—	—	—	—	—	—	—
28. Dadra & N. Haveli	—	80	—	30	—	49	—	—	80	—
29. Daman & Diu	75	100	—	59	50	101	—	—	150	—
30. Delhi	10	185	—	289	300	283	300	176	300	302
31. Lakshdweep	30	21	—	—	—	30	—	—	120	—
32. Pondicherry	900	511	—	203	—	263	—	—	—	—
Total	9155	9725	7500	11947	1445	6613	3000	1510	14850	4657

(Figures in tonnes)

	June		July		August		September		October		November		December		Total	
	A	L	A	L	A	L	A	L	A	L	A	L	A	L	A	L
	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27
1.	6000	3455	10400	6004	10400	4522	10400	7452	10400	3674	—	—	—	—	52600	31722
2.	—	—	—	—	—	—	—	—	—	—	—	—	—	—	300	25
3.	300	—	300	—	—	106	—	86	—	180	—	—	—	—	600	551
4.	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
5.	300	130	300	353	800	620	600	357	600	201	—	—	—	—	3200	2790
6.	6000	1743	4000	5531	8000	8233	12000	1123	6000	8244	—	—	—	—	43895	42527
7.	—	—	100	—	—	—	—	—	—	—	100	—	—	—	200	19
8.	—	175	150	—	150	178	300	122	—	146	150	—	—	—	1350	1246
9.	—	—	500	—	—	7	—	93	—	139	—	—	—	—	500	239
10.	—	—	3000	—	—	606	3000	2216	300	1610	—	—	—	—	9000	8093
11.	—	—	—	—	—	—	—	—	—	—	—	—	—	—	1500	1568
12.	—	—	—	—	—	—	2500	—	—	—	—	—	—	—	2500	—
13.	—	988	10000	751	—	1366	—	1668	10000	1445	—	—	—	—	25500	8770
14.	—	—	—	—	—	—	—	—	200	—	—	—	—	—	200	—
15.	—	—	—	—	—	—	—	—	—	—	—	—	—	—	200	76
16.	200	50	200	—	200	100	—	—	200	100	—	—	—	—	900	373
17.	400	38	400	10	900	510	400	80	400	310	—	—	—	—	4100	2367
18.	—	—	2000	891	2000	—	2000	891	2000	—	—	—	—	—	12000	3564
19.	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
20.	—	—	—	—	—	—	300	—	—	—	—	—	—	—	300	—
21.	100	100	100	—	100	20	110	90	110	150	—	—	—	—	720	491
22.	—	—	20000	491	2000	1969	2000	1275	—	248	—	—	—	—	6000	4983
23.	100	10	100	—	100	—	—	—	100	10	—	—	—	—	500	60
24.	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
25.	—	1616	2000	696	3000	2276	3500	2588	3000	636	—	—	—	—	17500	10984
26.	—	—	—	—	—	—	25	—	25	25	25	—	—	—	115	25
27.	—	—	—	—	—	—	—	—	100	—	—	—	—	—	100	—
28.	80	40	80	70	80	30	80	30	80	40	—	—	—	—	480	369
29.	125	10	75	20	75	60	125	60	75	90	—	—	—	—	750	500
30.	300	242	—	202	300	190	500	267	500	268	—	—	—	—	2510	2404
31.	—	—	—	45	—	45	30	—	30	—	30	—	—	—	240	141
32.	—	—	952	92	952	528	952	694	952	395	—	—	—	—	5708	2686
	13905	8597	36657	15155	29057	21366	38822	29092	37772	17911	305	—	—	—	192468	126573

A = Allocation L = Lifting

STATEMENT -V**Statewise Detailed Allocation (A) and Lifting (L) of Kerosene Oil under PDS****Year : 1995**

	January		February		March		April		May		June	
	A	L	A	L	A	L	A	L	A	L	A	L
1	2	3	4	5	6	7	8	9	10	11	12	13
1. Andhra Pr.	50261	50695	50261	50322	50261	50576	51286	50550	51286	49517	51286	49675
2. A'chal Pr.	790	787	790	887	790	917	798	796	798	887	798	772
3. Assam	20976	21494	20976	21303	20976	21564	21186	21233	21186	21313	21186	21230
4. Bihar	47742	47849	47742	47803	45525	45615	50577	47368	50577	50159	50577	50372
5. Goa	2261	3358	2261	2286	2261	2253	2284	2282	2284	2309	2284	2293
6. Gujarat	73160	73385	73160	73360	63916	64247	67190	65716	67190	66940	67190	64418
7. Haryana	13595	13695	13595	13648	12271	12564	13039	12802	13039	13064	13039	13092
8. Himachal Pr.	3366	3404	3366	3410	3366	3403	3519	3368	3519	3426	3519	3590
9. Jammu & Kr.	7254	6723	7410	7508	8155	9112	5702	8099	5702	5532	5702	6609
10. Karnataka	37744	37982	37744	37935	37744	38017	38770	38460	38770	38483	38770	40922
11. Kerala	22528	22620	22528	22601	22528	22607	22903	22806	22903	22993	22903	22999
12. Madhya Pd.	39967	39370	39967	40363	34923	36378	37520	36466	37520	37294	39935	36303
13. Maharashtra	135815	135666	135815	131091	117744	120460	127304	123204	127304	126853	127304	119173
14. Manipur	1756	719	1756	1564	1756	2976	1774	2129	1774	2079	1774	1740
15. Meghalaya	1386	1418	1386	1410	1386	1418	1341	1390	1341	1376	1341	1293
16. Mizoram	519	522	519	507	519	732	530	531	530	528	530	523
17. Nagaland	861	917	861	923	861	864	887	864	887	1109	887	1237
18. Orissa	16065	16267	16065	16915	16882	17621	16464	16464	17621	17052	17621	17113
19. Punjab	29663	29612	29663	29554	29663	29629	27411	29042	27411	27674	27411	26710
20. Rajasthan	28105	28287	28105	27206	23951	24457	25599	25122	25599	23941	25599	25863
21. Sikkim	630	635	630	630	630	835	636	632	636	633	636	638
22. Tamil Nadu	55716	57016	55716	55840	55716	55230	56273	55527	56273	56562	56273	55921
23. Tripura	1852	1879	1852	1873	1852	1865	1926	1900	1926	1922	1926	1934
24. Uttar Pr.	97014	89436	87014	87406	81621	84369	89649	80280	89649	89955	89649	89383
25. West Bengal	62380	62423	62380	62811	62380	62874	63004	62539	63004	63218	63004	63516
26. A & N Isl.	382	376	383	362	382	339	386	387	386	385	386	375
27. Chandigarh	1744	1746	1744	1719	1744	1748	1761	1624	1761	1366	1761	1476
28. Daman & Diu	254	218	254	225	243	242	248	234	248	211	248	243
29. D & N Haveli	259	258	259	261	259	263	262	246	262	261	262	272
30. Delhi	22596	22817	22596	22812	18280	18344	20077	19084	20077	20216	20077	19819
31. Lakshdweep	67	47	67	62	81	16	74	31	74	8	74	—
32. Pondicherry	1239	1216	1239	1216	1239	1222	1251	1205	1251	1215	1251	1198
Total	767947	772837	768103	76613	719098	731816	752788	733088	752788	748481	755203	740702

	(Metric tonnes)																	
	July		August		September		October		November		December		Total					
	A	L	A	L	A	L	A	L	A	L	A	L	A	L	A	L	A	L
	14	15	16	17	18	19	20	21	22	23	24	25	26	27				
1.	51286	50320	51286	51506	51286	50156	51286	—	51286	—	51286	—	612357	453317				
2.	798	805	798	810	798	733	798	—	798	—	798	—	9552	7394				
3.	21186	21559	211986	21345	21186	21402	21186	—	21186	—	21186	—	253602	1924443				
4.	50577	50811	50577	50809	50577	51980	50577	—	50577	—	50577	—	596202	442766				
5.	2284	2285	2284	2312	2284	2289	2284	—	2284	—	2284	—	27339	21667				
6.	67190	68032	67190	67291	67190	68552	67190	—	67190	—	67190	—	814946	611941				
7.	13039	13124	13039	13019	13039	14184	13039	—	13039	—	13039	—	156812	119192				
8.	3519	3473	3519	3652	3519	3629	3519	—	3519	—	3519	—	41769	31355				
9.	5702	5789	5702	5824	5702	5867	8554	—	8554	—	8554	—	82693	61063				
10.	38770	38862	38770	38812	38770	38939	38770	—	38770	—	38770	—	462162	348417				
11.	22903	23090	22983	23297	22903	24363	22903	—	22903	—	22903	—	273711	207376				
12.	38935	40699	39935	40807	39935	41015	39935	—	39935	—	39935	—	469442	348695				
13.	127304	127889	127304	126059	127304	128439	127304	—	127304	—	127304	—	1535110	1138834				
14.	1774	1750	1774	1798	1774	1779	1774	—	1774	—	1774	—	21234	16534				
15.	1341	1337	1341	1209	1341	1348	1341	—	1341	—	1341	—	16227	12199				
16.	530	528	530	529	530	526	530	—	530	—	530	—	6327	4926				
17.	887	871	887	913	887	921	887	—	887	—	887	—	10566	8619				
18.	17621	17453	17621	1753	17621	18505	17621	—	17621	—	17621	—	206784	154214				
19.	27411	27627	27411	27319	27411	27734	27411	—	27411	—	27411	—	335688	254901				
20.	26236	25681	26236	26094	26236	26116	26236	—	30001	—	30601	—	321934	232767				
21.	636	635	636	597	536	665	636	—	636	—	636	—	7614	5700				
22.	56273	56176	56273	56491	56273	56116	56273	—	56273	—	56273	—	673605	504879				
23.	1926	1905	1926	1926	1940	1926	1930	—	1926	—	1926	—	22890	17148				
24.	89649	89147	89649	89466	89649	88678	89649	—	89649	—	89649	—	1062490	788120				
25.	63004	63108	63004	63078	63004	62496	63004	—	63004	—	63004	—	754176	565863				
26.	386	387	386	340	386	407	386	—	386	—	386	—	4620	43345				
27.	1761	1578	1761	1550	1761	1690	1761	—	1761	—	1761	—	21081	14495				
28.	262	261	262	261	262	261	262	—	262	—	262	—	3135	2344				
29.	248	190	248	210	248	227	248	—	248	—	248	—	2983	2000				
30.	20077	19950	20077	19869	20077	20077	20077	—	20077	—	20077	—	244145	183658				
31.	74	—	74	—	74	—	74	—	74	—	74	—	881	164				
32.	1251	1111	1251	1214	1251	1214	1251	—	1251	—	1251	—	14976	10811				
	755840	756433	755840	755989	755840	762188	758692	—	762457	—	762457	—	9057063	6767147				

Assistance from United Kingdom

2405. SHRI LAKSHMAN SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of United Kingdom have provided any financial assistance for various projects pertaining to the Environment and Forests;

(b) if so, the details thereof, project-wise; and

(c) the progress made so far in each case?

THE MINISTER OF STATE THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) Yes, Sir.

(b) and (c). A Statement, providing details of the United Kingdom assisted projects in environment and forests, is enclosed.

STATEMENT

Sl. No.	Name of the Project	Status as per information available with Govt. of India
1.	Western Ghat Forestry Project, Karnataka.	Overseas Development Administration (ODA), UK financial commitment is 18.07 million Pounds. An amount of 4.17 million UK Pounds has been disbursed till June, 1995. The Project is being implemented in Uttar Kanara Circle.
2.	Forestry Project in Kullu Mandi, Himachal Pradesh.	ODA, UK's financial commitment will be in the range of U.K. Pounds 10 million to be implemented in two phases. In the Pilot Phase, ODA's financial commitment is 3.09 million Pounds. The Project has commenced only in 1994-95.
3.	Gomati Action Plan.	ODA, UK will provide financial assistance for pollution abatement of River Gomati in Lucknow in 2 phases. An amount of Pound 4.02 million will be provided under phase-I. Side letters were exchanged on 29-8-95.
4.	Assistance to Institute of Forest Genetics and Tree Breeding (IFGTB), Coimbatore.	ODA, UK's financial commitment is 0.703 million Pounds Sterling, over a period of three years for development of tree improvement programmes. ODA has released 0.562 million Pound Sterling for the project till now.
5.	Calcutta Environmental Strategy and Action Plan.	ODA, UK's financial commitment is UK Pounds 2.201 million for improving the environment in Calcutta. The project commenced only in June, 1995.
6.	Capacity Building for Biodiversity Information Management, the Indira Gandhi Conservation Monitoring Centre (IGCM), World Wildlife Fund, India.	ODA, UK's financial assistance will be Pounds 9,83000 over 3 year period. ODA has released an amount of UK Pound 31,500 as Technical Assistance to GCMC for project preparation facilities. Project memorandum for the operational phase has been received.

Self Financing Educational Institutes

2406. SHRI M. RAMANNA RAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government is encouraging self financing educational institutes and decided to stop

establishing new educational institutes in the State sector;

(b) if so, the steps being taken to protect the interest of economically weaker students, and

(c) the measures being taken to maintain standard of education in such educational institutes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). The Government is committed to continue its effort towards a higher allocation of funds for education. Private initiative in education may supplement the endeavours of the Government.

Taking note of the need to have an enabling legislation for establishment of self financing universities in suitable cases, the Private Universities (Establishment and Regulation) Bill 1995 has been introduced in the Rajya Sabha on 25.08.1995. The Bill lays down a broadly uniform set of guidelines for ensuring academic standards, prevention of commercialisation and mismanagement, etc.

Further, all Technical Institutions are to conform to the standards prescribed by the All India Council of Technical Education.

Education in Mother Tongue

2407. SHRIMATI GIRIJA DEVI :

SHRI RABI RAY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have prepared any guidelines for introducing mother tongue as the medium of instruction in primary schools;

(b) if so, whether the State government have issued any guidelines in this regard; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c) The Policy of the government, in regard to medium of instruction at the primary stage is set out in Article 350 A of the Constitution and the National Policy on Education, 1986.

The National Policy on Education was developed in association with State Governments and after due consideration, by Central Advisory Board on Education (CABE) and National Development Council.

Scientific Support to Physical Education

2408. SHRI SHIBU SOREN :

SHRI SHAILENDRA MAHTO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that there is a lack of adequate scientific support to the Physical Education and Sports in India;

(b) whether the Government are also aware that even at the Master's Degree Level, students are not given training to handle scientific equipments required to measure sports skills and physical fitness of the players;

(c) whether the Physical Education Teachers and the Coaches are not fully trained in the country; and

(d) if so, the steps taken by the government to improve the standard and skill of the physical education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) to (d) The Govt. is aware that there is a need to further improve scientific support to physical education in India for which sports sciences namely sports psychology, exercise physiology, biomechanics, sports medicine and other subjects such as measurement, evaluation and research methodology have been introduced as part of curricula in the Physical Education in the country. The proposed All India Council for Physical Education will regulate the growth and standard of Physical Education Institutions in the country. These steps will improve the standards of Physical Education teachers & coaches in the future.

Sponsorship of Indian Students for Higher Education

2409. SHRI J. CHOKKA RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of students sponsored for higher education from our country to different countries during the year 1994-95 and 1995-96 alongwith the sponsorship programme; and

(b) the number of students from other countries sponsored to our countries under the said schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESORUCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Statement-I is enclosed.

(b) Statement-II is enclosed.

STATEMENT-I

<i>I. Ministry of Human Resource Development Department of Education</i>		Number of students sent abroad	
S. No.	Country/Programme	1994-95	1995-96
1.	<i>Commonwealth Scholarships/Fellowships Plan</i>		
	(a) United Kingdom	39	28
	(b) Newzealand	1	—
	(c) Canada	—	1
2.	<i>Nehru Centenary British Fellowships/Scholarships (UK)</i>	9	3
3.	<i>Confederation of British Industry Overseas Scholarships (UK)</i>	3	3
4.	<i>Australian Development Co-operation Scholarships</i>	26	2
5.	<i>German Academic Exchange Service Scholarships</i>	10	15
6.	<i>Japan Government Scholarships</i>	15	13
7.	<i>Norway (NORAD)</i>	8	—
8.	<i>Scholarships offered under Cultural Exchange Programme</i>	33	15
<i>II. Ministry of Welfare</i>			
	<i>National Overseas Scholarships for SC/ST etc. candidates.</i>	20	12

STATEMENT-II

Name of the Scheme	Students Sponsored by Indian Government	1994-95	1995-96
1	2	3	
1. Cultural Exchange Programmes	182	149	

1	2	3
2. Commonwealth Scholarships/Fellowship Plan	35	26
3. SAARC and other Programmes	5	—
4. Commonwealth Co-operation Scheme	9	3
5. General Cultural Scholarships Scheme	98	71
6. ICCR Scholarships for performing arts	56	44
7. Mauritius	29	26
8. Bangladesh	91	77
9. Srilanka	34	33

National Teachers Awards

2410. SHRI UDAYISINGRAO GAIKWAD : Will the Minister of HUMAN RESORUCE DEVELOPMENT be pleased to state :

(a) The number of 'National Teachers Awards' separately given to the Principals and Teachers working in Secondary and Senior Secondary Schools in Delhi every year:

(b) the criteria for selection of Teachers/Principals for this Award; and

(c) the quota fixed for different categories of Teachers viz. T.G.T. to Principals?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c) Under the scheme of National Award to Teachers, each State has been allocated a fixed quota of awards. While there is a separate quota of awards, in each State, for the Primary school teachers as well as for the secondary school teachers, no separate allocation has been made for Principals vis-a-vis Teachers working in secondary and senior secondary schools. The total number of Awards allocated to the Govt. of National Capital Territory of Delhi is four; two in each category. Classroom teachers with at least 15 years regular teaching experience and headmasters with 20 years regular teaching experience and who are actually working as teachers/headmasters in recognised primary/middle/high/higher secondary etc. schools are only considered. Teachers who are teaching upto class VIII are eligible for consideration in the category of primary school teachers and those teaching classes IX to XII in the category of secondary school teachers. The selection

is made on the basis of the recommendations made by the respective State Govts./Union Territory Administration. The main considerations guiding the selection of teachers are the teacher's reputation in the local community, his academic efficiency, genuine interest in and love for children and his involvement in social life of the community.

Export of Rice by FCI

2411. SHRI HARIKEWAL PRASAD :

SHRI ARJUN SINGH YADAV :

SHRI RAM KRIPAL YADAV :

Will the Minister of FOOD be pleased to state :

(a) whether private exporters have alleged that Food Corporation of India has been delaying the supply of Rice;

(b) if so, the details thereof;

(c) the loss suffered by exporters as well as the Food Corporation of India as a result of cancellation of the contract; and

(d) the steps taken by the Government to remedy the situation?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (d) Information is being collected and will be laid on the Table of the House.

[Translation]

Animal Husbandry and Dairy in Bihar

2412. SHRI LALL BABU RAI : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the Centrally Sponsored Scheme relating to Animal Husbandry and Dairy being implemented in Bihar;

(b) the amount of allocation made during each of the last three years till date, scheme-wise; and

(c) the targets fixed and actually achieved in respect of these schemes during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) The details of various Centrally Sponsored Schemes relating to Animal Husbandry and Dairy being implemented in Bihar alongwith the funds released during the last three years 1992-93, 1993-94 and 1994-95 are given in the statement enclosed.

(c) As a result of the implementation of various schemes, the targets fixed and achievements made in respect of milk, eggs and wool production during 1992-93, 1993-94 and 1994-95 in Bihar are as under:-

			1992-93	1993-94	1994-95
1.	Milk Production (Lakh tonnes)				
Target	33.60	34.50	35.00		
Achievement	31.95	32.15	32.50		
	(Prov.)	(Ant.)			
2.	Egg Production (Million Nos.)				
Target	1413	1450	1500		
Achievement	1380	1390	1240		
	(Prov.)	(Ant.)			
3.	Wool Production (Tonnes)				
Target	1150	1175	1200		
Achievement	1140	1150	1166		
	(Prov.)	(Ant.)			
Prov. - Provisional					
Ant.- Anticipated					
STATEMENT					
<i>Statement showing details of various Centrally sponsored Schemes relating to Animal Husbandry and Dairy being implemented in Bihar alongwith the funds released during 1992-93, 1993-94 and 1994-95</i>					
(Rs. in lakhs)					
Sl. No.	Name of the Scheme	1992-93	1993-94	1994-95	
1	2	3	4	5	
1.	National Project on Rinderpest Eradication	45.20	25.00	41.00	
1	2	3	4	5	
2.	Systematic Control of Livestock Diseases	4.07	7.00	12.37	
3.	Foot and Mouth Disease Control Programme	5.25	12.00	6.80	
4.	Animal Disease Surveillance	1.57	2.98	10.00	
5.	Professional Efficiency Development	2.41	1.47	—	
6.	Integrated Sample Survey for estimation of major livestock products	7.00	20.37	7.75	
7.	Integrated Piggery Development Programme	—	24.50	—	
8.	Integrated Dairy Development Projects in Non-operation Flood, Hilly and Backward Areas	—	—	75.00	

Neem**2413. SHRI KASHIRAM RANA :****SHRI PAWAN DIWAN :**

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the neem plays an important role as a long solution of the various ecological problem being faced by the country;

(b) if so, whether the Government are contemplating to declare the neem as a National Tree; and

(c) if so, the time by which it is likely to be declared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) Neem tree yields multiple products like fodder, fuel, timber, medicines, oil etc. It is suitable for planting in degraded and dry tropical areas of the country. Because of its suitability and commercial utility, large scale plantations of the species have the potential of assisting in ecological rehabilitation of such degraded and dry areas.

(b) Presently, there is no proposal in this Ministry to declare Neem as a national Tree.

(c) Question does not arise.

(English)

Foodgrains Stock/Consumption

2414. SHRI PRATAPRAO B. BHONSLE : Will the Minister of FOOD be pleased to state the consumption of wheat and rice from Central Godowns for 1994-95 and likely for 1995-96?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : The domestic consumption of wheat and rice from the Central Pool for various purposes, including Public Distribution system/Revamped Public Distribution system, welfare Schemes, Open Sales etc. during 1994-95 was about 18.8 million tonnes. It is estimated that the domestic consumption of wheat and rice during 1995-96 will be around 19 million tonnes from the Central Pool.

Natural Calamities**2415. SHRI KRISHAN DUTT SULTANPURI :****SHRI RUPCHAND PAL :**

SHRI CHINMAYANAND SWAMY :

SHRI RAM SINGH KASHWAN :

SHRI K.T. VANDAYAR :

SHRI BASUDEV ACHARIA :

SHRI VIJAY NAVAL PATIL :

SHRI SUBRATA MUKHERJEE :

SHRI SANTOSH KUMAR GANGWAR :

SHRI PANKAJ CHOWDHARY :

SHRIMATI KRISHNENDRA KAUR (DEEPA) :

SHRI RAM PAL SINGH :

SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI MANPHOOL SINGH :

SHRI DHARMABHIKSHAM :

SHRI J. CHOKKA RAO :

Will the Minister of AGRICULTURE be pleased to state :

(a) Whether the Government have assessed the losses suffered by the States/Union Territories as a result of the natural calamities such as heavy rain, flood, cyclone and drought during August-November, 1995;

(b) if so, the details of losses suffered in regard to human lives, standing crops, houses and livestocks, State-wise and Union-Territory-wise; and

(c) the number of families compensated so far, State-wise and Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) A Statement indicating the loss of human lives and livestock and damage to crops and houses due to floods/ cyclones in various States during August-November, 1995 is enclosed. This is based on the information received from the State Governments and the reports of the Central Teams which visited the affected States.

(c) Relief and rehabilitation measures in the wake of natural calamities are undertaken by the concerned State Governments. As such, Government of India do not maintain information regarding assistance provided to various sections of affected population.

STATEMENT

• *Damage due to Flood, Cyclone during August-November, 1995*

Sl. No.	State	Cropped Area Affected (in lakh hectares)	Houses Damaged	Human Lives Lost	Cattle Heads Lost
1.	Andhra Pradesh	8.77	149860	147	3789
2.	Arunachal Pradesh	0.04	N.R.	7	71
3.	Assam	7.00	38644	63	14690
4.	Bihar	4.23	180000	528	4122
5.	Delhi	Neg.	404000	NIL	23500
6.	Haryana	6.62	221578	168	3206
7.	Himachal Pradesh	3.45	12128	114	5628
8.	Jammu & Kashmir	0.41	36693	167	33630
9.	Karnataka	0.05	734	11	15
10.	Kerala	0.12	3474	57	N.R.
11.	Maharashtra	0.03	2566	28	68
12.	Orissa	10.21	15000	19	N.R.
13.	Punjab	2.53	145452	126	1574
14.	Rajasthan	5.90	132000	122	1500
15.	Uttar Pradesh	7.99	88455	357	1259
16.	West Bengal	4.43	409328	239	4181

Integrated Farming in Coconut Holding

2416. SHRIMATI SUSEELA GOPALAN :

PROF. K.V. THOMAS :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether any Centrally sponsored scheme "Integrated Farming in coconut Holding" is being implemented by which the Coconut trees having root wilt disease are uprooted and destroyed;

(b) if so, the estimated number of trees cut off annually under this scheme;

(c) whether the Kerala government has submitted a proposal for enhancement in the number of coconut Palms affected by the root wilt disease to be cut and removed under the scheme;

(d) if so, the details thereof;

(e) the reaction of the Government to this proposal;

(f) the amount paid to the farmers under the scheme so far;

(g) whether adequate amount has been earmarked during the eighth Plan for this scheme; and

(h) if so, the allocation thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) Yes, Sir.

(b) The number of Palms cut and removed under this scheme as reported by the Government of Kerala is as under:

1992-93	139961
1993-94	87255
1994-95	137995
1995-96	112500 (target)

(c) and (d). Yes, Sir, the proposal seeks enhancement of Physical targets of removal of palm to over 34 Lakhs. The Govt. of Kerala has submitted a

project proposal for integrated Farming in a revised form. The number of palms to be removed as per the proposal is as follows:

Distt.	No. of Palms to be removed (in lakhs)
Thiruvananthapuram	2.871
Trissur	6.034
Kollam	2.500
Alappuzha	4.500
Pathanamthitta	4.800
Idukki	4.400
Kottayam	6.300
Ernakulam	2.950
	<u>34.355</u>

(e) It has not been possible to agree to the proposal at this late stage of VIII Plan.

(f) The amount paid so far under the Integrated Farming component of the scheme on Coconut Development in Kerala during VIII Plan period is as under:

Year	Rs. in Lakhs
1992-93	70.000
1993-94	463.823
1994-95	742.652
	<u>1276.475</u>

(g) Yes, Sir. Out of Rs. 33.45 crores earmarked for this component Kerala's share is Rs. 25.00 crores.

(h) State-wise allocation made under the Integrated farming scheme during VIII Plan period is as follows:

(Rs. in lakhs)

State	Total allocation for Integrated farming scheme (VIII Plan)
Kerala	2500.500
Karnataka	292.000
Tamil Nadu	316.000
Andhra Pradesh	184.800
Maharashtra	6.740
Lakshadweep	12.740
Pondicherry	12.740
Goa	6.740
A & N Islands	<u>12.740</u>
	<u>3345.000</u>

Consumption of Coconut

2417. SHRI KODIKKUNNIL SURESH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have taken necessary steps for large scale internal consumption of coconut in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) In order to increase consumption of coconuts and its products the Coconut Development Board has taken the following steps :

(1) Providing financial assistance to set up coconut processing units adopting new technologies.

(2) conducting Techno-economic studies, surveys and consumer acceptance studies for coconut products.

(3) A Project is being implemented to promote processing and marketing activities in the cooperative sector.

(4) In order to diversify the use of coconut and to promote the use of tender coconut water, financial assistance is being extended for the establishment of tender coconut parlours.

(5) At present coconut oil is the major commercial products of coconut industry. In order to promote the edible and nonedible end use of coconut oil the Coconut Development Board has taken various steps such as publicity, advertisement through the media, video films based on coconut products etc.

(6) The coconut Development Board is conducting National/State level seminars and workshops on processing and marketing of coconuts and its products in the important centres in order to promote coconut based agro-processing and marketing activities.

(7) The Coconut Development Board also organised National symposium to promote the consumption of coconut oil as an edible oil to remove the misconceptions that were perpetuated regarding its use as a dietary fat in human nutrition.

Environmental Awareness

2418. PROF. K.V. THOMAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the schemes envisaged for peoples' participation in the environmental awareness;

(b) whether the Government of Kerala has submitted a project to the Government for promotion of the environmental awareness and peoples' participation;

(c) whether the Government have also received such projects from other states;

(d) if so, the details thereof; and

(e) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) The National environment Awareness Campaign is the Primary Scheme for creating environmental awareness through peoples' participation. There are also schemes for constitution of 'eco-club's and paryavaran vahinis' involving school children and other sections of the society.

(b) to (e). The Kerala State government has submitted a proposal titled "Promotion of environmental awareness and participation of people in Kerala" for central assistance. The proposal is for environmental clubs, district environment protection committees, resource materials, audio-visual vans, mobile laboratories, setting up of a permanent stall on environment at the Science & Technology Museum, formation of State & District Crisis Groups and of a State Environment Protection Committee at a total cost of Rs. 1.61 crores for the first year and a recurring annual grant of Rs. 61.50 lakhs.

Project proposals received from various State Governments under the ongoing schemes of this Ministry from time to time are examined and finalised according to the relevant scheme guidelines.

Creches

2419. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Creches in operation at present in the country providing day care services to the children;

(b) the number of children receiving day care services in these creches and how much amount has been sanctioned for setting up creches during 1995-96;

(c) whether the Government propose to provide financial assistance to Non-Governmental Organisations or individuals for opening of Creches in the rural and urban areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Under the scheme "Assistance to Voluntary Organisations for Creches for Working and Ailing Women", about 12470 creches are being operated through the Central Social Welfare Board and two national level voluntary organisations, that is, the Indian council for child Welfare and the Bhartiya Adimjati Sevak Sangh.

In addition to this, 500 creches and 150 Anganwadi-

cum-Creches were sanctioned under the National Creche Fund during 1994-95 and 1995-96

(b) About 3.28 lakh children are receiving day care services in these creches. During the year 1995-96 Government has sanctioned Rs. 1742.01 lakhs for creches so far under the two above mentioned schemes.

(c) Yes, Sir. Government is already providing financial assistance to NGO's for creches in rural and urban slums areas.

(d) As given above in (a), (b) and (c).

Kendriya Vidyalaya Teachers Association

2420. DR. KARTIKESHWAR PATRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the All India Kendriya Vidyalaya Teachers Association has given any notice for agitation to press for the acceptance of their demands; and

(b) if so, the details of their demands and government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) Yes, Sir. The demands include revision in the pay scales, increase in the age of retirement, enhancement of promotion opportunities and other matters relating to service conditions of teachers of the Sangathan. The Kendriya Vidyalaya Sangathan is always prepared for discussions with the Association on all genuine grievances to arrive at reasonable solutions. The association has been advised by Kendriya Vidyalaya Sangathan to desist from agitational approach to press their demands.

Cases Against Companies in Consumer Courts

2421. SHRI B.L. SHARMA PREM : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of consumer courts in the National Capital Territory of Delhi, location-wise:

(b) whether case can also be filed against a financial company which does not come up to the mark or has committed some fraud/misrepresentation in order to earn money from its client/consumer; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEMS) (SHRI VENOD SHARMA) : (a) At present one State Commission at Vikas Bhawan, I.T.O., New Delhi, two

District Fora (i) in Tishazari Court, Delhi and (ii) in I.I.T. Institutional area, Mehrauli, New Delhi are functioning in the National Capital Territory of Delhi.

(b) and (c). Consumer Protection Act, 1986, covers, inter-alia, unfair trade practices. Complaints of fraud/misrepresentation etc. against any financial company can be filed with the redressal agencies set up under the act.

[Translation]

Mining of Limestone

2422. SHRI RAJ NARAIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the problem of environment degradation has increased due to mining of limestone and setting up of calcium carbonation plants in Uttar Pradesh and Himachal Pradesh particularly in Saharanpur, Dehradun and Sirmaur districts:

(b) if so, the details thereof;

(c) whether the Government have conducted any survey in this regard;

(d) if so, the details thereof; and

(e) if not, the effective measures taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) and (b) Environmental degradation due to indiscriminate mining of limestone and operation of lime kilns (calcium carbonation plants) without adequate pollution control systems has been observed in the districts of Sirmaur in Himachal Pradesh and Dehradun in Uttar Pradesh. Government are not aware of any such degradation in Saharanpur District of U.P.

(c) to (e). On the directives of Himachal Pradesh High court, the government of India have sponsored a study on environmental Impact Assessment and Management for Sirmaur district. The study is in progress. The recommendations of the study would need to be considered by the Government before taking a final view in the matter. In respect to Dehradun district, a carrying capacity study of doon Valley has been sponsored by the Government which interalia would suggest mitigative measures to control environmental degradation.

Climate Changes

2423. SHRI SURENDRA PAL PATHAK : Will the Minister of Environment and forests be pleased to state :

(a) whether the Government is aware of the results of the study conducted by the climate Institute, a Washington based Research Institute which voices apprehension that in the next 15 years, the Earth's temperature would rise alarmingly;

(b) whether in view of the above apprehension the Government have conducted any study specially regarding the climatic change in south Asia region;

(c) whether the Government have formulated any action plan to meet any contingency resulting from the climatic changes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) No, Sir. No specific study conducted by the Washington based Climate Institute with particular reference to increase in earth's temperature in the next 15 years has come to the notice of the government.

(b) No, Sir.

(c) and (d). No, Sir. The United Nations Framework Convention on Climate Change, to which India is a Party, does not enjoin upon her to reduce the greenhouse gas emissions.

[English]

Uniformity in Age Limit

2424. SHRI MULLAPPALLY RAM CHANDRAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the minimum age limit prescribed for schooling of children;

(b) whether the age limit has been made applicable in all States and Union Territories; and

(c) if not, the corrective measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The National Policy on Education, 1986 does not lay down any minimum age limit for schooling of children.

(b) and (c). Do not arise.

Sports Complex

2425. SHRI JITENDRA NATH DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to the starred question No. 206 dated 28.3.95 regarding the Sports Complex at Rajbari, Jalpaiguri and state;

(a) the present position of this complex; and

(b) the steps taken by the Government to execute the scheme alongwith the financial assistance provided for it?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) and (b) Proposal for construction of a Sports Complex at Rajbari,

Jalpaiguri received from the Govt. of West Bengal was found interalia deficient both in drawings as well as estimates. Besides, the proposal was not in the prescribed proforma. The deficiencies were conveyed to the Govt. of West Bengal on 7.12.1994 with a copy to the district Magistrate, Jalpaiguri for removing the deficiencies and sending a compliance report. A reminder has been sent on 26.10.95 giving 3 months time for furnishing the compliance report failing which, the proposal stands the danger of being rejected.

[Translation]

Crop Insurance Scheme

2426. SHRI SUSHIL CHANDRA VARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the amount actually spent from the Union Budget for the Crop Insurance Scheme during each of the last three years alongwith the names of the States who have received the funds under the Scheme;

(b) the number of farmers benefitted thereby and the total areas covered under the scheme, State-wise;

(c) whether the government have received some suggestions from the State-Governments to make crop Insurance Scheme sucessful and effective;

(d) if so, the names of States who have sent those suggestions alongwith details thereof; and

(e) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) State-wise allocation of the Central budget is not made under the Comprehensive Crop Insurance Scheme (CCIS), as

indemnity claims are paid only in those notified areas where yield falls short of the threshold yield due to natural calamities. However, the amounts of funds released to the General Insurance Corporation of India (GIC) towards the Central Government's share of contribution to the Central Crop Insurance Fund for implementation of the CCIS, during the last three years are as follows:-

Years	Amount (Rs. in crores)
1992-93	30.00
1993-94	61.40
1994-95	106.00

The following States received the amounts as payment by the GIC towards indemnity claims:-

Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Orissa, Tamil Nadu, Tripura, West Bengal, Andaman & Nicobar Islands and Pondicherry.

(b) A Statement indicating number of farmers benefitted and area covered is given in statement enclosed.

(c) to (e). Various States like Andhra Pradesh, Madhya Pradesh, Himachal Pradesh, Haryana etc. have suggested that the scheme should be operated in low unit areas, there should be wider coverage of farmers as well as crops and all risks including hailstorm should be covered under the scheme.

A proposal to modify the present CCIS with a view to make it viable by increasing the premia rates and enlarging the coverage of crops/farmers is under consideration of the Government.

STATEMENT

Statement Showing Statewise/Seasonwise Farmers Benefitted and Area Covered under CCIS

(Area in Hectares)

States/UTs	Kharif 1992		Rabi 1992-93		Kharif 1993		Rabi 1993-94		Kharif 1994		Rabi 1994-95	
	Farmers Benefitted	Area Covered										
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	160626	134763	22245	169268	50372	1221749	30669	22185	190722	1455239	20349	245250
Assam	247	2530	1389	1748	N.C.	811	114	130	389	582	N.C.	69
Bihar	70797	123149	26198	113808	9306	89409	5769	80234	946	34165	2963	23485
Goa	112	2282	3	1139	41	3464	37	363	1253	2704	38	203
Gujarat	18028	1614560	333	68515	475148	1483621	16291	51496	68431	1635898	461	103930
Himachal Pradesh	N.C.	416	782	1825	7	121	384	797	N.C.	189	389	1236
Karnataka	23608	314539	1307	30671	18574	301649	1053	36393	12421	363033	1159	40989
Kerala	2165	16471	2522	14267	2157	19179	11343	16910	14913	16241	153	13136
Madhya Pradesh	71992	195701	14866	363403	18099	1642894	2551	413757	100275	1903356	3367	491717

1	2	3	4	5	6	7	8	9	10	11	12	13
Maharashtra	232201	320832	1677	23909	18330	1500810	5845	25589	250394	1294211	1494	19867
Meghalaya	740	3219	36	109	155	1927	N.C.	328	280	1423	31	31
Orissa	63127	188814	32896	45943	16776	26273	3622	62319	68897	19399	12380	74039
Tamil Nadu	6472	292330	22022	152443	51282	235446	28887	153631	2390	205873	12004	17522
Tripura	N.C.	1280	N.C.	17	N.C.	8	N.C.	209	306	306	1	44
West Bengal	27615	191507	9983	70592	37815	17817	3222	76989	9805	25749	41355	81537
Andaman Nicobar		451	N.P.		N.C.	574	N.P.		N.C.	570	N.P.	
Pondicherry	213	1640	86	1646	551	10851	944	2302	N.C.	2144	N.C.	1465
TOTAL	478960	7367484	13645	1059303	698413	6953703	110711	1123632	721472	6961082	96133	1272220

N.C. - No claim paid.

N.P. - Not participated.

[English]

Conference on Biodiversity

2427. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether India outlined the urgent need to translate the 1992 convention on Bio-Diversity into immediate action instead of just talking of mechanisms and instruments of passing on these benefits at the conference of the Parties to the Convention on Biological Diversity in Jakarta during the last month.

(b) if so, the details thereof; and

(c) the reaction of the conference of the parties to this?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) India argued for action on various aspects of the Convention on Biological Diversity in the meeting of the Conference of the Parties to the convention in Jakarta during November, 1995. India's position was well received by many other developing and developed countries. The conference of the Parties after negotiations inter-alia decided to develop a biosafety protocol on safety in biotechnology, establish a clearing House Mechanism for sharing of information and expertise, and initiate studies on several other issues such as access to genetic resources, impact of Intellectual Property Rights regimes on benefit sharing, and issues relating to technology transfer.

National Library

2428. SHRI ANNA JOSHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether new controversies have further deepened the already critical situation in the National Library at Bombay; and

(b) if so, the details thereof and the steps taken to resolve them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) There is no National Library at Bombay. However, there is a State Central Library. The Government of India is not aware of any new controversy in this Library.

(b) Does not arise.

Enrolment of Students in Novodaya Vidyalaya

2429. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have fixed the number of students as 100 to be enrolled in Jawahar Navodaya Vidyalaya every year;

(b) whether the enrolment capacity of students in Jawahar Navodaya Vidyalaya, Bharanga in Furnis district was also fixed as one hundred;

(c) whether the enrolment capacity of students in this Vidyalaya has been reduced to fifty in the year 1995; and

(d) if so, the steps proposed to be taken by the Government to refix the enrolment capacity of students as one hundred in the Jawahar Navodaya Vidyalaya, Bharanga, Purnia (Bihar)?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) No, Sir. The number is fixed at 80.

(c) and (d) No, Sir. The intake capacity was reduced to 40 in accordance with the policy decision taken by the Executive Committee of the Navodaya Vidyalaya Samiti as temporary accommodation was inadequate.

Committee of Secretary on PDS

2430. SHRI R. SURENDER REDDY : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Committee of Secretaries set up for suggesting changes in the existing Public distribution System (PDS) has since submitted its report to the government;

(b) if so, the main recommendations and implications thereof; and

(c) if not, the time by which these recommendations are likely to be made available to the Government and the final decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) No such Committee of Secretaries has been set up specifically for this purpose.

(b) and (c) Do not arise.

Festival of India

2431. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any Festivals of India were organised in foreign countries during the current year;

(b) if so, the details thereof;

(c) whether such festivals are proposed to be held during 1996; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) the Festival of India in Thailand is being inaugurated on 13th of December, 1995 by the Human Resource Development Minister, in Bangkok.

(c) and (d) It is proposed to mount the Festival of India in Italy during 1996. The details are being worked out in consultation with Italian authorities.

Alleged Irregularity in National Open School

2432. SHRI RAM TAHAL CHOUDHARY :

SHRI KASHIRAM RANA :

Will the Minister of HUMAN RESORUCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware about the serious financial irregularities being committed in the National Open School;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in the matter; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (d) The Government is aware of some complaints regarding alleged financial irregularities in the functioning of National Open School (NOS.) In this connection it has come to the notice of the Government that CBI has collected some files from NOS, an autonomous organisation under the Ministry of Human Resource Development (Department of Education), in connection with a preliminary enquiry. The CBI has not yet submitted its final report on the enquiry/investigation started by it.

[Translation]

Renaming of Places and Universities in U.P.

2433. DR. P.R. GANGWAR : Will the minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether some universities and places have been renamed recently in U.P.;

(b) if so, the reasons therefor; and

(c) Whether the Government intend to bring improvement in it?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) In September, 1995 Governor of U.P. promulgated 'the Uttar Pradesh State Universities (Third Amendment Ordinance, 1995' to change the name of 'The University of Agra' to 'Doctor Bhim Rao Ambedkar University, Agra' and rename 'the University of Kanpur' as 'Shri Shahu Ji Maharaj University, Kanpur' to perpetuate the memory of Dr. Ambedkar and Shri Shahu Ji Maharaj respectively.

According to the provisions of Article 213 (2) (a) of the Constitution of India, every such Ordinance shall be laid before the Legislative Assembly of the State in the period specified therein.

Landsliding

2434. SHRI BRIJBHUSHAN SHARAN SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether recently any Landsliding has taken place in Kullu town in Himachal Pradesh;

(b) if so, the loss of life and property as a result thereof; and

(c) the assistance provided as compensation by the Union Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) According to reports received from the government of Himachal Pradesh, the landslides near Kullu on the Manali road on September 12, 1995 claimed 15 human lives and damaged private and public property worth Rs. 61.07 crores.

(c) Government of India have so far released 3 instalments of Central share of Calamity Relief Fund amounting to Rs. 14.31 crores to the State Government for relief and rehabilitation measures in the areas affected by floods and landslides including Kullu. Additional assistance of Rs. 12.49 crores has also been released from the National Fund for Calamity Relief.

(English)

Women Welfare

2435. SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether in a report released on the eve of the 4th World Conference on Women in Beijing, the World Bank has stated that India is among the few countries in the World with fewer women than men and spends less on the women welfare;

(b) if so, what are the other main points mentioned in the report about India;

(c) whether the Government have examined contents of the report; and

(d) if so, reaction of the Government thereto?

THE MINISTER OF STATE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA): (a) Yes, Sir.

(b) The report inter-alia mentions that: (i) Female mortality rate is higher than male mortality rate; (ii) Women have a vital role in the Indian economy; (iii) Over 60% of India's women population over 7 years of age is illiterate compared with about 35% of Indian males; (iv) while women constitute 1/3rd of the total labour force in India and half of the agriculture labour force, their productivity is severely constrained; and (v) Women face structural barriers in access to land, credit, training and markets. However, recent efforts in many of the developmental projects to link women to markets, training, credit and basic infrastructure of fuel and fodder and land compensation have been noteworthy.

(c) and (d) The Government has noted the contents of the report. It is already directing its policies and programmes to raise the overall status-social, economic,

legal and political of women so as to bring it at par with that of men.

Export of Foodgrains

2436. SHRI D. VENKATESWARA RAO :

DR. SHRIMATI K.S. SOUNDARAM :

SHRI BOLLA BULLI RAMAIAH :

SHRI M.V.V.S. MURTHY :

Will the Minister of FOOD be pleased to state :

(a) whether India has decided to export foodgrains to Gulf and South Africa;

(b) if so, whether he visited Iran in October, 1995 and discussed the sale of wheat to Iran;

(c) the total quantity of foodgrains to be supplied to these countries; and

(d) the quantity of foodgrains earmarked for exports during the current financial year?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) As per the extant EXIM policy, export of both Basmati and non-Basmati rice is freely allowed. Export of wheat, coarsegrains and pulses is allowed subject to quantitative ceilings released from time to time. The export ceilings released for durum wheat, non-durum wheat, coarse grains and pulses during 1995-96 are 5 lakh tonnes, 25 lakh tonnes, 30,000 tonnes and 10,000 tonnes respectively.

(b) Yes, Sir.

(c) and (d) In view of the continuing comfortable stock position of foodgrains in the Central Pool, Government has decided to export/sell for the purpose of export upto 25 lakh tonnes of wheat (within the export ceiling of 25 lakh tonnes of non-durum wheat) and 30 lakh tonnes of fine and superfine rice during 1995-96. Country-wise export quota is not fixed by Government. Exports are made by Public Sector undertakings and private exporters after completion of formalities with the importers for various countries.

Adarsh Kendriya Vidyalaya

2437. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have taken decision recently that the Central School No. 1 of Delhi Cantt. be converted into Adarsh Kendriya Vidyalaya;

(b) if so, the time likely to be taken to complete the process;

(c) whether a Computer Centre is also proposed to be set up there; and

(d) if so, the total expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Kendriya Vidyalaya No. 1, Delhi Cantt. is covered under the CLASS Project. Orders have been placed for purchase of 2 Personal computers alongwith software at a cost of Rs. 1.00 lakh.

Supply of Imported Sugar

2438. SHRIMATI CHANDRA PRABHA URS : Will the Minister of FOOD be pleased to state :

(a) the quantity of imported sugar supplied to the State Government of Karnataka during 1995 under the Public distribution system;

(b) whether the Government of Karnataka has rejected the same; and

(c) if so, the reasons advanced by them and the reaction of the Government thereto?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The quantity of imported Sugar allocated to the State Government of Karnataka during November, 1995 under the Public Distribution system was 18,683.1 M.Ts.

(b) and (c). Ministry of Food has not received any letter from the Government of Karnataka rejecting the allocation of imported sugar for distribution through the Public Distribution System.

Vocationalisation of Higher/Secondary Education

2439. SHRI PROBIN DEKA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount allotted to Assam for vocationalisation of higher and secondary education in the State during the last three years, State-wise;

(b) the amount actually released for the purpose;

(c) the time by which the remaining is likely to be released; and

(d) the number of vocational institutions sanctioned and functioning in the State at present?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c) In the last three years an amount of Rs. 556.211 lakhs has been sanctioned to Govt. of Assam under the Centrally Sponsored Scheme of vocationalisation of Secondary Education and an amount of Rs. 90.00 lakhs under vocationalisation of higher education at the first degree level. The entire amount has been released.

(d) Under the scheme of vocationalisation of

secondary education 460 vocational sections have so far been sanctioned in 200 schools of which Govt. of Assam has operationalised 350 sections in 150 schools. Vocational courses have been introduced in 8 colleges under the scheme of vocationalisation of higher education.

Destruction of Trees in Uttar Pradesh

2440. SHRI JAGAT VIR SINGH DRONA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether colonisers, in the name of development are cutting down the trees planted by the Government in Uttar Pradesh particularly in Lucknow, Kanpur and Agra;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to avoid such destruction of the trees?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) No, Sir,

(b) and (c). Do not arise.

Reimbursement of Excise Duty on H.S.D.

2441. SHRI SUDHIR SAWANT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government give reimbursement of excise duty on High Speed Diesel oil supplied to fishermen;

(b) if so, the details thereof;

(c) whether the same facility is not given to Out Board Motors Operators who are small and marginal fishermen; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) Yes, Sir. The Government is providing subsidy equivalent to Central Excise Duty on High Speed Diesel (HSD) oil at the rate of Rs. 351.75 per kilolitre supplied to fishing vessels below 20 metre size.

(c) and (d) No, Sir. Kerosene is generally used in the Out Motors and the Government is already supplying kerosene at subsidised rates. Besides, the Government is also subsidising the cost of Out Board Motors upto Rs. 10,000/- per unit supplied to traditional fishermen which is shared equally between the Centre and the State.

Administrative Cost of Public Distribution System

2442. SHRI PHOOL CHAND VERMA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the administrative cost incurred on Public distribution system annually;

(b) whether the Union Government have any proposal to streamline this system by reducing substantially the multiplicity of cooperative agencies in the distribution system which add to the cost burden on the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) The Public Distribution system (PDS) is the joint responsibility of the Central Government and State Government/UT Administrations. The Central Government is responsible for making available rice, wheat, sugar, SKO, softcoke/ CIL coke & edible oil in bulk to States/UTs, whereas the operational responsibility of implementing the PDS is of the State Government/UT Administration. A number of cooperative semi-Government official and non-official agencies are involved in the operation of PDS at the State, district and village level. As such it is not possible to quantify the total administrative cost incurred annually on PDS. The strengthening and streamlining of the PDS is a continual process. Matters relating to improving the functioning of the PDS are discussed with State Government in the meetings of the Advisory Council on PDS. Central government arranges to deliver the allotted PDS commodities to the nominees of the State Governments/UT Administrations. It is for the State Governments to decide on the further modes of distribution to consumers through Fair Price Shops (FPS). Central Government has not received any complaint regarding multiplicity of co-operative agencies in the distribution system in any State/UT.

Free Sale Sugar to Sugar Mills

2443. DR. SHRIMATI K.S. SOUNDARAM :

SHRI GIRDHARI LAL BHARGAVA :

SHRI SHANKARRAO D. KALE :

Will the Minister of FOOD be pleased to state :

(a) whether the Government have allowed additional sugar for free sale for clearing the cane price dues;

(b) whether additional free sale release have not been allowed to all sugar mills; and

(c) if so, the quantity allotted to each sugar mills, State-wise, during 1994-95

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . The Government has allowed additional freesale quota for giving an immediate relief to some of the sugar mills who were faced with severe cash crunch due to variety of reasons including that of clearing the cane price dues.

(c) A statement showing State-wise and factory-

wise additional free sale sugar released during 1994-95 sugar season is enclosed.

STATEMENT

Additional Free Sale Sugar Released during 1994-95 Season

(In Metric tonnes)

State	Short Name of the Factory	Quantity in tonnes Released	Factory's Demand
Punjab	1. Dasuya	1000.0	3500.0
	2. Amloh	2000.0	4000.0
	Total	3000.0	7500.0
Haryana	1. Bhuna	1500.0	1500.0
	2. Panipat	1000.0	1000.0
	3. Rohtak	1000.0	2000.0
	Total	3500.0	4500.0
Uttar Pradesh			
	1. Venus	4500.0	6500.0
	2. Raja-ka-Sahaspur	2000.0	6000.0
	3. Agauta	2000.0	4000.0
	4. Sardarnagar	2000.0	40000.0
	5. Dhanaura	2000.0	4000.0
	6. Bagpat	3000.0	5500.0
	7. Pilibhit	1000.0	5000.0
	8. Rasra	2000.0	2000.0
	9. Paliakalan	2000.0	5000.0
	Total	20500.0	42000.0
Maharashtra			
	1. Ravalgaon	2000.0	2500.0
	2. Golegaon	1000.0	2500.0
	Total	3000.0	5000.0
Karnataka			
	1. Kollegal	1000.0	3000.0-4000.0
	2. Siruguppa	1000.0	3000.0
	3. Aland	1000.0	3500.0
	Total	3000.0	9500.0-10500.0
	Grand Total	33000.0	68500.0-69500.0

[Translation]

Investment by NRI in Education Section

2444. SHRI PANKAJ CHOWDHARY :

SHRI RAMPAL SINGH :

SHRI RAM SINGH KASHWAN :

SHRI RAM KAPSE :

SHRI SATYA DEO SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Non-Resident Indians have expressed their desire to make investment in the education sector in order to promote higher education in the country;

(b) if so, the details in this regard; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA) : (a) to (c) Considerable interest has been shown by Non-Resident Indians in promoting higher education in the country, especially in the fields of engineering, medicine and management.

Government have introduced the Private University (Establishment and Regulations) Bill, 1995 in Parliament recently to provide for the establishment and incorporation of self-financing universities in the country. This Bill, if enacted, would also enable Non-Resident Indians, who have retained Indian Citizenship, to set up such Universities.

[English]

Consumer Welfare Fund

2445. SHRI BOLLA BULLI RAMAIAH :

DR. KARTIKESWAR PATRA :

PROF. RASA SINGH RAWAT :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of applications received for assistance from the Consumer Welfare Fund during 1995-96, state-wise;

(b) the number out of them cleared so far;

(c) the steps taken by the Government for quick disposal of the remaining cases;

(d) the amount of assistance released so far from the above fund, State-wise;

(e) whether the Government have any proposal to

give assistance to various voluntary organisations to bring consumer awareness in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) The Consumer Welfare Fund (CWF) became operational on 27th January, 1994. During 1995-96, 221 applications have been received so far. The State/UT wise details are given in the enclosed statement-I. Out of these proposals only two have been cleared so far.

(c) In order to dispose of applications for assistance from Consumer Welfare fund, a separate Section has been created in the Ministry of Civil supplies, consumer Affairs and Public distribution w.e.f. 1.12.94 with the specific objective of clearing such proposals. Shortcomings in furnishing of information/documents are intimated to the Organisations/applicants. Speed of disposal depends on the promptness and completeness of documents sent by the applicants/organisations. As the applicant agencies take longer time in responding to the queries of the Central Government, a time limit of 30 days has now been fixed for furnishing the replies by applicants.

(d) Statewise assistance released under consumer Welfare Fund during 1995-96 is given in the enclosed statement-II.

(e) and (f) The consumer Welfare Fund Scheme of Government of India has been specifically designed to provide assistance to various Government/non-Government organisations for development and spread of consumer awareness in the country.

STATEMENT-I

S. No.	Name of States/U.T.	Applications received
1	2	3
1.	Andhra Pradesh	55
2.	Tamilnadu	43
3.	Uttar Pradesh	35
4.	Mizoram	1
5.	Rajasthan	7
6.	Delhi	9
7.	Orissa	10
8.	Bihar	5
9.	West Bengal	5
10.	Gujarat	10
11.	Haryana	5

1	2	3
12.	Himachal Pradesh	6
13.	Kerala	7
14.	Karnataka	6
15.	Maharashtra	2
16.	Jammu & Kashmir	1
17.	Chandigarh	2
18.	Sikkim	1
19.	Punjab	2
20.	Tripura	1
21.	Meghalaya	1
22.	Assam	1
23.	Goa	1
24.	Pondicherry	1
25.	Madhya Pradesh	4
Total		221

STATEMENT-II

*State-wise Approved/Sanctioned Fund Position
from the CWF during 1995-96 till date*

S. No.	Name of the States/UTs	Amount Sanctioned (Rs.)
1	2	3
1.	Andhra Pradesh	8,61,950
2.	Arunachal Pradesh	—
3.	Assam	—
4.	Bihar	1,40,000
5.	Goa	—
6.	Gujarat	4,76,000
7.	Haryana	1,71,000
8.	Himachal Pradesh	1, 54,080
9.	J & K	—
10.	Karnataka	3,47,420
11.	Kerala	3,87,955
12.	Madhya Pradesh	64,800
13.	Maharashtra	16,87,290
14.	Manipur	—
15.	Nagaland	—
16.	Mizoram	—

1	2	3
17.	Meghalaya	—
18.	Orissa	13,55,170
19.	Punjab	—
20.	Rajasthan	2,00,250
21.	Sikkim	—
22.	Tamilnadu	15,19,620
23.	Tripura	—
24.	Uttar Pradesh	5,62,500
25.	West Bengal	93,600
26.	A & N Islands	—
27.	Chandigarh	67,500
28.	D & N Haveli	—
29.	Daman & Diu	—
30.	Delhi	10,09,650
31.	Lakshadweep	—
32.	Pondicherry	—
Total		90,98,785

Navodaya Vidyalaya in Uttar Pradesh

2446. SHRI RAM NIHOR RAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the names of Districts where Government propose to open Navodaya Vidyalayas in the Uttar Pradesh;

(b) whether Government have offered such proposals to the State Government; and

(c) if so, the details thereof and the reaction of the State Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) A Statement of 17 districts is enclosed.

(b) and (c) Yes, Sir. The State Government has furnished proposals in respect of 14 districts out of which three are found to be suitable as per norms. 6 proposals have been found deficient in terms of availability of permanent land/temporary accommodation and inspection in respect of 5 proposals has been taken up. No proposals have been received in respect of the remaining 3 districts.

STATEMENT

Names of Districts in Uttar Pradesh where Navodaya Vidyalayas are Proposed to be Opened

1. Banda District
2. Dehradun District
3. Fatehpur District
4. Jalaun District
5. Kheri District
6. Kanpur Dehat District
7. Lucknow District
8. Maharajganj District
9. Moradabad District
10. Pilipit District
11. Pithoragarh District
12. Pratappgarh District
13. Pauri Garhwal District
14. Rampur District
15. Saharanpur District
16. Shahjahanpur District
17. Sanbhadrā District

Admission to Kendriya Vidyalayas

2447. DR. SAKSHIJI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether cases of irregularities in the admission in Kendriya Vidyalayas in Uttar Pradesh have come to the notice of the Government during the last one year;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to ensure that admissions in Central Schools are made strictly according to rules?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) The information is being collected and will be placed on the Table of the House.

Funds for Horticulture

2448. SHRI DHARMANNA MONDAYYA SADUL :

SHRI RAMESH CHENNITHALA :

Will the Minister of AGRICULTURE be pleased to state :

(a) the total funds earmarked and released for the development of Horticulture during 1995-96, State-wise;

(b) whether in order to grow more Horticultural produces, to create more infrastructure for storage and in view of growing export potential, the Government are considering to increase the funds allocation for Horticulture development in the coming years; and

(c) if so, the expected amount proposed to be earmarked for the coming two years therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) An allocation of Rs. 215.00 crores has been made for horticulture development during 1995-96. The allocations and funds released directly to the States as also to the institutions for horticulture development are given in the enclosed statement.

(b) Yes, Sir.

(c) An allocation of Rs. 240.00 crores is likely to be made for horticulture development during 1996-97. Similar information for 1997-98 is not available, as allocation are made on year to year basis.

STATEMENT

Horticulture Development 015 – Funds Allocated and Released upto 4.12.95 during 1995-96

	Alloc.	Rel.	
	1	2	3
A.P.	1194.71	105.56	
Arunachal	121.62	19.80	
Assam	104.63	23.23	
Bihar	127.79	0.75	
Goa	196.32	75.14	
Gujarat	383.45	4.66	
Haryana	231.58	76.50	
H.P.	182.68	2.55	
J & K	236.52	194.35	
Karnataka	1287.53	693.27	
Kerala	2035.08	239.01	
H.P.	509.43	179.23	
Maharashtra	1690.67	902.73	
Manipur	72.64	21.02	
Meghalaya	74.23	13.36	
Mizoram	72.45	11.73	
Nagaland	98.54	15.75	
Orissa	276.13	27.50	
Punjab	184.73	38.25	
Rajasthan	285.14	5.38	

1	2	3
Sikkim	96.71	22.78
T. Nadu	902.06	532.63
Tripura	101.83	16.52
U.P.	548.25	4.45
W. Bengal	217.79	14.97
A & N Isl.	32.03	1.24
Chandigarh	2.50	0.00
D & N Hav.	34.38	0.00
Delhi	48.38	15.50
D & Diu	16.41	0.00
L. Dweep	22.25	0.45
Pondy.	49.22	0.75
Agri. Uni.	102.20	0.00
SFCI	21.22	0.00
RES. INSIS	13.88	8.78
CASHE DIE	166.29	100.25
SPICE DIE	83.75	0.00
CDB	2000.00	0.00
NHB	4300.00	0.00
NCPA	570.00	145.00
NHRDF (Mas)	57.00	0.00
Others	7.50	0.00
Total	18257.91	3513.85
Foreign Aid Proj.	300.00	0.00
Export Ori. Prog.	200.00	0.00
Bee Keeping	525.00	212.50
Min. of U.P.	100.00	0.00
SFAC	200.00	0.00
	19782.91	3729.95

[Translation]

Mother Dairy Plants

2449. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of AGRICULTURE be pleased to state :

(a) the capacity utilization of the Mother Dairy Plants during the last three years till date, plant-wise.

(b) the details of profit accrued and loss suffered during the said period;

(c) the reasons for loss suffered by these plants; and

(d) the steps taken to enhance the capacity of the plants of Mother Dairy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Capacity utilisation by Mother Dairy Plants managed by National Dairy Development Board (NDDB) during the last three years is as under:

	% Capacity Utilisation			
	1992-93	1993-94	1994-95	1995-96
	Upto Sept. 95			
Delhi	87.7	81.7	106.9	121.2
Calcutta	81.5	80.2	97.3	103.7

(b) and (c) The details of profit of Mother Dairy at Delhi and Calcutta are as under :

	Rs. in lakhs		
	1992-93	1993-94	1994-95
Delhi	16.27	596.77	405.61
Calcutta	223.81	261.97	937.16

(d) The capacity of Mother Dairy, Calcutta is under expansion from 4.00 Lakh Litres Per Day to 6.00 Lakh Litres Per Day.

[English]

National Afforestation and Eco-Development Board

2450. SHRI BASUDEB ACHARIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether the National Afforestation and Eco-Development Board has been set up for promoting afforestation, tree plantation, ecological restoration and eco-developmental activities in the country;

(b) whether it has been able to expand the green coverage to some extent since its formation; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) (a) Yes, Sir.

(b) and (c) The National Afforestation and Eco-Development Board (NAEB), set up in the Ministry of Environment and Forests in August 1992 implements the following schemes:-

(i) Integrated Afforestation and Eco-Development Projects Scheme.

(ii) Aréa Oriented Fuelwood and Fodder Projects Scheme.

(iii) Raising of Non-Timber Forest Produce including Medicinal Plants.

(iv) Seed Development Scheme.

(v) Grants-in Aid Scheme.

(vi) Aerial Seeding Scheme.

The achievements of afforestation and tree-planting activities as reported under the 20-Point Programme since 1992-93 are as follows:-

	Seedlings in lakhs	Area in hectares
	Seedling distribution (For planting on private lands)	Area Coverage (Public lands, including forest lands)
1992-93	12450.07	1062225.52
1993-94	11097.51	963888.17
1994-95	10810.65	984102.05

Vacant Godowns

2451. SHRI HARIN PATHAK : Will the Minister of FOOD be pleased to state :

(a) rent being paid by FCI and Central Warehousing Corporation for hiring godowns, State-wise; and

(b) the reasons for hiring the godowns where the capacity of their godowns are not fully utilized?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The statement I & II showing state/region-wise details of Rent paid by Food Corporation of India/Central Warehousing Corporation during 1994-95 for hiring godowns are enclosed.

(b) Food Corporation of India/Central Warehousing Corporation resort to hiring of godowns only at centres where its own storage capacity is not sufficient to meet the storage requirements. Utilisation of Food Corporation of India's storage capacity depends on several factors namely location of the godown, (procurement or consuming region), the period of year, level of procurement, movement, off-take etc. As on 1.10.95, percentage utilisation of Food Corporation of India was 69% for both owned, hired & CAP godowns. As on 1.9.95 CWC's% utilisation was 83%. Central Warehousing Corporation hires godowns to meet the storage need of the depositors, if their requirement cannot be met from the existing constructed/hired godowns available with the Corporation at a particular centre.

STATEMENT-I

State/Region-wise Details of Rent Paid by FCI during 1994-95 for Hiring Godowns

(Rs. in lakhs)

S.No.	State/Region	Rent paid
1	2	3
1.	Punjab	3220.84
2.	Haryana	734.00

1	2	3
3.	Uttar Pradesh	1855.45
4.	Rajasthan	289.59
5.	Delhi	26.91
6.	Himachal Pradesh	14.40
7.	Andhra Pradesh	1723.60
8.	Tamilnadu	431.71
9.	Karnataka	303.09
10.	Kerala	12.82
11.	P.O. Madras	10.98
12.	Madhya Pradesh	795.67
13.	Maharashtra	397.41
14.	Gujarat	399.02
15.	P.O. Kandla	28.10
16.	P.O. Calcutta	147.54
17.	Assam	52.67
18.	Bihar	147.82
19.	Orissa	286.77
20.	West Bengal	75.02
21.	N.E.F.	43.42
Total		10996.83

STATEMENT-II

State/Region-wise Details of Rent Paid by Central Warehousing Corporation during 1994-95 for Hiring Warehouses

S.No.	Regions	State	(Rs. in lakhs)
1	2	3	4
1.	Ahmedabad	Gujarat	46.89
2.	Bangalore	Karnataka)	
		Kerala)	29.41
3.	Bhopal	Madhya Pradesh	70.85
4.	Bhubaneswar	Orissa	2.83
5.	Bombay	Maharashtra	139.11
6.	JNPT	New Bombay	104.52
7.	Calcutta	West Bengal	118.80
8.	Chandigarh	Haryana) Himachal Pradesh)	
		Punjab)	
		Union Territory)	
		Chandigarh)	52.15

1	2	3	4
9.	Delhi	Rajasthan) Delhi)	57.24
10.	Guwahati	Assam) Manipur)	1.75
11.	Hyderabad	Andhra Pradesh	62.89
12.	Lucknow	Uttar Pradesh	19.30
13.	Madras	Tamil Nadu	61.75
14.	Patna	Bihar	14.15
		Total	781.64

Indian Environment and Forest Service

2452. SHRI MOHAN RAWALE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are considering a proposal to constitute an All India Service called the Indian Environment and Forest Service;

(b) if so, the salient features thereof; and

(c) the time by which such a service is likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) At present, there is no proposal to constitute an All India Service called the Indian Environment and Forest Service.

(b) and (c) Do not arise.

(Translation)

Shortage of Dhara Oil

2453. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether there has been acute shortage of Dhara oil in the market during the last six months;

(b) if so, the reasons therefor; and

(c) the action being taken by the Government to make it available in the market?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) No such shortage has been brought to our notice.

(b) and (c) Do not arise.

(English)

Kalinga Stadium

2454. SHRI BRAJA-KISHORE TRIPATHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the estimate of expenditure for construction of Kalinga Stadium (Sports Complex) at Bhubaneswar;

(b) the share of the Central assistance as percentage of the total cost;

(c) whether there is any request from the State Government to raise the Central assistance; and

(d) if so, the decision of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) The estimated expenditure as projected and intimated in October, 1995 by the State Government of Orissa for construction of Kalinga Stadium at Bhubaneswar is Rs. 21.8357 crores.

(b) The Central assistance is not sanctioned on the basis of percentage of estimated cost. The maximum Central Govt. assistance for construction of a State Sports Training Complex in a State is 50% of the estimated cost subject to a ceiling of Rs. 2.00 crores.

(c) and (d) Yes, Sir, the State Govt. has made a request for enhancement of Central Govt. grant for the project. But the Scheme has no provision to provide more than Rs. 2.00 crores.

Literacy Drive

2455. SHRI M.V.V.S. MURTHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government propose to introduce and incentive based system in the Low Literacy Blocks of the Country.

(b) if so, whether these Blocks would be given additional development funds based on improved performance in the educational sector; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) and (c) Do not arise.

Management Committee of Super Bazar

2456. CHANDRESH PATEL : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the composition of working Management Committee of the Super Bazar, New Delhi and the Central Government Co-operative stores and such other ones;

(b) the number of posts lying vacant at present;

(c) whether the Government have received recommendations for nominations of members; and

(d) the criteria followed for nomination of these members?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIERS, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b). It has been reported by the Super Bazar that the Managing Committee of Super Bazar comprises of six elected members amongst the shareholders and nine members nominated by the Central Government. At present there is one vacancy each for elected and nominated members in Super Bazar.

It has been reported by the Kendriya Bhandar that the Managing Committee of Central Government Employees Consumer Co-operative comprises of eight elected members and nine nominated members. Out of eight elected members, at present there are six vacancies due to pending Court Cases concerning the Bye-laws of Kendriya Bhandar.

(c) and (d). Three Government officials and the Managing Director of the National Co-operative Consumer Federation are nominated in their ex-officio capacity as members of the Managing Committee of Super Bazar. The other five members are nominated keeping in view their background in the field of social services and cooperation.

It has been reported by the Kendriya Bhandar that all their nine nominated Directors are Government officers to represent the interest of the Government.

No recommendations for nomination in the Board of Directors of Kendriya Bhandar are generally received. Recommendations are, however, received for nomination as Members in the Managing Committee of Super Bazar, from time to time.

Use of Pesticides 'Monocrotophos'

2457. SHRI S.M. LALJAN BASHA :

PROF. UMMAREDDY VENKATESWARLU :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government had objected the use of "Monocrotophos" a kind of pesticide in agricultural operations;

(b) if so, the basis of objection;

(c) Whether the Government have constituted an expert Committee to study all the aspects on the use of this pesticide;

(d) if so, the terms of references of the Committee;

(e) Whether the recommendations made by Committee have been discussed with the pesticide industry; and

(f) if so, the clarifications submitted by the pesticide industry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No, Sir.

(b) In view of above, the question does not arise.

(c) Yes, Sir.

(d) The terms of references of the Committee are given in the statement enclosed.

(e) The Committee has not yet made any recommendations.

(f) In view of above, the question does not arise.

STATEMENT

Terms & References of the Expert Committee

The Committee will examine the safety, toxicity and persistency aspects of the pesticides assigned to it under Indian conditions and may evolve its own procedure and methodology of functioning and only for any relevant data from any Department of Central/State Governments/Private Organisations/persons and make appropriate recommendations in six months time:-

(a) For the ban or otherwise of any pesticide assigned to it.

(b) Give a categorical recommendation with supporting reasons about the continued manufacture and or use or otherwise of the pesticides referred to it.

(c) In case the use of any of the pesticides is recommended for ban in India, the Committee will suggest their substitutes.

(d) In case any of the pesticides under review cannot be banned altogether, the Committee will give suggestions in regard to the extent of restrictions required to be imposed in India in the use of this pesticide.

Uniform Procurement Policy

2458. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FOOD be pleased to state :

(a) whether the Union Government have made a policy that FCI should procure only uniform quality of rice and wheat;

(b) if so, the details of such specifications;

(c) whether rice surplus States like Andhra Pradesh have been consulted in this regard; and

(d) if so, the details of the consultations and the outcome thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) Details of Rabi and Kharif specification for the marketing season 1995-96 are given in the statement I and II enclosed.

(c) Yes, Sir.

(d) As per the practice in vogue the comments from all the State Governments/Union Territories including Andhra Pradesh, Food Corporation of India, etc. were invited prior to finalisation of the Uniform specification for the Rabi and Kharif Marketing season 1995-96. The specifications were determined after considering the comments received from the State Governments/Union Territories.

STATEMENT-I

Uniform Specifications for Superfine, Fine/Common Rice (Marketing Season 1995-96)

The rice shall be in sound merchantable condition, sweet, dry, clean wholesome of good food value, uniform in colour and size of grains and free from moulds weevils, obnoxious smell, admixture of unwholesome poisonous substances, argemone mexicana and kesari in any form, or colouring agents and all impurities except to the extent in the schedule below. It shall also conform to PFA Standards.

SCHEDULE OF SPECIFICATIONS

S.No.	Constituents	Maximum Limits (%)		-Relaxed upto 22% in raw rice in SF and for Fine/Common rice this will be 24%.
		Superfine	Fine/Common	
1.	Brokens	20.0	22.0	
	Raw	16.00	17.00	
	Parboiled			
2.	Foreign matter			
	Raw/Parboiled	0.5	0.5	
3.	Damaged/Slightly Damaged			
	Raw	2.0	2.0	
	Parboiled	4.0	4.0	
4.	Discoloured grains			
	Raw	3.0	3.0	
	Parboiled	5.0	5.0	
5.	Chalky grains			
	Raw	6.0	6.0	
6.	Red Grains			
	Raw	3.0	3.0	
	Parboiled	4.0	4.0	
7.	Admixture of lower classes			
	Raw/Parboiled	12.0	12.0	-Relaxed to 14% vide letter No. 8-5/95-S & I dt.10-10-1995.
8.	Dehusked Grains			
	Raw	3.0	3.0	
	Parboiled	4.0	4.0	-Enhanced from 3% to 10% Parboiled for both raw and parboiled vide letter No. 8-5/95-S & I dt. 28-9-1995.
9.	Moisture Content			
	Raw/Parboiled	14.0	14.0	
10.	Degree of Polish (Not less than)	5.0	5.0	-Clause reg. Degree of Polish was deleted from Specification and Degree of Polish was brought under executive instructions vide letter No. 8-5/95-S & I dt. 15-11-95.

**NOTES APPLICABLE TO THE SPECIFICATION
OF SUPERFINE, FINE AND COMMON
VARIETIES OF RICE**

1. The definition of the above constituents and method of analysis are to be followed as given in Bureau of Indian Standard "Method of Analysis of Foodgrains" No's IS:4333 (Part-I) 1967 and IS:4333 (Part-II) 1967 "Terminology for Foodgrains" IS:2813-1970 as amended from time to time. Dehusked grains are rice kernels whole or broken which have more than 1/4 of the surface area of the kernel covered with the bran and determined as follows:-

ANALYSIS PROCEDURE :

Take 5 grams of rice (sound head rice and brokens) in a Petri Dish (80 x 70 mm). Dip the grains in about 20 ml. of Methylene Blue solution (0.05% by weight in distilled water) and allow to stand for about one minute. Decent the Methylene blue solution. Give a swirl wash with about 20 ml. of dilute hydrochloric acid (5% solution by volume in distilled water). Give a swirl wash with water and pour about 20 ml. of Metanil Yellow solution (0.05% by weight in distilled water) on the blue stained grains and allow to stand for about one minute. Decent the effluent and wash with fresh water twice. Keep the stained grains under fresh water and count the dehusked grains. Count the total number of grains in 5 grams of sample under analysis. Three brokens are counted as one whole grain.

CALCULATIONS :

$$\text{Percentage of Dehusked Grains} = \frac{N \times 100}{W}$$

Where N = Number of dehusked grains in 5 grams of sample.

W = Total grains in 5 grams of samples.

2. The Method of sampling is to be followed as given in Bureau of Indian Standard "Method of Sampling of Cereals and Pulses" No. IS: 2814-1964 as amended from time to time.

3. Brokens less than 1/8th of the size of full kernels will be treated as organic foreign matter. Within the overall limit for brokens, the small brokens of the size of 1/8th to 1/4th shall not exceed 1% = For determination of the size of the brokens average length of the principal class of rice should be taken into account.

4. Inorganic foreign matter shall not exceed 0.5% in any lot, if it is more, the stocks should be cleaned and brought within the limit. Kernels or pieces of kernels having mud sticking on the surface of rice, shall be treated as inorganic foreign matter.

5. In case of rice prepared by pressure parboiling technique, it will be ensured that correct process of parboiling is adopted i.e. pressure applied, the time for which pressure is applied, proper gelatinisation, aeration and drying before milling are adequate so that the colour and cooking time of parboiled rice are good and free from encrustation of the grains.

**UNIFORM SPECIFICATIONS OF
ALL VARIETIES OF PADDY**

(MARKETING SEASON 1995-96)

The paddy shall be in sound merchantable condition sweet, dry, clean, wholesome of good food value uniform in colour and size of grains and free from moulds, weevils, obnoxious smell, *Argemone mexicana*, *kesari*, admixture of deleterious substances or colouring agents and also conforming to PFA Standards.

Paddy will be classified into superfine, fine and common groups.

Schedule of Specifications

S. No.	Constituents	Maximum Limits (%)
1.	Foreign matter :	
	(a) Inorganic	1.0
	(b) Organic	1.0
2.	Damaged, discoloured, sprouted and weevilled grains	3.0
3.	Immature, shrunken and shrivelled grains	3.0
4.	Admixture of lower varieties	10.0
5.	Moisture	18.0

NOTE :

1. The definitions of the above constituents and method of analysis are to be followed as per BIS method of analysis in Food Grains IS: 4333 (Part-I), IS:4333 (Part-II), 1967 and Terminology for Foodgrains IS:2813-1970, as amended from time to time.

2. The method of sampling is to be followed as per Bureau of Indian Standards method for sampling of Cereals and Pulses IS: 2814-1964 as amended from time to time.

3. Within the overall limit of 1.0% for organic foreign matter poisonous seeds shall not exceed 0.5% of which *Datura* and *Akra* seeds (*Vicia* species) not to exceed 0.025% and 0.2% respectively.

STATEMENT-II

Uniform Specifications for Indian Wheat of all Varieties

Marketing Season, 1995-96

Wheat shall

- (a) be the dried mature grains of indigenous red, *dara*, *ether mexican* and Superior indigenous farm varieties viz, *Triticum vulgare*, *T. compactum*, *T. spheerococcum*, *T. durum*, *T. aestivum* and *T. dicoccum*.
- (b) have natural size, shape and colour.
- (c) be sweet, clean wholesome and free from moulds, living insects, obnoxious smell,

discolouration, admixture of deleterious substances including toxic weed seeds and all other impurities except to the extent indicated in the schedule below.

(d) be in sound merchantable condition.

(e) not have any admixture of argemone mexicana and kesari in any form, colouring matter, pesticides, fungicides and any obnoxious, deleterious and toxic material.

(f) conform to PFA Rules.

Schedule showing the maximum permissible limits of different constituents in Fair Average Quality of Wheat

Foreign matters %	Other foodgrains %	Damaged grains including karnal bunt & ergo affected grains %	Slightly damaged grains %	Shriveled & broken grains %
0.75	5.00	3.00	8.00	10.00

NOTE:

1. Moisture in excess of 12% upto 14% will be discounted at full value. Stocks containing moisture content in excess of 14% are to be rejected.

2. Within the overall limit specified for foreign matter the poisonous weed seeds shall not exceed 0.4% of which Dhatura and Akra (Vicia species) shall not be more than 0.025% and 0.2% respectively.

3. Kernels with glumes will not be treated as unsound grains during physical analysis the glumes will be removed and treated as organic foreign matter.

4. Within the overall limit specified for damaged grains, ergot affected grains shall not exceed 0.05%.

5. In case of stocks having living infestation a cut at the rate of Rupee one per quintal may be charged as fumigation charges.

6. for weevilled grains determined by count, following price cuts will be imposed:-

(i) From the beginning of the season till end of August, the rate of cut will be Rs. 1/- per qtl., for every 1% or part thereof.

(ii) From 1st September till end of October, no cut will be imposed upto 1% while for any excess, the cut will be @ Rs.1/- per qtl. for every 1% or part thereof.

(iii) From 1st November till end of the season no cut will be imposed upto 2% while for any excess the cut will be @ Re.1/- per qtl., for every 1% or part thereof.

(iv) Stocks containing weevilled grains in excess of 3% will be rejected.

Method of Analysis

As given in Bureau of Indian Standard No. IS. 4333 (Part-I and II) 1967 and as amended from time to time except for weevilled grains which are to be determined by count method.

DEFINITIONS

Foreign matter :

Includes organic and inorganic matters. The inorganic matter shall include sand, gravel, dirt, pebbles, stones, animal filth, lumps of earth, clay and mud, glass and metallic pieces etc. The organic matter shall include chaff, weed seeds, straw and other inedible grains

Shriveled Grains :

Kernels or pieces of kernels that are not fully developed

Brokens :

Pieces of Kernels that are less than three fourth of the size of full Kernel.

Weevilled grains :

Kernels that are partially or wholly bored.

Slightly damaged grains :

Kernels or pieces of Kernels that are damaged or discoloured superficially so as not to affect the quality of the material.

Damaged grains :

Kernels or pieces of Kernels that are sprouted or internally damaged as a result of heat microbes, moisture or weather.

Other foodgrains :

Any foodgrains other than wheat.

Support Price of Copra

2459. SHRI K. MURALEEDHARAN :

PROF. K.V. THOMAS :

SHRIMATI SUSEELA GOPALAN :

SHRI A. CHARLES :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether delay in fixing the Support Price of Copra in the last season has adversely affected the Coconut Growers of Kerala;

(b) if so, whether the State Government has submitted any proposal to the Central Government to declare the Support Price of Copra for 1996 season before the end of December, 1995 and to enhance the Support Price also;

(c) if so, the details thereof; and

(d) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) There was some delay in the announcement of Minimum Support Price (MSP) and growers could get the benefit of MSP operations a little late during 1995 season.

(b) Yes, Sir.

(c) and (d). The proposal of the Government of Kerala and the recommendations of the Commission for Agricultural Costs and Prices (CACP) on the Price Policy for Copra for 1996 season are under consideration of the Government.

I.C.D.S.

2460. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount spent on Integrated Child Development Scheme Projects implemented with Central and Foreign assistance during the current year till date;

(b) whether any checks are being conducted to avoid misutilisation of the World Bank fund; and

(c) is so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) During the current year, till date, an amount of Rs. 280.73 crores has been released to the States for implementation of Integrated Child Development Services (ICDS) Scheme. Of the total amount released till date, Rs. 68.32 crores forms the external assistance component.

(b) and (c). Yes, Sir. The utilisation of the World Bank assistance is closely monitored through regular visits to the States and Quarterly Progress Reports. Clear guidelines on procurement procedures exist and the State Governments are required to strictly adhere to the laid-down procedures. Final approval is given by the Government only on satisfaction that the States have followed the prescribed guidelines.

Plant Tissue and Cell Culture

2461. SHRI RAM KAPSE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware that the experts have opined that the plant tissue and cell culture techniques are imperative for agricultural economy at the symposium on "Recent Advances in Bio-Technological Application of Plant Tissue and Cell Culture" held at Mysore;

(b) whether the Government's attention has also been drawn to the news-item under the caption "Plant Tissue culture-key to India's food needs" appearing in "Indian Express" (Bombay edition) dated July 11, 1995; and

(c) if so, the steps taken or proposed to be taken by the Government to explore the possibility of utilising the research in this regard in food processing industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Tissue and Cell culture technique offers a means of rapid propagation and proliferation of isolated cells, tissue and organs under artificial conditions. This technique is being used both in public and private institutions for mass multiplication of plants of various groups. The Cell cultures of several medicinal plants are being utilised for rapid production of some important metabolites and alkaloids, for use in various processing industries including food.

Food Corporation of India

2462. SHRI N.J. RATHVA :

SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of FOOD be pleased to state :

(a) the Branches of Food Corporation of India at present in Gujarat, location-wise;

(b) the number of Scheduled casts/Scheduled Tribe employees working in these Branches, location-wise till date;

(c) the number of reserved posts lying vacant;

(d) the steps taken to fill up these posts; and

(e) the time by which these posts are likely to be filled up?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The Food Corporation of India has the following offices in Gujarat :

(1) Regional office, Ahmedabad

(2) Office of Joint Manager (Operations), Kutch, Kandla.

(3) District Office, Rajkot.

(4) District Office, Sabarmati.

(5) District Office, Baroda.

(b) Number of Scheduled Caste/Scheduled Tribe employees working in these Offices as on 29.11.95 is given as under:-

Name of Office	Category							
	I		II		III		IV	
	SC	ST	SC	ST	SC	ST	SC	ST
Regional Office, Ahmedabad	—	1	2	—	15	1	5	2
Office of Joint Manager(Oper.), Kutch, Kandla	2	—	1	—	30	1	66	5
District Office, Rajkot	—	—	4	1	20	3	18	2
District Office, Sabarmati	—	1	7	1	88	23	20	25
District Office, Baroda	2	—	5	—	25	25	14	10
	4	2	19	2	178	53	123	44

(c) The vacancy position in Category - I are worked out on All India basis and in respect of Cat. II on Zonal basis. The vacancies in Categories, III & IV are worked out on Regional basis. The following number of posts reserved for SC/ST are lying vacant in Gujarat:-

Category			
III		IV	
SC	SI	SC	SI
2	13	—	9

(d) and (e). The FCI is already taking action to fill up the vacancies reserved for Scheduled Caste/Scheduled Tribe as filling up of reserved vacancies is a continuing process.

Medical Services under CPA

2463. SHRI SYED SHAHABUDDIN :

SHRI CHIRANJIT LAL SHARMA :

SHRI CHHEDI PASWAN :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to Unstarred Question No. 296 dated November 28, 1995 re: bring Medical Services under the Consumer Protection Act, 1986 and state:

(a) the machinery the Government propose to set up to protect the rights of the people in this regard;

(b) whether the Government have taken note of the protest of the medical profession against this judgement and whether any memorandum have been received by the Government from the professional bodies in this regard;

(c) whether the medical profession has threatened to raise medical fees and charges on account of this judgement; and

(d) if so, the manner by which the Government propose to meet this threat?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) Under the Consumer Protection Act, 1986, 3 tier redressal agencies have been set up. At present, one National Consumer Disputes Redressal Commission (National Commission), 31 State Consumer Disputes Redressal Commission (State Commission) and 457 Consumer Disputes Redressal Forums (District Forums) are functioning in the States/UTs. In addition one State Commission and two Divisional Forums are also functioning in the State of Jammu & Kashmir where they have enacted a separate Jammu & Kashmir Consumer Protection Act, 1987.

(b) Yes, Sir. The Doctors and medical professional filed number of Writ Petitions in the High Courts challenging the provisions of the Consumer Protection Act. The Hon'ble Supreme Court in its recent Judgement have upheld the provisions of the Act.

(c) and (d) There has been some news item showing

apprehension of rise in the medical fees and charges as a result of the judgement. Government will take appropriate action as and when such situation arises.

School in Uttar Pradesh

2464. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of villages in Eastern Uttar Pradesh which do not have primary schools, middle schools, higher secondary schools; and

(b) by when schools would be opened in those villages?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b) Information is being collected from the state Government of Uttar Pradesh and will be placed on the table of the Sabha.

Preservation of Seeds

2465. SHRI SURENDRA PAL PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to implement one of its own kind "sui generis" system for preservation of seeds;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b) The draft legislation for protection of plant varieties is under finalisation. This proposed legislation seeks to stimulate quality seed production and preserve the traditional rights of the farmers to save, use, exchange, share and sell seeds.

(c) Question does not arise.

[Translation]

Production of Soyabean

2466. SHRI SUSHIL CHANDRA VARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) the estimated production of Soyabean likely to be achieved during 1995-96 as the Kharif crop of Soyabean for the current year has already arrived at threshing floor;

(b) the quantity of oil being extracted by crushing Soyabean every year and the annual consumption of this oil in the country;

(c) the quantum of soyabean oil being exported; and

(d) the quantum of oil-cake produced from the crop of Soyabean in the country alongwith quantum thereof

being exported and the amount of foreign exchange being earned therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The estimated production of Soyabean during Kharif 1995-96 is .48.5 lakh tonnes.

(b) Oil extracted from Soyabean during the last three years is as follows:

Year	Soya Oil extracted (Lakh Tonnes)
1992-93	4.67
1993-94	6.93
1994-95	6.00

Whatever Soya oil is produced in the country is consumed except a very little quantity is exported.

(c) During the year 1994-95 21200 kgs. of oil was exported.

(d) About 60% of the quantity is converted into soya cake. Therefore about 22.02 lakh tonnes of soya cake is estimated to have been produced in 1994-95 from 36.70 lakh tonnes of soyabean seed. Nearly 19.30 lakh tonnes of soya cake valued at Rs. 1214.15 crores was exported during 1994-95.

[English]

Environment Rent

2467. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "West asked to pay environment rent" appearing in the "Business Standard", New Delhi dated November 18, 1995;

(b) if so, the implications of the environmental rent put forward by India that the industrialised countries owe to the developing nations for excess emissions; and

(c) the reaction of the General Assembly of protection of the global climate?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) The argument pertaining the 'environment rent' has been advanced by India in the nature of stressing the point that the developed nations have excessively utilised the common resource of atmosphere in the past and continue to do so. The argument has caught attention of the developing countries for negotiating commitments arising out of the United Nations Framework Convention on Climate Change.

(c) The General Assembly in its Fiftieth Session has reinforced the need for Protection of the global climate.

De-Regulation of Agricultural Sector

2468. SHRI R. SURENDER REDDY : Will the Minister AGRICULTURE be pleased to state :

(a) Whether the Indian Society of Agricultural Economic at its 55th annual convention held in Anand during the last week of November, 1995 has suggested for de-regulation of agricultural sector;

(b) if so, the details of the suggestions/ recommendations received by the Government in this behalf;

(c) the advantages and the benefits that are likely to accrue to the Indian farmers by the de-regulation of agricultural sector; and

(d) the reaction of the Government to the aforesaid suggestions/recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The Government have not received any suggestions/ recommendations from the Indian Society of Agricultural Economics made during its 55th Annual Conference held at Anand from 22-24 November, 1995.

(b) to (d). Do not arise.

Modernisation by Educational Institutions

2469. SHRI BHOGENDRA JHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Madrasas, Sanskrit schools, Colleges, Universities and other institutions are being assisted and allowed to modernise themselves under the New Educational Policy:

(b) if so, the details thereof; and

(c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c). In pursuance of the Programme of Action of the National Policy on Education, 1986 this Ministry has formulated a Scheme of Financial Assistance for Modernization of Madrasas Education in 1994. The Scheme is implemented by the State Governments as a Central Scheme under which 100% financial assistance is provided to state Government.

The major components of the Scheme are as follows :

(i) Financial assistance to Voluntary Organisations/Government aided institutions to the extent of 100% for appointment of qualified teachers for teaching of Science, Mathematics, Social Studies and languages.

(ii) Assistance for establishment of book banks and strengthening of libraries in Madrasas for these subjects.

(iii) Provision of science kits, mathematics kits, essential equipments, etc.

So far 64 Madrasas have been provided with assistance under this scheme.

Since 1962 the Ministry has been implementing a Scheme for Development of Sanskrit Education under which 100% assistance is provided to the State Governments for the following 5 programmes:

(a) Financial assistance to eminent Sanskrit scholars in indigent circumstances.

(b) Modernisation of Sanskrit Pathshalas.

(c) Provision of facilities for teaching Sanskrit in High and Higher Secondary Schools.

(d) Scholarship to students studying Sanskrit in High and Higher Secondary schools.

(e) Grant for promotion of Sanskrit by States.

The major responsibility for establishment and funding of universities and colleges is with the State Governments. The University Grants Commission also provides development grants to eligible State Universities and colleges for specified purposes.

[Translation]

World Fruit and Vegetable Trade

2470. SHRI RAJENDRA AGNIHOTRI :

DR. RAMKRISHNA KUSMARI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether any seminar has been held in New Delhi in the month of November, 1995 to enter into the World Fruit and Vegetable Trade;

(b) if so, the issues discussed thereat; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) An International Fruit and Vegetable Dealers' Convention was organised by the National Horticulture Board from November 20-23, 1995 at New Delhi.

(b) The participating countries presented their country papers highlighting the status of production and marketing of fruits and vegetables in their country, new technologies being adopted and constraints faced. Suggestions were also made about the possibility of interacting for improving inter-country marketing of produce. The Conference passed a major resolution of setting up an International Fruit and Vegetable Marketing Association with Hon'ble Union Agriculture Minister as Chairman, with its headquarter in India.

(c) No major issues were discussed requiring Government's intervention. However, Government welcomed the formation of International Fruit and Vegetable Marketing Association with its headquarters of India.

[English]

Funds for Warehouses

2471. SHRIMATI CHANDRA PRABHA URS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Karnataka Government has sought any financial assistance from National Cooperative Development Corporation for construction of the modern warehouses with cold storage facilities for promoting the agricultural exports;

(b) if so, the details thereof; and

(c) the decision of the NCDC in the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c) The National Cooperative Development Corporation (NCDC) provides financial assistance for setting up of storage godowns by cooperatives in the country. An integrated Co-operative Fruit & Vegetable Marketing and Export Project in Karnataka worth Rs. 100 crore (including cold storage facilities) to be set up near the Bangalore Airport was received by the NCDC in October, 1995. The NCDC has undertaken an on-the-spot appraisal of the Project during November '95. The report is under examination. The decision taken in the matter would be communicated to the State Government.

ICDS

2472. SHRI PROBIN DEKA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Integrated Child Development Scheme Projects sanctioned for Darrang and Sonitpur Districts of Assam;

(b) the criteria fixed for sanctioning these Projects; and

(c) the number of such Projects proposed to be sanctioned in other Districts of the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) As on date, four Integrated Child Development Services (ICDS) Projects, viz. 2 in each of the districts of Darrang and Sonitpur, have been sanctioned in Assam.

(b) The Government follows a definite criteria for sanction of ICDS projects. The pro-rata share of the State is determined on the basis of proportional distribution of rural population below the poverty line.

And, the locations of the new ICDS Projects are identified on the basis of percentage of Scheduled Caste (SC) and Scheduled Tribe (ST) population.

(c) It is proposed to sanction 8 new ICDS Projects in the State of Assam during the current year viz. 1995-96.

Agricultural Human Resources Development Project

2473. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether an Agricultural Human Resources Development Project assisted by the World Bank has been launched in New Delhi.

(b) if so, the details thereof alongwith the date on which it was launched;

(c) the extent to which the World Bank has agreed to provide the assistance in launching Agricultural Human Resources Development Project; and

(d) the main features of the Project and the extent to which it is likely to be beneficial to the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Yes, Sir.

(b) the Project on Agricultural Human Resources Development was launched on 14th August, 1995 at New Delhi. The total cost of the Project is US \$ 74.2 million. The duration of the project is for a period of 5 years. In the first phase, the project is taken up in the States of Andhra Pradesh, Tamil Nadu and Haryana, besides strengthening of ICAR Education Division.

(c) The World Bank assistance to Phase I of the Project is US \$ 59.5 million.

(d) The main features of the Project includes modernising agriculture sector, develop and employ human resources with the aim to make them and the sector more productive. It will also help in improving the quality and relevance of higher education as the project envisages: (a) curriculum and syllabus reform, (b) faculty quality improvement, (c) revitalization of teaching methodologies, (d) faculty exchanges within India and with foreign Universities, (d) modernization of University administration and management systems, (f) upgrading of teaching laboratory equipment, computers systems, communications farms, libraries and hostels, and (g) establishment of placement centres and student attachment programs to agro-industries.

Inadequate Infrastructural Facility in Schools of Uttar Pradesh

2474. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether many schools of District Council, Kanpur are having schools without adequate infrastructure viz. School building, light, water, sitting arrangements etc; and

(b) if so, the steps being proposed both by the State and Union Government to improve the position?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b) The information is being collected from the State Govt. and will be laid on the table of the Sabha.

Central Warehousing Corporation

2475. DR. SAKSHIJI : Will the Minister of FOOD be pleased to state :

(a) the number of temporary labourers working in the Central Warehousing Corporation (CWC) and other places at present State-wise;

(b) the norms fixed for regularisation of the said labourers; and

(c) the number of labourers regularised during the last three years, Year-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The Central Warehousing Corporation has not engaged temporary labour in any of its Establishment.

(b) and (c) Do not arise in view of (a) above.

All India Council for Physical Education Act

2476. SHRI SURAJ MANDAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the latest position of the Proposed All India Council for Physical Education Act; and

(b) the time by which the Government propose to get the Bill passed?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) and (b). A draft Cabinet Note in regard to All India Council for Physical Education Bill has been circulated to concerned Ministries/Departments and other agencies inviting their comments. The views and opinion of all Ministries/Departments and agencies except University Grants Commission (UGC) have already been received. The UGC has also promised to send their comments after the panel constituted by them submits its report. The Bill is at draft stage and requires to be submitted to the Cabinet and Ministry of Law for their approval. After all the formalities required in the legislation are completed, Government of India will introduce the Bill in both the Houses of Parliament.

Grants from European Community

2477. SHRI M.V.V.S MURTHY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have sought an amount of more than Rs. 4 million to be released to Andhra Pradesh as disaster grants for two projects from the European Community Humanitarian Office (ECHO);

(b) if so, the details of the proposal as to how this grant is likely to be utilized; and

(c) the time by which the grant is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No Sir.

(b) and (c) Do not arise.

Godowns by Private Builders

2478. SHRI S.M. LALJAN BASHA :

PROF. UMMAREDDY VENKATES\VARLU :

Will the Minister of FOOD be pleased to state :

(a) whether the Food Corporation of India proposed to invite tenders in Andhra Pradesh for South Zone for creation of storage capacity;

(b) if so, the details thereof;

(c) whether FCI is facing a serious storage crunch for rice storing in Andhra Pradesh; and

(d) if so, whether entrepreneurs from Andhra Pradesh will be offered to build godowns on this specifications of FCI?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) and (d) As on 1.10.95, the total storage capacity available with Food Corporation of India in Andhra Pradesh was 23.85 lakh tonnes. Against this, the total foodgrains stocks held in the godown of Food Corporation of India in Andhra Pradesh was 12.61 lakh tonnes which shows a capacity utilisation of 53%. Therefore, the existing storage capacity of Food Corporation of India is adequate in Andhra Pradesh. However Food Corporation of India has planned to construct a capacity of 0.40 lakh tonnes in Andhra Pradesh 1995-96 by conversion of existing plinths into godowns at the following centres:-

Centre	Capacity (In MTs)
1. Sammikunta	10,000
2. Hazipet	15,000
3. Jagalapalli	15,000
	40,000

Regional College of Education

2479. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Regional College of Education, Bhubaneswar has abolished any course from its curricula in recent past;

(b) if so, the details thereof;

(c) whether these course have also been abolished from other RCEs also; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Yes, Sir.

(b) The M.Ed., B.A., B.Ed., B.Ed. and M.Sc., M.Ed. courses have been decided to be phased out by stopping fresh admission from 1995-96 session.

(c) Yes, Sir.

(d) RCEs were converted into Regional Institutes in April, 1995 to provide academic and technical resource support to State and sub-State level institutions entrusted with the responsibility of implementing the programmes of universalising elementary education including District Primary Education Programme in addition to offering in-service and limited pre-service programmes for preparing teacher educators and improving the quality of in-service teachers.

Mobile Vans and Godowns for RPDS

2480. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of proposals received/sanctioned for purchase of mobile vans and construction of godowns in the Revamped Public Distribution System specially in the remote tribal and backward areas during each of the last three years till September, 1995;

(b) the reasons for delay in sanctioning the remaining proposals;

(c) whether the Union Government have provided financial assistance to the State Governments for the construction of godowns in these areas during the above period;

(d) if so, the details thereof, State-wise and year-wise;

(e) whether the construction work of these godowns has been completed;

(f) if not, the position thereof;

(g) the time by which the construction of these godowns are likely to be completed; and

(h) the amount fixed for the current financial year for the purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS. AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) to (d) Funds under the Centrally Sponsored Schemes (i) for purchase of vans/trucks, and (ii) for construction of godowns are provided to State Governments to supplement their resources for strengthening PDS infrastructure. The necessary guidelines have been issued for submission of proposals. All the proposals received from State/UT Administrations could not be sanctioned due to limited budget provisions under the Scheme, procedural delays on the part of State Government in submission of the proposals in conformity with the guidelines, non-receipt of utilization certificates for past assistance etc. The number and amount of proposals received and sanctioned for purchase of mobile vans and for construction of godowns in the Revamped PDS areas during the financial year 1993-94, 94-95 and 95-96 are given in the Statements I to VI enclosed.

(e) to (g) The financial assistance is provided to State Government and actual implementation of the Scheme is done by the State Government through its nominated agencies. The progress of construction is watched by the concerned State Governments/UT Administrations. However, State Governments are required to furnish Utilization Certificate after completion of the godowns within two years from the year in which funds were sanctioned. The status of utilization certificates for financial assistance for construction of godowns during the year 1993-94, 94-95 and 95-96 are given in the Statement VII enclosed.

(h) The budget provisions during the current financial year 1995-96 for these Schemes are as under:

1. Construction of godowns Rs. 7.55 Crores
2. Purchase of mobile vans/trucks Rs. 6.60 Crores

Funds under the Scheme are released on first come first serve and on project basis. No Statewise allocations are earmarked.

STATEMENT-I

Proposals received and sanctions issued for financial assistance for mobile vans during 1993-94.

(Rs. in lakhs)

No.	States/UTs	Proposals received		Sanctioned	
		No.	Amount	No.	Amount
1	2	3	4	5	6
1.	Andhra Prd.	16	64.00	—	—
2.	Arunachal Prd.	11	444.00	5	20.00
3.	Bihar	20	80.00	—	—

1	2	3	4	5	6
4.	Himachal Prd.	16	64.00	12	48.00
5.	Kerala	90	630.00	—	—
6.	Madhya Prd.	30	120.00	20	80.00
7.	Maharashtra	70	280.00	15	60.00
8.	Manipur	10	40.00	6	24.00
9.	Mizoram	10	40.00	—	—
10.	Nagaland	6	30.00	—	—
11.	Orissa	20	280.00	10	40.00
12.	Punjab	11	33.00	—	—
13.	Rajasthan	65	260.00	35	140.00
14.	Sikkim	4	16.00	4	16.00
15.	Tamil Nadu	27	108.00	8	32.00
16.	Tripura	5	30.00	4	*9.00
17.	Uttar Prd.	40	160.00	25	102.00
18.	West Bengal	7	28.00	7	28.00
Total		458	2297.00	151	597.00

*Balance Rs. 7.00 lakhs in 1994-95.

STATEMENT-II

Proposals received from the States/UTs for purchases of Vans and sanctions issued during 1994-95

(Rs. in lakhs)

No.	States/UTs	Proposal/		Sanctioned	
		No.	Amount	No.	Amount
1	2	3	4	5	6
1.	Himachal Prd.	10	40.00	10	40.00
2.	J & K	16	105.60	16	**53.00
3.	Kerala	90	360.00	10	40.00
4.	Madhya Prd.	60	240.00	25	100.00
5.	Maharashtra	90	360.00	60	240.00
6.	Manipur	19	66.71	9	36.00
7.	Mizoram	12	48.00	8	32.00
8.	Rajasthan	30	120.00	26	104.00
9.	Tamil Nadu	3	12.00	—	—
10.	Tripura	—	—	—	*7.00
11.	A & N Islands	2	8.00	2	8.00
Total		332	1360.31	166	660.00

*Balance for 1993-94.

** Balance Rs. 52.60 lakhs in 1995-96.

STATEMENT-III

Proposals received and sanctions issued for financial assistance for Mobile Vans during 1995-96 (as on 30.9.95)

No.	States/UTs	Proposal		Sanctioned	
		No.	Amount	No.	Amount
1	2	3	4	5	6
1.	Andhra Prd.	12	48.00	—	—
2.	Arunachal Pr.	73	404.00	20	100.00 (45V + 28T)
3.	Himachal Pr.	19	152.00	—	—
4.	J & K	13T	91.00	5T	87.60
5.	Madhya Prd.	25	100.00	25	100.00

	1	2	3	4	5	6
6.	Maharashtra	60	280.00 (50V + 10T)	15	80.00 (10V + 5T)	
7.	Manipur	15	57.60	15	60.00	
8.	Meghalaya	4	14.00	—	—	
9.	Mizoram	6	29.99	—	—	
10.	Orissa	30	150.00	—	—	
11.	Tamil Nadu	3	12.00	3	12.00	
12.	Tripura	10	48.00 (8V + 2T)	10	48.00 (8V + 2T)	
13.	Uttar Prd.	30T	240.00	—	—	
14.	Lakshadweep	1	4.00	1	4.00	
	Total	271	1390.59	94	491.60	

STATEMENT-IV

Financial assistance to States/UTs for construction of godowns during 1993-94.

No.	States/UTs	Proposals Received			Proposals Sanctioned		
		No.	Capacity	Amount	No.	Capacity	Amount
1.	Andhra Prd.		158000	1900.00			
2.	Arunachal Prd.	15	4000	280.00	3	600	23.70
3.	Assam	2	4000	60.99	—	—	—
4.	Bihar	5	5000	58.40	3	3000	35.04
5.	Gujarat	8	8000	129.34	4	4000	64.64
6.	Himachal Prd.	5	600	35.24	—	—	—
7.	J & K	33	7800	440.01	10	2100	82.45
8.	Kerala	9	12470	297.43	1	2000	41.50
9.	Madhya Prd.	17	17000	277.00	6	6000	98.04
10.	Maharashtra	7	3500	69.98	2	1000	19.98
11.	Manipur	10	2000	79.40	3	600	18.00
12.	Meghalaya	2	6000	118.76	—	—	—
13.	Mizoram	16	3950	96.28	4	800	22.20
14.	Nagaland	4	250	13.46	—	—	—
15.	Orissa	91	22750	391.30	—	—	—
16.	Rajasthan	21	21000	217.35	2	2000	20.70
17.	Sikkim	5	1750	80.00	5	1750	55.75
	Total	250	278070	4544.94	43	23850	482.00

STATEMENT-V

Proposal received from the States/UTs and sanctioned its for construction of godowns during 1994-95.

(Rs. in lakhs)

(Capacity in MTs)

No.	States/UTs	Proposals			Sanction/Issued		
		No.	Capacity	Amount	No.	Capacity	Amount
1.	Bihar	2	2000	23.36	2	2000	23.36
2.	Gujarat	5	1500	41.77	5	1500	40.30
3.	J & K	22	5700	328.81	22	5200	158.14
4.	Kerala	6	12470	297.43	—	—	—
5.	Madhya Prd.	11	11000	178.96	6	6000	98.04
6.	Maharashtra	11	5100	108.10	6	3000	67.58
7.	Manipur	11	2200	87.34	11	2200	40.00
8.	Meghalaya	2	6000	118.76	1	2000	40.00
9.	Mizoram	12	3160	74.08	6	1600	37.63
10.	Rajasthan	31	49300	554.25	2	3600	41.20
11.	Sikkim	—	—	—	—	—	*3.75
12.	Tamil Nadu	—	—	64.97	—	—	—
13.	Tripura	6	700	29.60			
Total		119	99130	1907.43	61	27100	550.00

STATEMENT-VI

Proposals received from the States/UTs and sanctioned for construction of godowns during 1995-96 (upto 30 Sept., 1995)

(Rs. in lakhs)

(Capacity in MTs)

No.	States/UTs	Proposals			Sanctioned/Issued (upto 30 Sept., 1995)		
		No.	Capacity	Amount	No.	Capacity	Amount
1.	J & K	—	—	—	—	—	*81.02
2.	Kerala	2	750	46.32	—	—	—
3.	Madhya Pr.	14	14000	228.70	—	—	—
4.	Maharashtra	1	500	8.60	4	2442	*41.10
5.	Manipur	11	2200	89.45	2200	2200	*136.79
6.	Rajasthan	—	—	—	1600	1600	*16.56
7.	Tripura	6	700	29.60	—	—	—
Total		34	18150	402.67	6242d	275.47	

*Includes funds released in 1995-96 for the proposals approved in 1994-95.

STATEMENT-VII

Status of Utilisation Certificates for the Assistance extended for construction of godowns during 1993-94, 1994-95 and 1995-96

(Rs. in lakhs)

No. State/UTs	1993-94	1994-95	1995-96 (upto Sept., 95)	Status of Utilisation Certificates
1. Arunachal Prd.	23.70	—	—	Not due
2. Bihar	35.04	23.36	—	Not due
3. Gujarat	84.64	40.30	—	Not due
4. J & K	82.45	158.14	81.02	Not due
5. Kerala	41.50	—	—	Not due
6. Madhya Pr.	98.04	98.04	—	Not due
7. Maharashtra	19.98	67.58	41.10	Received for 1993-94
8. Manipur	18.00	40.00	—	Not due
9. Mizoram	22.20	37.63	—	Not due
10. Rajasthan	20.70	41.20	18.56	Not due
11. Sikkim	55.75	3.75	136.79	Not due
12. Meghalaya	—	40.00	—	Not due
Total	482.00	550.00	275.47	

*[Translation]***Hazardous Industries in Gujarat**

2481. SHRI N.J. RATHVA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of the hazardous industrial units functioning in the country, particularly in Gujarat location-wise;

(b) the details of the action being taken by the Government against the units releasing poisonous effluents during the process of production;

(c) whether the Government have conducted any inquiry against such units;

(d) if so, the details thereof; and

(e) the follow-up action taken/proposed to be taken by the government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) There are 11,922 hazardous industrial units located in the country. Of these, 2,929 hazardous units are in Gujarat, which includes oil refineries, petrochemicals, pesticides, and dye and dye

intermediates, concentrated mainly in the districts of Ahmedabad, Vadodara, Valsad, Bharuch, Surat, Rajkot and Mehsana. The state-wise break-up of the hazardous industrial units along with the number of such units in various districts of Gujarat attached in the given statement. The Government is implementing various provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 framed under the Environment (Protection) Act, 1986 to ensure compliance of the standards prescribed. Other measures taken by the Government include the following :

(i) Industries have been directed to instal necessary pollution control equipment on a time bound basis. Legal action is taken against the defaulting units.

(ii) Environmental guidelines have been evolved for siting and operation of industries.

(iii) Industries are required to obtain consent to establish and consent to operate from the State Pollution control Boards.

(c) No, Sir.

(d) and (e) Do not arise.

STATEMENT***State-wise Break-up of Hazardous Chemical Industries***

S. No.	States/Union Territories	No. of Hazardous Chemical Units
1.	Andhra Pradesh	800
2.	Assam	7
3.	Bihar	740
4.	Goa	30
5.	Gujarat	2929
6.	Haryana	35
7.	Himachal Pradesh	163
8.	Jammu & Kashmir	07
9.	Karnataka	600
10.	Kerala	1776
11.	Madhya Pradesh	517
12.	Maharashtra	1850
13.	Meghalaya	—
14.	Orissa	49
15.	Punjab	184
16.	Rajasthan	81
17.	Tamil Nadu	451
18.	Uttar Pradesh	1298
19.	West Bengal	124
20.	Delhi	128
21.	Nagaland	01
22.	Pondicherry	152
Total		11922

District-wise Break-up of Hazardous Chemical Industries in Gujarat

S. No.	Names of Districts	No. of Hazardous Chemical Units
1	2	3
1.	Ahmedabad	914
2.	Kheda	87
3.	Vadodara	483
4.	Bharuch	190

1	2	3
5.	Surat	197
6.	Valsad	483
7.	Ahva-Danga	—
8.	Panchmahals	84
9.	Mehsana	185
10.	Banaskantha	01
11.	Sabarkantha	09
12.	Surendranagar	33
13.	Rajkot	74
14.	Kutch	35
15.	Jamnagar	32
16.	Junagadh	53
17.	Bhavnagar	64
18.	Amreli	01
19.	Gandhinagar	04
Total		2929

*[English]***Fall in Prices of Basmati Paddy**

2482. SHRI R. SURENDER REDDY : Will the Minister of FOOD be pleased to state :

(a) whether the prices of basmati paddy have drastically fallen during this year in the mandis of Punjab and Haryana;

(b) if so, the details thereof and the reasons therefor;

(c) whether the fall in price of basmati in the local market have also resulted virtual standstill in export of basmati rice in recent months;

(d) if so, the details thereof;

(e) whether besides the domestic reasons there has been very low demand for basmati rice in basmati importing countries; and

(f) the measure taken or proposed to be taken by the Union Government to check the fall in domestic prices of basmati paddy/rice and boost the export of basmati rice?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) Basmati paddy is not procured by the procuring agencies under the price support scheme. The market prices of Basmati paddy/rice depend upon demand and supply. Minimum Support Price for Basmati paddy is also not announced by Central Government.

According to the information received, the Wholesale Prices of Basmati paddy during October and November, 1995 in major centres of Punjab and Haryana are lower than those prevailed during these two months of last year.

(c) to (f) During the period April-August, 1995 1,35,899 MTs of Basmati rice valued at Rs. 300.45 crores has been exported as compared to 1,90,541 MTs valued at Rs. 357.03 crores exported during the corresponding period last year.

Measures initiated to enhance export and check the fall in domestic prices of rice inter-alia include :

(i) removal of all price and quantity restrictions on the export of both basmati and non-basmati rice;

(ii) Food Corporation of India has also been permitted to export/sell for export 3.0 million MTs of fine and superfine rice from the Central Pool during 1995-96;

(iii) Common, fine & superfine paddy is purchased by Food Corporation of India and State Agencies at Minimum support Price announced by Central Government;

(iv) Assistance in organising overseas campaigns and participation in trade fairs/exhibitions;

(v) Providing financial assistance to exporters in improving quality, packing, brand promotion of products, conducting market surveys, etc.

(vi) registration of export contracts of Basmati rice has been made compulsory w.e.f. 1.12.1995 with APEDA.

[Translation]

Integrated Watershed Management

2483. SHRI RAJENDRA AGNIHOTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) the total funds allocated to various States in Himalayan region under the Centrally sponsored scheme on "Integrated Watershed Management" during the current year and actually released as on date, state-wise;

(b) whether some of these Projects are being implemented with the external assistance;

(c) if so, the details thereof, state-wise; and

(d) the total assistance received and released to the State Governments till date, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) the total funds allocated and released till date during the current year to the States in Himalayan region under the Centrally Sponsored Scheme namely, National Watershed Development Project for Rainfed Areas (NWDPRA) are given in the enclosed statement-I There is no centrally Sponsored Scheme entitled Integrated Watershed Management.

(b) to (d) The details of the Integrated Watershed Development/Management Projects being implemented with external assistance, outlays of the projects and amount released/disbursed so far are given in the statement-II enclosed.

STATEMENT-I

Statewise funds allocated and released to the following States in Himalayan region during the current financial year under the Centrally Sponsored Scheme of National Watershed Development Project for Rainfed Areas are:

S.No.	Name of State	Allocation	Funds released up to Nov. 95	(Rs. in Lakhs)
1.	Arunachal Pr.	20.00		**
2.	Assam	340.00		**
3.	Himachal Pr.	460.00	113.00	
4.	Jammu & Kr.	300.00	118.00	
5.	Manipur	75.00	5.00	
6.	Meghalaya	55.00		**
7.	Nagaland	15.00		**
8.	Sikkim	10.00		**
9.	Uttar Pradesh*	2400.00	215.00	
10.	West Bengal*	507.00	244.00	

*Funds allocated and released to the entire State including Himalayan region.

** Funds not released due to unspent balance of the previous years available with the States.

STATEMENT-II

Statewise Integrated Watershed Development/ Management Projects with External Assistance

(Rs. in Crores)

S. No.	Name of Project/State	Outlay	Amount released/disbursed till date
1.	Integrated Watershed Development Project, Jammu & Kashmir	42.14.	22.00
2.	Integrated Watershed Development Project, Himachal Pradesh	39.32	19.00
3.	Integrated Watershed Development Project, Haryana	41.13.	14.80
4.	Integrated Watershed Development Project, Punjab	64.82	38.80
5.	Doon Valley Watershed Management Project, Uttar Pradesh	80.85	4.52
6.	Bhimal Integrated Watershed Management Project, Uttar Pradesh	11.50	6.24
7.	South Bhagirathi-II Integrated Watershed Management Project, Uttar Pradesh	14.17	13.74

*(English)***Funds from National Horticulture Board**

2484. SHRIMATI CHANDRA PRABHA URS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Karnataka Government has sent any proposal seeking financial assistance from the National Horticulture Board to expand the activities of HOPCOMS;

(b) if so, the details thereof alongwith the date on which the proposal was sent; and

(c) the steps taken or proposed to be taken on the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c) A project for marketing of fruits and vegetables by HOPCOMS was received from Karnataka costing Rs. 12.41 crore for seeking EEC assistance. The project was not acceptable to EEC and needed revision. The

revised proposal has not yet been received by the National Horticulture Board. Apart from this, proposals received from HOPCOMS for soft loan for establishment of infrastructural facilities for post harvest handling covering grading-cum-packing centres, retail outlets, vehicles, plastic crates, cold storage etc., have already been approved and fund released.

Recommendations of National Commission for Women

2485. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister OF HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have supported and cleared the proposal of National Commission for Women for 30% reservation for women in all the Government jobs; and

(b) if so, the time by which the final decision for its implementation is likely to be taken?

THE MINISTER OF STATE MINISTRY OF HUMAN RESOFURCE DEVELOPMENT (DEPARTMENT OF WOMAN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) and (b) The matter relating to providing reservation for women in Government jobs is under consideration of the Government.

National Seeds Corporation

2486. SHRI S.M. LALJAN BASHA : Will the Minister of AGRICULTURE be pleased to state :

(a) the management structure of the National Seeds Corporation;

(b) whether the commercial functioning of National Seeds Corporation have reviewed by the Government;

(c) whether a large number of farmers are turning away from the National Seeds Corporation;

(d) if so, the reasons therefor;

(e) whether complaints have been received against National Seeds Corporation;

(f) if so, the details thereof; and

(g) whether checks and balances are maintained by the Government to supervise the affairs of National Seeds Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The management of National Seeds Corporation (NSC) Limited, a public Sector undertaking under the control of Ministry of Agriculture, comprises Chairman, Managing Director, Executive Director and Heads of different Divisions. At Regional offices and Farm, the Corporation has Regional Managers and Farm Managers respectively.

(b) Yes, Sir. The commercial functioning of National

Seeds Corporation is being reviewed from time to time by the Government.

- (c) No, Sir.
- (d) Question does not arise.
- (e) No, sir.
- (f) Question does not arise.
- (g) Yes, Sir.

Working Women Hostel

2487. SHRI N.J. RATHVA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of hostels constructed for Working Women in the Tribal and Backward Areas during the last three years, State-wise;

(b) the number of proposals received from Tribal and Backward Areas for construction of such hostels during the last three years, State-wise;

(c) the number of such proposals approved and the amount allocated for this purpose; and

(d) the time by which the remaining proposals are likely to be accorded approval and the reasons for the delay in this regard?

THE MINISTER OF STATE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) to (d) Eleven proposals were received from tribal backward areas in the last three years (1992-93, 1993-94 and 1994-95) under the Scheme of Assistance for Construction/Expansion of Hostel Building for Working Women with Day Care Centre for Children (two from Assam, two from Kerala, two from Madhya Pradesh, two from Maharashtra, one from Manipur, one from Orissa and one from West Bengal).

2. During the last three years, seven hostels have been sanctioned for construction for 460 working women in tribal backward areas, as under:-

S. No.	State	No. of hostels sanctioned	Sanctioned Capacity (number of working women)	Amount allocated (Rs. in lakhs)
1.	Assam	1	50	11.89
2.	Kerala	2	171	38.74
3.	Madhya Pradesh	1	50	12.98
4.	Maharashtra	2	139	34.82
5.	Orissa	1	50	9.14
		7	460	107.57

Of the above, the hostel in Orissa has since been constructed and the rest are under construction.

3. The time by which the remaining four proposals will be sanctioned, will depend upon the time by which complete schematic requirements are met by the applicant organisations.

[Translation]

Principals in Kendriya Vidyalayas

2488. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) total number of sanctioned posts of principals for the Kendriya Vidyalayas;

(b) the number of seats reserved for Scheduled Castes/Scheduled Tribes in this grade;

(c) whether some of the posts reserved for Scheduled Castes/Scheduled Tribes are lying vacant; and

(d) the steps being taken to fill them up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) As per information furnished by Kendriya Vidyalaya Sangathan, there are 748 sanctioned posts of Principals as on 1.4.95 15% and 7 1/2 % vacancies in the post of Principals, are reserved for SC/ST respectively as per reservation orders of Government of India.

(c) and (d) Yes, Sir. 19 vacancies belonging to SC/ST could not be filled up in the latest recruitment/promotion process. It has been decided to fill up the reserved vacancies through Special Recruitment Drive.

[English]

Procurement by Food Corporation of India

2489. SHRI R. SURENDER REDDY : Will the Minister of FOOD be pleased to state :

(a) the procurement of foodgrains made by the Food Corporation of India during the last three years and till date in various States;

(b) whether many a time the Food Corporation of India had faced difficulties in obtaining railway wagons to transport these foodgrains to warehouses;

(c) if so, the details thereof; and

(d) the measures taken or proposed to be taken to overcome the transport problems for procured foodgrains?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The All India details of procurement during last 3 years (rice and wheat) are given below and state-wise figures are given in the Statement enclosed.

	1993-94	1994-95	1995-96
Wheat	12835	11869	12318
Rice	13651	13289	4234
Total	26486	25158	16552

(b) and (c). Yes, Sir. The details are as under :

Year	No. of rakes sponsored	Daily Average of rakes supplied	Total No. supplied	Daily Average	Short-fall rakes per day
1993-94	6960	19.0	5787	15.8	3.2
1994-95	6832	18.7	4895	13.4	5.3
1995-96	6167	25.3	4241	17.4	7.9
(upto Nov'95)					

(d) (i) Railways are being persuaded to enhance the supply of wagons at the highest level.

(ii) Efforts are being made to enhance movement by other modes of transport also.

STATEMENT

Procurement of Wheat and Rice during the Last Three Years

('000 Tonnes)

State	Wheat			Rice		
	1993-94	1994-95	1995-96 As on 1/12	1993-94	1994-95	1995-96 As on 1/12
Bihar	—	Neg.	Neg.	3	1	—
Gujarat	Neg.	—	1	—	—	—
Haryana	3454	3047	3102	1248	1422	447
J & K	—	—	—	—	—	—
Himachal Prd.	1	Neg.	—	—	—	—
M.P.	242	66	169	804	758	86
Punjab	6494	7285	7290	5486	5826	3413
Rajasthan	496	65	454	21	25	1
U.P.	2128	1406	1302	1295	727	130
Chandigarh	Neg.	—	—	26	23	—
Delhi	20	—	Neg.	5	4	—
Andhra Prd.	—	—	—	3987	3914	107
Arunachal Pr.	—	—	—	Neg.	—	—
Assam	—	—	—	5	1	—
Karnataka	—	—	—	134	44	1
Maharashtra	—	—	—	86	66	12
Orissa	—	—	—	388	327	33
West Bengal	—	—	—	161	151	4
All India	12835	11869	12318	13651	13289	4234

National Seeds Corporation

2490. SHRI S.M. LALJAN BASHA : Will the Minister of AGRICULTURE be pleased to state :

(a) the total dues of National Seeds Corporation owed to farmers all over the country; and

(b) the steps proposed to be taken to pay such amounts to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) the total dues of the National Seeds Corporation owed to farmers as on 31.3.1995 is Rs. 165.00 lakhs.

(b) The procedure is that 90% of raw seed cost is paid based on Government support price/State Seeds Corporation's Price/APMC price to the seed growers at the designated centres in respect of Cereals, Pulses and Oilseeds, whereas payments are released at one time in respect of other crop on completion of certification and procurement procedures. Final settlement of payment is made soon after completing seed processing, testing, packing and certification by State Seed Certification Agencies. Regional Managers regularly review the position of balance payments to seed growers and ensure final settlement within reasonable periods. The system is decentralised to facilitate release of advance payments to seed growers at the production centres themselves.

Assistance to Organisations

2491. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the proposals of various voluntary organisations of Orissa lying pending for the want of sanction of the Department of Youth Affairs & Sports statewise, and

(b) the reasons for delay in sanctioning the respective projects?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) and (b) The proposals of the voluntary organisations received by the Department for Grants-in-Aid under its various schemes are considered by the Departmental Grants-in-Aid committee. The proposals received before its last meeting held in October, 1995 have already been considered and disposed of. The proposals received after this meeting have been examined and will be placed before it in its next meeting. The details of these proposals from Orissa are given in the statement enclosed.

STATEMENT

S.No.	Name of the Organisation	Purpose	Amount Asked for	Date on which received
1	2	3	4	5
1.	Social Welfare Association for Rural Groups, Atkanka, P.O. Bainsia, Via Mahimagadi, Dist. Dhenkanal-759014	Vocational Trg. in four trades for 100 youths for a period of one year.	Rs. 6,25,400/-	1.12.96
2.	SAKSHYAM, At / PO Jania, Dist. Puri-752054	Electrical and Electronics training for 50 youths for one year.	Rs. 3,75,000/-	17.11.95
3.	Jeevan Jyoti Club for Social Welfare and Rural Development, At-Mahadia, Post - Belapada, Dist. Dhenkanal-759025.	Food preservation Bakery and Confection Trg. for 50 youths for 6 months.	Rs. 1,93, 600/-	17.11.95
4.	Weakers & Other Backward Development Society, At/PO-Debidwar, Dist. Jajpur-755007	Cutting and tailoring trg. for 140 youths for 6 months.	Rs. 2,42,280/-	17.11.95

1	2	3	4	5
5.	SWARD (Social Welfare And Rural Development), At/PO Balijoranda, Dist. Dhenkanal.	Vocational trg. in four trades for 100 youths for 1 year	Rs. 6,25,400/-	20.11.95
6.	Sabistian, Stony Road, Post-Chandni Chowk, Dist. Cuttack.	Seminar on Environment, Dowry and Drugs for 200 youths for 4 days	Rs. 97,400/-	15.11.95
7.	Secy., Ashanayakam Sangha, Benjarapura, Distt. Jajpur.	Adventure Camp	Rs. 1,76,000/-	29.11.95
8.	Shree Ramakrishna Ashrama M. Rampur Bhabanipatna Kalahandi, (Orissa).	National Integration Camp	Rs. 2,21,250/-	23.11.95
9.	Secy. Sastrijee Memorial Club, Charbatia, Puri.	National Integration Camp	Rs. 1,52,850/-	23.11.95
10.	National Rural Dev. Institute Nua Mugapada Dhenkanal.	National Integration Camp	Rs. 20,500/-	23.11.95
11.	Secy. Maa Anantai Yub Parishad Anantpur Puri, Orissa.	National Integration Camp	Rs. 50,000/-	9.11.95
12.	Secy. Jay Jagannath Club, Badaberana Khurda.	National Integration Camp	Rs. 40,500/-	23.11.95
13.	Secretary, Netaji Rural Welfare Organisation, Dhusuri, Bhadrak.	National Integration Camp	Rs. 1,23,000/-	6.12.95
14.	National Rural Development Instt. Nua Mugapada, Dhenkanal.	Training in local management	Rs. 64,000/-	15.11.95

[Translation]

Selection Grade to Teachers in Uttar Pradesh

2492. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the period after which a teacher working in lecturer grade in Government Secondary Schools of Uttar Pradesh is provided Selection grade;

(b) whether it is equally applied; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Double Stroke Two Wheelers

2493. SHRI SURENDRA PAL PATHAK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the double stroke two wheelers emit maximum hydrocarbons, which are deadly from the environment point of view;

(b) if so, whether the Government proposes to stop issuance of licences for the production of such two wheelers in future;

(c) if so, the time by which the decision is likely to be taken; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Emissions of hydrocarbons from

automobiles, if emitted beyond the prescribed limits, can have adverse effects on health. Owing to its basic design, emissions of hydrocarbons are higher from a two-stroke than from a four-stroke engine.

(b) and (c) Tighter emission norms for vehicles at the manufacturing stage, effective from 1.4.1996 have been notified. Production of models of two-wheelers, would require to meet these standards.

(d) Does not arise.

Price of Sugar

2494. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) Whether the unexpected increase in sugarcane production in the country during the current year had any effect on market prices of sugar;

(b) the steps being taken by the Union Government to ensure reduction in the Prices of sugar in wake of rise in the production of Sugarcane; and

(c) whether the Union Government would ensure that the traders do not get the maximum Profit from sugar trade and the poor farmer may not be exploited?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) to (c) With the increased sugarcan production, the market prices of sugar have not shown marked variation during the current year. The sugar prices in the open market, are regulated through the mechanism of monthly release of freesale sugar. Apart from this, the following measures have also been taken to contain sugar prices;

(1) The State Governments have been requested to strictly enforce the various regulatory orders pertaining to sugar dealers in respect of stock holding limits, turnover of stocks by traders within the prescribed time limits, sale of sugar by one wholesaler to another wholesaler etc. They have also been requested to carry out periodical surprise raids to check unlawful trade practices.

(2) All the State Governments have been requested to make arrangements for regular and timely lifting of levy sugar from the sugar mills/FCI godowns, in order to ensure adequate availability for distribution through Public Distribution System.

(3) With a view to ensure that indigenous sugar is not held back by sugar mills, restrictions on sale and despatch of freesale sugar have been imposed on a fortnightly basis.

(4) Import of sugar has been allowed under OGL.

No duty of customs and no additional duty of customs will be levied on this import.

(5) Import of raw sugar has been placed under OGL.

[English]

Promotion of Urdu

2495. SHRI SYED SHAHABUDDIN : Will the Minister of HUMAN RESORUCE DEVELOPMENT be pleased to state :

(a) the particulars of various centrally sponsored schemes for the promotion and development of Urdu;

(b) the plan outlay target, the actual expenditure and achievement upto March 31,1995 scheme-wise; and

(c) budget allocation scheme-wise, for 1995-96 and expenditure incurred during April-September,1995?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c) A centrally Sponsored Scheme of financial assistance for Appointment of Modern Indian Language Teachers (other than Hindi) which inculdes Urdu in Hindi speaking States/UTs was launched in 1993-94. The Eighth Plan outlay for the scheme is Rs. 3.00 crore. No expenditure has been incurred till date as no proposals have been received from the States.

Operation Black Board

2496. SHRI GOPINATH GAJAPATHI : Will the Minister of HUMAN RESORUCE DEVELOPMENT be pleased to state :

(a) details of the targets set under Operation Black Board and achievements made under the scheme since its inception, State-wise;

(b) whether Government propose to improve implementation of the scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The scheme originally envisaged coversion of all single teacher schools into two teacher schools and provision of essential teaching learning material to all Primary schools which were in existence in 1987. State-wise targets and achievements under the scheme are given in the enclosed statement-I.

The scheme has since been expanded to provide third teacher to primary schools with enrolment exceeding 100 pupils and to cover upper primary schools during the 8th plan. As on date third teacher has been sanctioned to 23000 primary schools with enrolment exceeding 100 pupils and teaching learning material has

been sanctioned for 33600 upper primary schools. State-wise achievements are given in the attached statement-II

(b) and (c) Current monitoring and evaluation by independent agencies on the periodical basis is proposed to be taken up. This would provide feedback and facilitate improved implementation of the scheme.

STATEMENT-I

State-wise Targets and Achievements made under the Scheme since its Inception

S. No.	State/UT	Targets		Achievements	
		No. of primary schools for which Teaching Learning Equipment to be sanctioned	No. of posts of additional teachers to be sanctioned for single teacher schools	No. of primary schools for which Teaching Learning Equipment sanctioned	No. of posts of additional teachers sanctioned for single teacher schools
1	2	3	4	5	6
1.	Andhra Pradesh	43706	18032	43706	18032
2.	Arunachal Pradesh	952	526	952	526
3.	Assam	25970	8903	25970	8003
4.	Bihar	51355	13303	51355	13303
5.	Goa	966	167	966	167
6.	Gujarat	12393	4784	12393	4784
7.	Haryana	7445	383	7445	382
8.	Himachal Pradesh	6934	1951	6934	1951
9.	J & K	7768	4380	7768	4380
10.	Karnataka	22281	14350	22281	14350
11.	Kerala	6674	19	6674	19
12.	Madhya Pradesh	64772	22163	64722	19574
13.	Maharashtra	36800	16660	36800	16650
14.	Manipur	2550	510	2550	338
15.	Meghalaya	3141	1969	3141	1969
16.	Mizoram	1015	119	1015	119
17.	Nagaland	1190	42	1100	42
18.	Orissa	34178	14112	34178	14112
19.	Punjab	12925	1457	12925	1457
20.	Rajasthan	27023	15352	27023	15352
21.	Sikkim	509	21	509	21
22.	Tamil Nadu	29255	2724	29255	2724
23.	Tripura	1927	145	1927	145
24.	Uttar Pradesh	70438	8891	70438	8891
25.	West Bengal	48450	1679	48450	1679

1	2	3	4	5	6
26.	A & N Islands	182	41	182	41
27.	Chandigarh	23	1	23	1
28.	Dadra & Nagar Haveli	120	83	120	83
29.	Daman & Diu	32	3	32	3
30.	Delhi	1688	3	1688	3
31.	Lakshadweep	19	1	19	1
32.	Pondicherry	271	75	271	75

STATEMENT-II***State-wise Achievements made under Expanded OB***

S. No.	State/UT	No. of primary schools for which 3rd teacher sanctioned	No. of upper primary schools for which teaching learning equipment sanctioned
1	2	3	4

1.	Andhra Prd.	3255	5074
2.	Arunachal Prd.	—	27
3.	Goa	2	78
4.	Gujarat	—	5616
5.	Haryana	199	—
6.	Himachal Prd.	838	988
7.	J& K	1200	2668
8.	Karnataka	2769	9610
9.	Maharashtra	2635	3905
10.	Meghalaya	—	733
11.	Mizoram	50	50
12.	Orissa	5258	—
13.	Punjab	—	1353
14.	Rajasthan	1692	1903
15.	Tamilnadu	4613	1560
16.	Tripura	210	40
17.	A & N Islands	2	—

Public Distribution System in Jammu and Kashmir

2497. SHRI LOKANATH CHOUDHURY : Will the Minister of FOOD be pleased to state :

(a) whether the off-take of rice from the Public Distribution System (PDS) in Kashmir have fallen by about 72 percent during the last three months; and

(b) if so, whether the quality of the rice has been one of the reasons for this drop in demand?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No, Sir.

(b) Question does not arise.

Centrally Sponsored Schemes in West Bengal

2498. SHRI AMAR ROYPRADHAN : Will the Minister of be pleased to state :

(a) the details of the Centrally sponsored schemes being implemented for harnessing horticultural potential and fishing in West Bengal, alongwith the details of allocation of funds, actually utilised, targets set and achieved, both physical and financial, additional income and employment generated through each of such scheme during the last three years, year-wise; and

(b) the details of similar information for the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (b) The details of Central assistance released and utilised for the implementation of Centrally Sponsored Schemes for development of horticulture and fisheries in West Bengal during 1992-93 to 1995-96 are given in the enclosed statements I & II. The details of physical targets and achievements of these schemes for the same period are given in the enclosed statements III & IV. Information on additional income and employment generated through the implementation of these schemes is not available.

STATEMENT-I**West Bengal – Centrally Sponsored Schemes of Horticulture Development
Funds Released and Utilised**

(Rs. in lakhs)

Name of the Scheme	1992-93		1993-94		1994-95		1995-96	
	Release	Utilisation	Release	Utilisation	Release	Utilisation	Release*	Utilisation
Development Cashewnut	3.11	0.03	9.00	0.00	5.00	15.00	12.00	N.A.
Development of Spices	12.34	0.76	20.01	1.59	13.00	30.51	—	N.A.
Use of Plastics in Agriculture	5.00	1.05	32.81	2.00	0.00	0.00	—	N.A.
Total	20.45	1.84	61.82	3.59	18.00	45.51	12.00	N.A.

*upto 4.12.95

STATEMENT-II**West Bengal—Centrally Sponsored Schemes of Fisheries Development-
Funds Released and Utilised**

(Rs. in lakh)

Name of the Scheme	1992-93		1993-94		1994-95		1995-96	
	Released	Utilised	Released	Utilised	Released	Utilised	*Released	Utilised
1. Development of Freshwater Aquaculture	79.00	123.15	140.00	74.00	174.00	147.00	75.00	N.A.
2. Integrated Brackishwater Fish Farms Development	0.00	N.A.	3.00	3.00	101.94	46.00	8.00	N.A.
3. Development of Coastal Marine Fisheries	0.00	0.00	0.00	0.00	23.46	N.A.	0.00	N.A.
4. Fishery Harbours at Minor Ports	112.00	112.00	7.81	6.18	24.32	0.00	50.00	0.00
5. Welfare of Fishermen	6.00	8.00	7.00	7.00	38.00	33.00	0.00	N.A.
6. Infrastructure Facilities for Inland Fish Marketing	22.00	22.00	90.00	50.00	15.00	15.00	0.00	N.A.
7. Enforcement of Marine Fishing Regulation Act	0.00	0.00	0.00	0.00	0.00	0.00	200.00	N.A.
Total	219.00	263.15	247.81	140.18	378.72	241.00	331.00	N.A.

N.A. = Not Available

*Upto 7.12.95.

STATEMENT-III

West Bengal – Centrally Sponsored Schemes of Horticulture Development –
Physical Targets & Achievements

Name of Scheme	Unit	1992-93		1993-94		1994-95		1995-96	
		Target	Achi.	Target	Achi.	Target	Achi.	Target	Achi.
1	2	3	4	5	6	7	8	9	10
1. Development of Cashewnuts									
(i) Maintenance of Cashew Plantation	ha.	100	N.A.	200	N.A.	300	N.A.	400	N.A.
(ii) New Plantations with closnes of export quality.	"	100	"	100	"	100	"	100	"
(iii) Generation of Planting material.	No. of Nurseries	—	—	—	—	1	"	—	—
(iv) Pest control measures in Cashew.	ha.	40	N.A.	1000	N.A.	1000	N.A.	1000	N.A.
(v) Comprehensive Modernisation Technology	ha.	—	—	500	N.A.	1000	N.A.	1500	N.A.
2. Development of Spices									
(i) Black Pepper									
(a) Field Demonstrations	Nos.	50	N.A.	100	N.A.	100	N.A.	100	N.A.
(b) Intercrop Cultivation	lakh ha.	—	—	0.2	N.A.	0.7	N.A.	0.8	N.A.
(ii) Chillies									
(a) Area Expansion	'00 ha.	—	—	0.5	N.A.	0.5	N.A.	2.0	N.A.
(b) Demonstrations on Plant Protection	'000 ha.	3.00	N.A.	2.0	N.A.	5.00	N.A.	5.00	N.A.
(c) Distribution of Minikits	'000 Nos.	—	—	0.5	N.A.	0.5	N.A.	0.5	N.A.
(d) Paprica Demonstration	Nos.	—	—	—	—	50	N.A.	200	N.A.
(e) Establishment/maintenance of progeny gardens	Nos.	1	N.A.	1	N.A.	1	N.A.	1	N.A.
(iii) Ginger									
(a) Area expansion	'00 ha.	—	—	0.5	N.A.	1.00	N.A.	1.50	N.A.
(b) Distribution of minikits	No. in '00	—	—	—	—	6.00	N.A.	9.00	N.A.
(c) Demonstration-cum-seed multiplication	No. of plots	—	—	—	—	—	—	50	N.A.
(iv) Minor Spices									
(a) Distribution of Minikits	No. in '000	—	—	1.3	N.A.	1.3	N.A.	1.8	N.A.
(b) Demonstrations in farmer fields	Nos. in '00	—	—	2	N.A.	5	N.A.	6	N.A.
(v) Tree Spices									
(a) Demonstrations	Nos.	—	—	50	N.A.	50	N.A.	50	N.A.
(b) Distribution of quality planting material of Cloves	Nos. in '000	—	—	1	N.A.	1	N.A.	1	N.A.

1	2	3	4	5	6	7	8	9	10
(vi) Turmeric									
(a) Estt. of demonstration-cum-seed multiplication	Nos. in '00 plots	0.5	N.A.	0.5	N.A.	4.00	N.A.	7.00	N.A.
(vii) General									
(a) Distribution of plant protection equipment	Nos. in '00	1.0	N.A.	1.5	N.A.	1.5	N.A.	1.5	N.A.
(b) Soil conservation measures	'000 ha.	—	—	0.05	N.A.	0.07	N.A.	0.07	N.A.
3. Use of Plastics in Agriculture									
(a) Drip installation	ha.	33	4	160	5	222	N.A.	222	N.A.
(b) Drip demonstration	ha.	—	—	50	N.A.	50	N.A.	53	N.A.
(c) Mulching	ha.	240	N.A.	240	N.A.	240	N.A.	240	N.A.
(d) Green house	ha.	0.45	N.A.	0.40	N.A.	1.3	N.A.	1.16	N.A.

STATEMENT-IV

West Bengal – Centrally Sponsored Schemes of Fisheries Development – Physical Targets and Achievement

Name of the Scheme	1992-93		1993-94		1994-95		1995-96	
	Target	Achi.	Target	Achi.	Target	Achi.	Target	Achi.
1. Development of Freshwater Aquaculture
(i) Area Covered (ha.)	*	4731	*	3209	*	5511	*	N.A.
(ii) No. of Farmers Trained	*	6393	*	3413	*	3357	*	N.A.
2. Integrated Brackishwater Fish Farms Development
(i) Area Covered (ha.)	150	202	150	274	150	313	150	N.A.
(ii) No. of Farmers Trained	130	971	150	N.A.	150	N.A.	150	N.A.
3. Development of Coastal Marine Fisheries
No. of Vessels Benefitted under Reimbursement of Excise Duty on HSD Oil Scheme	*	0	*	0	*	840	*	N.A.
4. Infrastructure Facilities for Fisheries Harbours at Minor Ports
No. of Minor Fishery Harbours Commissioned	—	—	—	—	—	1	1	*
5. Welfare of Fishermen
(a) No. of Villages	—	—	—	—	—	3	N.A.	*
(b) No. of Persons Insured	89000	89000	110700	110700	133300	133300	*	N.A.
6. Strengthening of Inland Fish Marketing
No. of Marketing Units Sanctioned	*	2	*	—	*	—	*	—
7. Enforcement of Marine Fishing Regulation Act
No. of Patrol Boats Sanctioned	—	—	—	—	—	—	*	4

— = Nil

N.A. = Not Available

*State-wise targets are not fixed

**Bonus to Employees of Loss Making
Public Sector Undertakings**

2499. SHRIMATI MAHENDRA KUMARI :

SHRI HARADHAN ROY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have decided to give bonus to the employees of loss making public sector undertakings;

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c) Payment to employees of all public sector undertakings are required to be made as per the provisions of the payment of Bonus Act, 1965 as amended from time to time.

Change in Curriculum

2500. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to introduce any change in the curriculum for legal studies in the country;

(b) if so, the details thereof; and

(c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (b) The Law Minister, in their meeting held in Hyderabad on 25.11.1995, adopted a resolution which contained several recommendations regarding legal education. The relevant extract from the said resolution is given in the statement enclosed.

(c) It may not be possible to indicate any specific time-limit in this regard.

STATEMENT

Extract from the resolution adopted by the Law Ministers' at the meeting held in Hyderabad on 25.11.1995

"21. the Law Ministers considered the recommendations made by the Law Commission of India in its 14th Report, the committee of Judges, consisting of Hon'ble Shri Justice A.M. Ahmadi (as he then was), Hon'ble Shri M. Jagannatha Rao, the Chief Justice of Delhi High Court and Hon'ble Shri Justice B.N. Kirpal, the Chief Justice of Gujarat High Court (as he then was), in its report of 17 October 1994, the Committee on Subordinate Legislation (Tenth Lok Sabha) in its 15th Report presented on 16 December 1994 and the University Grants Commission's Reconstituted Panel on Law in its report submitted on 27 December 1994. The Law Ministers took note of

the Working Paper on the agenda item presented by the conference secretariat of the Ministry of Law, Justice and Company Affairs (No. LMM/LE/1/95) and the Bhubaneswar Statement of Law Ministers' Working Group on Legal Education (No. LMM/(LE)/2/95). .

22. The Law Ministers expressed their concern at the deteriorating standards in legal education. They observed that the Supreme court of India had also recently drawn attention to the fall in the standard of legal education. They were of the opinion that there was an urgent need for reforms in legal education. The Law Ministers also noted that the quality of the legal services and administration of justice depended largely on the standard of legal education.

23. The law Ministers generally welcomed the recommendations made by the bodies referred to above. they considered that the fall in the standard of legal education was not on account of any deficiencies in the legal framework, but primarily on account of weak enforcement of the legal provisions by the competent bodies. They were of the opinion that a successful strategy for improving legal education ought to take into account the following elements, among others:

- (i) The Bar Council of India, the body entrusted with the task of maintaining the standard of legal education, should play a more effective role in discharging its functions under the provisions of the Advocates Act.
- (ii) There should be an adequate number of law colleges with proper infrastructure including experienced law teachers and staff so that sufficient number of well trained and properly equipped law graduates in all branches of law would be available to meet the growing demands of the society.
- (iii) Professional legal education should be a five-year system of law course after 10-plus = 2 level. However, students who were undergoing three year law course should be eligible to enrol as advocates till an appropriate amendment was made to the Advocates Act. 1961 prescribing a five-year system of law course.
- (iv) Legal education, which prepares students for the practice of law, should be allowed only through whole-time law colleges or University Departments.
- (v) In addition to a 5 year system of law course after 10-plus-2 level, it should be open to a university to offer a 3-year law course after 10-plus-2 level for the benefit of people who wanted to gain knowledge of law and advance their careers in areas other than legal profession.

- (vi) It should be strictly ensured that only such law colleges were allowed to come into existence, whose infrastructure facilities were in conformity with the standards prescribed by or under the Advocates Act, 1961 and the rules made thereunder. The practice of granting temporary approval to law colleges should be discontinued forthwith. Existing law colleges offering 3-year law course should not be allowed to switch over to 5-year law course, unless they satisfied the prescribed standards for offering such course and also obtained prior approval of the Bar Council of India. Greater vigilance was called for in the matter of extending approval to law colleges or continuing such approval to colleges which did not maintain prescribed standards.
- (vii) It would be appropriate if the Bar council of India obtained the comments of the concerned State Government also in the matter of affiliation/disaffiliation of law colleges, especially having regard to the fact that State Governments maintained several law colleges.
- (viii) A law college which failed to satisfy at any time the prescribed standards should be given a specific time-limit within which it could take remedial measures and, if it failed to take such measures within such time-limit, action should be taken to withdraw the approval extended to such college. The Bar Council of India should consider using the services of the National Assessment and Accreditation Council (NAAC), set up by the University Grants Commission, to evaluate law colleges at prescribed intervals in terms of the norms laid down by the Bar Council of India. Such an independent, scientific assessment would help the Bar Council of India to proceed against the erring institutions according to law.
- (ix) There should also be a National Law School type of college in each State so that it could serve as a model institution for other law colleges in that State.
- (x) The legal Education Committee of the Bar Council of India should establish criteria for determining as to how many colleges could be allowed to operate in a given area, having regard to such factors as the size of the area, size of the population in the area, need for lawyers in that area, the number of law colleges and courts in the neighbouring areas, etc., so as to avoid undue concentration of law colleges in a given area.
- (xi) With a view to securing strict enforcement of the relevant provisions of the Advocates Act and the rules made thereunder, the Legal Education Committee of the Bar Council of India should consist of, among others, representatives of the judiciary, Union Ministry of Law, Justice and Company Affairs, University Grants Commission, established law colleges/law faculties and institutions specialising in legal research. The recommendation of such a body should, as a general rule, be accepted by the Bar Council of India. The recommendations of the Legal Education Committee should in no event be rejected unless such rejection was supported by a majority of the total membership of the Council and by a majority of two-thirds of the members of the Council present and voting.
- (xii) Admission into law colleges should be through a common entrance examination, held either at the national level or at the State level, and entry into the colleges should be made conditional upon a candidate securing a minimum of 50% marks in such examination. Eligibility for appearing in the entrance examination should also be made conditional upon a candidate securing a minimum of 50% marks in the qualifying examination.
- (xiii) It should be made mandatory that in addition to the lecture method, the law colleges would invariably provide for the case method, tutorials, problem method, moot courts, mock trials, etc. in imparting legal education and that marks were awarded on the basis of participation of students in these activities. A minimum of 75% attendance should be insisted upon in such activities.
- (xiv) Law examinations should increasingly be problem-based to enable students to develop skills of analysis of facts and reasoning essential for the profession.
- (xv) Post-graduate courses in law should not be allowed to be taught either in morning/evening colleges or through correspondence courses. Such courses should not be allowed in institutions which did not have libraries that possessed latest books and periodicals in law and competent teachers and staff.

- (xvi) Management of every law college should include judges, experienced legal practitioners, law teachers and academics.
- (xvii) Practical training should be given its due place in professional legal education. The present scheme as prescribed by the Bar Council of India Rules should be continued by colleges teaching law. However, this alone would not be adequate to give the new entrant to the Bar the necessary professional skills and standard of ethics. For this, a scheme of one year's apprenticeship under a Senior Advocate or an advocate with atleast 15 years of practice followed by an examination on procedural subjects organised on a six-monthly basis by state Bar Councils must be introduced with immediate effect.
- (xviii) The Bar Council of India, research institutions in the field of law and other bodies dealing with areas of interest to lawyers should be invited to organise refresher courses for practising lawyers which benefitted them in the pursuit of their legal profession.
- (xix) Law colleges imparting legal education for admission to practice should be encouraged to extend supportive services to the legal aid apparatus. This would enable the students not only to extend technical services to the community they live in, but also to learn a variety of professional skills related to court procedures and alternative dispute resolution systems. Legal Aid committees should also be encouraged to develop linkages with professional law colleges in respect of matters falling within their jurisdiction.
- (xx) In view of the increased responsibilities of the Bar councils for maintaining standards in the profession, and having regard to the inadequate income of the Bar Councils, a higher enrolment fee not exceeding Rs. 2000/- should be prescribed, leaving it to the Bar Council of India and the State Bar Councils to prescribe from time to time a reasonable fee within that limit.
- There should also be a periodical renewal of certificate of enrolment atleast every five years. The Bar Council of India should also fix a reasonable amount not exceeding Rs. 500/- towards renewal of certificate of enrolment.

24. The Law Ministers noted with satisfaction that the Bar Council of India and the University Grants

Commission were in general agreement with the aforesaid recommendations in the matter of reforms in legal education and entry into legal profession. The Law Ministers further noted with appreciation that the Bar Council of India had resolved to introduce one-year pre-enrolment training for law graduates seeking to enter the legal profession.

25. The Law Ministers were of the opinion that Advocates Act, 1961, and rules made thereunder be amended immediately for giving effect to the above recommendations."

[Translation]

Development of Atomic Power

2501. PROF. RASA SINGH RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the achievements made and technology developed so far by the country in developing Atomic Power;

(b) the amount allocated in Eighth five Year Plan for developing Atomic Power; and

(c) the amount spent for this purpose so far?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The Department of Atomic Energy has built comprehensive capability in nuclear technology. The Pressurised Heavy Water Reactor (PHWR) technology using natural uranium as fuel and heavy water as moderator and coolant, has been fully indigenised. Indigenous capability over the entire nuclear fuel cycle for PHWR technology encompassing prospecting and mining of Uranium, fabrication of fuel, production of heavy water, reprocessing of spent fuel, waste management etc., has been developed. There are 10 nuclear power reactors installed in the country out of which 8 are, at present, in operation. The Gross electricity generation capacity of Nuclear Power Corporation of India Ltd. is at present 1540 MWe. The nuclear power profile drawn up by the Department envisages setting up of a number of nuclear power plants of 220 MWe and 500 MWe capacity for enhancing the installed nuclear power capacity. Acutal implementation of these projects is subject to availability of adequate resources.

(b) and (c) The outlay in the Eighth Five Year Plan for Atomic Power Sector is Rs. 4261 crores. The expenditure incurred for the Atomic Power Sector up to March 31, 1995 is Rs. 2239.17 crores.

[English]

Tourist Circuit

2502. SHRI AJOY MUKHOPADHYAY : Will the PRIME MINISTER be pleased to state :

(a) whether the government are pursuing with other authorities to introduce tourist circuit on the Eastern Sector originating from Calcutta;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Tenders were invited in May, 1994 for introduction of a tourist train in the Eastern Sector commencing from Calcutta but no bids were received conforming to the terms and conditions of the Tender.

Welfare Fund for Pensioners

2503. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have a proposal to set up a welfare fund for pensioners;

(b) if so, the details thereof; and

(c) the time by which such fund is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c) No decision has been taken by the Government as yet to set up a welfare fund for pensioners.

Extension of Railway Line

2504. SHRI ANIL BASU : Will the PRIME MINISTER be pleased to state :

(a) whether the Ministry are considering to take steps to extend Sheoraphulli-Tarakeswar line upto Arambagh;

(b) if so, the details thereof;

(c) whether the Ministry are also considering for doubling the line between Sheoraphulli and Tarakeswar; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Train from Kharagpur to Amritsar

2505. SHRI SUKHENDU KHAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is a demand for introduction of a superfast train from Kharagpur to Amritsar via Bankura-Adra-Asansol-Dhanbad; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Examined but not found feasible due to constraints of resources and lack of traffic justification.

[Translation]

Unremunerative Railway Lines

2506. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any steps to convert the unremunerative railway lines under South Eastern Railways into remunerative ones; and

(b) if so, the number of those unremunerative railway line of 1993-94 converted into remunerative one during the year 1994-95.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (b) As a result of several measures taken by the Railways, the earnings have increased on the unremunerative lines. However, these have not been found sufficient to convert these lines into remunerative ones.

[English]

Train Between Howrah and Pune

2507. SHRI RAMCHANDRA MAROTRAO GHANGARE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that there is no direct train between Howrah and Pune at present;

(b) whether there is a great demand for introduction of express train between Howrah and Bombay and Howrah and Pune; and

(c) if so, reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) Yes, Sir.

(c) Four (4) pairs of trains are already available between Howrah and Bombay/Kurla.

Introduction of a train between Pune and Howrah is under examination.

Export of Defence Equipments

2508. SHRI VIJAY NAVAL PATIL : Will the PRIME MINISTER be pleased to state the guide-lines issued to exporters of Defence equipments?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : The guidelines issued by the Ministry of Commerce have application also to exports of defence equipment. The only additional requirement is of a no objection certificate from the Department of Defence Production and Supplies.

MRP Board

2509. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 3005 on August 23, 1995 and state :

(a) whether the information with regard to MRP Board in Ge Ranikhet has been collected;

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) The reply given to Unstarred Question No. 3005 was treated as an Assurance which has since been fulfilled. A copy of the Implementation Statement dated 21.11. 1995 containing the requisite details is enclosed statement

(c) Not applicable.

STATEMENT

14TH SESSION, 1995 OF TENTH LOK SABHA

DATE OF FULFILMENT: 21.11. 1995

MINISTRY OF DEFENCE		DEPARTMENT OF DEFENCE		
Q. No. Date & Name of M.P.(s)	Subject	Promise Made	When & How fulfilled	Reasons for Delay
U.S.Q. No. 3005 dated 23.8.95 by Shri Surender Pal Pathak	MRP Board Asking:- (a) whether it is a fact that during 1990-91 some officials were allegedly found guilty for signing MRP Board without ascertaining the market rates in GE Ranikhet, a Deptt. of Mes; (b) if so, the details of disciplinary action taken against all members of the MRP Board; (c) whether it is a fact that one of the Board members was given promotion ignoring the recommendations of Inquiry Committee which looked into the above illegal action by the officials; and (d) if so, the reasons therefor?	(a) to (d) : Information is being collected and will be laid on the Table of the House.	A Statement is enclosed.	

Statement Referred to in Col. 4 of the Statement

(a) and (b) Yes. Disciplinary action against all the members of the MRP Boards convened by GE Ranikhet in February'90 has been/is being taken as under:-

- (i) Shri Ravinder Prakash, – Major penalty AEE proceedings are under process.
- (ii) Shri B.L. Aggarwal, AE (Retd.) – Departmental proceedings under Rule 9 of CCS (Pension) Rules, 1972 are under process.
- (iii) Shri Gopal Singh, Supervisor B/S Gd. I – A major penalty has been imposed.
- (iv) Shri V.P Bassi, Suptd. B/R Gd. I – A major penalty has been imposed.

(c) Yes, it is a fact that promotion-cum-posting order in respect of MES-445785 Shri Ved Prakash Bassi Supdt. Building & Roads, Grade I who was one of the members of MRP Board to the post of Assistant Engineer were issued vide E-in-C's Branch letter No. MES/02/94 dated 14.1.94, with the stipulation that the officer be promoted forthwith unless involved in any disciplinary/vigilance case. The chargesheet was issued to Shri Bassi vide charge-memo No. C-4G/VPB/1/E1(con) dated 9.2.94. Hence as on date of issue of promotion-cum-posting order dated 14.1.1994 the officer was eligible for promotion under the rules.

(d) The reasons necessitating the implementation of promotion order are :-

- (i) Shri Ved Prakash Bassi filed an OA 262/94 against with holding of his promotion in CAT Allahabad on 6.2.94. the Hon'ble CAT, Allahabad passed an interim order on 11th March, 94 with the directions that "Counter Affidavit may be filed within four weeks and RA, if any, be filed within two weeks, thereafter list the case for admission on 11th May, 1994. Meanwhile, the respondents shall be at liberty to implement the order of promotion/posting in respect of applicant as contained in the order dated 14th January, 94 failing which, none-junior to the applicant shall be promoted.
- (ii) Subsequent to that, Shri Bassi also filed a Contempt petition No. 153/94 (for non-implementation of aforesaid interim order) on 1st September 94.
- (iii) As all juniors of Shri V.P. Bassi had already been promoted, before the Hon'ble CAT

passed the interim orders, non-promotion of the officer would have resulted in contempt of the Tribunal's Order.

- (iv) To abide by the directions of the Hon'ble CAT as contained in (i) above, promotion of Shri Ved Prakash Bassi to the post of AE was implemented with the stipulation that the promotion would be subject to the outcome of final disposal of the OA. Shri Bassi assumed his new appointment on 21st October, 94.
- (v) The case is yet to be finally disposed of by CAT, Allahabad.

[Translation]

Halt at Gulabgunj Station

2510. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to provide a halt of Dadar-Amritsar Express at Gulabgunj station of Central Railway;

(b) if so, the time by which this halt is likely to be provided; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Lack of traffic justification.

[English]

Japanese Investment for Modern Township

2511. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether exorbitant land prices are discouraging Japanese investment in building a modern township near Gurgaon; and

(b) if so, the steps proposed to be taken by the government to make it more attractive for Japanese investment?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b) Based on the information received from the Ministry of Industry (Department of Industrial Policy and Promotion), there has been an ongoing dialogue between the Government of Haryana and the Consortium of Japanese companies on the implementation of Industrial Modern Town at Gurgaon. There could have been some

differences in perception between the State-Government of Haryana and the Consortium of Japanese companies over certain issues including the prices of land. However, the matter is getting attention from both sides for a possible settlement.

Terminal Facilities At Howrah

2512. SHRI PURNA CHANDRA MALIK : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government are considering to expand and modernise the Terminal facilities at Howrah;
- (b) whether any steps taken by the Government to accommodate more rakes;
- (c) if so, the details thereof;
- (d) whether the Government are considering to expand and improve the maintenance area and department at Howrah;
- (e) whether there are shortage of staff; and
- (f) the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c) One additional platform at Sealdah at a cost of Rs. 1.93 crs. has been taken up and would be completed in 1996-97.

(d) and (e) Existing maintenance facilities including staff are adequate for the present workload.

(f) Does not arise.

World Bank Aid

2513. SHRI DHARMABHIKSHAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Bank is providing assistance to Andhra Pradesh in implementing health care projects;

(b) if so, the assistance received from World Bank during the last three years for Andhra Pradesh, and

(c) the hospitals involved in implementing these projects in Andhra Pradesh?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) As on 31.10.1995, an amount of US \$ 1.606 million has been disbursed by the World Bank, for the Andhra Pradesh first referral Health System Project.

(c) 150 hospitals are proposed to be upgraded under this project.

AIDS Patient

2514. SHRI CHANDRESH PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the number of AIDS patients identified in Gujarat, Delhi, Maharashtra and Uttar Pradesh during the last six months;
- (b) the hospitals and dispensaries in the above states where AIDS testing facilities are available;
- (c) the amount provided by the Government to the above States during the last three years; and
- (d) the amount to be provided for 1996-97.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) 3 in Gujarat, 10 in Delhi, 363 in Maharashtra and no AIDS cases in Uttar Pradesh have been identified during the last six months.

(b) HIV/AIDS testing facilities are available in 1 surveillance centre, 6 Zonal Blood Testing Centres in Gujarat, 2 surveillance centres, 9 Zonal Blood Testing Centres and 2 Reference Centres in Delhi; 10 surveillance centres, 17 Zonal Blood testing Centres and 2 reference Centres in Maharashtra and 1 surveillance Centre 13 Zonal Blood Testing Centres in Uttar Pradesh.

(c) The information is as under:-

(Rs. in lakhs)

Name of the State	1992-93	1993-94	1994-95
Gujarat	63.41	85.83	129.29
Delhi	27.43	40.70	97.73
Maharashtra	146.66	219.69	292.60
Uttar Pradesh	107.74	27.59	121.00

(d) Provisional allocations under Cash Grant for 1996-97 are as follows:-

(Rs. in lakhs)

Name of the State	
Gujarat	389.00
Delhi	352.89
Maharashtra	1139.16
Uttar Pradesh	371.13

[Translation]

New Railway Lines

2515. SHRI KUNJEE LAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposal from Rajasthan Government to lay New Railway Lines;

(b) if so, the action taken thereon;

(c) the name of the Railway projects to be taken up during the Eighth Five Year Plan in Rajasthan; and

(d) the expenditure likely to incurred on each of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) and (d) A Statement is enclosed.

STATEMENT

(c) and (d) The details are given below:-

S. No.	Gauge conversion Projects Taken up in 8th Five Year Plan	Cost in crores	Remarks
1	2	3	4
1.	Phulera-Jodhpur-Lalgarh-Kolayat-Merta Road-Merta City.	300.00	Completed.
2.	Jodhpur-Jaisalmer	110.00	—do—
3.	Sawaimadhopur-Jaipur-Phulera.	133.04	—do—
4.	Rewari-Jaipur (Partly in Haryana)	113.74	—do—
5.	Phulera-Ajmer-Marwar-Mahesana-Ahmedabad.	450.00	
	(i) Phulera-Ajmer		—do—
	(ii) Ajmer-Marwar-Mahesana		To be completed in 1996-97.
6.	Makrana-Parbatsar	1.22	To be completed in 1995-96.
7.	Jodhpur-Luni-Marwar	58.00	To be completed in 1996-97 under BOLT Scheme.

1	2	3	4
8.	Agra-Bandikui (Partly in U.P.)	88.73	To be completed in 1996-97 under BOLT Scheme.
9.	Bhildi-Samdari	185.00	Work is temporarily frozen.
10.	Bhildi-Viramgan	155.66	—do—

Lok Adalats

2516. SHRI HARI KEWAL PRASAD :

SHRI PAWAN DIWAN :

Will the PRIME MINISTER be pleased to state :

(a) the number of Lok Adalats organised in the country during the last three years, State-wise and year-wise;

(b) the number of cases disposed of in these Lok Adalats during the period;

(c) whether there is any proposal to widen the jurisdiction of Lok Adalats;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b) The information as to the number of Lok Adalats held and cases disposed of during the years 1992, 1993 and 1994 by 26 States/U.Ts which are organising Lok Adalats, is contained in the Statement enclosed.

(c) to (e) The Legal Services Authorities Act, 1987, which has been enforced w.e.f. 9th November, 1995 provides statutory base to the Lok Adalats. Every award of the Lok Adalats shall be deemed to be a decree of a civil court. All proceedings before a Lok Adalatas shall be deemed to be judicial proceedings within the meaning of section 193, 219 and 228 of the Indian Penal code and every Lok Adalats shall be deemed to be a civil court for the purpose of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.

STATEMENT

Number of Lok Adalats Organised and the Number of Cases Disposed of during the Last Three Years, viz. 1992, 1993, 1994, State-wise

(Based on the information provided by State Legal Aid and Advice Boards)

S. No.	Name of the State Legal Aid & Advice Board	No. of Lok Adalats Held during			No. of cases disposed of during		
		1992	1993	1994	1992	1993	1994
*1.	Andhra Pradesh	125	82	111	11638	19525	8256
2.	Assam	1	9	5	57	1614	1049
3.	Bihar	Nil	1	17	Nil	22	3602
4.	Goa	4	4	2	425	481	178
5.	Gujarat	109	91	87	13193	13461	15926
6.	Haryana	93	83	34	27476	25861	12534
7.	Himachal Pradesh	54	56	28	7175	4526	6132
8.	Jammu & Kashmir	Nil	1	2	Nil	58	81
9.	Karnataka	506	258	207	15291	28784	62807
*10.	Kerala	12	11	5	6891	7472	4957
11.	Madhya Pradesh	104	106	19	40158	59041	10624
*12.	Maharashtra	159	108	147	12458	7453	N.A.
13.	Manipur	NIL	NIL	1	NIL	NIL	329
14.	Meghalaya	NIL	NIL	NIL	NIL	NIL	NIL
15.	Mizoram	2	1	Nil	24	3	NIL
16.	Orissa	299	217	170	78897	64871	39030
*17.	Punjab	41	62	33	10429	14275	10623
18.	Rajasthan	A monthly Lok Adalat is held on every Saturday of the month in a court.			108254	79685	72503
* 19.	Sikkim	NIL	NIL	NIL	NIL	NIL	NIL
20.	Tamil Nadu	125	293	444	5703	7153	11901
21.	Tripura	NIL	NIL	NIL	NIL	NIL	NIL
22.	Uttar Pradesh	282	289	319	285676	294183	284251
23.	West Bengal	1	2	1	78	96	53
24.	Union Territory of Chandigarh Admin.	2	NIL	NIL	3005	NIL	NIL
25.	Delhi	5	3	2	1469	598	949
26.	Pondicherry	4	2	2	317	263	309

* indicates that figures are on financial year basis viz. 1992-93, 1993-94 and 1994-95.

Rise in Price of Cement

2517. SHRI SUSHIL CHANDRA VARMA : Will the Minister of INDUSTRY be pleased to state :

(a) whether unprecedented rise is recorded in the price of cement during the last 6-7 months;

(b) if so, the market rate during 1994-95 and the current market rate;

(c) the reasons for increase in prices and the steps being taken to control the same;

(d) whether any study has been conducted regarding cost price and the market price; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c) Inspite of increase in input cost, freights, general price increase etc. and infrastructural constraints, there has not been any abnormal increase in price of cement during the last 6-7 months. At present there is no statutory control on price. The prices vary in different markets and consumption centres frequently due to several factors such as the extent of competition, the distance of consumption centres from the factory, mode of transport, seasonal variation in demand, temporary constraints in movement and supply in particular market, brand image of cement produced by certain companies etc. The average retail price of cement per bag of 50 kgs. ranged between Rs. 125-130 in 1994-95 while during the current year, the price ranged between Rs. 130-135. the slight increase is only due to general increase in price. Apart from delicensing the industry, government is encouraging creation of fresh capacity in order to strengthen the market mechanism for controlling abnormal increase in price, government is also providing the necessary infrastructural support to the industry including supply of railway wagons on a priority basis for movement of cement from surplus to deficit areas.

(d) No, Sir.

(e) Does not arise.

(English)

Modernisation of Hospitals

2518. SHRI A. CHARLES : Will the Minister for HELATH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have received a project from the Government of Kerala for procuring equipment for the modernisation of the Cardiology Department of the Medical College Hospital, Trivandrum; and

(b) if so, the action taken in the above request?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (b) The Government of Kerala has sent a Project Report for improving the laboratory services in the five Government medical colleges and selected hospitals of the State Government for seeking approval for financial assistance from some Agencies in Finland. Ministry of Finance have not supported the proposal for such assistance.

Electrification of Railway Line

2519. SHRI DHARAM PAL SINGH MALIK : Will the PRIME MINISTER pleased to state :

(a) Whether the Government are aware that Delhi-Rohtak section is partially electrified;

(b) whether NCR planning Board suggested to

electrify the above route so as to run EMU trains thereon; and

(c) if so, by when the said route is likely to be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) Yes, Sir.

(c) the Delhi-Shakurbasti Section of Delhi-Rohtak route is already electrified. At present, there is no proposal to electrify the remaining section, viz. Shakurbasti to Rohtak.

Communicable Diseases

2520. SHRIMATI VIJAYARAJE SCINDIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the communicable diseases are on the increase in the country;

(b) if so, the steps taken to eradicate these communicable disease;

(c) whether any action plan is being initiated for the purpose; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b) As per data received by Central Bureau of Health Intelligence, there is no increase in Communicable diseases like cholera and Gastroenteritis in the country.

(c) and (d). An Expert Committee under the chairmanship of Prof. J.S. Bajaj, Member Planning Commission has been constituted on 8.3.95 to comprehensively review the public health system in general and the quality of epidemic surveillance and control strategies in particular. The report is to be submitted by the end of December, 95.

Another Group was also set up under the convenorship of Health Secretary to formulate a comprehensive National Programme on sanitation and Environmental Hygiene on the lines of a Technology Mission. The Group submitted its report to the Government.

(Translation)

National Security

2521. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) whether the national security of the country is continuously deteriorating; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) The national security

environment of a country depends on various global, regional and internal factors. There have been some developments in recent past, both in international arena and in the sub-continent which have bearing on India's national security. The passage of Hank Brown amendment clearing the supply of arms etc. to Pakistan worth US \$370 million approximately has implications for the region. All measures required are being taken to defend the security and integrity of India.

2. The other important factors having bearing on India's security are rising fundamentalism in some closeby countries, export of terrorism and proxy war by Pakistan. The Government keeps a close watch on all the developments affecting India's security. Threat perceptions are continuously reviewed and appropriate steps taken to safeguard India's security and integrity. Within the available resources, the Government is systematically modernising the Armed Forces, providing them with state-of-the-art weapons and equipment. Simultaneously indigenous development and production of items needed by the forces is being encouraged.

[English]

Spread of Diseases

2522. SHRI ARJUN SINGH YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have made any study regarding the spread of various diseases due to total absence of cleaning operation of garbage and dirt from the rural areas;

(b) if so, the results thereof and the recommendations made in this regard;

(c) if not, the reasons therefor; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b) No, Sir.

(c) and (d) Infectious diseases are known to occur due to unsanitary conditions, including collection of garbage and dirt. State Governments have been advised to revamp their Public health systems for epidemic control and take steps to improve the civic facilities and project infrastructure in keeping with public health requirements. Emphasis has also been placed on disease surveillance, undertaking preventing measures and establishment of early warning systems.

BHPC Power Projects

2523. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether three power projects submitted by the Bihar Hydel Power Corporation (BHPC) were sanctioned in January 1995 but the 10 per cent advance as per terms has not been sanctioned so far; and

(b) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b) No, Sir. The 10% initial release against the Ministry's commitment towards Capital Subsidy for the Sandni, Lower Ghagri and Netarhat SHP projects in Bihar, amounting to Rs. 27.12 lakhs, was made in April, 1995.

[Translation]

Ordnance Factory

2524. SHRI UPENDRA NATH VERMA: Will the PRIME MINISTER be pleased to state :

(a) whether there was proposal to set up an ordnance factory in Chatra district (Previously Hazaribagh district) in Bihar and land was also selected for this purpose but later on the said ordnance factory was set up somewhere else out of Bihar;

(b) if so, the details thereof; and

(c) the reasons for which the said factory could not be set up in Chatra?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION & SUPPLIES) (SHRI SURESH PACHOURI) : (a) to (c) There was a proposal about ten years back for a new factory to manufacture propellants; a site in Hazaribagh district was one of the alternatives proposed for it. On detailed examination of the proposal it was, however, concluded that no new factory for manufacture of propellants needed to be set up since the requirement could be met from the existing ordnance factories and the civil sector. The proposals to set up a new factory was, accordingly, dropped altogether.

[English]

Child Marriage

2525. SHRI K.M. MATHEW : Will the PRIME MINISTER be pleased to state :

(a) whether the social evil of child marriage has increased in the country during the last three years;

(b) if so, the details thereof, State-wise and year-wise;

(c) the efforts being made by the Government to curb this social evil;

(d) whether the Government are contemplating to launch a Panchayati Raj level mechanism and setting up Monitoring Cells to enforce the Child Marriage Restraint Act effectively; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b) The information is not readily

available. The same will be collected from the State Governments/Union Territory administrations and will be laid on the Table of the House.

(c) Department of Women and Child Development has stepped up mass media campaign against child marriages in the country through programmes in the electronic and print media. Social awareness regarding this evil is being taken under the awareness generation programmes implemented through voluntary organisations and universities. Assistance is also being given for organising camps, legal literacy programmes and other activities for creating awareness of women rights. A number of schemes for training, income generating activities for economic development and various support services are being implemented by the Department of Women and Child Development to enable women to become economically independent so that they can stand up against the various forms of exploitation including the social evil of child marriage.

(d) No, Sir.

(e) Does not arise.

[Translation]

Special Security to VIPs in J & K

2526. SHRI SATYA DEO SINGH :

SHRI CHANDRESH PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item published in 'Rashtriya Sahara' dated September 27, 1995 under the caption "Ghati mein vishist vyaktiyon ke aphanan ke liye vishesh daste";

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government for the safety of political leaders/VIPs in J&K?

THE MINISTER OF STATE IN THE PRIME MINISTERS OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) to (c) Government have seen the news item referred to in the question. It is a fact that reports have been received from time to time about the plans of the Pakistan ISI and terrorist groups, including the Harkat-ul-Aansar and the Hizbul-Mujahideen, to target political personalities, Government Servants and other soft targets as a part of their desperate efforts to thwart the revival of peace and the democratic process in the State. Instructions have been issued to all the concerned authorities to ensure that the fullest protection is provided to vulnerable persons and action is being taken accordingly. The arrangements in this regard are also being reviewed on a regular basis.

[English]

National Small Industries Corporation

2527. SHRI ASTBUJA PRASAD SHUKLA : Will the Minister of INDUSTRY be pleased to state :

(a) whether National Small Industries Corporation have established their offices in South Africa; and

(b) if so, the details thereof and the achievements made so far by this organisation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M.ARUNACHALAM) : (a) and (b) Yes, Sir. The National small Industries Corporation has hired premises in Johannesburg for opening a representative office on lease basis. This office is likely to be operational during early part of 1996.

NSIC's Financial Services Scheme in Assam

2528. SHRI PROBIN DEKA : Will the Minister of INDUSTRY be pleased to state :

(a) whether National Small Industries Corporation Financial Services Scheme is in operation in Assam; and

(b) if so, the details of the criteria adopted for getting its aid by entrepreneurs in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) Yes, Sir. The National Small Industries Corporation's Financial Services Scheme consists of assisting the small scale units by way of Raw Material Assistance, Bill Financing, Working Capital Finance and Export Development Finance. Although the financial services scheme was not started initially at NSIC's Regional Office, Guwahati yet the Raw Material Assistance and Bill Discounting Schemes have been implemented in NSIC's regional Office at Assam to cater to the needs of the State of Assam.

(b) Following is the critiera for giving assistance to SSI entrepreneurs :

(i) Prescribed application form for getting the assistance is available in Regional Office/Branch Offices. The units desiring to avail the assistance have to fill the application form and furnish other required information to the concerned Regional office or Branch Office. The proposals received from the units are appraised and if they are found to be eligible under that scheme, financial assistance is sanctioned.

(ii) Under Financial Services, the assistance is provided against the securities of bank guarantees letter of credits, Shares, Debentures or any other Liquid securities.

Single Multi Mode Transport System

2529. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether a single multi-mode transport system is being planned for Delhi to cope up with the increasing volume of traffic;

(b) if so, its features and the steps being taken to reduce traffic congestion; and

(c) the funds earmarked for the purpose and the time by which the project is likely to be launched?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) SHRI R.K. DHAWAN : (a) to (c) A Mass Rapid Transport System (MRTS) is being proposed for Delhi to cope with the increasing volume of traffic. Revised Phase-I of this project covers a length of 55.3 kms, out of which one corridor with a length of 11 kms will be underground and two other corridors with a total length of 44.3 kms will be on surface/elevated. The underground corridor is proposed from Vishwa-Vidyalaya to Central Secretariat. The surface/elevated corridors are proposed from Shahdara to Nangloi and from Subzi Mandi to Holambi Kalan.

The project as proposed is to be integrated with suitable bus connections to give a wider coverage to the system.

The project is expected to be completed within 10 years from the date of commencement. the question of earmarking of funds would arise only after the formal Government approval is obtained.

Malnutrition

2530. K. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the growing population is nullifying the benefit of higher production and the corresponding availability of food grain per capita becoming a hindrance in improving the nutritional status of the common man; and

(b) if so, whether the National Health Council is making effort to eradicate malnutrition arising out from proteins and vitamins deficiencies?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) the per capita food availability is estimated to be about 470 gm./day and it meet the normal requirement of people.

(b) to improve the nutritional status of people, Government is implementing the following programmes/schemes.

1. Supplementary Feeding Programme.

2. Integrated Child Development Services Scheme.
3. Special Nutrition Programme.
4. Wheat based Nutrition Programme.
5. Mid-day Meal Programme.
6. Micro-nutrient Deficiency Disorders Control Programme.
7. National Iodine Deficiency Disorders Control Programme.
8. Child Survival and Safe Motherhood Programme.
9. Nutritional Extension and Education Programme.
10. Balwadi Nutrition -Programme.

Gauge Conversion

2531. SHRI DILEEPBHAI SANGHANI : Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted for extension of Rajkot-Veraval Railway line upto Kodinar; and

(b) if so, the time by which the work is likely to be completed and the total amount likely to be spent on the project and funds made available for the purpose so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Survey has been taken up.

(b) The work of extension to Kodinar will be considered on completion of Rajkot-Veraval Gauge conversion in the 9th Plan period. The target date of completion would be decided, if and when the work is taken up. Cost will be known on completion of survey. Question of allotment of funds will arise only if and when the work is taken up.

Herbal Drugs

2532. SHRIMATI GIRIJA DEVI :

SHRI RAJESH KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) whether C.S.I.R. is in a position to manufacture many herbal drugs; and

(b) if so, the steps taken to patent medicinal plants and export herbal medicines?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) CSIR is a research organisation carrying out R&D in diverse areas including herbal drugs. It does not undertake manufacturing of products on a commercial scale but licenses the

processes/technologies developed to industry for commercialisation.

(b) As per the existing patent laws, natural plants or any naturally occurring genetic material/germ plasm cannot be patented in India. CSIR is, however, identifying, isolating/extracting bioactive molecules from plant sources which can be patented as potential drug molecules.

As CSIR is not a manufacturing or a trading organisation, it does not export products on its own. However, it has been exporting technologies and services.

Shifting of Offices

2533. SHRI B.L. SHARMA PREM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Government offices, institutions and undertakings earmarked for shifting out of Delhi which have resisted to move out;

(b) the estimated population that could be affected by forcing such offices to move out; and

(c) whether the Government are considering a review in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) A total number of 20 Public Sector Undertakings and 11 Govt. Offices have been identified for shifting out of Delhi but have not shifted so far.

(b) No record of number of employees working in these offices/PSUs and their families is centrally maintained.

(c) No such review is presently under consideration.

Doubling and Electrification of Railway Line

2534. SHRI G. MADE GOWDA : Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted for Doubling and Electrification of the Bangalore-Mysore Broadgauge Railway line;

(b) if so, the estimated cost for the same; and

(c) if not, whether the Government propose to take steps to undertake the survey of the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) No survey has been done. Doubling of single line section is taken up when their carrying capacity gets saturated. On this section it was found that doubling of Bangalore-Kengeri section was required on operational considerations and this work has been included in the budget 95-96. Doubling of rest of the section will be

considered when the traffic reaches the level required to justify doubling. Bangalore-Kengeri section which is a part of Bangalore-Mysore line is already electrified.

Beyond Kengeri to Mysore, a cost-cum-feasibility survey has been carried out. The cost of electrifying the remaining section viz. Kengeri-Mysore is estimated at Rs. 41.73 crores at present day cost.

Gauge Conversion

2535. SHRI BASUDEB ACHARIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have undertaken techno-economic survey for conversion of Bankura Damodar River Railway Line into Broad Gauge and connect it with Tarakeswar; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Gauge Conversion

2536. SHRI A. VENKATESH NAIK :

SHRI SANDIPAN BHAGWAN THORAT :

SHRI CHIRANJI LAL SHARMA :

Will the PRIME MINISTER be pleased to state:

(a) the progress made so far regarding Gauge Conversion of Miraj-Latur, Bangalore-Miraj and Goa-Miraj Metre Gauge Railway Lines;

(b) the amount allocated for each projects during the current year,

(c) the amount spent till date; and

(d) the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The position is as under :

(i) *Miraj-Latur*. Planning Commission's approval to the work has been received. The land acquisition proceedings in respect of new line from Latur to Latur Road have started. Papers for land acquisition for the entire land have been submitted to the State Government. Work on the Station building at New Latur has also been started. For gauge conversion of Kurduwadi Pandharpur-Latur section, tenders for earthwork and bridges have been opened and are under finalisation.

(ii) *Bangalore-Hubbli-Miraj*. The work has since been completed and section opened to traffic on 31.3.95.

(iii) *Goa-Miraj*. The work on Miraj-Londa-Castle Rock section has already been completed and section

opened to traffic. Work on Castle Rock-Vasco section is in progress. The same is targetted for completion by 31.3.96.

(b) and (c) The outlay provided in 1995-96 and expenditure incurred till 31.3.95 for the above projects are as under :

Section	Outlay for 1995-96	(Rs. in Crores)	Expenditure upto 31.3.95
Miraj-Latur	10.00	2.25	
Bangalore-Hubli-Miraj	19.42	355.00	
Goa-Miraj			
(i) Miraj-Londa	16.12	141.18	
(ii) Hospet-Hubli- Goa	177.63	175.96	
(d) Does not arise.			

Complimentary Passes

2537. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) the names of individuals and organisations who are holding complimentary passes together with the class in which allowed to travel at present; and

(b) the period of validity of such passes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) A statement is enclosed.

STATEMENT

S. No.	Name of Individuals/ Organisations currently holding complimentary Passes (Sh./Ms.)	Class of travel	Period of Validity
(a)	(b)	(c)	(d)
1.	Bansi Lal	I AC	5 yrs.
2.	Nirmala Das	Ist Class	5 yrs.
3.	K.G. Channaveerappa	Ist Class	5 yrs.
5.	Madhav Rao Scindia	I AC	5 yrs.
4.	Sushila Nayar	Ist Class	5 yrs.
6.	S.N. Subba Rao	Ist Class	5 yrs.
7.	Bhakta Charan Das	I AC	5 yrs.
8.	Dr. Santosh Goindi	Ist Class	3 yrs.
9.	Abha Bahen Gandhi	Ist Class	5 yrs.
10.	Janeswar Mishra	I AC	5 yrs.
11.	Four representatives of A.P. Sanstha Ahmedabad	Ist Class	3 yrs.

(a)	(b)	(c)	(d)
12.	Ajay Singh	I AC	5 yrs.
13.	Bakher Hussain	IInd Class	5 yrs.
14.	Hisamul I. Siddique	I AC	1 yr.
15.	Hafiz Syed Md. Mazhar	Ist Class	5 yrs.
16.	Moulana Mohd. Qasim	Ist Class	1 yr.
17.	Champa Limaye	Ist Class	1 yr.
18.	Sarla Kumari	Ist Class	1 yr.
19.	Qazi Syed Hammeed	Ist Class	1 yr.
20.	Kishore Kumar Jha	Ist Class	1 yr.
21.	Usman M. Adhami	Ist Class	1 yr.
22.	Syed Fida Ali	Ist Class	1 yr.
23.	Moulana Anzar Shah	Ist Class	1 yr.
24.	Sunil Shastri	Ist Class	1 yr.
25.	T.R. Ramakrishnan	Ist Class	1 yr.
26.	Kaniz Fatema	Ist Class	1 yr.
27.	U.N. Viyarthi	Ist Class	1 yr.
28.	K. Natarajan	Ist Class	1 yr.
29.	G. Muni Ratnam	Ist Class	1 yr.
30.	Dwarka Sundarani	Ist Class	1 yr.
31.	Dr. P. Penunsala	Ist Class	1 yr.
32.	Syed Mohd. Nasir Fakhri	Ist Class	1 yr.
33.	Mohd. Rafia Warsi	Ist Class	1 yr.
34.	Sanyasini Yoga Shurti	Ist Class	1 yr.
35.	Dr. M.C. Modi	Ist Class	5 yrs.
36.	Shobha Raju	Ist Class	5 yrs.
37.	J.N. Kashyap	Ist Class	1 yr.
38.	S.D. Arya	Ist Class	1 yr.
39.	Two sisters of Missionary of Charity	Ist Class	1 yr.
40.	K. Mohd. Kalife	Ist Class	1 yr.
41.	S. Sahabuddin Fauzdar	Ist Class	1 yr.
42.	Vimal Mehrotra	Ist Class	1 yr.
43.	Deepak Kumar Pathak	Ist Class	1 yr.
44.	Alamelu Ammal	Ist Class	1 yr.
45.	Saraswati Ammal	Ist Class	1 yr.
46.	R.K. Shukla	Ist Class	1 yr.
47.	Mufti Abdul R. Khan	Ist Class	1 yr.
48.	Kripa Shankar Singh	Ist Class	1 yr.

(a)	(b)	(c)	(d)	(a)	(b)	(c)	(d)
49.	S.A.R. Khan	Ist Clas	1 yr.	83.	Two office bearers of N.F. of Indian Women	Ist Class	5 yrs.
50.	Four office bearers of Ramkrishna Mission, Gwalior	Ist Class	1 yr.	84.	Sanyasini Yogashrati	Ist Class	1 yr.
51.	Swami Tapananandaji	Ist Class	1 yr.	85.	Swami Srinivas Giri	Ist Class	2 yrs.
52.	S.K. Bandyopandhyay	Ist Class	1 yr.	86.	Qasi Mohd. Iman	Ist Class	5 yrs.
53.	Channamma Hallikai	Ist Class	5 yrs.	87.	Faruzuddin Sharef	Ist Class	1 yr.
54.	D.S. Wala	Ist Class	1 yr.	88.	Rahan Asif Siddiqui	Ist Class	1 yr.
55.	Rajendra Choudhury	Ist Class	1 yr.	89.	Ranjani Ishwar	Ist Class	1 yr.
56.	Sister Mary	Ist Class	1 yr.	90.	K. Vikram Rao	Ist Class	1 yr.
57.	M.S. Bhatnagar	IIInd Class	5 yrs.	91.	Sashi Sharma	Ist Class	1 yr.
58.	H.H. Swami	Ist Class	1 yr.	92.	Narayan Swarop	Ist Class	1 yr.
59.	Fulzail Ahmed Qasmi	Ist Class	1 yr.	93.	Brahmachari S. Nanda	Ist Class	5 yrs.
60.	Molana Sadruddin	Ist Class	1 yr.	94.	Masarrat Shahid	Ist Class	1 yr.
61.	A.M.T.R. Razakhan	Ist Class	1 yr.	95.	Rajiv Kumar	Ist Class	2 yrs.
62.	Muzzami Siddiqui	Ist Class	5 yrs.	96.	Lokpati Tripathi	Ist Class	5 yrs.
63.	Hafiz Mohd. Umar	Ist Class	1 yr.	97.	Mohd. Farqui	Ist Class	1 yr.
64.	Kaushalya Ray	Ist Class	1 yr.	98.	Dr. P.S. Sankar	Ist Class	1 yr.
65.	Hujam S.M. Shaik	Ist Class	1 yr.	99.	Rajendra Tiwari	Ist Class	1 yr.
66.	Virender Kumar Gaur	Ist Class	1 yr.	100.	M. Ranga Reddy	Ist Class	1 yr.
67.	Nirmala Despande	Ist Class	5 yrs.	101.	G. Bhaskaran	Ist Class	1 yr.
68.	One representative of Kanchi Kamakoti Mutt	Ist Class	1 yr.	102.	Prof. R.K. Nayak	Ist Class	1 yr.
69.	S.M. Gavaskar	I AC	5 yrs.	103.	Amar Singh	Ist Class	1 yr.
70.	M.S. Bitta	I AC	3 yrs.	104.	Gopal Singh	Ist Class	5 yrs.
71.	Veena Dugal	Ist Class	1 yr.	105.	Adya Prasad Unmata	Ist Class	1 yr.
72.	Hazi Mohd. Harron	Ist Class	1 yr.	106.	Pravat Kumar Mukwana	Ist Class	1 yr.
73.	Pramil P. Barrooh	Ist Class	1 yr.	107.	V. Pattaviraman	Ist Class	1 yr.
74.	Two Sisters of Missionary of Charity	Ist Class	1 yr.	108.	Md. Akbar	IIInd Class	1 yr.
75.	Two Sisters of Missionary of Charity	Ist Class	1 yr.	109.	Md. Anwar Hussain	IIInd Class	1 yr.
76.	Kala Baba	Ist Class	1 yr.	110.	Shakeel Chandra	Ist Class	1 yr.
77.	Two Sisters of M.C. Missionary of Charity	Ist Class	1 yr.	111.	Deepa Kaul	Ist Class	1 yr.
78.	Gajendra Singh	Ist Class	1 yr.	112.	Darsyan Singh Yadav	Ist Class	1 yr.
79.	Dr. P. Padmarathi	Ist Class	1 yr.	113.	Ramesh Kalia	Ist Class	3 yrs.
80.	Mohsina Kidwai	I AC	1 yr.	114.	Keshav Kulkarni	Ist Class	1 yr.
81.	Madhu Dandavate	I AC	1 yr.	115.	Gowri Shankar	Ist Class	1 yr.
82.	R.M. Salam	Ist Class	2 yrs.	116.	Mohd. Aboobakar	Ist Class	1 yr.
				117.	Mohd. Kawakab Hameed	Ist Class	1 yr.
				118.	H.R. Eswar Jois	Ist Class	5 yrs.
				119.	Ishwar Chandra Das	Ist Class	1 yr.

(a)	(b)	(c)	(d)
120.	Dharma Vatsal Das	Ist Class	1 yr.
121.	Habiba Kidwai	Ist Class	1 yr.
122.	Gsanga Prasad	Ist Class	2 yrs.
123.	Mangi Lal Arya	Ist Class	1 yr.
124.	S.I. Abidi	Ist Class	1 yr.
125.	G. Eswar	Ist Class	1 yr.
126.	Dr. Awadhesh Singh	Ist Class	1 yr.
127.	Dinesh Singh	IIInd Class	1 yr.
128.	J.D. Seelam	Ist Class	5 yrs.
129.	Arshadul Quadri	Ist Class	1 yr.
130.	Kameshwari Mishra	Ist Class	1 yr.
131.	Parveen Azad	Ist Class	1 yr.
132.	J.N. Mishra	Ist Class	1 yr.
133.	Shahil Pervel	Ist Class	1 yr.
134.	Venumadhav	Ist Class	1 yr.
135.	P. Prakash	Ist Class	1 yr.
136.	Dr. D.K. Mehta	Ist Class	1 yr.
137.	Vasudeerao Changre	Ist Class	1 yr.
138.	R.P. Saraf & three others	Ist Class	1 yr.
139.	Vijay Sarswati	Ist Class	1 yr.
140.	Sarbshakti Kr. Singh	Ist Class	1 yr.
141.	P.N. Reddy	Ist Class	1 yr.
142.	S.V. Mirji	Ist Class	1 yr.
143.	Fauzia R.	Ist Class	1 yr.
144.	Devendra Pandey	Ist Class	1 yr.
145.	C.L. Fazlur Rahman	Ist Class	1 yr.
146.	T.D. Yasuff	Ist Class	1 yr.
147.	Zafar Iqbal	Ist Class	1 yr.
148.	J.M. Sadiqullah	Ist Class	1 yr.
149.	Champa Rao	Ist Class	1 yr.
150.	Ghan Shyam	IIInd Class	1 yr.
151.	Kamla Dubey	Ist Class	1 yr.
152.	Prahlad Yadav	Ist Class	1 yr.
153.	Prema Cariappa	Ist Class	1 yr.
154.	P. Devaraj	Ist Class	1 yr.
155.	S.S. Prakasham	Ist Class	1 yr.
156.	M. Asirvadam	Ist Class	1 yr.
157.	N.K. Venkateswar	Ist Class	1 yr.

(a)	(b)	(c)	(d)
158.	Mohammad Obaidula	Ist Class	1 yr.
159.	Mohd. Basir	Ist Class	1 yr.
160.	Ganesh Shankar	Ist Class	1 yr.
161.	C. Arjun	Ist Class	1 yr.
162.	Krushnarao Hingankar	Ist Class	1 yr.
163.	Dr. Banarsi Das	Ist Class	5 yrs.
164.	Shaik Abu Bakar	Ist Class	1 yr.
165.	Three office bearers of IAE Asson.	Ist Class	1 yr.
166.	Radha K. Avasthy	IIInd Class	1 yr.
167.	Nirmal Upadhyay	Ist Class	1 yr.
168.	Khan Abdul Waddood	Ist Class	1 yr.
169.	Dr. Raja Ramana	Ist Class	1 yr.
170.	Ayesah Begum	Ist Class	1 yr.
171.	Wari Mohd. Siddiqui	Ist Class	1 yr.
172.	Kusum Kumari Yadav	Ist Class	1 yr.
173.	Mayor A.K. Singh	Ist Class	1 yr.
174.	Shamim Jaypuri	Ist Class	1 yr.
175.	Charan Singh Kandira	Ist Class	1 yr.
176.	Surdasji Anath Sevasram Sangh	Ist Class	1 yr.
177.	Girender Nath	IIInd Class	1 yr.
178.	S.N. Dubey	Ist Class	1 yr.
179.	Siya Saran Yadav	Ist Class	1 yr.
180.	K.C. Lenka	I AC	1 yr.
181.	B.S. Yoginder Maharaj	Ist Class	1 yr.
182.	Shaukat Ali	I AC	1 yr.
183.	Mohd. Shafi Quereshi	I AC	1 yr.
184.	T.G.K. Menon	Ist Class	1 yr.
185.	Suresh Bahadur Singh	Ist Class	1 yr.
186.	Zarina	Ist Class	1 yr.
187.	T. Ratnakar	Ist Class	1 yr.
188.	One Representative of Kanchi Kamakoti Mutt	Ist Class	1 yr.
189.	Radhakrishna Avasthi	IIInd Class	1 yr.
190.	Avantika Maken	Ist Class	1 yr.
191.	Moulana Mohd Hussain	Ist Class	1 yr.
192.	M. Qamar Raza Khan	Ist Class	1 yr.
193.	A.S. Habib Hamdani	Ist Class	1 yr.

(a)	(b)	(c)	(d)	(a)	(b)	(c)	(d)
194. M.T. Raza Khan		Ist Class	1 yr.	232. Rajendra Tewari		Ist Class	1 yr.
195. Moulana Idris Raza		Ist Class	1 yr.	233. J.M. Chinchalkar		Ist Class	1 yr.
196. Girish Gandhi		Ist Class	1 yr.	234. Sharad Kr. Sadhak		Ist Class	1 yr.
197. Kapil Dev		IAC	5 yrs.	235. S.H. Bhutani		Ist Class	1 yr.
198. Sunder Lal Bahuguna		Ist Class	1 yr.	236. M.A. Sunil		Ist Class	1 yr.
199. Surender Kumar		Ist Class	3 yrs.	237. H.R. Maloo		Ist Class	1 yr.
200. Prabhat Subha Pandit		Ist Class	3 yrs.	238. Rakesh Bhardwaj		Ist Class	1 yr.
201. Nirmala Bhagey		Ist Class	1 yr.	239. Yugraj Bhaduria		Ist Class	1 yr.
202. B. Subbaya Shetty		Ist Class	1 yr.	240. Avinash Pandey		Ist Class	1 yr.
203. V.S. Chandra Lekha		Ist Class	1 yr.	241. Uday G. Soni		Ist Class	1 yr.
204. Arvind Chaturvedi		Ist Class	1 yr.	242. Dinesh Kumar		Ist Class	1 yr.
205. Syed Hamid		Ist Class	1 yr.	243. Pradyut Guha		Ist Class	1 yr.
206. A.A. Siddique		Ist Class	1 yr.	244. S.P. Pillai		Ist Class	1 yr.
207. Mohan Joshi		Ist Class	3 yrs.	245. A.K. Banerjee		Ist Class	1 yr.
208. Pramod Tiwari		IAC	3 yrs.	246. Lalit K. Bhanot		Ist Class	1 yr.
209. Ashutosh Sharma		Ist Class	1 yr.	247. Ramesh Sharma		Ist Class	1 yr.
210. A.P.S. Subbu		Ist Class	1 yr.	248. P.K. Srivastava		Ist Class	1 yr.
211. R.S. Govai		Ist Class	1 yr.	249. H.S. Bhadu		Ist Class	1 yr.
212. Harinarayanananda		Ist Class	1 yr.	250. Kripal Singh		Ist Class	1 yr.
213. Shivaji Rao Deshmukh		IAC	1 yr.	251. A.K. Suri		Ist Class	1 yr.
214. P.B. Sawant		Ist Class	1 yr.	252. C.K. Jaffer Sharief		IAC	5 yrs.
215. M.L. Jadam		Ist Class	1 yr.	253. Mahavir Prasad		IAC	1 yr.
216. Mayiurdhwaja N. Singh		Ist Class	1 yr.	254. Jagdish V. Shetty		Ist Class	1 yr.
217. Kunwar Pal Yadav		Ist Class	1 yr.	255. S. Radhakrishnan		Ist Class	1 yr.
218. Rupinder Singh		Ist Class	1 yr.	256. Lallan Kumar Mondal		Ist Class	1 yr.
219. Arun Kumar		Ist Class	1 yr.	257. Trilochan Singh		Ist Class	1 yr.
220. Virender Khana		Ist Class	1 yr.	258. Rajesh Sharma		Ist Class	1 yr.
221. Sanjay S. Dutt		Ist Class	1 yr.	259. Dr. P.C. Kaushik		Ist Class	1 yr.
222. Ratna Kumari		Ist Class	1 yr.	260. Lallan Prasad		Ist Class	1 yr.
223. Lalit Gupta		Ist Class	1 yr.	261. Ramesh Bhai		Ist Class	1 yr.
224. Jasdev Singh		Ist Class	1 yr.	262. Vijay Narain		Ist Class	1 yr.
225. K.V. Singh Deo		Ist Class	1 yr.	263. Swami Arjun Puriji		Ist Class	1 yr.
226. Satish R. Mishra		Ist Class	1 yr.	264. Harish Chander		Ist Class	1 yr.
227. Shamim Qureshi		Ist Class	1 yr.	265. Dr. Ram Singh Parmar		Ist Class	1 yr.
228. Anantram Choudhury		Ist Class	1 yr.	266. N.P. Bhatt		Ist Class	1 yr.
229. M.S. Nijaguli		Ist Class	1 yr.	267. Mrs. Rama P. Bhatt		Ist Class	1 yr.
230. Raj Kumar Sacheti		Ist Class	1 yr.	268. Balkrishna N. Shetty		Ist Class	1 yr.
231. Swami Nijanandji		Ist Class	1 yr.	269. S.R. Balasubramaniyan		Ist Class	1 yr.

(a)	(b)	(c)	(d)
270. Two representatives of International Institute of Ayurvedic Sciences		1st Class	1 yr.
271. C. Mohd. Faizee		1st Class	1 yr.
272. Aboobacker Moulavi		1st Class	1 yr.
273. Sahul Hammed		2nd Class	1 yr.
274. Dr. Biswajit Mohapatra		1st Class	1 yr.

Army Firing

2538. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether tribals are killed every year by stray shells from the Army's Artillery firing range near Deolali in Nasik district;

(b) if so, whether the Government have conducted any enquiry in this regard;

(c) if so, the action taken to protect the tribal population from these stray shells; and

(d) the total persons injured/died during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINSTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) and (c) Do not arise.

(d) Nil.

[Translation]

Prime Minister's Rozgar Yojana

2539. SHRI DATTA MEGHE :

SHRI SOBHNADREESWARA RAO VADDE :

SHRI HARISH NARYAN PRABHU ZANTYE :

SHRI LAKSHMAN SINGH :

SHRI R. ANBARASU :

Will the Minister of INDUSTRY be pleased to state :

(a) the targets fixed and achieved under Prime Minister's Rozgar Yojana during the last two years and till October, 1995;

(b) the number of beneficiaries including SC/ST under the scheme during the above period;

(c) the funds allocated to the States and their actual utilisation during the above period;

(d) the number of applications processed/rejected by the Nationalised Banks in each State during the above period;

(e) the reasons for rejection;

(f) whether several cases of disbursement of loan by Nationalised Banks to defaulters have been detected in some State; and

(g) if so, the action taken against the officers those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTEMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) and (b) The targets fixed and achieved, the number of beneficiaries including SC/ST under Prime Minister's Rozgar Yojana during the last two years and till Oct. 95 are as under:

Sl. No.	Year	Targets (No.)	Total beneficiaries (No. of cases sanctioned by banks)	No. of SC/ST beneficiaries (Cases sanctioned by banks (No.)
1.	1993-94	40,000	31,880	* 2834
2.	1994-95	2,20,000	1,94,330	** 22537
3.	1995-96	+ 2,60,000	58,769	*** 2045

* Out of 31,780 beneficiaries.

** Out of 1,92,852 beneficiaries.

*** Out of 21,437 beneficiaries.

+ Annual Target for 1995-96 is inclusive of backlog of previous years.

(c) The details of funds allocated to the States/UTs under the Prime Minister's Rozgar Yojana are as under:-

Sl.No.	Year	(Rs. in Lakhs) [Funds allocated to the States/UTs]*
1.	1993-94	419.03
2.	1994-95	2029.41
3.	1995-96	15.43

(Upto Oct., 95)

* Funds are released to the State Govts. for training, workshops, contingency funds to DICs and for concurrent evaluation etc.

Utilisation certificates towards training of Prime Minister's Rozgar Yojana beneficiaries for the year 1993-94 amounting to Rs. 1.78 crores have been received.

Funds are also released for subsidy to Reserve Bank of India. The details of funds released for subsidy to Reserve Bank of India are as under :

Sl. No.	Year	Funds released to Reserve Bank of India (Rs. in crores)	Disbursement of subsidy to the implementing banks by Reserve Bank of India (Rs. in crores)
1.	1993-94	30.00	30.00
2.	1994-95	74.53	74.53
3.	1995-96	45.00	7.80
(ending Oct., 95)			

(d) The statement showing number of applications rejected/processed by the Banks as reported by States/UTs during 1993-94, 1994-95 and 1995-96 (Oct., 1995) is given as statement enclosed.

(e) The reasons for rejection are :

Non-completion of bank formalities; margin money not deposited by the applicant; some beneficiaries got employed elsewhere in the meanwhile; work place not arranged; power connection not obtained; project not viable etc.

(f) and (g) Cases in general of this nature have not come the notice of Government. However, in one case the matter was referred to the concerned bank and DIC for necessary action.

STATEMENT

Prime Minister's Rozgar Yojana

Cases Processed and Rejected by Banks — Year-wise

Sl. No.	State/UT	1993-94		1994-95		1995-96*	
		Rejected	Sanctioned	Rejected	Sanctioned	Rejected	Sanctioned
1	2	3	4	5	6	7	8
1.	Andhra Pr.	NR	3418	9833	19851	2133	8307
2.	Assam	NR	818	NR	6404	NR	566
3.	Bihar	318	2049	6191	11700	118	1586
4.	Delhi	3581	622	362	702	NR	675
5.	Goa	170	86	117	192	NR	45
6.	Gujarat	269	527	4662	5707	2730	3325
7.	Haryana	NR	792	2432	4603	999	1946
8.	Himachal Pr.	NR	201	1837	2306	654	894
9.	Jammu & Kashmir	NR	101	NR	1880	NR	502
10.	Karnataka	NR	1919	7840	13759	1134	3559
11.	Kerala	NR	1595	10256	11123	2900	2178
12.	Madhya Pr.	NR	2992	8313	21840	547	4412
13.	Maharashtra	3037	4850	15100	26551	3558	8541
14.	Manipur	30	212	126	2004	NR	155
15.	Mizoram	NR	32	105	146	NR	—
16.	Orissa	NR	842	NR	5551	NR	1080
17.	Punjab	NR	1030	2257	5357	NR	2230
18.	Rajasthan	NR	1257	1769	7668	429	2216
19.	Tamil Nadu	NR	2794	11159	14515	6264	3954
20.	Tripura	108	146	344	796	NR	43
21.	Uttar Pr.	NR	3995	14922	23060	1451	11201
22.	West Bengal	NR	899	19863	6936	202	1068

1	2	3	4	5	6	7	8
23.	Andaman & Nicobar	NR	33	176	65	11	25
24.	Arunachal	NR	65	128	183	NR	—
25.	Chandigarh	NR	64	NR	165	NR	90
26.	Dadra & Nagar Haveli	NR	112	NR	112	3	41
27.	Daman & Diu	NR	13	NR	79	NR	32
28.	Nagaland	NR	97	NR	213	NR	—
29.	Lakshadweep	NR	Nil	NR	NR	NR	—
30.	Meghalaya	NR	157	NR	311	NR	—
31.	Pondicherry	88	162	62	476	8	66
32.	Sikkim	NR	Nil	72	75	11	32
Total :		7601	31880	117926	194330	23152	58769

NR - Not Reported

(English)

Train from Delhi to Mirzapur

2540. SHRI RAM NIHORI RAI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to introduce a Superfast train from New Delhi to Mirzapur or Shaktinagar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Operational and resource constraints.

Health Care Services

2541. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the districts in Gujarat State where British-aided Health Care Schemes are implemented;

(b) the details of Health Care Scheme provided in these district under the scheme;

(c) whether the scheme would be introduced in the remaining districts of the State; and

(d) if so, the details of the steps taken in that direction?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). A Project titled "Malaria Containment Research Project" is being implemented in Surat District of Gujarat State for containment of Malaria with British assistance. The project was signed on 15th June, 1995 for an amount

of Pounds, 4,000622. The project will provide imputs for management assistance, training, vehicles equipments, consumables, insecticides etc.

An integrated family welfare project is also being implemented by Tribhuban Das Foundation in Kaira district of the State. The British assistance for this project is 2.6 million pounds. The project aims to improve health and family welfare status in Kaira district through an integrated family welfare scheme based on village level cooperative infrastructure.

KVIC

2542. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have launched a number of schemes through Khadi and Village Industries Commission in Goa for the benefit of rural arisan/poor;

(b) if so, the details of each of the scheme, in terms of objective, method of operation-implementing agency, allocation for the State for the last three years, year-wise, targets set financial and physical and targets achieved scheme-wise separately;

(c) whether the implementation of the schemes was properly monitored/evaluated to ensure that the benefits reach the target groups and details of such arrangements made;

(d) the recovery position of loans distributed and action taken against reported cases of diversion/ misutilisation of loans sanctioned; and

(e) funds allocated for the current year for each scheme, and the targets set for Goa under such scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (e) The information

is being collected and will be laid on the Table of the House.

Production of Organic Manure

2543. SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a proposal before the Coir Board to produce organic manure from Coir pith on a large scale; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b) Yes, Sir. The Coir Board's Central Coir Research Institute, in collaboration with Tamil Nadu Agricultural Research University, has developed a technology for conversion of coir pith into organic manure in 30 days using a fungal culture known pithplus. A pilot scale laboratory for production and supply of pithplus has also been set up. In order to popularise the use of pithplus, a scheme for conducting field level demonstrations on the conversion of coir pith into organic manure using pithplus was launched on 24th November, 1995. Initially, under the scheme, 50 locations have been identified for production of organic manure from coir pith, where 2500 MT of coir pith will be converted to approx. 1750 MT of organic manure. The coir units would be assisted by the technical staff of the Coir Board by demonstrating the technique and by giving training in the production of organic manure from coir pith free of charge. Pithplus and Urea required for the demonstration also would be supplied to the units by the Coir Board free of cost.

Production and Export of Bicycles

2544. SHRI R. SURENDER REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) the status of India in the World in bicycles production and bicycles manufactured by the major manufacturers from 1990-91 to 1994-95;

(b) the number of bicycles and their components exported, foreign exchange earned during the aforesaid period;

(c) whether India's share in exports is much less as compared to the production of bicycles;

(d) if so, the reasons therefor;

(e) whether the Research and Development programmes in bicycle industry has remained static with no further investment and manufacturers do not allocate sufficient funds; and

(f) if so, the measures taken/proposed to be taken to increase the production and export of quality?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c) India is the second largest producer of bicycles after China. The bicycles manufactured in the country by the major manufacturers from 1990-91 to 1994-95 are as follows:

Year	Production (in lakhs)
1990-91	70.84
1991-92	71.50
1992-93	69.63
1993-94	74.41
1994-95	78.78

The export of complete bicycles and parts from India is as follows :

Period	Complete bicycles incl. cycle rickshaw		Parts Value (in crore rupees)	Total* Value (in crore rupees)
	Qty. (in thousand)	Value (in crore rupees)		
1990-91	2.34	15.27	145.98	161.25
1991-92	6.02	53.40	240.95	294.35
1992-93	9.24	97.20	343.42	440.62
1993-94	12.53	154.75	377.76	532.51
1994-95	11.03	146.50	324.31	470.81

*(Estimated)

(d) to (f) Several factors have been responsible for hampering the growth of R & D in the Indian bicycle industry. Some of these are tariff protection for a considerable period, lack of any foreign competition, dependence on imported raw materials, local demand for the roadster type and bulk production being in small scale and ancillary units. Nevertheless, there have been advances in the field of bicycle design and technology after the mid-1970s and now the manufacturers have installed modern machines and equipments and employed mass production techniques. Highly effective quality control programmes have been adopted from pre-manufacturing to post-manufacturing stages. Better quality bicycle parts are also now being produced in the country. There are no regulatory constraints for enhancement of production turnover.

In order to give a fillip to export of bicycles, the concerned Export Promotion Council is sending teams to study developments in overseas markets with a view to adopt the same at home, and is also proposing to participate in international fairs abroad.

Railway Projects

2545. SHRI HARADHAN ROY : Will the PRIME MINISTER be pleased to state :

(a) the details of Railway Projects in West Bengal pending with the Union Government for approval;

- (b) the present position of these projects; and
 (c) the time by which these projects are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There are no railway projects in West Bengal pending with the Union Government for approval at present.

(b) and (c) Do not arise.

Rising of Sea Level

2546. SHRI SUDHIR SAWANT : Will the PRIME MINISTER be pleased to state :

- (a) whether the level of the sea is rising gradually;
- (b) if so, the details thereof;
- (c) whether it is causing any danger to the coastal areas;
- (d) if so, the details thereof;
- (e) whether any action plan has been formulated by the Government in this regard;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) According to Inter-governmental Panel on Climate Change(IPCC) , it is estimated that global sea levels will rise by an average of 4.5. to 6 millimeters per year with a range of statistical uncertainty of 3 to 10 millimeters. According to a report of the Council of Scientific & Industrial Research on Global Change, the expected rise in sea level along the Indian coasts would be approximately same as that of the global projections.

(c) and (d) There is a high amount of uncertainty in the estimates of variations in Mean Sea Level due to climate change. In view of this, it cannot be said that there is an immediate danger to the coastal areas.

(e) and (f) The following programmes have been taken up for monitoring the expected variations in Mean Sea Level;

(i) the Department of Ocean Development (DOD) has a project to instal modern tide gauges at strategic locations to measure the daily tides for assessing the mean sea level more accurately.

(ii) the DOD's project also envisages preparation of fine scale coastal maps for the stretch from Nellore to Machilipatnam on the East Coast showing half a metre contour. These maps would be useful for more realistic assessment of the inundation of the coastal areas.

(iii) The work of preparation of coastal maps for the rest of the coast is being taken up by the Department of Science & Technology through Survey of India.

(g) Does not arise.

[Translation]

Closure of Industries

2547. SHRI LALIT ORAON : Will the Minister of INDUSTRY be pleased to state :

- (a) the number of major, medium and small industries registered as on April 1, 1995, State-wise;
- (b) the number of those industries which are functioning and lying closed, respectively;
- (c) whether the Government have received complaints that the main reasons for closure of industries in Bihar is inadequate supply of power; and
- (d) if so, the measures being considered by the Government to provide adequate power for the industries in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Modern Rail Ware House

2548. SHRIMATI SUMITRA MAHAJAN : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have received any proposal for construction of Modern Rail Ware House at Indore;
- (b) if so, the decision taken in this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAY (SHRI SURESH KALMADI) : (a) to (c) Railways have constructed a new Goods Shed at Laxmibai Nagar, Indore. Besides, Container Corporation of India Ltd. (CONCOR), a Public Sector Undertaking under the Ministry of Railways, has set up an Inland container Depot (ICD) at Indore with a warehouse for stuffing, destuffing and examination of export/import cargo.

Electrification of Railway Stations

2549. SHRI HARIBHAI PATEL :

SHRI CHANDRESH PATEL :

Will the PRIME MINISTER be pleased to state :

- (a) whether Railway have revised the norms for the electrification of regular and flag Railway Stations in the country whereby electricity from the State Electricity

Boards is available within one Kilometer of the station; and

(b) if so, the details of such stations in Gujarat State proposed to be electrified during the current and next year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) 4 stations namely Doswada, Devgram, Wankawercity and Lunidhar have been proposed for electrification during the year 1995-96 and 2 stations namely Gurinja and Okhamadi have been proposed for electrification during the year 1996-97.

Exploitation of Builders

2550. SHRI MAHESH KANODTA :

SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI PANKAJ CHOWDHARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of the exploitation of the Public by the builders;

(b) if so, whether the Government propose to set up a competent Monitoring Authority to keep an eye on the activities of the builders;

(c) if so, the details thereof; and

(d) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT DEPARTMENT OF URBAN DEVELOPMENT (SHRI R.K. DHAWAN) : (a) Yes, Sir. As and when complaints are lodged by the public in this regard, the police authorities register them against the accused persons under relevant provisions of law, including the Indian Penal Code;

(b) to (d) A detailed proposal to introduce a bill which would provide for registration of private builders, punitive measures for non-compliance of terms & conditions between the promoters and prospective buyers is under consideration of the Government.

Electronics Commission

2551. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to revive Electronics Commission;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) The Department-Related Parliamentary Standing Committee on Science & Technology, Environment and Forest in its Twenty Fifth Report on the Demands for Grants (1995-96) of the Department of electronics has recommended that the Electronics Commission should be revived. In pursuance to this, follow up action has been initiated by the Department of Electronics.

[Translation]

Eye Transplantation

2552. SHRI RAMASHRAY PRASAD SINGH :

SHRIMATI SHEELA GAUTAM :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of the high priority cases registered in respect of children's original eye transplantation during the last three years;

(b) the number of children benefited therefrom specially in Dr. Rajendra Prasad Ophthalmic Centre, New Delhi, so far; and

(c) the time by which all high priority pending cases pertaining to children are likely to be disposed of during the current year and the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) The data regarding total number of children registered in top priority group in various hospitals, functioning both in Government and in Private Sector is not available.

(b) 344 children have been treated for corneal transplantation in Dr. Rajendra Prasad Ophthalmic Sciences, New Delhi during the period from January, 1992 to November, 1995.

(c) No definite time schedule can be given for disposal of the priority pending cases as their treatment depend open the availability of fresh corneas.

[English]

Sale of Blood

2553. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is large scale illegal sale of blood particularly AB negative Group in Kanpur;

(b) if so, the details thereof;

(c) whether AB Negative is sold @ Rs. 100/- per bottle and O Negative @ Rs. 800/- in Ganesh Shanker Vidyarthi Smarak Medical College, Kanpur; and

(d) the steps taken to check this illegal sale of blood?

THE MINISTER OF HEALTH AND FAMILY WELFARE

(SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Malaria Research Centre

2554. DR. K.D. JESWANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Malaria Research Centres in the country, State-wise;

(b) whether there is any proposal to open a Regional Medical Research Centre at village PIJ in district Kheda; and

(c) the action taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) The Indian Council of Medical Research has a Malaria Research Centre at Delhi. This Centre's three permanent field stations and the field stations set up temporarily under the Integrated Disease Vector Control programme are enumerated, State-wise in the Statement enclosed.

(b) No, Sir.

(c) Does not arise.

STATEMENT

State	Location of Field Station
1. Uttar Pradesh	Hardwar Haldwani (Permanent) Shankargarh Shahjahanpur
2. Gujarat	Nadiad (Permanent)
3. Delhi	Delhi
4. Tamil Nadu	Madras
5. Madhya Pradesh	Mandla (Permanent)
6. Assam	Sonapur
7. Orissa	Rourkela
8. Goa	Panjim
9. A & N Island (UT) Car Nicobar	
10. Karnataka	Bangalore

[Translation]

Ayurvedic System of Medicine

2556. SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI SHIVRAJ SINGH CHAUHAN :

SHRI MANJAY LAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned, "Action Plan to Boost Medicine, Homoeopathy" appearing in the Hindustan Times on 21.10.95.

(b) if so, the reaction of Government thereto;

(c) the comparative figure of population per qualified Physician/Doctor in the country and that of US and France;

(d) the steps taken to facilitate and encourage more Ayurvedic and I.S.M. Colleges;

(e) whether any Yearly target has been fixed for increasing such Colleges with details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE

(SHRI A.R. ANTULAY) (a) to (f) The Government has seen the newsreport which mentions about the decisions taken in the Central Council of Health and Family Welfare meeting. No targets are fixed for opening more Ayurvedic and I.S.M. Colleges by the Government. However, as and when fresh proposals are received through the State Governments, these are examined based on the provisions of the respective Medical Council Acts and Regulations.

[English]

Shortage of Rakes

2556. SHRI KABINDRA PURKAYASTHA : Will the Prime Minister be pleased to state :

(a) whether the movement of goods like timber etc. has been extremely disturbed in Kumarghat-Lumding-Guwahati Railway line due to shortage of Railway rakes;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Civil Services Examination

2557. SHRI AMAR PAL SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to provide more opportunities to the candidates of general category for appearing in the Civil Services Examinations as are available to the candidates of backward classes;

(b) if so, the time by which a decision is likely to be taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c) No, Sir. From the Civil Services Examination, 1995, the upper age limit for other Backward Class candidates has been increased from 28 to 31 years with 7 chances. The upper age limit for general category candidates has been fixed at 28 years with 4 chances.

[English]

Teesta-Torsha Express

2558. SHRI AMAR ROYPRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether coaches provided in Teesta Torsha Express are almost dilapidated; and

(b) the steps being taken to replace those coaches?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The coaches of Teesta Torsha Express are being given regular maintenance attention to keep them in good fettle. The condition of the coaches is monitored and in case of any specific complaint, corrective action including disciplinary action against the defaulting staff is taken.

(b) The coaches are condemned on age cum condition basis and the coaches which do not meet safety requirements are not put to use.

Population Clocks

2559. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HEALTH AND FAMILY WLEFARE be pleased to state :

(a) the number of population clocks so far manufactured by Hindustan Machine Tools;

(b) the cost of each population clock, and

(c) the number of population clocks so far installed in the country, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c) The Hindustan Machine Tools have manufactured seven population Clocks for the Department of Family Welfare. The State-wise location of these clocks vis-a-vis the cost thereof is as under :

S. No.	State	Location	Cost (Rs. in lakhs)
1. Delhi		Inter-State Bus Terminus	14.19
2. Delhi		All India Institute of Medical Sciences	14.14
3. Delhi		Pragati Maidan (F.W. Pavilion)	1.16
4. Delhi		Nirman Bhavan	Complimentary
5. Chandigarh		Tribune Office	13.21
6. Karnataka		Bangalore Bus Stand	6.30
7. Uttar Pr.		Lucknow (Civil Hospital)	6.30

[Translation]

Stoppage at Rampura Beri

2560. SHRI RAM SINGH KASHWAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal for providing a stoppage of Link Express at Rampura Beri between Loharu Sadulpur under Bikaner Division of Rajasthan;

(b) if so, the time by which this proposal is likely to be implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) The proposal to provide stoppage of Link Express at Rampura Beri has been examined but not found justified due to lack of traffic.

Pension

2561. PROF. PREM DHUMAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received representations from various categories of the Ex-servicemen regarding anomalies in the one time increase in pension granted to them;

(b) if so, the steps taken thereon;

(c) whether there are still categories which have not been benefited under the scheme; and

(d) if so, the manner in which the Government propose to solve their problems?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d) The Scheme for One time Increase (OTI) in pension to pre 1.1.86 Defence pensioners was sanctioned by the Government on

16.3.1992. Government have been receiving representations from ex-servicemen and their Associations about certain anomalies in the Scheme. To examine these anomalies and the claims of certain left out categories, an Inter-Ministerial Empowered Committee was set up by the Government on 9.7.1992. On recommendations of this Empowered Committee, nine additional categories of pensioners have also been granted One Time Increase in Pension. The Committee however, did not recommend grant of OTI to certain categories such as re-employed pensioners, DSC pensioners, family pensioners etc., as they did not satisfy the criteria for grant of One Time Increase in Pension.

Discovery of New Planet

2562. SHRI DATTATRAYA BANDARU : Will the PRIME MINISTER be pleased to state :

(a) whether astronomers at the University of California, Berkeley (U.S.A.) have confirmed the existence of a planet orbiting the star named — '51 pegasus';

(b) if so, the extent of corroboration or disagreement voiced by Indian astronomical bodies and scientists on the above discovery;

(c) whether Indian Astronomical Bodies have interacted with the International Astronomical Union with regard to data prepared in this connection; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir. Observations by the University of California, Berkeley (U.S.A.) and Harvard-Smithsonian Centre for Astrophysics (U.S.A.) confirm the existence of a planet around 51 Pegasi.

(b) Indian astrophysics community agrees that the observational data published in 'Nature' in November, 1995 clearly indicates the presence of a planet of mass similar to that of Jupiter around 51 Pegasi.

(c) and (d) Indian astronomers have been regularly receiving International Astronomical Union (IAU) communications on 51 Pegasi.

Connecting Gandhinagar With National Capital

2563. SHRI HARI SINGH CHAVDA : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 332 on March 14, 1995 and state :

(a) whether the report regarding survey for connecting Gandhinagar with Delhi has been received by the Government.

(b) if so, the details thereof; and

(c) if not, by when it is expected to be received?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) The survey report has not yet been received. It is now expected to be received by 31.1.96.

Salt Trade

2564. SHRI PRABHU DAYAL KATHERIA :

SHRI RAMPAL SINGH :

SHRI SATYA DEO SINGH :

SHRI PHOOL CHAND VERMA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the salt trade is being captured by the multi-national companies and the small traders involved therein are forced to leave the trade because of the compulsion of the iodised salt in the country;

(b) the number of employees working in the industry and the number of traders likely to be rendered jobless as a result thereof;

(c) whether the Government have formulated any scheme for providing alternative business to the small traders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) No, Sir.

(b) There are about 9000 manufacturers and approximately 1.75 Lakhs labourers engaged in the salt production in the country. As there is no multi-national company engaged in the production of iodised/common salt in the country, the question of salt manufacturers/labourers/traders being rendered jobless does not arise.

(c) & (d) Do not arise.

Dead Satellites

2565. SHRI PRAMOTHES MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Dead satellites pose danger to business" appearing in the 'Statesman' on November 18, 1995;

(b) if so, the reaction of the Government in this regard;

(c) whether the World wide Web of satellites being launched to provide telephone services are at the risk of being hit by space debris of satellites; and,

(d) the preventive measures proposed to be taken by the Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

(a) Yes, Sir.

(b) The perceived danger from space debris arises mainly on account of a possible risk of collision between operating space systems and debris. The steps that are needed to tackle the problem of space debris are international in scope. India has been actively pursuing the subject at the United Nations committee on Peaceful Uses of Outer Space.

(c) and (d) The newspaper report pertains to a satellite system being established by a foreign agency. Preventive measures to safeguard the satellite system would have to be taken by them.

Gauge Conversion

2566. SHRI GOPINATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) the reasons for the inordinate delay for taking up the Gauge conversion of Nuapada-Gunpur and Rupsa-Bangriposi lines in Orissa; and

(b) the time by which these lines are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) For Rupsa-Bangriposi Gauge conversion project, the work is included in the budget for 95-96 and necessary clearances are being obtained. The work would be started as soon as these clearances are received. For Naupada-Gunupur Gauge conversion, survey has been taken up and report is expected by 31.03. 96. Further consideration of the project would be possible once the survey report becomes available.

[Translation]

Census and Normalcy in J & K

2567. DR. SATYNARAYAN JATIYA : Will the PRIME MINISTER be pleased to state :

(a) whether the Law and Order situation in Jammu and Kashmir is normal;

(b) if so, the details thereof;

(c) whether census has been undertaken in this State;

(d) if so, the details of last two census; and

(e) if not, the reasons therefor and the time by which it is likely to be undertaken?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b) The State of Jammu and Kashmir has been witnessing large scale terrorist violence actively aided, abetted and fuelled from across the border. A variety of measures have been taken to contain militancy and for restoration of peace and normalcy in Kashmir. These inter-alia include intensification of vigilance, sustained pressure and operations against the terrorists by the security forces; focussed steps to accelerate economic and development activities and creation of additional employment opportunities for the youth; special attention and efforts to reactivate the local administration, bringing it closer to the people and strengthening their confidence in it; increased transparency and other measures like release of detenues etc. to relieve tension among the people and boost their confidence; and, efforts to encourage the political forces and elements to step up their activities in the State. All these efforts have had a definite positive impact and there are boon significant improvement in the overall security situation and environment, even though attempts continue to be made by Pakistan and its surrogate terrorist groups to keep up violence in the State. The Government will continue to pursue the above efforts intensively and work towards the restoration of peace and the democratic institutions in the State at the earliest.

(c) to (e) Census in the country is conducted once in 10 years. The last Census in J & K was conducted in 1981. The 1991 census could not be held due to the disturbed conditions prevailing at that time in the State. However, the projected population of J&K as on 1.3.1991 made by the Standing Committee of Experts on population projections (Oct. 1989) and the population as per the Census undertaken in 1971 and 1981 are given below. This does not include the population of the area under the unlawful occupation of Pakistan and China.

Total Population in J & K

Year	Persons	Male	Female
1971	4,616,632	2,458,315	2,158,317
1981	5,987,389	3,164,660	2,822,729
1991	7,718,700	4,014,100	3,704,600

Subsidiaries Housing Development Corporation

2568. SHRI M.V.V.S MURTHY :

SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Housing Development Corporation is

setting up two subsidiaries one for infrastructure development and the other for providing consultancy services particularly in the field of housing finance within India and abroad;

(b) if so, the main objectives of these two subsidiaries;

(c) the total loan provided to the individuals or to the States in constructing the houses especially in rural areas; and

(d) the target for financial assistance earmarked for 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b) There is no Corporation named 'Housing Development Corporation' under the administrative control of the Central Government. However, there is one housing finance corporation named 'Housing and Urban Development Corporation Limited (HUDCO)' but there is no decision of the Government for setting up of any subsidiary of the Company.

(c) HUDCO does not provide any financial assistance to individuals directly. The financial assistance is provided to State Housing Boards, Development Authorities, Cooperative Societies, Improvement Trusts, Non-Governmental Organisations, etc. HUDCO since inception and as on 31.10.1995, has sanctioned 10051 schemes with a loan component of Rs. 7235.65 crores for various housing projects. These projects, on completion, would enable construction/upgradation of 58,02,738 dwelling units and development of 3,42,233 plots. Out of this, 1663 schemes with loan amount of Rs. 1247.49 crores for construction of 29,44,883 dwelling units are for rural areas.

(d) As per HUDCO's annual loan allocation, an amount of Rs. 1185 crores has been earmarked for loan sanctions during 1995-96 for various housing projects.

[Translation]

Light Combat Aircraft

2569. SHRIMATI DIPIKA H. TOPIWALA :

SHRI SATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal for developing the Naval proto type of the Light Combat Aircraft (LCA);

(b) if so, the details thereof; and

(c) the amount of expenditure to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) Project definition phase (PDP) to examine the Naval requirements and to identify design modification and appropriate technologies for Naval Variant of LCA has been undertaken. This is expected to be completed by end 1996. Based on results of this study, detailed design and development of Naval variant of LC would be taken up.

(c) The estimate of expenditure on development of Naval variant of LCA would emerge from PDP studies.

'ASCON' System

2570. SHRI RAMPAL SINGH :

SHRI SATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether 'ASCON System' has been introduced in the Army;

(b) if so, the name of the sector in which this system is proposed to be introduced first;

(c) whether the said system is fully automatic and indigenous;

(d) the time taken in developing this system; and

(e) the total expenditure incurred on its development?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (e) Army Static Switched Communication Network (ASCON) has been introduced in the Army. It covers Northern and Western Sectors. The system is fully automated and indigenously developed. It took nearly four years to develop the system. The total expenditure incurred has been approximately Rs. 121 crores.

[English]

Seismic Observatories

2571. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of Seismic observatories functioning in the country as on June 30, 1995;

(b) the details thereof, State-wise and location-wise;

(c) whether there is any proposal to set up some more observatories; and

(d) if so, the details thereof, location-wise?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. (SHRI BHUVNESH CHATURVEDI) : (a) and (b) India Meteorological Department (IMD) is maintaining countrywide network of 37 observatories. The distribution of these observatories is: Assam-1 Andaman & Nicobar Island -1, Andhra Pradesh-1, Bihar-2, Delhi-1, Gujarat-1, Goa-1, Himachal Pradesh-1, Punjab-1, Jammu & Kashmir-2, Kerala-1, Karnataka-1, Lakshadweep & Minicoy Islands-1, Maharashtra-6, Madhya Pradesh-2, Meghalaya-2, Manipur-1, Orissa-1, Rajasthan-1, Tripura-1, Tamil Nadu-2, Uttar Pradesh-5, West Bengal-1. In addition, 16 observatories for other agencies are run by IMD under various schemes.

Under the Himalayan Seismicity project 35 seismic units are functional. They are distributed in Himachal Pradesh (9units); Uttar Pradesh (19 units); Delhi (3Units); Assam (3 units) and Manipur (1 unit). Also 3 arrays of Strong Motion Accelerographs (SMAs) consisting of 163 units have been set up at Kangra, pithoragarh and NE region.

Furthermore, there are observatories maintained by other organisations like National Geophysical Research Institute, river valley project authorities and academic institutions.

(c) and (d). IMD plans to add an observatory at Siliguri (West Bengal) under the national network and set up a telemetered cluster in Delhi region during the current Plan period. A strong motion array is also being set up in Delhi region. In additon, under the Himalayan Seismicity Project, proposals for setting up of telemetered arrays in Kangra (Himachal Pradesh) and Pithoragarh (U.P.) are being processed. Under the World Bank assisted project for Peninsular Shield seismicity, the following activities are initiated (i) modernisation of 20 existing observatories of IMD, (ii) opening of 10 new digital observatories, (iii) setting up of three multi-element telemetered clusters in Koyna-Warna (Maharashtra), Latur (Maharashtra) and Khandwa (Madhya Pradesh), (iv) addition of 20 mobile seismic instruments and (v) setting up of strong motion instruments for free-field and structural studies.

[Translation]

Biotechnology Based Industries

2572. SHRI LAKSHMAN SINGH : Will the PRIME MINISTER be pleased to state :

- (a) whether the Union Government have prepared any list of biotechnology based industries;
- (b) if so, the number of industrial units for which Government assistance has been provided; and

(c) the number and names of industries approved in private sector?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b) A list of biotechnology industries has been prepared. There are five joint R & D projects sponsored by Government in which financial assistance is provided to industrial partners. For this appropriate Memorandum of Understandings are signed.

(c) The recorded number of biotech industries in the Private sector is 91; these include industries in plant tissue culture, biofertilizers, diagnostics, vaccines, bio-active molecules, antibiotics, enzymes, vitamins, food and feed formulations.

[English]

National Directory of Doctors

2573. SHRI MOHAN RAWALE :

SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Medical Council of India propose to publish a national directory of doctors with their fees and service charges so that patients can choose a physician who they can afford;

(b) if so, the details thereof:

(c) whether the Medical Council of India has submitted certain recommendations to the Government for acceptance about the doctors informing the patients about their consultation charges in advance and keep a record of the treatment;

(d) if so, the details of recommendations submitted by the Medical council of India to his Ministry; and

(e) the reaction of the government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (e) The Committee on Subordinate Legislation have made certain recommendations on this subject. These are under consideration in this Ministry.

Ranikhet Express

2574. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the people of Kumaon region have demanded to increase the frequency of Delhi-Kathgodam-Ranikhet Express;

(b) whether the Government have taken any action on this demand;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d) 5013/5014, Delhi-Kathgodam Ranikhet Express is already running daily.

M.R.T.P.C.

2575. DR. RAMKRISHNA KUSMARIA : Will the PRIME MINISTER be pleased to state :

(a) whether any investigation has been conducted by the MRTPC against some educational and technical institutions and deemed Universities;

(b) if so, the details and findings thereof;

(c) if not, the reasons therefor; and

(d) the time by which the investigation is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b) A Statement showing names of Respondents against whom investigation/enquiry have been initiated by the MRTP Commission during the years 1993-1994 and 1995 (upto 31.10.1995) is enclosed. The nature of investigation/enquiry which are at different stage, is indicated in respect of each such case in the enclosed statement I and II.

(c) Does not arise.

(d) The MRTP Commission is a quasi judicial body and is required to follow the procedure laid in the MRTP Act, 1969, the Indian Penal Code and Code of civil Procedure. The time involved in disposing of the enquiries depends upon the nature of pleadings, the number of witnesses to be examined, securing and proving of documents etc. As such the MRTP Commission will take further necessary action under the provisions of the MRTP Act, 1969.

STATEMENT-I

Statement Containing Names of Educational/ Technical Institution and Deemed Universities against which Investigation/Inquiry was instituted during the year 1993, 1994 and 1995 (upto 31.10.1995)

S. No.	Nature of Investigation/Enquiry	Name of the Respondent	Present Position
1	2	3	4
1.	Restrictive Trade Practices	Guru Harkrishan Public School	Enquiry in progress
2.	-do-	Gagan Bharti School	-do-

1	2	3	4
3.	Restrictive Trade Practices	Mount Carmel School	Enquiry in progress.
4.	-do-	The Institute of Advance Management, Calcutta	
5.	-do-	Carmel Convent School, New Delhi.	Investigation Report is awaited.
6.	-do-	St. Francis Xavier School	Enquiry in progress.
7.	-do-	The Marcopolo Institute of Marine Electronic, Bangalore.	Closed on the basis of Investigation Report.
8.	-do-	Sanjeevani Education Society, Kopargaon.	Enquiry in Progress.
9.	-do-	The Institute of Advance Management, Calcutta.	Investigation Report under consideration.

STATEMENT-II

Statement Containing Names of Educational/ Technical Institution and Deemed Universities against which Investigation/Enquiry was instituted during the year 1993, 1994 and 1995 (upto 31.10.1995)

S. No.	Nature of Investigation/Enquiry	Name of the Respondent	Present Position
1	2	3	4
1.	Unfair Trade Practices	M/s Sanjeevani Education Society, Kopargaon.	Enquiry in progress.
2.	-do-	The Marcopoli Institute of Marine Electronic, Bangalore.	Investigation Report awaited.
3.	-do-	Academy of Film & TV.	Closed.
4.	-do-	M/s National University of Electro Complex Homoeopathy, Kanpur.	Enquiry in progress.
5.	-do-	M/s International Institute of Fashion Technology.	-do-

1	2	3	4	1	2	3	4
6.	Unfair Trade Practices	Sanjay Gandhi Institute of Hygiene & Health, Lucknow.	Investigation Report is awaited.	23.	Unfair Trade Practices	Bhartiya Shiksha Parishad, UP Open Vishwavidyalaya, Lucknow.	Investigation Report awaited.
7.	-do-	M/s National University of Electro Complex Homoeopathy, Kanpur.	Investigation Report under consideration.	24.	-do-	Arya University, Srinagar, (J&K)	-do-
8.	-do-	M/s H.C.L. Ghaziabad.	Enquiry in progress.	25.	-do-	St. John's University, Kerala.	-do-
9.	-do-	Council for Child Welfare & Research, Delhi.	-do-	26.	-do-	National University, Nagpur.	-do-
10.	-do-	M/s St. Mary's School, New Delhi.	Investigation Report under consideration.	27.	-do-	United Nations University, Delhi	-do-
11.	-do-	Abhinav Education Society, New Delhi.	Enquiry in progress.	28.	-do-	Vocational University, Delhi.	-do-
12.	-do-	Apple Industries Ltd., Bombay.	Closed	29.	-do-	Uttar Pradesh Vishwavidyalaya.	-do-
13.	-do-	M/s N.I.T.T.	Investigation Report awaited.	30.	-do-	Maharana Pratap Shiksha Niketan Vishwavidyalaya, Pratapgarh, UP	-do-
14.	-do-	M/s N.I.I.T.	Enquiry in progress.	31.	-do-	Paja Aratic University, Nagpur.	-do-
15.	-do-	M/s International Institute of Fashion Technology, New Delhi.	-do-	32.	-do-	Urdu University, Bhopal.	-do-
16.	-do-	Maithli University/ Vishwavidyalaya, Darbhanga, Bihar.	Investigation Report awaited.	33.	-do-	Asian Academy of Film & TV Institute.	Closed.
17.	-do-	Mahila Gram Vidyapith, Varanasi.	-do-	34.	-do-	Board of Electro Homoeopathy System of Medicines.	Closed.
18.	-do-	Varanasi Sanskrit Vishwavidyalaya, Varanasi.	-do-	35.	-do-	Priyadarshini College of Computer Sciences.	Enquiry in progress.
19.		Indian Education Council of U.P. Lucknow.	-do-	36.	-do-	Manav Shathali School.	Closed.
20.	-do-	Netaji Subhash Chandra University, Aligarh.	-do-	37.	-do-	Institute of Management Technology.	Closed.
21.	-do-	Smt. Mahadevi Verma Open University, Mughal Sarai.	-do-	38.	-do-	International Coaching Centre.	Closed.
22.	-do	DDB Sanskrit University, Tamilnadu.	-do-	39.	-do-	Bhartiya Shiksha Parishad.	Closed.
				40.	-do-	The Institute of Advance Management.	Investigation Report under consideration.
				41.	-do-	M/s Interface Madras.	-do-

[Translation]

Gauge Conversion

2576. SHRI SURYA NARAIN YADAV : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 7903 on May 30, 1995 and state :

(a) whether any report re: survey for conversion of Mansi-Saharsa-Forbesganj metre gauge line into broad gauge line has been received by the Government;

(b) if so, the details of the report; and

(c) if not, by when it is expected to be received?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAY (SHRI SURESH KALMADI) : (a) to (c) The survey for conversion of Mansi-Saharsa-Forbesganj section has been taken up and the report is expected by 31.3.96.

[English]

Treatment of Epilepsy

2577. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HELATH AND FAMILY WELFARE be pleased to state :

(a) the number of Institutuions functioning at present for the treatment of epilepsy in each State alongwith the number of patients cured during the last three years; and

(b) the steps taken to create awareness about epilepsy and provide counselling as well as treatment to patients?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R ANTULAY) : (a) Epilepsy can be treated by General Physicians in all hospitals. No definite data is available on the number of patients treated for epilepsy.

(b) Government has taken steps to improve maternal and child health which will contribute in reducing such cases. Indian Council of Medical Research through its centre for Advanced Research on community Mental Health located at National Institute of Mental Health and Neurosciences, Bangalore and through National Task Force on Project "Severe Mental Morbidity" had undertaken programmes to create awareness regarding epilepsy and its management such as providing counselling and treatment to patients.

Light Rail Transit System

2578. SHRI J. CHOKKA RAO : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Light Rail Transit System in Hyderabad was posed for external assistance;

(b) if so, the details thereof; and

(c) whether the Railways are participating in the said project?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Misuse of Rail Passes

2579. SHRI LOKANATH CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Board have received a representation from the All India Nesnewspaper Employees Federation (AINEF) regarding large scale misuse of railway concession granted to the Indian Federation of Working Journalists for its membership and conferences;

(b) whether any inquiry has been conducted into this irregularity; and

(c) if so, the details thereof and action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c) Concession is granted to persons who are issued certificates by the organisation for availing the concession. In this case, whoever has been certified a member of the Indian Federation of Working Journalists has been permitted to travel by paying concessional fare. It would be practically difficult for the Railways to enquire into and establish the bonafides of every individual who has availed the concession.

Implementation of Reservation

2580. SHRI CHHEDI PASWAN :

SHRI RAM KRIPAL YADAV :

Will the PRIME MINISTER be pleased to state :

(a) whether the reservation is going to be fully implemented in the Civil Services Preliminary Examination;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether there is any provision not to inculde other Backward Classes successful candidates in the 27 per cent reservation category, in the event of their securing marks equivalent to general category candidates; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (e) The UPSC have fully implemented

the Orders/Instructions regarding relaxation of qualifying standards in respect of SC, ST & OBC candidates for providing reservations to these categories. The reserved candidates who are recommended by the Commission without resorting to the relaxed standards are not adjusted against the reserved vacancies at the time of declaration of final results.

Gauge Conversion

2581. SHRI PAWAN DIWAN : Will the PRIME MINISTER be pleased to state :

(a) whether any progress has been made in respect of Gauge Conversion work in Chhattisgarh region;

(b) if not, the reasons therefor, and

(c) the time by which the work is likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) There is only one narrow gauge line in Chhattisgarh region i.e. Raipur-Dhamtari-Rajim. Survey for conversion of this line to BG has been taken up and would be completed by 31.12.95. Further consideration of the project would be possible once the survey report becomes available.

Signal System

2582. SHRI K. MURALEE DHARAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the passengers of Vallikunnu are put under hardship due to non-availability of Signal System at the above Station, Palakkad Division, Kerala; and

(b) the steps proposed to be taken to overcome this problem?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The passengers are not subjected to hardship for non-availability of the Signal System.

(b) Does not arise.

National Institute of Computer and Allied Technology

2583. PROF. K.V. THOMAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Kerala Government has requested the Union Government to set up a National Institute of Computer and Allied Technology in Kerala; and

(b) if so, the decision of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

Posts in Railways

2584. KUMARI FRIDA TOPNO : Will the PRIME MINISTER be pleased to state :

(a) whether there are certain posts in the railways included under the Safety Category have been kept outside the purview of application of reservation rules/ Presidential Directive issued by the Government in favour of Scheduled Castes and Scheduled Tribes in recruitment and promotions;

(b) if so, the details thereof; and

(c) whether the list has been reviewed during all these years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. Safety posts are not kept outside the purview of reservation rules.

(b) Does not arise.

(c) Yes, Sir. Last review completed in 1994.

[Translation]

Violation of MRTP Act

2585. SHRI KASHIRAM RANA : Will the PRIME MINISTER be pleased to state :

(a) the names of the companies which have been found guilty for the violation of Monopolies and Restrictive Trade Practices Act, 1969 during the last three years;

(b) if so, the details thereof, yearwise;

(c) whether Solicitor General have taken any action against any company so far;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). During the years ended 31.12.1992, 31.12.1993 and 31.12.1994 the MRTP Commission either passed 'Cease and Desist' Orders or accepted an undertaking from the respondent parties in respect of 279 enquiries. A list of 279 cases is given in enclosed statement.

(c) to (e) The MRTP Commission has not referred any case to the Solicitor General. The Commission is a quasi judicial body and proceedings before it are deemed to be judicial proceedings. The Commission itself takes necessary action under the provisions of the MRTP Act, 1969.

STATEMENT

(i) List of Cases in which Cease and Desist Order issued during 1992 to 1994 (R.T.P. Cases)

S.No.	R.T.P. Enquiry No.	Name of the Respondent
1	2	3
01.	28/91	Rajasthan Perfumery Works, Jaipur.
02.	225/86	M/s Polar International Ltd., Calcutta.
03.	225/88	Indo Ashia Glass Co. Ltd., Calcutta.
04.	80/89	Eskay Ltd., Bangalore.
05.	37/90	Excell Gas Service, Bombay.
06.	45/86	Parle Products Pvt. Ltd., Bombay.
07.	3/92	New United Automobiles, New Delhi and other.
08.	71/90	M.O. Hassan Kuthoos Marikar Pvt. Ltd., Pondicherry.
09.	72/89	Rockwood School, Noida.
10.	549/87	M/s Indian Hume Pipe Co. Ltd., Bombay and other.
11.	617/87	-do-
12.	618/87	-do-
13.	619/87	-do-
14.	1291/87	-do-
15.	1292/87	-do-
16.	1293/87	-do-
17.	1294/87	-do-
18.	1295/87	-do-
19.	92/90	Thermax Ltd., Pune.
20.	145/88	Bayer (India) Ltd., Bombay.
21.	128/90	T.O.A. Bhiwadi & another.
22.	55/86	Capital Electronics, Calcutta & another.
23.	1205/87	Hindustan Vacuum Glass Ltd., New Delhi.
24.	25/86	All India Plastic Industries Ltd.,
25.	269/88	Duncans Tea Ltd., Calcutta.
26.	36/91	Amar Jeevan Public School, Delhi.
27.	38/90	Maegabyte Computer Ltd., Bombay.
28.	1659/87	Loyal Machine Works Ltd., Coimbatore.
29.	32/85	Saraikella Glass Works (Pvt.) Ltd., Bihar.

1	2	3
30.	78/90	Trans India Medical Pvt. Ltd., Bombay.
31.	131/85	Pharmaceuticals Wholesalers Association and others.
32.	24/92	Faridabad Complex Transporters and Truck Operators Union, Faridabad.
33.	37/83	The Chemists & Druggists Assn., Jaipur.
34.	96/92	Bajaj Auto Ltd., Pune.
35.	31/91	Rajasthan Sammellan, Bombay.
36.	316/88	Maharashtra Scooter Ltd., Pune.
37.	43/92	Dr. Radhakrishnan International School, New Delhi.
38.	6/93	Udyog Vihar Industrial Assn., Rajasthan versus Janta Truck Union, Rajasthan.
39.	30/92	Bhagwandin Gaya Prasad, Kanpur.
40.	47/91	S.B. Gas Bhopal.
41.	136/92	Hangasa Gas Agency.
42.	2/93	Arun Gas Service.
43.	19/92	Byford Leasing Ltd., New Delhi.
44.	2/91	Mohan Investment & Properties Ltd.,
45.	347/88	Parle Products Pvt. Ltd., Bombay.
46.	78/84	Premier Tyres Ltd., & others.
47.	91/85	The Chemists & Druggists Association, Bombay.
48.	62/92	Ehpee Agency, Baroda.
49.	31/93	Tyre Corporation of India Ltd., Calcutta.
50.	135/89	Board of Control for Cricket of India.
51.	5/91	Sipani Automobiles Ltd., Bangalore.
52.	40/92	Kanpur Gas & Allied Agencies, Kanpur.
53.	101/92	Langkue Gas Agency, Shillong.
54.	103/90	Truck Operator Union, Panipat.
55.	101/90	-do-
56.	97/90	Taraai Mandi Goods Transport Co. & other.
57.	24/93	Mamta Gas Agency, Kanpur.
58.	14/93	Cement Corporation of India Ltd., New Delhi.
59.	131/89	Junior & Tiny Tots School, New Delhi.

1	2	3
60.	30/91	The Madras Jewellers & Diamond Merchants Association, Madras.
61.	79/90	M/s All India Soft Drink Mfg. Assn. Vs. Jennyn Bottlers Pvt. Ltd., Madras & 7 others.
62.	144/92	Maya Gas Service, Guwahati.
63.	38/93	M/s Tripti Gas Service, Morigaon.
64.	361/88	Kirloskar Oil Engines Ltd., Pune.
65.	307/88	Nepha Data Tech Ltd., Calcutta.
66.	272/88	-do-
67.	61/89	M/s L.M.L., Kanpur.
68.	121/88	Bayer (India) Ltd., Bombay.
69.	69/92	M/s Shree Guru Kripa Gas Agency, Baroda.
70.	56/92	M/s Bharat Electronics Ltd., Bangalore.
71.	122/86	M/s Voltas Ltd., Bombay.
72.	202/86	-do-
73.	121/86	-do-
74.	200/86	-do-
75.	125/86	-do-
76.	126/86	-do-
77.	130/86	-do-
78.	131/86	-do-
79.	134/86	M/s Voltas Ltd., Bombay.
80.	197/86	-do-
81.	198/86	-do-
82.	199/86	-do-
83.	483/86	-do-
84.	554/86	-do-
85.	637/86	-do-
86.	459/88	M/s Band Box Pvt. Ltd., New Delhi.
87.	458/88	Snowwhite Dry Cleaners, New Delhi.
88.	130/90	M/s Ellora Art Industries, Bombay.
89.	50/89	Sirmur Truck Operators Union.
90.	6/94	Blue Star Ltd., New Delhi.
91.	1/87	Bhilwara District Truck Transport Union.
92.	51/92	Laxmangarh Gas Service, Rajasthan.
93.	93/90	The Association of Dental Industry and Trade of India, Bombay.

1	2	3
94.	100/90	Truck Operator Union, Haryana.
95.	44/89	Taj Sudha Powers Pvt. Ltd., New Delhi.
96	99/92	Arvind Gas Service Rohtak.
97.	132/84	M/s Tuticorin Alkali Chemicals & Fertilizers Ltd.,
98.	103/89	1. Vidya Niketan Primary School, Bangalore. 2. Kasturba Education Trust, Bangalore.
99.	57/93	1. Anand Construction (Delhi) Pvt. Ltd., New Delhi. 2. Delhi Development Authority, New Delhi.
100.	48/93	Sandesh Gas Suppliers, Pune. (Bharat Gas Distributors)
	101.490/87	M/s Olokilen Plants & Equipment Ltd., Bombay.
	102.45/92	M/s Gayatri Gas Services, Hamirpur.
	103.65/92	M/s Tanushree Gas Services, Delhi.
	104.22/92	Kamlesh Gas Agency, Madhya Pradesh.
	105.108/92	Sheela Gas Agency, Lucknow.
	106.98/92	Nanak Dairy Plant, Delhi.
	107.400/88	Jaina Properties Pvt. Ltd.
	108.98/90	Karnal Truck Operator Union, Karnal.
	109.53/91	Gangadharan Appliances, Madras.
	110.46/92	Gupta Saluja & Co., Kanpur.
	111.16/93	M/s Moonbeam Ind. Ltd., Delhi.
	112.1594/87	Calama Industries Pvt. Ltd.
	113.140/92	Anubhav Gas Agency, Delhi.
	114.90/92	M/s United Gas Agency, Ahmednagar.
	115.49/92	M/s R.T. Karachiwala, Maharashtra.
	116.37/93	M/s Mehar Capacitors Pvt. Ltd. Bangalore.
	117.49/89	Rajendra Properties Pvt. Ltd., New Delhi.
	118.51/92	Laxmangarh Gas Service, Sikkim.
	119.44/89	Raj Sudha Tower Pvt. Ltd., New Delhi.
	120.38/94	Shadi Ram Bal Mukand, Saharanpur.
	121.48/93	M/s Sandesh Gas Suppliers, Pune.

(iii) List of Cases in which Cease and Desist Order issued during 1992 to 1994 (U.T.P. Cases)

S.No.	UTP Enquiry No.	Name of the Respondent
1	2	3
01.	487/87	Dineys Club India Pvt. Ltd., Bombay.
02.	60/89	M/s Lakshmi Varsha Co., (Regd.), New Delhi.
03.	274/80	M/s Mayur Real Estates Pvt. Ltd., Chandigarh.
04.	65/90	M/s G.L.F. Co (P) Ltd, Delhi.
05.	325/87	Creative Electronics, New Delhi.
06.	132/89	TVS Suzuki Ltd.
07.	151/90	Bangalore Commercial Assn., Bangalore.
08.	156/89	The Indian Institute of Service, Ranchi.
09.	178/86	M/s National Radio Electronics Co. Ltd., Bombay.
10.	4/91	Oswal Fashion House, New Delhi.
11.	173/90	-do-
12.	124/90	Chowgule Industries Ltd., New Delhi.
13.	11/92	Raj Travels & Tour Ltd.
14.	60/90	Creative Electronics & Chawla Electronics.
15.	136/89	M/s Premier Casting Engineering Works.
16.	84/88	M/s Industrial & Research Institute Pvt. Ltd.
17.	64/91	Orbit Electronics (I) Pvt. Ltd., N. Delhi.
18.	13/92	Thapar Agro Mills Limited, New Delhi.
19.	379/89	The Indian Photographic Co. Ltd., Bombay.
20.	355/88	M/s Mangal Deep, Mysore.
21.	168/91	M/s Capital Builders, Delhi.
22.	76/90	Amar Jivan Public School, Delhi.
23.	428/88	Industrial Sales, Madras.
24.	90/90	First Maruti Leasing Ltd., New Delhi.
25.	89/90	G.R. Photomap Pvt. Limited.
26.	16/92	Ashwamedh Auto Ltd., Pune.

1	2	3
27.	42/91	M/s Sravani Corner (Registered), ANAKAPA.
28.	12/89	Emerald Multi Purpose Scheme, Negercoil-629003 (T.N.)
29.	155/91	Tribhuvandas Bhimji, Zaveri, Bombay.
30.	382/87	Krishna Enterprises, Vadodara.
31.	383/87	Bhagyalakshmi Saptahik Yojana, Vadodara.
32.	384/87	Pakhvadik Gift Yojana, Vadodara.
33.	385/87	Bhagyoday Saptahik Yojana, Vadodara.
34.	246/87	Owners Farm & Urban Rehabilitation Co. (P) Ltd., Trivandrum.
35.	89/86	Super Computers Pvt.Ltd., New Delhi.
36.	279/87	Dalmia Dairy Industries Ltd., New Delhi.
37.	43/91	1. M/s Mohini Knitware, Industrial Area, Ludhiana. 2. M/s Mohini Knitware, Janpath, New Delhi.
38.	47/91	M/s Nalini Sarees, New Delhi.
39.	46/91	M/s Guptaji Textiles Fair, Delhi.
40.	45/91	M/s Mayur, G-5, New Delhi.
41.	53/91	M/s Economy Sales, New Delhi.
42.	51/91	M/s Govlen Arch, New Delhi.
43.	56/91	M/s Glamour Shoes, New Delhi.
44.	111/91	Shri S.C Bansal, Gujarat.
45.	61/91	M/s Child Shoppe, New Delhi.
46.	74/91	M/s Macy Store, New Delhi.
47.	27/92	Kufri Hotels Ltd., Simla.
48.	87/90	Hind Watch Co., New Delhi.
49.	88/89	South Delhi Public College, New Delhi.
50.	57/91	Sagar Electronics, Ranchi.
51.	74/92	SPIC International, Madras.
52.	101/90	Metal Fabrics (I) (P) Ltd., Ludhiana.
53.	167/90	C. Lall Electricals & Mechanical Co., Ambala.
54.	45/92	Vidya Nath Ayurved Bhavan Ltd.
55.	144/91	Dr. Wellmans Homoeopathic Laboratory Pvt. Ltd., Delhi.

1	2	3
56. 165/91	Centre For Information Technology & Software Leasing, New Delhi.	
57. 145/90	Surya Coconut Oil Industries, Calcutta.	
58. 222/86	M/s Murphy India Ltd.	
59. 163/91	1. Surendra Kumar Sethi, Delhi. 2. Capital Promoters (P) Ltd., New Delhi.	
60. 175/92	Dupont Sports Wears Ltd.,	
61. 120/90	M/s S.B. Indiana Gas, Bhopal.	
62. 160/91	M/s Ganga Automobiles Ltd., New Delhi.	
63. 29/89	M/s Cement Corporation, Gujarat.	
64. 36/91	M/s. New United Automobiles.	
65. 62/91	M/s Garden Varali Hotel, New Delhi.	
66. 74/91	M/s Macy Store, New Delhi.	
67. 78/91	M/s Heart Throb, New Delhi.	
68. 35/91	M/s Snowwhite, New Delhi.	
69. 106/91	M/s Coir Cushions Pvt. Ltd., Ghaziabad.	
70. 23/88	M/s Voltas Ltd., Bombay.	
71. 27/91	M/s Fair Imports & Exports, Cochin.	
72. 31/87	M/s Hindustan Ciba Gaigy Ltd., Bombay.	
73. 242/87	M/s Murphy India Ltd., Bombay. M/s Golden Radios, Agency, Jabalpur.	
74. 168/90	The TPL, New Delhi.	
75. 158/86	M/s Food Specialities India Ltd., Calcutta.	
76. 92/88	M/s Beltek India Ltd., New Delhi.	
77. 30/89	M/s Shree Raj Travels & Tours Pvt. Ltd., Bombay.	
78. 154/92	M/s Translektra Domestic Products Ltd., Bombay.	
79. 161/91	M/s Gangadharan Appliances Ltd., Madras.	
80. 105/92	M/s JVG Fin Ltd., New Delhi.	
81. 50/92	M/s Keep Fit Foods Pvt. Ltd.,	
82. 120/89	M/s Swanna Finance & Investment Bangalore.	
83. 217/86	GIC Industries Ltd., Bombay.	
84. 135/91	Jaina Properties, New Delhi.	

1	2	3
85. 146/91	Polar International Ltd., Bombay.	
86. 64/92	Management 2 Technological Institute, Calcutta.	
87. 121/91	C-Z Instruments (P) Ltd., Bombay.	
88. 268/88	M/s Hushmukh Ram Ltd., Bombay.	
89. 161/90	The Institute of Medical Sciences, Orissa.	
90. 158/92	J.C. Enterprises, New Delhi.	
91. 143/92	Sans Krut Comfort Systems Pvt. Ltd., Ahmedabad.	
92. 69/91	Prince Gutaka (I) Ltd., Noida.	
93. 68/92	M/s Sivahesan & Co., Madras.	
94. 384/88	M/s National Center for Computing Technique.	
95. 6/92	M/s Olympia Service Centres, New Delhi.	
96. 144/91	M/s Moonbean Industries Ltd, Delhi.	
97. 48/92	M/s Super Cane Television Video Service.	
98. 7/92	M/s Silicon Academy, Delhi.	
99. 139/92	M/s Triveni Oil Industries Ltd., New Delhi.	
100. 167/91	Smt. Amarjeet Kaur, Usha Electronics, Delhi.	
101. 115/92	M/s Alexcon Extension Ltd., Bombay.	
102. 398/87	M/s HUDA.	
103. 71/92	M/s K.P. Land & Finance Co.	
104. 150/92	M/s ION Exchange (I) Ltd., Bombay.	
105. 171/92	M/s Pioneer, New Delhi.	
106. 134/91	M/s Nirlon Plastics, Bombay.	
107. 63/91	Bharat Watch Company.	
108. 122/91	Jay Engineering Works Ltd..	
109. 137/91	M/s Khaitan India Ltd., Calcutta.	
110. 95/92	M/s Gandni Hindi Vidyapeeth, Allahabad.	
111. 91/92	M/s Capital Promotors (P) Ltd., Delhi.	
112. 77/90	Pepsi Food Pvt. Ltd., Chandigarh.	
113. 16/91	S.K. Ago Enterprises, New Delhi.	
114. 151/86	M/s Delhi Bottling Co. Pvt. Ltd., New Delhi.	
115. 157/86	M/s Haryana Drinks Co. (P) Ltd., Rohtak.	

1	2	3
116.	69/92	M/s P.C.C.I., Bombay.
117.	111/88	M/s Megabyce Computers Academy, Bombay.
118.	139/91	Tata Finance & Leasing Ltd.,
119.	67/91	Centre for Advanced Research in Education, Trivandrum.
120.	179/92	Vitasse Trading Ltd., Bombay.
121.	150/90	Sh. Ashok Aggarwal, Balaji Enterprises.
122.	29/92	Coirfoam (P) Ltd., Calcutta.
123.	*8/88	Sh. Shyam Singh, New Delhi.
124.	60/92	M/s Greenland Developers (P) Ltd.,
125.	247/86	M/s Voltas Ltd., Bombay & M/s Shyam Electrical Stores, Kutch.
126.	148/89	M/s New Udyog Pharmacy & Ayurvedic Medicines, Cochin.
127.	20/94	M/s Nath Laboratory Pvt. Ltd., Hyderabad.
128.	58/92	M/s Tapovan Housing Finance Ltd., New Delhi.
129.	416/88	M/s R.S. Consultancy & Engg. New Delhi.
130.	136/91	M/s Cadbury India Ltd., Bombay.
131.	101/91	M/s TPL, New Delhi.
132.	102/91	M/s TPL, New Delhi.
133.	194/89	M/s Indian Institute of Management, Agra.
134.	44/87	M/s Sidharth Travels Pvt. Ltd., New Delhi.
135.	*136/92	Miles India Ltd., Baroda.
136.	155/92	M/s Kinetic Engg. Ltd., Chandigarh.
137.	2/91	Educational Consultant, Rajasthan.
138.	26/91	The Clinic 2000, New Delhi.
139.	29/93	Shri Shesagiri Rao, Kakinada
140.	147/92	M/s Hatson Foods (P) Ltd., Madras.
141.	125/91	Shri Mohinder Singh Yadav.
142.	14/90	M/s Dabikay Information Technology Ltd., New Delhi.
143.	221/86	M/s Scars Elcot Television, Madras and M/s Coral Electronics, Pvt. Ltd., Madras.
144.	15/89	M/s Beltek Electronics Ltd., New Delhi.

1	2	3
145.	6/90	M/s Kurukshetra College, New Delhi.
146.	97/90	Kirti Homoeo Foam Ltd.
147.	21/92	Technology Park Ltd., New Delhi.
	22/92	
	23/92	
	24/92	
	25/92	
	26/92	
148.	22/93	M/s Mewar Textiles Mills Ltd.,
149.	20/93	M/s Jainsons, West End, New Delhi.
150.	60/92	M/s Greenland Developers, Pvt. Ltd., Bombay.
151.	82/91	M/s Ambica Jewellers, Madurai.
152.	115/92	Alexcon Extension Ltd., Bombay.
153.	20/94	-do-
154.	9/94	M/s Kumaran Stores Ltd.
155.	10/94	-do-
156.	87/91	Sukh Sagar Classes, Bombay.
157.	455/87	M/s GHM Products Ltd., Madras.
158.	57/89	Fusion Polymers Ltd., Baroda.

[English]

Seminar on Railway Safety

2586. DR. SUDHIR RAY : Will the PRIME MINISTER be pleased to state :

(a) whether a Seminar was held at New Delhi on May 3, 1995 on Train Safety through Signal and Telecommunications System;

(b) whether any representative from Railway Department had participated in the said Seminar;

(c) if so, the recommendations made in the Seminar;

(d) whether the Government have taken any action thereon; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) Yes, Sir.

(c) The main recommendations are given below:-

(i) Use of modern technological aids like Automatic Warning System, Solid State Interlocking, Optical Fibre Cables, Track Circuiting, Automatic Signalling, etc;

- (ii) Maintenance schedule be drawn for S & T works;
- (iii) The staff to be imparted better training and skills; and
- (iv) Adoption of improved information technologies.

(d) Action on those lines was already being taken by the Government in a planned and progressive manner.

(e) Does not arise.

Inspection Report of Land and Development Office

2587. SHRI RAJVEER SINGH :

SHRI DEVI BUX SINGH :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to reply given to Unstarred Question No. 1902 dated 14th August, 1995 and state:

(a) whether the information collected by L & DO has been analysed and charges worked out as per guidelines; and

(b) if so, the time by which it will be laid on the Table of the House?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). The guidelines relating to the subject have subsequently been revised. Based on these revised guidelines the requisite information has been called for from the parties, and the charges will be worked out on this basis. Information required in this regard will be laid on the Table of the Sabha in three months.

Expedition to Antarctica

2588. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to cut short the stay of the teams of Antarctica Expedition from 15 months to 6 months in view of long separation of team members from their family members and consequent strains on their mental health;

(b) if so, the details thereof;

(c) the number of persons who have died during their stay in Antarctica and how long their bodies were kept there; and

(d) the amount of compensation paid to the kith and kin of the deceased who died during the expedition to Antarctica?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

(c) Four persons of the IX Expedition had died during their stay in Antarctica on 8th January 1990 and their bodies were kept in Antarctica for five weeks.

(d) Rupees five lakhs each was paid as insurance money to the kith and kin of the deceased who died during the expedition to Antarctica.

Rail Link

2589. SHRI SUKHENDU KHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that Shantiniketan (Bolpur) has not been connected with national capital till now;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). There is no proposal at present, to introduce a direct train linking Bolpur with New Delhi due to operational and resource constraints and lack of traffic justification.

[Translation]

Government Accommodation in Bihar

2590. SHRI LALIT ORAON : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Central Government quarters of type I, II, III & IV in Patna and Ranchi, Bihar;

(b) whether the Government propose to increase the number of quarters;

(c) if so, the details thereof; and

(d) the time by which it is likely to be implemented by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) There are no general pool residential quarters in Patna and Ranchi in Bihar.

(b) Presently, there is no proposal under consideration for construction of general pool residential accommodation in these two cities.

(c) and (d). Do not arise.

[English]

Population Research Centres

2591. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of the population Research Centres operating in the Country especially in Gujarat as on date;

(b) whether the Government propose to set up Population Research Centres in all the States;

(c) if so, the details thereof, State-wise.

(d) the time by which these centres are likely to be set up; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Information is given in the statement enclosed .

(b) No, Sir.

(c) and (d). Do not arise.

(e) Present network of Population Research Centres is considered sufficient to cater to the research needs.

STATEMENT

SL. No.	Location of the Population Research Centres
1	2
1.	Institute for Social & Economic Change, Bangalore.
2.	M.S. University, Baroda.
3.	Utkal University, Bhubaneswar.
4.	Centre for Research in Rural & Industrial Development, Chandigarh.
5.	Punjab University, Chandigarh.
6.	Institute of Economic Growth, Delhi.
7.	J.S.S. Institute of Economic Research, Dharwad.
8.	The Gandhigram Institute of Rural Health & F.W. Trust, Dindigul Anna Distt., Tamil Nadu.
9.	Gauhati University, Guwahati.
10.	Lucknow University, Lucknow.
11.	Patna University, Patna.
12.	Gokhale Institute of Politics & Economics, Pune.
13.	Himachal Pradesh University, Shimla.

1	2
14.	University of Kashmir, Srinagar.
15.	University of Kerala, Thiruvananthapuram.
16.	Mohaniai Sukhadia University, Udaipur.
17.	Andhra University, Visakhapatnam.
18.	Directorate of Economic & Statistics, Govt. of Madhya Pradesh, Bhopal.

Firing Range

2592. SHRI DHARMABHIKSHAM : Will the PRIME MINISTER be pleased to state :

(a) the steps taken to prevent villages from the proposed 'Radhakonda' firing range; and

(b) the present stage of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). There are no land acquisition proceedings for acquiring land for (Rachakonda) Rajkonda firing range.

Rates to Suppliers

2593. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Price no bar for Rail Bhawan" appearing in the 'Business Standard', New Delhi dated November 17, 1995;

(b) if so, the facts of the matter reported therein; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Procurement of various track fittings at Railway Board level was started two years back subsequent to the realisation that there were wide variation in rates paid by the different Zonal Railways and centralised bulk procurement could bring down rates by inducing price competition. The said report says that procurement of elastic rail clips and grooved rubber sole plates resulted in loss to the railways as higher prices were paid for these items. The fact, however, is that due to thorough scrutiny at various levels in the Railway Board and a strict assessment of market prices, the procurement of these items resulted in substantial savings. The updated prices of elastic rail clips and the declining prices of rubber with regard to the procurement of grooved rubber sole plates were taken into consideration while finalising the rates.

(c) The contents of the said report were not based on facts.

*[Translation]***Intercity Express**

2594. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Intercity Express between Bhopal and Indore reaches its destination hours late daily since its introduction on the route;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to maintain its punctuality?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). No, Sir. However, the train does run late at times due to agitations, bandhs, equipment failures, miscreant activities etc.

(c) Intensive chasing and daily monitoring is being done to further improve its punctuality.

*(English)***Hospitals**

2595. SHRI ANNA JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any plan to open fully modernised hospitals in Maharashtra with Central assistance;

(b) if so, the locations thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). No, Sir. However, the Government of Maharashtra has submitted a District Health System Project costing Rs.870.39 crores for possible funding by World Bank. The project has since been forwarded to the Department of Economic Affairs for posing to the World Bank.

Bolt Scheme

2596. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have reviewed the Build Operate Lease Transfer (BOLT) Scheme;

(b) if so, the reaction of the Government in the implementation of the scheme;

(c) whether the Government propose to modify the scheme; and

(d) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The scheme, however, is Build-Own-Lease-Transfer (BOLT) Scheme.

(b) Does not arise.

(c) No, Sir. .

(d) Does not arise.

Funds for Research Institutions

2597. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) the names of Universities and Research Institutions funded by the Ministry during 1994-95;

(b) the grants-in-aid provided, institution-wise and project-wise;

(c) the criteria for making such grants-in-aid;

(d) whether the Government have devised any procedure for monitoring the progress of the research projects;

(e) if so, the details thereof;

(f) whether any case of misuse of diversion of funds has come to the notice of the Government; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). During the year 1994-95, the Department of Science and Technology has supported 472 new projects involving an outlay of Rs.48 crores and spread over 186 institutions and universities throughout the country. The Department brings out a Directory of Projects periodically which includes the details of new projects including proposed Grants in Aid and their locations. Such information is already available upto the year 1993-94.

(c) The criteria for granting such projects includes the capability of the scientists/investigators, infrastructural facilities available to implement the projects, soundness of the project in terms of its technical content, and the recommendations of the Expert Committees in the field.

(d) to (g). There are established procedures for monitoring the progress of the research projects and watching the use of funds. These include periodic reviews by the Expert Committees whose advice is taken up for mid-term corrections, if required.

Foot Bridge

2598. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Foot Bridge at Dadar Railway Station has been kept closed for more than two years;

(b) if so, the date from which it was closed and the reasons therefor; and

(c) the problems faced by the Railways to repair the bridge immediately and efforts made by the Railways to solve these problems so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). No foot-over-bridge at Dadar has been closed. However, the western side ramp of the foot-over-bridge, which was constructed on deposit terms for the Bombay Municipal Corporation has become unsafe and was hence closed. The Corporation has been requested to get the ramp repaired on deposit terms. As a staircase is also available, passengers are using the same in the meanwhile.

Security Forces in J & K

2599. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether there is any resentment amongst citizens against the security forces in J & K; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). There have been some allegations of indiscipline or high-handedness by security forces. Most of these were found to be baseless and motivated. In a few of the cases where there was prima facie evidence, the allegations were pursued to their logical conclusion. It has been the policy of the Government to look into these allegations promptly and take stern action under law wherever warranted.

Facilities to Indian Industry

2600. SHRI K.M. MATHEW : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the facilities provided to the Indian Industry for a level playing field vis-a-vis foreign companies; and

(b) the steps taken to make Indian Companies competitive in the global market and also to allay the apprehension that foreign companies would take over the market share of the Indian Companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) After the announcement of New Industrial Policy, various measures have been taken to provide to the Indian Companies a level playing field vis-a-vis foreign companies. Some of the measures taken by the Government, inter-alia, include reduction in excise

duties, levey of countervailing duty wherever required, reduction in corporate tax, action to amend the Companies Act, etc.

(b) Under the New Industrial Policy, majority of industries have been delicensed, procedural reform have been carried out and various restrictions have been removed so as to make the Indian Companies globally competitive and economically viable.

NRF to State-Level Enterprises

2601. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are considering a proposal to extend National Renewal Fund to State-level Public Sector Undertakings also;

(b) if so, the details thereof; and

(c) the objectives of the NRF scheme achieved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). The National Renewal Fund (NRF) has been set up by Government in February, 1992 to provide a social safety net for workers affected by technology upgradation, modernisation and industrial restructuring of Indian Industry. In the first instance, assistance from the NRF has been provided for implementation of Voluntary Retirement Scheme (VRS) in only Central Public Sector Undertakings.

(c) The National Renewal Fund, inter-alia, envisages assistance for compensation payment to rationalised workers and for their counselling, retraining and redeployment. About 80,729 workers have availed of compensation payable under the Voluntary Retirement Scheme, funded from the National Renewal Fund. So far, 27,900 workers have been covered under survey by different nodal agencies, out of which 17,236 workers have been provided assistance for counselling, retraining and redeployment.

[Translation]

Bee Keeping Industry

2602. SHRI LAKSHMAN SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) the amount spent on Bee-keeping during the last three years by the Khadi Gramodyog Board;

(b) the State-wise allocation of funds during the above period; and

(c) the number of beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) KVIC has disbursed funds during the last three years in respect of the Bee-keeping industry as indicated below:

(Rs. in lakhs)

Year	Grant	Loan	Total
1991-92	23.66	43.48	67.14
1992-93	31.33	42.63	73.96
1993-94	19.90	54.62	74.52

(b) A statement is attached.

(c) In the Bee-keeping industry, 2.46 lakhs Bee Keepers are directly involved in part time employment.

STATEMENT

*Statewise Budget Allocation/Disbursement in respect of Bee-keeping Industry
during the years 1991-92, 1992-93, 1993-94*

(Rs. in lakhs)

Sl. No.	States	1991-92			1992-93			1993-94		
		Grant	Loan	Total	Grant	Loan	Total	Grant	Loan	Total
1.	Andhra Pr.	0.76	2.78	3.54	0.02	0.77	0.79	—	—	—
2.	Arunachal Pr.	—	—	—	—	—	—	—	—	—
3.	Assam	1.10	0.44	1.54	0.94	0.99	1.93	—	—	—
4.	Bihar	3.63	1.02	4.65	0.34	1.28	1.62	0.61	—	0.51
5.	Goa	—	—	—	—	—	—	—	—	—
6.	Gujarat	—	—	—	0.05	0.08	0.13	—	—	—
7.	Haryana	0.43	0.45	0.88	0.12	0.34	0.46	0.08	0.24	0.32
8.	Himachal Pr.	3.42	6.73	10.15	3.00	3.36	6.36	0.60	4.87	5.47
9.	Jammu & Kashmir	0.96	4.24	5.20	0.03	1.78	1.81	1.06	8.80	9.86
10.	Karnataka	0.73	2.65	3.38	2.22	6.06	8.28	0.32	0.46	0.78
11.	Kerala	0.52	7.57	8.09	5.17	9.94	15.11	0.42	6.35	6.77
12.	Madhya Pr.	0.24	0.08	0.38	—	0.10	0.10	—	—	—
13.	Maharashtra	1.31	2.18	3.49	6.15	4.65	10.80	1.06	—	1.06
14.	Manipur	0.54	0.14	0.68	0.44	0.10	0.54	3.33	5.98	9.31
15.	Meghalaya	0.98	0.25	1.23	0.76	0.02	0.78	2.42	0.49	2.91
16.	Mizoram	0.25	0.05	0.30	0.20	0.11	0.31	1.48	1.66	3.14
17.	Nagaland	2.37	5.44	7.81	4.04	1.95	5.99	1.21	1.48	2.69
18.	Orissa	2.25	2.65	4.90	5.14	8.11	13.25	3.57	4.91	8.54
19.	Punjab	0.32	0.93	1.25	0.08	0.10	0.16	0.13	0.16	0.29
20.	Rajasthan	—	—	—	—	—	—	—	—	—
21.	Sikkim	—	—	—	—	—	—	0.57	1.08	1.65
22.	Tamil Nadu	1.90	4.15	6.05	1.09	1.02	2.11	1.07	3.09	4.16
23.	Tripura	0.52	—	0.52	—	—	—	0.47	0.37	0.84
24.	Uttar Pr.	—	0.72	0.72	1.18	1.13	2.31	1.34	13.08	14.42
25.	West Bengal	1.43	1.01	2.44	0.38	0.74	1.12	0.16	1.60	1.76
Total :		23.66	43.48	67.14	31.33	42.63	73.96	19.90	54.62	74.52

[Translation]

Satellite Survey

2603. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether any Satellite Survey has been carried out in regard to the flood and drought affected areas of Maharashtra during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Yes, Sir. Satellite data based survey for drought assessment and monitoring was carried out for Maharashtra during 1993 and 1995. Monthly reports describing seasonal crop/vegetation conditions at district level were issued for all districts of Maharashtra State. These monthly reports also contained satellite pictures showing the vegetation status.

In addition, satellite data based integrated studies are being carried out in parts of 14 districts of Maharashtra, most of which are drought prone. Under these studies, locale-specific action plans are generated at village level, for selected watersheds/blocks, through integrated analysis of various thematic maps (viz., landuse/land cover, ground water potential, soil types etc.) prepared using satellite data along with meteorological, other conventional and socio-economic data.. The locale-specific action plans cover sites/ prescriptions for agro-forestry, agro-horticulture, agriculture, water harvesting, soil conservation, afforestation, fodder and fuel wood development etc. Implementation of these action plans would help mitigation of drought in those areas on a long term basis.

On occurrence of major floods, flood inundation maps and damage assessment is carried out and the maps alongwith damage related data are sent to concerned state and Central Government agencies.

The remote sensing based survey activities in Maharashtra are co-ordinated by (i) Maharashtra Remote Sensing Applications Centre (Department of Planning, Govt. of Maharashtra) situated at Nagpur and (ii) Regional Remote Sensing Service Centre - Nagpur, of Department of Space, besides National Remote Sensing Agency, Hyderabad of Department of Space Applications Centre, Ahmedabad, of ISRO/Department of Space.

Medical Colleges

2604. SHRI RAMESHWAR PATIDAR :

SHRIMATI SHEELA GAUTAM :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is Central Government's quota of seats in M.B.B.S. Course in various Medical Colleges of Uttar Pradesh, Madhya Pradesh and Bihar;

(b) if so, the names of such Colleges and the College-wise number of seats reserved therein;

(c) the eligibility criteria for admission against these seats;

(d) whether the Union Government have received many complaints regarding mismanagement and irregularities in filling up of these seats; and

(e) if so, the action taken by the Union Government in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) and (b). College-wise number of MBBS seats in the States of Uttar Pradesh, Madhya Pradesh and Bihar made available to Government of India during the current year 1995-96, is given below :

Sl. No.	Name of the Colleges	Number of MBBS seats
UTTAR PRADESH		
1.	K.G. Medical College, Lucknow	03
2.	G.S.V.M. Medical College, Kanpur	03
3.	S.N. Medical College, Agra	03
4.	L.L.R.M. Medical College, Meerut	03
5.	M.L.N. Medical College, Allahabad	03
6.	B.R.D. Medical College, Gorakhpur	03
7.	M.L.B. Medical College, Jhansi	03
MADHYA PRADESH		
8.	Gandhi Medical College, Bhopal	07
9.	G.R. Medical College, Gwalior	06
10.	M.G.M. Medical College, Indore	03
11.	Medical College, Jabalpur	08
12.	J.L.N. Medical College, Raipur	03
13.	S.S. Medical College, Rewa	03
BIHAR		
14.	Patna Medical College, Patna	05
15.	Rajendra Medical College, Ranchi	05
16.	Darbhanga Medical College, Lehariasarai	05
17.	J.L.N. Medical College, Bhagalpur	04
18.	Nalanda Medical College, Patna	04
19.	M.G.M. Medical College, Jamshedpur	02
20.	S.K. Medical College, Muzaffarpur	04
21.	A.N. Magadh Medical College, Gaya	04
22.	Patliputra Medical College, Dhanbad	02

(c) Categories listed in enclosed Statement-I are eligible for these seats and are to be selected as per the stipulated guidelines showed in enclosed statement-II.

(d) No, Sir.

(e) Does not arise.

STATEMENT-I

Categories of Students Entitled to Central Government Reserved Seats for Admission to Mbbs/BDS Course and the Authorities Concerned

STATEMENT-II

P.P. CHAUHAN
JOINT SECRETARY

NO.U.14014/84/86-ME(UG)
MINISTRY OF HEALTH AND
FAMILY WELFARE
INDIA
NIRMAN BHAVAN,
NEW DELHI-11

Dated the 9th December, 1986.

Dear Sir,

As you are aware, we have been allocating MBBS/BDS seats to your State/Union Territory for the selection and nomination of eligible candidates. Some instances have, however, come to our notice where some of the allottee agencies have not followed the relevant instructions issued by the Government of India while selecting and nominating candidates against the seats allotted by us.

2. It is once again reiterated that only the children of (i) permanent residents of the State/UT concerned, (ii) the employees of the State/U.T. Government concerned; (iii) the employees of the Central/other State/U.T. Government on deputation to the State/U.T. concerned; and iv) the employees of the Central/other State/U.T. Government posted in and having their

headquarters with the State/U.T. concerned; will be eligible.

3. The children of Central/State/U.T. Government employees, aforementioned, should be treated at par with the local resident. The sole criteria for selection will be the academic merit of the candidates, subject to any special orders issued with the concurrence of the Government of India.

4. 22 1/2% of the seats allotted to each State/UT concerned will be reserved for students belonging to Scheduled Castes/Scheduled Tribes of that State/U.T. The break-up of this reservation will be as follows:

- (a) a distinct reservation of 15% for Scheduled Castes and 7 1/2% for Scheduled Tribes.
 - (b) the reservation as mentioned in sub-para (a) above, can be interchanged. Thus, if a sufficient number of candidates are not available to fill up seats reserved for Scheduled Tribes, they may be filled up by suitable candidates from Scheduled Castes and vice-versa; and
 - (c) if the number of available Scheduled Caste and Scheduled Tribe qualified candidates is less than 22 1/2% of the seat; the balance can be given to non-Scheduled Caste and Scheduled Tribe candidates.

5. Only those candidates will be eligible for admission against the data reserved for the Government of India who have secured atleast 50% (40% in the case of candidates belonging to Scheduled Castes and Scheduled Tribes or as amended by the Medical Council of India from time to time, of the aggregate marks in English, Physics, Chemistry and Biology in the qualifying examination, Pre-medical/1st year of three years degree course/1st year of three year B.Sc. (Hons) course/Pre-degree (Two years course)/Pre-University (two years course) 10 + 2 under the new pattern of 10 + 2 + 3 or any other examination recognised as equivalent by the Medical Council of India). 80% weightage is to be given to the results of the eligible examinations for admission and 20% to that of matriculation or school leaving examination; when a candidate has passed B.Sc. or M.Sc. examinations, then 80% weightage is to be given to the results of the eligible examination, 10% to the results of the matriculation or school leaving and 10% on the results of the B.Sc. OR M.Sc. examinations.
6. It may further be noted that -
- (a) For a candidate who has passed the qualifying examination in the 2nd attempt, 2% of the marks from the total aggregate should be deducted in determining his merit; and
- (b) Candidates who have passed the qualifying examination in more than two attempts should not normally be considered suitable for medical studies.
7. It is requested that the above criteria for the selection and nominations of candidates against the MBBS/BDS seats reserved for the Central Government should be strictly followed. The Central Section Committee in this Ministry will also follow this procedure.
8. I shall be grateful for a line acknowledgement of this letter.

Yours sincerely,

Sd/-

(P.P. CHAUHAN)

To: States/UTs without medical colleges.
Copy forwarded for information and necessary action to :

1. The Ministry of Defence (ISSA) Board, New Delhi.
2. The Ministry of Home Affairs, (Rehabilitation Division), Jaisalmer House, Mansingh Road, New Delhi.
3. The Ministry of Home Affairs (Shri P. Vijayaraghavan, Deputy Secretary), New Delhi.

4. Director General, Boarder Security Force, New Delhi.
5. Commandant, C.R.P.F., R.K.Puram, New Delhi-110066.
6. Director, S.S.B., East Block, R.K.Puram, New Delhi-22.
7. Ministry of External Affairs (Student Cell), (Shri G.P. Kapoor, Under Secretary), Shastri Bhavan, New Delhi.
8. Ministry of External Affairs (Welfare Cell), (Shri J.R. Blah, Deputy Secretary) New Delhi.
9. Cabinet Secretariat, (Shri R K Ganger, Deputy Secretary), Bikaner House Annexe, Shahjahan Road, New Delhi.
10. The President, Medical Council of India, Diwan-E-Galib Marg, Temple Lane, Kotla Road, New Delhi.
11. DDG(M)/Dte. GHS (ME Section)

Sd/-

(P.P. CHAUHAN)

Joint Secretary

[English]

Aids Control

2605. DR.(SHRIMATI) K.S. SOUNDARAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of AIDS patients identified so far, in Tamil Nadu;

(b) the hospital in Tamil Nadu where AIDS testing facilities are available; and

(c) the amount provided by the Union Government to the Tamil Nadu Government for controlling AIDS during the current year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) 372 as on 30th September, 1995.

(b) HIV/AIDS testing facilities are available in 2 Surveillance Centres, 12 Zonal Blood Testing Centres and 2 References Centres in the state of Tamil Nadu.

(c) Rs.3.00 crores.

Halt at Tadepalligudem

2606. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to provide a halt of Ratnachal Express at Tadepalligudem station of the South Central Railway; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Unauthorised Parking Lots

2607. SHRI B. L. SHARMA PREM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of unauthorised parking lots under the control of DDA in Delhi;

(b) the action taken by the DDA to replace them by authorised parking lots; and

(c) the time by which the task is proposed to be accomplished ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) Nil.

(b) and (c). Question does not arise in view of (a) above.

Pak Firing

2608. SHRI V. SREENIVASA PRASAD :

DR. AMRITLAL KALIDAS PATEL :

SHRI HARIN PATHAK :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "Pak firing on Indian positions" appearing in the 'Hindustan Times' dated the October 30, 1995;

(b) if so, whether Pakistani troops resorted to indiscriminate firing on Indian positions from across the border;

(c) whether any befitting reply was given by Indian troops; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) to (d). Firing along the LOC is a recurring phenomenon. A befitting response is given by the Indian troops in all incidents. However, our response is to ensure that the incident remains localised, there is no unnecessary escalation of the situation and our own casualties are minimised.

Tourist Trains

2609. SHRI BOLLA BULLI RAMAIAH :

SHRI R SURENDER REDDY :

Will the PRIME MINISTER be pleased to state :

(a) whether any concrete measures in regard to operation of Tourist Trains on four tourist circuits approved by the Government has been worked out; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). In response to a global invitation to bid issued in May, 1994, the Ministry of Railways have awarded contracts to private sector companies for ownership, marketing and management of tourist trains on the following circuits:

Circuit	Name of the Company
(1) Delhi-Jaipur-Agra -Gwalior- Jhansi (Khajuraho)- Varanasi- Lucknow-Delhi.	(1) M/s Sterling Holiday Resorts (India) Pvt. Ltd., Madras.
(2) Bombay- Aurangabad (Ajanta/ Ellora)- Nanded- Secunderabad- Hyderabad-Pune- Bombay.	(2) M/s Patil Group, Secunderabad.
(3) Goa(Madgaon)- Mangalore-Mysore (Belur/Halebid)- Hospet(Hampi) Bangalore-Goa (Madgaon).	(3) M/s East West Travels & Trade Links Ltd., New Delhi.
(4) Bangalore-Mysore- Madras Kodaikanal Road-Kanniyakumari- Trivandrum-Cochin- Mettupalayam (Ooty)-Bangalore. (2 trains)	(4) M/s Sterling Holiday Resorts(India) Pvt. Ltd., Madras. and (5) M/s. Patil Group, Secunderabad.

Letters of intent have already been issued to the successful bidders. Lead time for introduction of above services will be one year from the date of execution of Agreement, currently under finalisation, between Indian Railways and the Tourist Train Operators.

Metro Railway Calcutta

2610. SHRI BASUDEB ACHARIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government has decided to hand over Metro Railway, Calcutta to a Corporation; and

(b) if so, the facts thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Ministry of Urban Affairs and Employment is now the nodal Ministry for planning and development of urban transport systems including rail-based ones like Calcutta Metro. Since that Ministry does not have necessary

infrastructure to directly operate and maintain such urban rail-based systems, it is proposed to set up a Corporation under that Ministry to take over the operation and maintenance of Metro Railway, Calcutta. No decision has, however, been taken in the matter so far.

Recruitment in Public Sector Undertakings

2611. SHRI SOBHNADRESSWARA RAO VADDE : Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Government have issued guidelines to public sector undertakings that recruitment to certain posts should be made from local national employment exchanges;
- (b) if so, the details thereof;
- (c) whether the Government are aware of violation of these guidelines; and
- (d) if so, the steps being taken for implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). Yes, Sir. The Public Sector Undertakings have been advised that recruitment to posts carrying pay scales, the maximum of which does not exceed Rs.2,500/- p.m., should be made only through National Employment Service. Other sources of employment for such posts can be tapped only if the Employment Exchanges issue Non-availability Certificate to this effect.

(c) Government has not received any complaints regarding violation of these guidelines by PSUs.

(d) Does not arise.

Defence Training Facilities

2612. SHRI DATTATRAYA BANDARU : Will the PRIME MINISTER be pleased to state :

- (a) whether India is likely to offer its defence training facilities to the United Arab-Emirates;
- (b) if so, the number of other Gulf countries to whom Indian Government propose to offer such defence training facilities;
- (c) whether any policy has been evolved to provide such facilities to foreign countries; and
- (d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). India offers training facilities on the courses of instruction conducted by the major military training institutions in India under the Indian Technical and Economic Cooperation Programme (ITEC), on self-Financing basis and under Special Aid Programme

to friendly foreign countries. In the last two years, i.e., 1994-95 and 1995-96, the following gulf countries including the UAE, have availed of slots in the training institutions :-

- (a) Oman
- (b) Qatar
- (c) UAE
- (d) Iran
- (e) Kuwait

The Indian training facilities are made available to friendly foreign countries as and when either specific requests are received from them or when specially planned Defence training courses are organised with a view to providing benefits of Indian Defence training institutes to candidates of such friendly foreign countries.

Doppler Weather Radar System

2613. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) whether the Indian Space Research Organisation and the Meteorological Department have signed a memorandum of understanding for the indigenous design and development of a Doppler Weather Radar System;

(b) if so, the special features and advantages of the new radar system; and

(c) the time by which the new radar system is likely to be developed?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) The new radar system to be developed by the Indian Space Research Organisation for the India Meteorological Department (IMD) will be able to measure wind associated with a cyclone, besides detection and tracking of a cyclone. This will improve the quality of Cyclone Warning Service of IMD through better assessment of storm intensity and coastal inundation.

(c) The system is likely to be developed within about 40 months starting from October, 1996.

Mega Railway Station

2614. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Railways are planning to introduce escalator equipped pool bridges at Mega Railway Stations;

(b) if so, the details thereof; and

(c) whether the Railways have sought for external assistance for the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). There is a proposal to provide escalators at important Railway Stations where large number of passengers have to negotiate foot-over-bridges. Accordingly, escalators have already been provided at New Delhi Railway Station.

(c) No, Sir.

Wind Energy and Solar Energy Centres in U.P.

2615. SHRI RAM NIHORI RAI : Will the PRIME MINISTER be pleased to state :

(a) whether a study was conducted to open Wind Energy and Solar Energy Centres in Mirzapur and Sonebhadra, districts of U.P.;

(b) if so, the details thereof;

(c) if not, whether the Government propose to send a team to study the possibilities of opening Wind Energy and Solar energy Centres in these two districts; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) No, Sir.

(b) Does not arise.

(c) and (d). There is no proposal for sending a team to these districts to study possibilities of opening Wind Energy and Solar Energy Centres.

Housing Projects in Assam

2616. SHRI PROBIN DEKA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether some housing projects have been implemented in Assam with foreign assistance; and

(b) if so, the details thereof and the manner in which this assistance is being utilised?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S S AHLUWALIA) : (a) No, Sir. Government of India have not secured any foreign assistance for urban housing programme in the State of Assam.

(b) Does not arise.

Drinking Water

2617. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether drinking water at many stations specially in tribal areas under Western Railway is neither available nor the drinking water place is properly maintained;

(b) if so, the details thereof;

(c) whether there is any scheme to provide clean and cold drinking water at all the Railway Stations located under tribal areas;

(d) if so, the details thereof and the time by which the scheme is likely to be implemented; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). Railways have provided drinking water at all the railway stations in one way or other for the use of the bona fide passengers irrespective of the area in which the station falls. Water coolers are provided at stations which deal with an average of 1000 passengers or more per day and where piped water supply and electricity are available. No discrimination is made between tribal and non-tribal areas in this regard. Such facilities are augmented based on need on regular monitoring.

Benefit of Interim Relief

2618. DR. MUMTAZ ANSARI : Will the PRIME MINISTER be pleased to state :

(a) whether the widowers/widows of the deceased CPF beneficiaries of the Railways getting an ex-gratia pension of Rs.150/- per month will also be given the benefit of Interim Relief;

(b) if so, the details thereof; and

(c) if not, whether the Government propose to consider this case sympathetically?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The Government of India (Department of Pension & Pensioners' Welfare's) decision to sanction interim Relief at the rate of Rs.50/- per month and in addition 10% of the ex-gratia amount subject to a minimum of Rs.50/- per month w.e.f. 1st April, 1995 to the widows and dependent children of the deceased CPF beneficiaries who had retired from service prior to 1.1.86 or who died while in service prior to 1.1.86 and who are in receipt of ex-gratia payment of Rs.150/- per month has been extended in case of Railways also vide Railway Board's letter No.PC-V/95/IR(P) dated 07-12-95.

(c) Does not arise.

Power from Urban Waste

2619. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the PRIME MINISTER be pleased to state :

(a) the existing potential of urban waste which can be used for power generation, State-wise break-up;

(b) the extent of such waste actually being used for power generation on March 31, 1995, State-wise break-up;

(c) the major projects currently under implementation/cleared, State-wise and quantum of power designed to be generated;

(d) the details of major proposal of direct foreign investment or private investment received by the Government for power generation from waste; and

(e) their present status?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY'SOURCES (PROF. P.J. KUREIN) : (a) The estimated potential of urban waste per day which can be used for power generation in major cities of the country is 58681 metric tonnes of solid waste and 12177 million litres of liquid waste. State-wise break up is given in the enclosed Statement.

(b) 158 and 550 million litres per day of liquid waste is being used for power/energy generation in U.P. & Delhi respectively.

(c) It is estimated that about 37170, 7245, 15120 & 18900 KWh/day equivalent would be generated in UP, Bihar, West Bengal and Haryana respectively from sewage treatment plants under Ganga Action Plan Phase-I and Yamuna Action Plan being implemented by the Ministry of Environment & Forests.

(d) and (e). No proposal of direct foreign investment has been received by the Govt. so far. However, a proposal for installation of 5 MW garbage based power plant at Madras has been received from a private Indian company namely, M/s. Newam Power Company, Madras which is under active consideration of the Govt. for financial incentives.

STATEMENT

Estimated quantity of Solid & Liquid Wastes in Major Cities - State-wise

S.No.	State/Union Territory	Estimated quantity	
		Solid Waste (Metric tonne/day)	Liquid Waste (mill. ltr/day)
1	2	3	4
1.	Andhra Pradesh	5059	781
2.	Assam	375	NA
3.	Bihar	2437	445

	1	2	3	4
4.	Chandigarh		*156	144
5.	Delhi		4600	1480
6.	Gujarat		4359	815
7.	Goa		*64	11
8.	Haryana		383	130
9.	Himachal Pradesh		*34	19
10.	Jammu & Kashmir		*412	209
11.	Karnataka		*4236	655
12.	Kerala		1905	223
13.	Madhya Pradesh		2385	552
14.	Maharashtra		9956	2838
15.	Meghalaya		*50	3
16.	Manipur		*86	18
17.	Mizoram		*54	2
18.	Orissa		770	207
19.	Pondicherry		270	38
20.	Punjab		1819	233
21.	Rajasthan		2463	318
22.	Tamil Nadu		5759	487
23.	Tripura		*64	13
24.	Uttar Pradesh		6807	1449
25.	West Bengal		4178	1107
Total		58681	12177	

*Estimated on the basis of city population.

Coconut Based Industrial Units

2620. SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a good potential for coconut based industrial units in the Small Scale Sector in Kerala;

(b) whether any study has been conducted in this regard;

(c) whether the Government have any scheme to help entrepreneurs to set up such units; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES(SHRI M ARUNACHALAM) : (a) Yes, Sir.

(b) The Coir Board is continuously taking steps for development of the Coir Industry in the country including the State of Kerala. Presently a survey is being conducted by the Coir Board to assess the present

status pertaining to production, employment and marketing of the Coir Industry.

(c) and (d). Yes, Sir. The Coir Board is implementing a scheme for giving financial assistance to the coir units for spinning of coir yarn, manufacture of coir mats and mattings etc. The scheme envisages extension of financial assistance to coir units in the private sector @ 25% on the cost of machinery and building subject to a maximum of Rs. 1 lakh.

In addition, there is a centrally sponsored scheme for Cooperativisation for extending financial assistance to coir cooperative societies towards share capital assistance, managerial, subsidy, purchase of equipments and marketing assistance.

Coir Board also provides facilities for training the artisans in the manufacture of coir products/spinning of coir yarn at the Board's National Coir Training and Design Centre (NCT&DC) at Kalavoor, Alleppey.

[Translation]

Bharat Yantra Nigam Ltd.

2621. MAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDURI :

SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is proposed to bifurcate "Bridge and Roof" Company of Calcutta from Bharat Yantra Nigam, Allahabad; and

(b) if so, the reasons therefor and the likely impact of this bifurcation on "Bharat Yantra Nigam"?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). The issue of bifurcation of Bridge and Roof Company, Calcutta from its holding company, Bharat Yantra Nigam Ltd., Allahabad cropped up during consideration of the proposal for financial restructuring of Bridge & Roof. However, no final decision has been taken so far by the Government.

[English]

Pending Cases:

2622. SHRI RAMESHWAR PATIDAR :

DR. MUMTAZ ANSARI :

SHRI SOBHNADREESWARA RAO VADDE :

DR. RAMKRISHNA KUSMARIA :

SHRI K. T. VANDAYAR :

Will the PRIME MINISTER be pleased to state :

(a) the total number of cases lying pending in Supreme court and various High Courts during last three years, as on date; State-wise and year-wise;

(b) the details thereof and the reasons therefor;

(c) the total number of new cases registered and disposed of during the period and the annual rate of disposal thereof; and

(d) the steps being taken for speedy disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (c). The available information is furnished in the attached Statements I to V.

(b) and (d). The pendency of cases in Supreme Court/High Courts is due to various complex factors. In order to consider the problem of arrears of cases in courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of the High Courts was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The resolutions adopted in the conference have been commended to all the State Government/UT Administrations and High Courts. The Administration of Justice has been made a plan item, as a Centrally Sponsored Scheme with a view to remove infrastructural bottlenecks coming in the way of expeditious disposal of cases.

The Supreme Court has taken various steps to expedite the disposal of cases, which include grouping together of similar matters and larger groups being given priority in listing, setting apart three days a week for regular hearing matters and constitution of specialised benches etc. The daily working hours of the Supreme Court have also been extended by half an hour.

STATEMENT-I

No. of Cases Instituted, Disposed of and Pending as on 31st December, 1992

Name of the High Court	No. of cases instituted	No. of cases disposed off	No. of cases pending	Percentage of disposal to the institution.	
				1	
	1	2	3	4	5
1. Allahabad	145560	84837	655583	58.3	
2. Andhra Pr.	90668	79185	103385	87.3	
3. Bombay	94298	85445	189748	90.6	
4. Calcutta	60062	52992	222926	88.2	
5. Delhi	53722	38158	149617	71.0	
6. Guwahati	10397	10123	23001	97.4	
7. Gujarat	35481	34558	93632	97.4	
8. Hi'chal Pr.	30990	29535	16374	95.3	
9. J & K	28963	19125	62623	66.0	
10. K'nataka	58078	33313	115455	67.3	

	1	2	3	4	5
11. Kerala	82543	53036	116128	64.2	
12. M.P.	55006	48354	77779	87.9	
13. Madras	125962	101224	281385	80.3	
14. Orissa	33617	30051	43866	89.4	
15. Patna	46571	39573	72157	84.9	
16. Punjab & Haryana	70129	65143	102743	92.9	
17. Rajasthan	51308	41454	101432	80.8	
18. Sikkim	112	100	69	89.2	
Total	1073467	846206	2427197	78.8	

STATEMENT-II

No. of Cases Instituted, Disposed of and Pending as on 31st December, 1993

Name of the High Court	No. of cases instituted	No. of cases disposed off	No. of cases pending	Percentage of disposal to the institution
1. Allahabad	155448	75705	735326	48.7
2. Andhra Pr.	96484	80056	119813	83.0
3. Bombay	97372	96722	190392	99.3
4. Calcutta	58003	45426	235503	78.3
5. Delhi	55844	66979	138482	120.0
6. Guwahati	13515	12074	24742	89.3
7. Gujarat	39928	36807	96700	92.3
8. H'chal Pr.	34101	30431	20044	89.2
9. J & K	28285	16726	74126	59.8
10. K'nataka	66321	42502	129274	64.1
11. Kerala	85945	59852	142221	69.6
12. M.P.	68371	52705	85443	87.3
13. Madras	132937	100991	313531	76.0
14. Orissa	34584	35189	42261	101.7
15. Patna	65287	51213	86231	78.4
16. Punjab & Haryana	85445	64083	124105	75.0
17. Rajasthan	52685	43562	*82404	82.7
18. Sikkim	153	145	77	94.8
Total	1162691	911221	2650516	78.4

*Figures of pendency changed by the Registry of Rajasthan High Court, after physical verification.

STATEMENT-III

No. of Cases Instituted, Disposed of and Pending as on 31st December, 1994

Name of the High Court	No. of cases instituted	No. of cases disposed off	No. of cases pending	Percentage of disposal to the institution
1. Allahabad	136732	92745	779313	67.8
2. Andhra Pr.	105002	90256	134560	85.9
3. Bombay	99084	88000	201476	88.8
4. Calcutta	51255	44870	241888	87.5
5. Delhi	53981	45850	146613	84.9
6. Guwahati	13736	10491	**27987	76.4
7. Gujarat	22373	19572	*99501	87.4
8. H'chal Pr.	14467	17940	16996	124.0
9. J & K	28887	12542	90507	43.4
10. K'nataka	63627	51335	151566	80.6
11. Kerala	86148	58839	169530	68.2
12. M.P.	32243	33060	*84631	102.5
13. Madras	124475	86702	351104	69.6
14. Orissa	31931	26172	47970	81.9
15. Patna	69153	58398	96986	83.4
16. Punjab & Haryana	97684	76609	145180	78.4
17. Rajasthan	43506	33818	**92092	77.7
18. Sikkim	41	42	*76	102.4
Total	1074325	847241	2877976	78.9

*As on 30.6.94

**As on 30.9.94

STATEMENT-IV

Pendency of Cases in High Courts

Name of the High Court	Pendency	As on
1	2	3
1. Allahabad	779313	31.12.94
2. Andhra Pr.	145203	30.6.95
3. Bombay	212820	30.6.95
4. Calcutta	241888	31.12.94
5. Delhi	148878	30.6.95
6. Guwahati	27987	30.9.94

1	2	3
7. Gujarat	97418	30.9.94
8. Himachal Pradesh	16996	31.12.94
9. Jammu & Kashmir	93069	30.6.95
10. Karnataka	154340	30.6.95
11. Kerala	185164	30.6.95
12. Madhya Pradesh	84631	30.6.94

1	2	3
13. Madras	356489	30.6.95
14. Orissa	49916	30.6.95
15. Patna	12026	31.12.94
16. Punjab & Haryana	144028	31.3.95
17. Rajasthan	92092	30.9.94
18. Sikkim	73	30.6.95

STATEMENT-V

Institution, disposal and pendency of cases in the Supreme Court of India

Pendency of cases
(actual number of files)

As on	Admission matters	Regular matters
1st August, 1995	20500	20611
1st August, 1994	33645	21635
1st August, 1993	38335	19572

Year	Admission matters (Actual number of files)			Regular matters (Actual number of files)		
	Institution	Disposal	Rate of Disposal	Institution	Disposal	Rate of Disposal
1992	20435	20234	99%	6251	15613	249%
1993	18778	17166	91%	2870	3718	131%
1994	29271	35853	122%	12775	12037	94%
1995 (as on 1.9.95)	25622	37672	147%	12794	13859	108%

Vacant Posts

2623. SHRIMATI SUMITRA MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the posts of General Managers in Railways have been lying vacant since long;

(b) if so, the reasons therefor; and

(c) the time by which the Government propose to fill up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c). Do not arise.

Privatisation of PHCs

2624. SHRI RAM KAPSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have under consideration, a proposal for privatization of the Primary Health Centres;

(b) if so, the details thereof;

(c) whether the State Governments have been consulted in this regard;

(d) if so, the reactions thereon; and

(e) the time by which the proposal is likely to be finalised?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) No, Sir.

(b) to (e). Question does not arise.

[Translation]

By-Pass Surgery

2625. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have stopped disbursement of discretionary fund/relief fund to patients for bye-pass surgery, kidney transplantation and other serious surgical treatment;

(b) if so, the reasons therefor;

(c) whether the Government have taken any steps to provide financial assistance to the said patients from Ministers discretionary fund; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) No, Sir.

(b) In view of above - Doesn't arise.

(c) and (d). The Government continues to give financial assistance to the said patients from Health Minister's Discretionary Fund from its inception. The amount of this grant at present in each case is limited to Rs.20,000/- in any single case during a financial year. In special circumstances, however, a larger amount may be expended with the prior concurrence of the Ministry of Finance.

[English]

Fake Medicines

2626. SHRI JAGAT VIR SINGH DRONA : will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it has come to the notice of the Government that fake and expired medicines are sold in Kanpur and other parts of Uttar Pradesh;

(b) if so, the details thereof; and

(c) the action taken against the guilty firms?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Polio Vaccination to Children Travelling in Railways

2627. SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI AMAR PAL SINGH :

SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Railways have decided to inject

polio vaccination to all the children upto age of three years travelling in all the long distance trains; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). In accordance with the decision taken by the Government for carrying out a special campaign of pulse polio immunization on 9th December, 1995 and 20th January, 1996, teams of railway doctors and para-medical staff immunized the eligible children on the stations and in long distance trains on 9th December, 1995. Arrangements have been made to repeat the same on 20th January, 1996.

[English]

Railway Stations

2628. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to hand over the cleanliness and maintenance of Bangalore and Mysore City Railway Stations to Private Party;

(b) if so, whether tenders have been floated;

(c) the expenditure likely to be incurred for giving it to Private Parties;

(d) the time by which it is likely to be handed over to Private Parties; and

(e) the names of other railway Stations proposed to be handed over to Private Parties for cleanliness and maintenance in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) A proposal is under consideration to give a contract for beautification-cum-maintenance of Bangalore City Railway Station in lieu of sole advertisement rights.

(b) No, Sir.

(c) and (d). The details have not yet been worked out.

(e) It is proposed to give a contract for Mangalore station under beautification-cum-maintenance scheme in lieu of sole advertisement right.

[Translation]

Development of Science and Technology

2629. SHRI RAM SINGH KASHWAN : Will the PRIME MINISTER be pleased to state :

(a) the programmes chalked out for the development of Science and Technology during the current plan period; and

(b) important locations in Rajasthan to be included under these programmes ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a). The various programmes chalked out for the development of Science and Technology during the current Plan Period are : (i) promotion of basic research and excellence; (ii) promotion of S and T programme for societal development; (iii) technology development and application programmes including technology missions; (iv) modernisation of scientific services like meteorological services, surveying, mapping etc.; (v) S and T manpower development and employment generation; (vi) International S and T cooperation programmes and (vii) development and application of S and T in the States.

(b) Some of the important institutions where these programmes are located are : (i) Rajasthan University, Jaipur (ii) M.S. Sukhadia University, Udaipur; (iii) Jainarayan Vyas University, Jodhpur; (iv) Rajasthan Institute of Public Administration, Jaipur; (v) M.B.M. Engineering College, Jodhpur; (vi) Central Electronics Engineering Research Institute, Pilani; (vii) Central Arid Zone Research Institute, Jodhpur; (viii) Rajasthan Consultancy Organisation, Jaipur; and (ix) Rajasthan State S and T Council, Department of Science and Technology, Government of Rajasthan, Jaipur. In addition, a number of voluntary organisations are also involved.

(English)

National Paper Mill

2630. SHRI G. MADE GOWDA : Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Government propose to close down the National Paper Mill in Mandya, Madhya Pradesh;
- (b) if so, the reasons thereof;
- (c) whether the Government have worked out any rehabilitation plan;
- (d) if so, the details thereof;
- (e) the total number of employees working in this unit; and
- (f) the steps being taken by the Government to revive the said Mill?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C SILVERA) : (a) to (f). Mandya National Paper Mills Limited is a sick unit referred to BIFR. As

on 31.10.95, the number of employees in this unit including casual employees and apprentices, was 872.

BIFR has been exploring various options for revival of this unit. A Committee constituted as per directions of BIFR, has submitted its report to BIFR. The Operating Agency has also since updated its rehabilitation proposal and has called for a joint meeting of all concerned parties on 20.12.1995.

Cancellation of Trains

2631. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) the number of passenger trains cancelled in each zone with particular reference to Orissa during the last three years;

(b) the routes on which those passenger trains were running;

(c) whether the Government propose to restore those trains;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

Maruti Udyog Limited

2632. SHRI MOHAN SINGH (DEORIA) : Will the Minister of INDUSTRY be pleased to state :

(a) whether Maruti Udyog Limited is exporting Maruti Cars;

(b) if so, the number and models of cars exported during the last two years and foreign exchange earned by the company therefrom;

(c) whether the company is using imported parts;

(d) if so, the quantity of parts imported during the last two years and the amount of foreign exchange spent thereon; and

(e) the extent of loss suffered by the company on account of production/export price of Zen'car?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). Yes, Sir. The details are as under :

(Rs. million)

Year	No. of vehicles exported							F.E. earned from exports	
	M800	Omni	Gypsy	M1000	Esteem	Alto	Total		
1993-94	14855	239	1857	197	—	39	17187	1982	
1994-95	10638	561	2851	122	3	6687	20862	2745	

(c) and (d). Yes, Sir. The Foreign Exchange utilised for import of components for the last two years is as under :

(Rs. million)

Year	Foreign Exchange utilised for import of components
1993-94	3101
1994-95	5296

(e) : It is not in the commercial interest of the company to disclose this information.

Use of Hindi

2633. DR. VASANT NIWRUTTI PAWAR : Will the Prime Minister be pleased to state :

(a) Whether there is slow progress in the use of Hindi in the Ministry of Atomic Energy;

(b) if so, whether proper Hindi translation for scientific language is not available easily; and

(c) the steps the Government propose to take to promote use of Hindi in such technically sensitive Ministries?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). No, Sir. The Official Language Policy of the Government as laid down by the Department of Official Language is being implemented in the Department of Atomic Energy and the progress of the use of Hindi is monitored regularly in the quarterly meetings of the Official Language Implementation Committee. Besides, the glossary on technical terms brought out by the Commission of Scientific and Technical Terminology, Ministry of Human Resources Development, which has been found to be generally sufficient for Scientific and Technical translation, the Bhabha Atomic Research Centre of the Department of Atomic Energy has also brought out three glossaries on different subject, namely; (i) Solid-State Science, Spectroscopy, Space Science and Radio Chemistry, (ii) Nuclear Engineering Glossary-I, and (iii) Health Physics and Radiological Protection, for this purpose.

(c) To promote the use of Hindi in day-to-day working, various incentive schemes for doing different types of work such as Noting and Drafting, Dictation and typing/stenography in Hindi have been introduced by the Department for its officers and employees. Besides, Scientific and Technical Seminars and workshops in Hindi are organised periodically by the Department and its Units for promoting the use of Hindi among the Scientific Community. House Magazines/Scientific Journals in Hindi are also being brought out periodically.

Closing of Railway Stations

2634. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken a decision to close down some Railway Stations in Western Railway;

(b) if so, the details thereof; and

(c) the reasons for taking such a decision?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). As a measure of economy, Zonal Railways have been instructed to close down unremunerative halt stations wherever the average number of passengers utilising the halt is less than 10 per day. Western Railway have accordingly closed down 21 such stations during April to November 1995. The details of stations are given in the statement enclosed.

STATEMENT

List of 21 Unremunerative Halt Stations Closed from April to November 95 over Western Railway

1. Virochan Nagar	11. Mevla
2. Nadgam	12. Wasanapura
3. Mahudha	13. Khunvad
4. Kathial	14. Kundhela
5. Vemar	15. Pakhajan
6. Boridra	16. Sambheti
7. Damlai	17. Wahiyal
8. Umalla	18. Wav
9. Chitalda	19. Vagra
10. Desar Road	20. Ajwa
	21. Ras

[Translation]**Health Schemes**

2635. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there is acute shortage of medicines in CGHS dispensaries in Delhi;
- (b) if so, the details thereof;
- (c) whether it has come to the notice of the Government regarding several irregularities in purchase and supply of drugs to its beneficiaries in Delhi; and
- (d) if so, the action taken against the erring official/employees?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir. However in case of any shortage of medicines, the same are procured from local chemist.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

[English]**Control of Diseases**

2636. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the diseases that the Government have been successful in eradicating during the last decade;
- (b) the main eradication programmes now underway;
- (c) the extent of success achieved under each of these programmes; and
- (d) the number of infants vaccinated against polio in the special programmes undertaken by the Government this year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) India was declared Small Pox free by International Commission for Assessment of Small Pox Eradication in April, 1977.

(b) The following are the eradication programmes underway.

- (i) Poliomyelitis
- (ii) Tuberculosis
- (iii) Guineaworm
- (iv) Malaria
- (v) Leprosy
- (c) (i) Since the vast majority of Poliomyelitis cases

in India occur in children under three years of age, it has been decided to administer Polio Vaccine to all the children below the age of 3 on 9.12.1995 and on 20.1.96.

(ii) The National Tuberculosis Control Programme aims to reduce mortality and morbidity and transmission of the disease.

(iii) The National Guineaworm Eradication Programme launched in 83-84, is on the verge of achieving Zero Guineaworm disease status.

(iv) Under National Malaria Eradication Programme the annual disease rate per thousand population is 2.88 during 1994.

(v) National Leprosy Eradication Programme was launched in 1983. As against 4 million estimated Leprosy cases in 1981, there remains 0.65 million Leprosy cases on record by the end of October, 1995.

All major National Programme are covered under Centrally Sponsored Schemes and grants are given to the States as per approved pattern under respective programme.

(d) As per information received till 12.12.1995 from 210 districts about 95% children upto the age of 3 years, have been covered under the Pulse Polio programme.

[Translation]**High Power Committee on KVIC**

2637. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the industries brought under Khadi and Gramodhyog as per the main recommendations of High Power Committee on Khadi and Gramodhyog and their entitlement for loan and the likely rate of interest on such loans;

(b) whether any concession would be given in interest rate on loan to the women;

(c) if so, the extent thereof;

(d) the amount allocated for the year 1995-96 and the criterion for providing subsidy alongwith the details, State-wise;

(e) whether the Government have asked Khadi and Gramodhyog and State Khadi Board to curtail the administrative expenses; and

(f) if so, the administrative expenses curtailed during the last two years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) As per the recommendation of the High Power Committee, KVIC/

KVIBs should concentrate their attention on a few selected industries for which they have developed necessary expertise and infrastructure. As a sequel to this recommendation, Khadi and Village Industries Commission has launched national programmes on leather, hand-made paper and bee-keeping and is taking up special projects in other thrust areas. KVIC is providing loans to different viable KVI units either directly or through institutions/State KVIBs from the fund of Rs.1,000 crores provided to it by the consortium of banks. The interest rate applicable is the prime lending rate announced by Reserve Bank of India from time to time.

(b) and (c). While there is no concession in interest rate on loans to the women, the women beneficiaries will have 5% of the project cost as their contribution as against 10% contribution applicable for general beneficiaries.

(d) Government of India has allocated an amount of Rs.130 crores in 1995-96 for the Rural Employment Generation Programme based on the recommendations of the High Power Committee. The projects being set up under this programme will be entitled margin money at the rate of 25% for projects upto Rs.10 lakhs. For the projects exceeding Rs.10 lakhs but below Rs.25 lakhs, eligibility for margin money will be at the rate of 10% for the amount exceeding Rs.10 lakhs.

(e) and (f). Khadi & Village Industries Commission has been asked to follow the instructions of Government of India about economy in administrative expenditure issued from time to time by the Ministry of Finance. However, due to the general price-rise, increase in dearness allowance, etc., there has been no net reduction in administrative expenditure. The State Khadi and Village Industries Boards are under the administrative control of the State Governments.

Shifting of Zonal Railway Headquarters

2638. SHRI MAHESH KANODIA :

SHRI KASHIRAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether Western Railway Zonal Headquarter has not been shifted from Bombay to Gandhinagar or Ahmedabad;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). A study of issues relating to reorganisation of zones and divisions has recently been completed by this Ministry. Further processing for the formulation of proposals and other related matters is being undertaken.

(English)

Human Organ Banks

2639. SHRI SULTAN SALAHUDDIN OW AISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have decided to set up Human Organ Banks;

(b) if so, whether any concrete proposal/measures in this regard have been worked out;

(c) if so, by what time these banks are likely to be set up; and

(d) the main purpose of setting these banks and to what extent it is likely to help in checking the illegal trade of human organ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). There is a proposal to set up an Organ Retrieval and Banking Organisation (ORBO) in All India Institute of Medical Sciences. The proposal envisages construction of a building for Organ Bank, equipment, manpower and other infrastructure. The purpose in setting up the Bank is to ensure that the organ removed shall be preserved according to current and accepted scientific methods and to ensure viability for the purpose of transplantation. Setting up of the Bank would depend on availability of resources. When the Bank starts functioning it will make available organs and thereby help in checking illegal trade in human organs.

(Translation)

Renting Out of Vacant Government Accommodation

2640. SHRI HARIKEWAL PRASAD :

SHRI RAM KRIPAL YADAV :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Police have busted a gang of people renting out the vacant Government accommodation to private people;

(b) if so, the details thereof;

(c) the action taken to prevent recurrence of such incidents in future;

(d) the total number of such Government accommodation which remained unallotted for over one month during the last three years, location-wise and year-wise and the reasons therefor; and

(e) the amount of financial losses incurred by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). The Delhi Police had on 16-5-95, intimated

about recovery of copies of allotment letters, acceptance form and occupation report in respect of Flat No.616, S-II, R.K. Puram from two persons. On examination it was found that the documents were forged. Particulars of who the actual allottees were intimated to the Delhi Police and no further communication has been received from them.

(c) Computerisation of the entire housing stock has been initiated so as to facilitate frequent review of vacancy position. This would enable prevent recurrence of such malpractices.

(d) A list of houses which were vacant for over a month during the last three years (upto May, 1995) is at enclosed statement. All the quarters were blocked for specific allotment under orders of the competent authority except one quarter which was forcibly occupied.

(e) The estimated loss to the exchequer on account of such vacancy is Rs.3,13,657.00

STATEMENT

S.No.	Location	1992	1993	1994	1995
1	2	3	4	5	6
1.	Albert Square	—	01	03	02
2.	Ali Ganj	01	04	04	—
3.	Andrews Ganj	01	05	07	07
4.	Aram Bagh	01	12	04	01
5.	BKS Marg	—	07	02	01
6.	Dev Nagar	—	—	—	03
7.	DIZ Area	05	36	13	23
8.	Hanuman Road	—	01	—	—
9.	K.B. Marg	01	08	—	—
10.	Kidwai Nagar	01	08	11	07
11.	Kasturba Nagar	—	02	03	03
12.	L.B. Nagar	—	06	07	12
13.	Lodi Colony	—	23	09	09
14.	L.R. Complex	01	17	05	09
15.	Mandir Marg	01	02	01	02
16.	Mohd. Pur	02	03	03	01
17.	Minto Road	—	04	08	09
18.	Moti Bagh	—	14	05	07
19.	M.B. Road	05	18	41	19
20.	Netaji Nagar	01	11	08	03
21.	Nanak Pura	—	06	07	05
22.	N.W. Moti Bagh	01	01	04	03

1	2	3	4	5	6
23.	Naouroji Nagar	—	02	04	—
24.	P.K. Road	—	02	03	02
25.	Press Block	—	—	—	01
26.	Peshwa Road	—	—	01	01
27.	Pandara Road	—	—	01	01
28.	Prem Nagar	02	—	—	—
29.	R.K. Puram	02	29	65	60
30.	Rouse Avenue	—	01	—	—
31.	Sadiq Nagar	01	10	12	19
32.	Sarojini Nagar	01	23	121	77
33.	Sewa Nagar	—	—	01	—
34.	S.N. Puri	—	03	03	—
35.	Shahajahan Road	—	01	—	—
36.	Timar Pur/ Lancer Road	01	05	06	01
37.	Tansen Marg	—	—	01	01
38.	Vasant Vihar	—	—	06	09
39.	Vinay Marg	—	—	—	01
Total		28	265	369	299

[English]

Medical Council Act

2641. SHRI VIJAY NAVAL PATIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to amend Indian Medical Council Act to empower the Medical Council of India to probe and rectify cases of medical malpractices; and

(b) if so, the details of action taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) and (b). A bill to amend the Indian Medical Council Act, 1956 was introduced in the Rajya Sabha on the 26th August, 1987, which was referred to the Joint Committee of Houses of Parliament in December, 1987. The Report of the Joint Committee, inter-alia, contain a provision for appointment of an Ethics-cum-Disciplinary Committee to deal with all matters relating to the standards of professional conduct and etiquette and the code of ethics by medical practitioners, including medical malpractices. The Medical Council of India will be empowered to deal with such cases suitably after the amended Act comes into force.

Pushpull Train

2642. SHRI K. MURALEE DHARAN : Will the PRIME MINISTER be pleased to state :

(a) whether any request has been received for introduction of a pushpull train between Calicut and Ernakulam;

(b) whether the Government have taken a decision thereon;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Proposal for introduction of a Push-pull train between Calicut-Ernakulam has been examined but not found justified.

NSIC Training Centre

2643. PROF. K.V. THOMAS : Will the Minister of INDUSTRY be pleased to state :

(a) whether NSIC has agreed to set up a Hi-tech training centre at Chiyaram in Trichur District, Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). Yes, Sir. The Government has approved setting up of a Hi-tech Training Centre at Chiyaram in Trichur District, Kerala by the National Small Industries Corporation for imparting training in electronics and computer related activities. As per the arrangement between the NSIC and the Lal Bahadur Shastri Centre for Science and Technology, Tiruvananthapuram, the Centre will be handed over to Lal Bahadur Shastri Centre for Science and Technology after NSIC has run it for an initial period of three years. The project would cost Rs.88.50 lakhs for NSIC for a period of three years.

CGHS Dispensaries

2644. SHRI ANADI CHARAN DAS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether very few CGHS Homoeopathic, Ayurvedic and Unani dispensaries have been provided in Delhi/New Delhi in comparison to allopathic dispensaries and that too are located in distant places;

(b) if so, the details thereof;

(c) whether CGHS beneficiaries can visit only those Homoeopathic Ayurvedic or Unani dispensaries which have been allotted to them;

(d) whether the Government have received representation from Members of Parliament to remove the area restrictions in case of these Homoeopathic, Ayurvedic and Unani dispensaries; and

(e) if so, the action taken on these representations?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). There are 13 Homoeopathic, 13 Ayurvedic, and 4 Unani Dispensaries/units which cover all C.G.H.S. beneficiaries attached to 87 Allopathic Dispensaries functioning under Central Government Health Scheme (Delhi). The above stated dispensaries appear to be sufficient to cater to the needs of the CGHS beneficiaries in Delhi. The location of Ayurvedic/Homoeopathic/Unani Dispensaries/Units are shown in statement enclosed.

(c) Yes, Sir.

(d) and (e). No such representation has been received in the recent past.

STATEMENT

List of CGHS Homoeopathic, Ayurvedic & Unani Dispensaries/Units Functioning under CGHS Delhi/ New Delhi

Homoeopathic

1. Homoeopathic Dispensary, Dev Nagar.
2. Homoeopathic Dispensary, Gole Market.
3. Homoeopathic Dispensary, R.K. Puram.
4. Homoeopathic Unit, Darya Ganj.
5. Homoeopathic Unit, Rajouri Garden.
6. Homoeopathic Unit, Shahdara.
7. Homoeopathic Unit, Kasturba Nagar.
8. Homoeopathic Unit, Hari Nagar.
9. Homoeopathic Unit, Kalkaji.
10. Homoeopathic Unit, Timarpur.
11. Homoeopathic Unit, South Avenue.
12. Homoeopathic Unit, Pushp Vihar.
13. Homoeopathic Unit, R.K. Puram VI.

Ayurvedic

1. Ayurvedic Dispensary, Gole Market.
2. Ayurvedic Dispensary, Kidwai Nagar.
3. Ayurvedic Dispensary, R.K. Puram.
4. Ayurvedic Dispensary, North Avenue.
5. Ayurvedic Dispensary, Dev Nagar.
6. Ayurvedic Unit, Hari Nagar.
7. Ayurvedic Unit, Jangpura.

8. Ayurvedic Unit, Delhi Cantt.
9. Ayurvedic Unit, Kingsway Camp.
10. Ayurvedic Unit, Gurgaon.
11. Ayurvedic Unit, Laxmi Nagar.
12. Ayurvedic Unit, M.B. Road.
13. Ayurvedic Unit, Paschim Vihar.

Unani

1. Unani Dispensary, Sarojini Nagar.
2. Unani Unit, Darya Ganj.
3. Unani Unit, Naraina.
4. Unani Unit, South Avenue.

Technology Priorities

2645. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether his Ministry has since studied the report, technology priorities for India commissioned by the Technology Information, Forecasting and Assessment Council;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). A number of studies on various technologies as well as methodologies for identifying technology priorities are conducted by Technology Information, Forecasting and Assessment Council (TIFAC), an autonomous body under the Department of Science and Technology. One such study pertaining to an approach for identifying technology priorities by taking into account parameters such as domestic market, international market as well as contribution to the gross domestic product, was conducted by the Indian Institute of Management, Bangalore. The study concludes that agriculture, industry, health, forestry and environment should receive a greater priority in terms of ranking.

Issues concerning technology priorities are complex and include several aspects such as contribution to economy as covered in the study, welfare of people, and other considerations of public good including strategic considerations.

[Translation]

Wind Mills in Madhya Pradesh

2646. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether a survey has been undertaken in Madhya Pradesh to tap Non-conventional Energy Sources;

(b) if so, the number of suitable locations identified in Madhya Pradesh for setting up of wind mills;

(c) the locations and number of wind mills set up in Madhya Pradesh and the scheme for setting up new wind mills during 1995-2000;

(d) the extent of utilisation of existing wind mills and the power generated by them and the estimated power generation from the wind mills to be set up during 1995-2000;

(e) whether a survey has been undertaken to the effect that the wind mills set up in different places of Madhya Pradesh are not in operation or lying idle;

(f) if so, the number of wind mills which are not in operation or lying idle; and

(g) the scheme to revive them?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). Under the National Wind Resource Assessment Programme, two potential locations, namely, Jamgodarani and Kheda have so far been identified for wind power generation in Madhya Pradesh.

(c) and (d). Six wind electric generators aggregating to 0.59 MW have been installed at Kheda in a wind farm demonstration project, and twelve machines aggregating to 2.7 MW have been installed at Jamgodarani near Devas by the private sector. Over 2.6 million units have already been generated by these projects in the State. The State Government has announced an attractive policy for wind power generation by private sector. A joint sector company has also been established for development of wind energy estates in the State. Further capacity addition will depend upon the finalisation of private sector projects.

(e) to (g). Yes, Sir. One wind turbine is not in operation and requires the gear box to be changed.

[English]

Public Sector Undertakings Vacant Posts of CMDs

2647. SHRI SYED SHAHABUDDIN : Will the Minister of INDUSTRY be pleased to refer to the reply given to Starred Question No.43 on 29 November, 1995 and state :

(a) the dates on which the vacant posts of CMD's fell vacant;

(b) the dates when the case for filling up the actual or coming vacancy was initiated;

(c) the exact stage where the matter rests in each case at present;

(d) the terms and conditions of service attached to the posts of CMD's in various categories of PSUs; and

(e) the brief particulars of the officiating or protom arrangements made in each case?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (e). The information is being collected and will be laid on the Table of the House.

Economic Offence

2648. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether there is a separate court established to deal with "Economic Offences by Companies";

(b) whether the Department of Company Affairs

filed a case against a private chemical company from Hyderabad viz. Shri Hanumath Kali Varaprasad Babu Chemicals - for an economic offence;

(c) if so, whether the proceedings of the case still continue or have been concluded;

(d) the details thereof; and

(e) the nature of economic offences the company committed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Court of Special Judge for Economic Offences, Hyderabad, has been dealing with economic offences committed by companies.

(b) Yes, Sir.

(c) to (e). A statement is enclosed.

STATEMENT

Sl. No.	Section of the Companies Act, 1956, under which Prosecution has been filed	Details of the Contravention	Results of Prosecution
1.	293A	Donations made to political parties.	The Court of Special Judge for Economic Offences, Andhra Pradesh, Hyderabad convicted the accused. However, they have filed appeal which is pending.
2.	292 (1)(c)	Company borrowed funds from its Directors & Shareholders during 1985-86 to 1991-92 without the approval of the Board of Directors.	Hon'ble Economic Offences Court on 10.7.95 passed an order acquitting the accused.
3.	162,168 and 220(3)	For non-filing of Annual Returns, non-holding of Annual General Meeting and non-filing of Balance Sheets in time for the period from 1986 to 1992.	The cases are pending.

[Translation]

Leprosy Rehabilitation Centres

2649. SHRI DATTA MEGHE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of T.B. Sanitoriums and Leprosy Rehabilitation Centres in Maharashtra at present;

(b) the amount provided by the Union Government to each of these Centres during the last two years; and

(c) the foreign assistance received by these centres during the above period ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) There are 14 T.B. Hospitals/ Sanitoriums in Maharashtra. Besides in-patient treatment facilities are available in 58 other centres including 30 District Tuberculosis Centres and 19 T.B. Clinics in the State.

There are 13 Leprosy rehabilitation centres in the State.

(b) No amount has been provided by the Union Government to these Centres. However, assistance in kind is provided to the District Tuberculosis Centres and assistance to Leprosy Rehabilitation Centres is

included in the overall central assistance to Maharashtra State based on expenditure as per pattern of assistance under National Leprosy Eradication Programme.

(c) No report has been received by the Government in this regard.

(English)

Hospitals in Tamil Nadu

2650. DR. (Shrimati) K.S. SOUNDARAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of Tamil Nadu has sought the assistance from foreign countries for improvement of the hospitals in the State;

(b) if so, the details thereof; and

(c) the assistance provided to Tamil Nadu during 1994-95 for the health care schemes?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). The Government of Tamil Nadu has sought assistance for the strengthening of Primary, Secondary, Tertiary Care System in the State.

(c) No assistance was provided to Tamil Nadu under these Schemes during 1994-95.

(Translation)

Allotment of Railway Quarters

2651. SHRI LALIT ORAON : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No.1010 on March 21, 1995 and state :

(a) the number of cases of irregular allotment of quarters in Samastipur Division of North Eastern Railway which have come to notice of the Government;

(b) the number of guilty employees/officers against whom disciplinary action has been taken;

(c) the number of employees/officers who have been served with the notices for evacuation of the quarters; and

(d) the number of employees still residing in those quarters and the amount of damages recovered from them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Eight.

(b) Five.

(c) Five.

(d) Four employees are still residing in those quarters and an amount of Rs.16,706.25 has been recovered from them.

(English)

Cleanliness in Trains

2652. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether important trains of Andhra Pradesh like Gowthami Express, Narsapur Express, Godavari Express are not properly serviced and cleaned at the respective terminals;

(b) if so, the reasons therefor; and

(c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) All trains including Gowthami Express, Narsapur Express, Godavari Express are properly attended to and serviced before the start of each trip to ensure that all the coaches are clean, safe and have all the Passenger Amenities in working order.

(b) Does not arise.

(c) Beside cleaning at the Starting stations, cleaning at intermediate stations like Vijayawada has been introduced on South Central Railway where long distance trains passing through Vijayawada in day time are cleaned.

Electronic Voting Machines

2653. SHRI V. SREENIVASA PRASAD :

SHRI TARA SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to introduce Electronic Voting Machines in the next general elections;

(b) if so, the details, thereof;

(c) whether any survey has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The Election Commission has informed that it has decided to explore the possibility of using the Electronic Voting Machines in the next general elections and has decided to ascertain the views of all National and recognised State Political Parties before taking a final decision in the matter.

(c) No, Sir.

(d) and (e). Do not arise.

Dependence on Foreign Technology

2654. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state .

- (a) the present percentage dependence of India's weapons system on foreign technology;
- (b) whether this dependence has come down over the decade 1980-90;
- (c) if so, the details thereof;
- (d) whether any action plan has been prepared to end this dependence over the ensuing decade 1990-2000 A.D.; and
- (e) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Cost-wise, about 70% of yearly acquisition of weapon systems for the Services is made from foreign sources.

(b) Yes, Sir.

(c) Cost-wise, the dependence on foreign sources has come down by about 10% during the decade 1980-90.

(d) and (e). A 10-year plan for Self Reliance in Defence Systems has been evolved with a target to reduce the dependence on foreign sources from present level of about 70% to about 30% by the year 2005. The plan envisages the following three pronged approach for achieving increased self-reliance :-

- (i) sustaining existing defence systems through indigenisation of spares,
- (ii) upgrading viable existing defence systems and stretching their life and capability, and
- (iii) inducting more of indigenous defence systems in a progressive manner and minimising the import of major systems.

Bharat Ophthalmic Glass Ltd.

2655. SHRI BASUDEB ACHARIA : Will the Minister of INDUSTRY be pleased to state :

(a) whether non-plan loan 'provided by the Government is much lower than actual cash loss of Bharat Ophthalmic Glass Ltd., during 1994-95 and April to October, 1995;

(b) if so, the actual cash loss vis-a-vis non-plan support extended to BOGL during the said period; and

(c) the details of the plan of the Government to provide BOGL the balance amount in 1995-96 revised estimate for meeting its pressing liability?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). BOGL incurred cash loss of Rs.122.91 lakhs during 1994-95 against which Govt. provided non-plan budgetary support of Rs.100 lakhs. During 1993-94, BOGL made cash loss of Rs.76.29 lakhs against which Govt.

provided a higher non-plan budgetary support of Rs.90 lakhs. Thus, Govt. provided budgetary support of Rs.190 lakhs against the total cash loss of Rs.199.20 lakhs during 1993-94 and 1994-95.

The company has incurred estimated cash loss of Rs.151.26 lakhs from 1.4.95 to 31.10.95. Govt. has released non-plan budgetary support of Rs.40 lakhs upto November, 1995 out of budgetary provision of Rs.50 lakhs during 1995-96.

(c) Government has been meeting the cash loss partially to the extent funds are available.

Railway Line

2656. SHRI A. VENKATESH NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any survey for laying a Railway Line between Wadi and Gadag in Karnataka; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Foreign Investment

2657. SHRI RAJENDRA AGNIHOTRI

SHRI M.V.V.S. MURTHY :

SHRI BOLLA BULLI RAMAIAH :

SHRI PARAS RAM BHARDWAJ :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the empowered committee on foreign investment has cleared 55 proposals as on September, 1995;

(b) if so, the total foreign direct investment involved in the proposal;

(c) whether these proposals envisage export earning of Rs.28000 crores;

(d) if so, the details and foreign agencies involved in these proposals; and

(e) the time by which the implementation of these proposals will take effect?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Yes, Sir. The Empowered Committee on Foreign Investment has cleared 55 proposals in its meeting held on 4th September, 1995, involving foreign direct investment of Rs.418.70 crores.

(c) These proposals project export earnings of over Rs.2800 crores over a period of 5 years.

(d) The details of these proposals cleared viz; name of the Indian Co., name of the foreign collaborator and the country to which he belongs, item of manufacture, percentage and amount of foreign equity in each proposal are published by the Indian Investment Centre as a supplement to their Monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

(e) Implementation of the proposals depend on the gestation period, which varies from project to project. These proposals have been accorded approval recently.

[Translation]

Decreasing of Health Standard

2658. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the standard of common man is going down in the country particularly in the rural area of Gujarat;

(b) if so, any survey has been conducted by the Government in this regard; and

(c) if so, the names of the States where this survey has been conducted and the outcome thereof?

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). No, Sir. No such survey has been conducted either by the Ministry of Health and Family Welfare or by the Government of Gujarat.

[English]

Water Supply Projects in Assam

2659. SHRI PROBIN DEKA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of water supply projects in Assam cleared during 1993-94 and 1994-95;

(b) the details of other proposals pending with the Union Government at present; and

(c) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) Under the Centrally sponsored Accelerated Urban Water Supply Programme, one scheme for Namrup town was approved in 1994-95 at a cost of Rs.135.31 lacs and an amount of Rs.26.06 lacs has already been released to the State Government.

(b) and (c). Seven Project Reports for the towns of Palasbari, Bilasipara, Sarthebari, Lakhipur, Sonari,

Nazira, Gossaigaon were received from the Govt. of Assam. Some additional information and clarifications were sought from the State Government on technical points which are still awaited.

Based on the scheme guidelines and funds available under the programme during the 8th Five Year Plan, schemes costing upto Rs.218 lakhs can be approved for the State of Assam, including for Namrup town.

Firozabad Accident

2660. MAJ. GEN.(RETD.) BHUWAN CHANDRA KHANDURI :

SHRI ATAL BIHARI VAJPAYEE :

Will the PRIME MINISTER be pleased to state :

(a) whether compensation has been paid to those persons who were travelling in unreserved coaches and lost their lives or were injured in Firozabad train accident on August 20, 1995; and

(b) if so, the details thereof together with the number of claims pending for finalisation ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). 193 claims for compensation by/on behalf of those travelling in unserved coaches have so far been filed. Compensation will be paid soon after the claims are decreed by the Railway Claims Tribunal. An ex-gratia payment of Rs.31,83,000/- has been made to the dependents of 291 dead and to 212 injured passengers including those travelling in unreserved coaches.

Railway Stations

2661. SHRI HARADHAN ROY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal for the modernisation of Railway Stations on the Eastern Railway under Asansol Division;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Modernisation of Railway Stations, by way of augmentation/improvement of facilities, is a continuous process and the same is undertaken wherever so warranted by increase in volume of passenger traffic, subject to availability of funds. Accordingly, in Asansol Division, works of Raising/extension of platforms at Panagarh, Satsangnagar Halt, Galsi, Sitarampur, Madhupur, Andal & Kulti; improvements to water supply arrangements at Jasidih, Vidyasagar, Raniganj, Panagarh, Rajbandh, Madhupur, Jamtara, Mankar, Durgapur & Raniganj; provision/extension of platform sheds at Asansol, Durgapur, Madhupur, Mugma, Kulti & Kumardhubi; electrification/ improved lighting of

Kalipahar, Paraj, Kusumba, Sankarpur & Barachak; construction of retiring room at Asansol and construction of waiting hall at Durgapur have been taken up.

Medical System

2662. SHRI RAM KAPSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government is to boost the existing Medical System in the country;
- (b) if so, the salient features of each of these schemes; and
- (c) the time by which the schemes are expected to be finalised and brought into force?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). Yes, Sir. A huge network of rural health infrastructure comprising of 1,31,900 sub-centres, 21,693 Primary Health Centre and 2385 Community Health Centres as on 30.6.95 has been set up throughout the country to provide comprehensive health care in rural areas. Secondary and tertiary level hospitals, which are referral institutions, provide specialised health care facilities to both urban and rural areas. Programmes are under implementation to control/eradicate communicable Non-Communicable diseases like Malaria, Tuberculosis, Leprosy, Blindness, AIDS and Cancer etc. under the Family Welfare Programme, emphasis has been given for Child survival and Safe Motherhood including Immunization. Steps have been taken for development of Medical and Health Manpower as per needs of the country. Development of Indian System of Medicine and Homoeopathy is being encouraged to widen the network for the delivery of health services to the people.

To expedite the complete realisation of Goal-Health for All-certain new initiatives have been contemplated like mobilisation of external assistance for various disease control programmes and strengthening the district health systems including primary health care infrastructure, hospitals/institutions and capacity building, drug control and prevention of Food Adulteration Organisations. In addition, the possibility of setting up joint ventures in the health sector are being explored in order to mobilise additional resources.

STD Booths

2663. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

- (a) the number of applications received by the Railway authorities for sanctioning of PCO/STD/ISD booths to SC, ST and handicapped persons, zone-wise;
- (b) the number of applications considered and cancelled; and
- (c) the number of such booths sanctioned to each

category during the last three years till date in each zone ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Pollution in Kanpur

2664. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Kanpur in Uttar Pradesh is having the maximum number of persons suffering from Asthma, Bronchitis, Eczema due to pollution from industries; and

(b) if so, the steps taken by the Government to check-up the pollution and control these diseases ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) There is no authentic data to assess the incidence of the diseases, as they are not notifiable.

(b) Apart from providing health education and treatment facilities for the diseases, the Government have launched several measures to control pollution from industries such as the following:

- (i) Emission and effluent standards have been notified for the major categories of polluting industries.
- (ii) Industries have been directed to install necessary pollution control equipment within a stipulated time frame and legal action is taken against the default units.
- (iii) Environmental guidelines have been evolved for siting and operation of industries.
- (iv) Fiscal incentives are provided for installation of pollution control equipment and also for the shifting polluting industries from congested areas.
- (v) Customs and Excise Duty Exemption are provided to the industries for pollution control/monitoring equipment.
- (vi) A scheme has been initiated for setting up of common effluent treatment plants in clusters of small scale industrial units.
- (vii) Public awareness campaign on the effects of pollution.

[Translation]

Health Programme

2665. SHRI RAM SINGH KASHWAN :

SHRI CHINMAYANAND SWAMI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether World Bank have been approached to provide assistance for Health Programme in Uttar Pradesh and Rajasthan;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) and (c). The Government of Uttar Pradesh has been advised to submit a revised proposal for upgrading secondary level hospitals in the State, with World Bank assistance.

The two Health proposals of the Government of Rajasthan viz. (i) National Blindness Control Programme to reduce the ratio of blindness from 2.24% to 0.3% at a total cost of Rs.65.24 crores and (ii) The India Population Project-9 for development of Health and Family Welfare Programme at a total cost of Rs.108.56 crores with World Bank Assistance have been sanctioned during 1994-95.

[English]

Renewable Energy Policy

2666. SHRI M.V.V.S. MURTHY : Will the PRIME MINISTER be pleased to state :

(a) whether the development of non-conventional energy is being given a new thrust by formulating a comprehensive renewable energy policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). The Ministry of Non-Conventional Energy Sources has initiated action for the formulation of comprehensive Renewable Energy Policy for giving a new thrust to the development of the non-conventional energy sector. The policy being worked out includes the incentives for generation and application of renewable energy, mandatory use for certain applications etc.

Maternal Deaths

2667. SHRIMATI VASUNDHARA RAJE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the maternal death rate are on the increase in the country;

(b) if so, the reasons therefor; and

(c) the steps taken to provide adequate pre-natal and post-natal care centre in order to reduce the maternal death rate ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). No, Sir.

(c) Initiatives under Child Survival and Safe Motherhood Programme to reduce Maternal Mortality are : training of dais, early registration of pregnant women, coverage with tetanus toxid, administration of iron and folic acid tablets, promotion of institutional deliveries and management of maternal complications and emergency obstetric care.

Telecom System

2668. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) the main purpose behind the privatisation of Telecom System in Railways;

(b) the details of Private Sector companies who have shown interest to take up such assignment; and

(c) the terms and conditions laid down for giving such contracts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The Government has no plans of privatisation of Railways telecom system. However, due to resource crunch, three Railways telecom projects are identified for taking up under Build-Own-Lease-Transfer (BOLT) Scheme.

(b) A statement is enclosed.

(c) The terms and conditions for the scheme are in advanced stage of finalisation after which open bids will be invited.

STATEMENT

The following firms showed interest through written correspondences:-

1. Indian Overseas Corporation.
2. Sterling Transtel Ltd.
3. Adino Telecom Ltd.
4. Himachal Futuristic Communications Ltd.
5. Telecommunications Consultants India Ltd.
6. Hughes Escorts Communications Ltd.
7. Kusum Servo Component.
8. Vandhana International Private Limited
9. Electronics Corporation of India Ltd.
10. Siemens Components & Communications.
11. Punjab Communications Ltd.
12. The National Radio and Electronics Company Ltd.
13. Varun Shipping Co., Ltd.
14. Indian Telephone Industries Ltd.
15. Rhode & Schwarz.

16. Indian Railway Construction Company Ltd.
17. Advanced Radio Master Ltd.
18. Alcatel South Asia Pacific Ltd.
19. Eldyne Electro Systems Pvt. Ltd.
20. Sanghi Filaments (Pvt.) Ltd.

CGHS Beneficiaries

2669. SHRI ANADI CHARAN DAS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to set up an exclusive hospital in Delhi for the CGHS beneficiaries;

(b) if not, the steps taken to see that the C.G.H.S. beneficiaries who contribute for their treatment are not treated alongwith general public and that they are given special treatment/separate treatment;

(c) the reasons for not providing exclusive hospital to the CGHS beneficiaries; and

(d) the total number of retired and serving CGHS beneficiaries in Delhi and total amount collected from them per month ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, sir.

(b) Separate treatment is provided to the CGHS beneficiaries in :

- (i) CGHS Wing, Safdarjung Hospital.
- (ii) CGHS Wing, Dr.R.M.L. Hospital.
- (iii) Maternity and Gyane Hospital, R.K.Puram for Maternity and Gyane purposes (30 beds).
- (iv) Hospital at Rajpur Road (25 beds) for all purposes.
- (v) Hospital at Kingsway Camp for all purposes (12 beds).
- (vi) Ayurveda Hospital, Aliganj for Ayurvedic Treatment (25 beds).

(c) Due to financial constraints, it is not possible to set up Hospital exclusively for CGHS beneficiaries.

(d) The total number of CGHS beneficiaries which includes serving, retired, freedom fighters, etc. etc. is 14,06,662. The details of contributions collected is indicated below:-

- | | |
|---|---------------------------|
| (i) Contributions collected from Central Government Pensioners, ex-Members of Parliament, etc. etc. | Rs.9,53,699/- per month. |
| (ii) Contributions collected from paying Departments & Autonomous Organisations | Rs.81,16,703/- per month. |

(iii) The contribution deducted from the serving Central Government Employees by concerned offices/Departments is debited to the concerned CGHS Head directly by them.

Comet

2670. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the astronomers are now training their telescopes on another celestial event - the Hale Bopp Comet - which will be clearly visible in the inner solar system in Delhi and other parts of northern India for the first time in March next year; and

(b) if so, the preliminary studies being conducted by the Department of Science and Technology in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Yes, Sir. The astronomers at the Indian Institute of Astrophysics have obtained images of the comet Hale-Bopp using the 2.34m telescope at the Vainu Bappu Observatory at Kavalur. The images have already been processed and measurements of the position of the comet relative to the stars are being carried out. These positions will also be used by the computers around the world to accurately determine the motion of the comet. Preparations to analyse the images of the comet to investigate the comet around the cometary nucleus are also on.

Small and Cottage Industry

2671. SHRI SYED SHAHABUDDIN : Will the Minister of INDUSTRY be pleased to state :

(a) the number of small and cottage industry units as on 1st April, 1995 with break-up, State-wise;

(b) the value of production at current prices, number of persons employed and the estimated investment with break-up, State-wise; and

(c) the inter-annual rate of growth in value of production since 1991-92 in terms of investment, employment and value of production and the target for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M.ARUNACHALAM) : (a) State-wise information in respect of number of Small Scale Industries registered with State/UT Directorate of Industries upto the period 31.12.1994 is given in the Statement-I enclosed to this reply.

Similar break-up with regard to the number of cottage industry units, state-wise is not being maintained.

(b) The estimated value of production at current prices and estimated number of persons employed in respect of small scale industries for the year 1994-95 is given in the statement-II enclosed. The information on estimated investment with state-wise break-up is not maintained. The Government of India had conducted a Census of registered small scale units for the year 1987-88 which gives information on investment. The state-wise break-up is given at statement-III enclosed.

The State-wise information for cottage industries for the year 1993-94 as per the report of the KVIC (latest available) is given in statement-IV enclosed. The information on investment in cottage industries is not maintained. It may be mentioned that small scale and cottage industries are set-up by the private entrepreneurs themselves.

(c) Inter-annual estimated rate of growth in value of production and employment since 1991-92 in respect of small scale industries is given below:-

Year	(In percent)	
	Employment	Production
1991-92	3.6	3.1
1992-93	3.3	5.6
1993-94	4.0	7.1
1994-95	5.2	10.1

The targets of growth rate for the current year (1995-96) of employment and value of production are 4.2% and 9.1% respectively.

Similar inter-annual growth rate in cottage industries (KVI) since 1991-92 is given below:-

Year	(In percent)	
	Employment	Production
1991-92	3.3	13.7
1992-93	4.6	11.0
1993-94	1.6	12.4
1994-95 (Prov.)	3.4	13.3
1995-96 (Target)	6.4	21.0

STATEMENT-I

Statewise Number of Small Scale Units upto 31st December, 1994

S.No.	State/UT	No. of registered small scale units
1	2	3
1.	Andhra Pradesh	138477
2.	Arunachal Pradesh	1121

1	2	3
3. Assam		17103
4. Bihar		92695
5. Goa		5770
6. Gujarat		113593
7. Haryana		91796
8. Himachal Pradesh		13255
9. Jammu & Kashmir		24928
10. Karnataka		105674
11. Kerala		116890
12. Madhya Pradesh		240556
13. Maharashtra		75580
14. Manipur		4797
15. Meghalaya		1765
16. Mizoram		2693
17. Nagaland		704
18. Orissa		17774
19. Punjab		134956
20. Rajasthan		68872
21. Sikkim		261
22. Tamilnadu		183838
23. Tripura		7224
24. Uttar Pradesh		300345
25. West Bengal		144943
26. Andaman & Nicobar		961
27. Chandigarh		3357
28. Dadra & Nagar Haveli		389
29. Daman & Diu		562
30. Delhi		28353
31. Lakshadweep		264
32. Pondicherry		4023
Total		1943519

STATEMENT-II

Statewise Estimated Production and Employment in the Registered Small Scale Units for the year 1994-95

Sl.No.	State/UT	Production (Rs. Crores)	Employment (000 No.)
1.	Andhra Pradesh	25283	1104
2.	Arunachal Pradesh	176	12
3.	Assam	2058	138
4.	Bihar	5997	727
5.	Goa	1352	79
6.	Gujarat	24548	1108
7.	Haryana	12054	422
8.	Himachal Pradesh	1676	103
9.	Jammu & Kashmir	2087	163
10.	Karnataka	17287	976
11.	Kerala	7791	677
12.	Madhya Pradesh	13465	635
13.	Maharashtra	51389	1423
14.	Manipur	206	41
15.	Meghalaya	176	15
16.	Mizoram	88	18
17.	Nagaland	764	12
18.	Orissa	4498	277
19.	Punjab	18992	825
20.	Rajasthan	9996	490
21.	Sikkim	88	4
22.	Tamilnadu	30869	2144
23.	Tripura	206	40
24.	Uttar Pradesh	25489	1395
25.	West Bengal	17316	1247
26.	Andaman & Nicobar	59	7
27.	Chandigarh	911	43
28.	Dadra & Nagar Haveli	412	9
29.	Daman & Diu	206	4
30.	Delhi	17316	488
31.	Lakshadweep	--	--
32.	Pondicherry	1235	35
Total		293990	14656

*: Inter-State/UT ratio worked out on the basis of 2nd All India Census of Registered SSI units for the base year 1987-88.

STATEMENT-III

Statewise Investment in Fixed Assets in the Registered Small Scale Units for the year 1987-88 as per the second census of Small Scale Industries

Sl.No.	State/UT	(Rs. Lakhs)
1.	Andhra Pradesh	62580
2.	Arunachal Pradesh	703
3.	Assam	9369
4.	Bihar	33334
5.	Goa	7417
6.	Gujarat	88740
7.	Haryana	35590
8.	Himachal Pradesh	8067
9.	Jammu & Kashmir	11331
10.	Karnataka	66085
11.	Kerala	38751
12.	Madhya Pradesh	26015
13.	Maharashtra	126025
14.	Manipur	2078
15.	Meghalaya	888
16.	Mizoram	1388
17.	Nagaland	729
18.	Orissa	15646
19.	Punjab	56734
20.	Rajasthan	36438
21.	Sikkim	784
22.	Tamilnadu	108584
23.	Tripura	1473
24.	Uttar Pradesh	98096
25.	West Bengal	42925
26.	Andaman & Nicobar	421
27.	Chandigarh	3650
28.	Dadra & Nagar Haveli	1226
29.	Daman & Diu	794
30.	Delhi	40122
31.	Lakshadweep	
32.	Pondicherry	3620
Total		929603

STATEMENT-IV

Statewise Estimated Production and Employment in the Cottage Industrial Units (KVI) for the year 1993-94

S.No.	State/UT	Production (Rs. Lakhs)	Employment (Lakh No.)
1.	Andhra Pradesh	16048.58	3.37
2.	Arunachal Pradesh	6.29	*
3.	Assam	2424.85	1.02
4.	Bihar	13850.23	3.45
5.	Goa	502.48	0.06
6.	Gujarat	12157.36	1.01
7.	Haryana	7394.27	0.83
8.	Himachal Pradesh	5037.32	0.61
9.	Jammu & Kashmir	6284.43	0.92
10.	Karnataka	16060.19	1.72
11.	Kerala	11065.68	1.88
12.	Madhya Pradesh	8755.32	0.92
13.	Maharashtra	53726.81	4.81
14.	Manipur	2216.53	0.39
15.	Meghalaya	876.56	0.12
16.	Mizoram	754.59	0.05
17.	Nagaland	382.64	0.05
18.	Orissa	4227.17	1.31
19.	Punjab	12405.71	1.49
20.	Rajasthan	29724.98	4.83
21.	Sikkim	263.39	0.06
22.	Tamilnadu	45467.13	10.34
23.	Tripura	2070.17	0.44
24.	Uttar Pradesh	55579.25	10.28
25.	West Bengal	13148.01	3.02
26.	Andaman & Nicobar	91.46	*
27.	Chandigarh	467.89	0.01
28.	Dadra & Nagar Haveli	1.17	—
29.	Daman & Diu	—	—
30.	Delhi	1931.38	0.2
31.	Lakshadweep	42.5	*
32.	Pondicherry	421.19	0.04
	Total	323385.53	53.28

Note: * indicates less than 500 employment.

[Translation]

C.G.H.S. Dispensaries

2672. SHRI LALIT ORAON : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received several complaints from Members of Parliament and Labour Organisations regarding the irregularities in C.G.H.S. dispensaries in Patna; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). No complaint regarding the irregularities in CGHS dispensaries in Patna has been received from the Member of Parliament and Labour Organisations. However, a resolution of the Confederation of Central Government Employees and Workers, Patna forwarded by an M.P. has been received in which concern has been expressed regarding the deficiencies of CGHS Patna and remedial measures have been suggested. Necessary steps are being taken to improve the facilities.

[English]

Accident Near Secunderabad

2673. SHRI S.M.LALJAN BASHA :

SHRI J.CHOKKA RAO :

Will the PRIME MINISTER be pleased to state :

(a) whether any enquiry has been conducted into the train accident occurred at Ghatkesar near Secunderabad, South Central Railway on November 18, 1995;

(b) the causes of the accident;

(c) the number of persons killed and injured therein; and

(d) the details of ex-gratia compensation paid to each victim?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir. The Commissioner of Railway Safety, South Central Circle has held enquiry into the accident involving 7048 Dn. Gautami Express between Charlapalli and Ghatkesar stations on Secunderabad Division of South Central Railway on 18.11.95.

(b) The Commissioner of Railway Safety, in his preliminary report, has provisionally concluded that the accident occurred due to unauthorised interference with the track by persons unknown.

(c) In this accident, one person lost his life and 19 persons suffered grievous injuries and 49 persons suffered simple injuries.

(d) An ex-gratia amount of Rs.74,500/- has been paid as under:-

- (i) Rs.10,000/- in one death case.
- (ii) Rs.2,000/- each in 18 grievous injury cases.
- (iii) Rs.4,000/- in one grievous injury case.
- (iv) Rs.500/- each in 49 simple injury cases.

Compensation will be paid when the cases are decreed by the Railway Claims Tribunal.

Expansion of Atomic Power Plants

2674. SHRI V. SREENIVASA PRASAD :

SHRI TARA SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government and Nuclear Power Corporation propose to have expansion programme of Atomic Power Plants.

(b) if no, the details thereof;

(c) whether the Government propose to seek assistance from foreign countries for the expansion programmes of Atomic Power Plants; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The Nuclear Power profile drawn up by the Department of Atomic Energy envisages setting up a number of nuclear power plants of 220 MWe and 500 MWe capacity for enhancing the installed nuclear power capacity. However, actual implementation of these projects is being done depending upon the availability of resources.

(c) and (d). Yes, Sir. Feasibility of setting up 2x1000 MWe nuclear power station at Kudankulam with Russian assistance is being explored.

Sterilisation

2675. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether despite proven safety, reversibility and complication free nature of vasectomy operations as compared to tubectomy operations, male-acceptors of sterilisation are few and far between; and

(b) if so, the comparative figures of males and females acceptors of sterilisation who have undergone the operations during the past three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) Information is given in the statement enclosed.

STATEMENT

Male and Female Sterilisation Operations during the years, 1992-93 to 1994-95

Year	Sterilisation Operations	
	Male	Female
1992-93	1,50,719	41,35,587
1993-94	1,49,714	43,45,912
1994-95	1,35,363	43,70,589
(Provisional)		

Opaque Hospital

2676. SHRI A. VENKATESH NAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is a proposal to set up a Opaque Hospital in Raichur, Karnataka;

(b) whether the funds have been provided for this purpose by the oil producing countries; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). There is a proposal to set up a hospital Complex at Raichur. A loan Agreement for US \$ 9 million has been signed with OPEC Fund on 6.6.1991. However, so far, there has been no drawal from the loan amount.

Import of Spare Parts

2677. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state the imports of spare parts by Indian armed forces during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : The expenditure incurred on the imports of spare parts by the Army, the Navy and the Air Force during the last three years is as under:-

	Value (Rs. in lakhs)
1992-93	27,937.82
1993-94	36,639.16
1994-95	67,266.95

[Translation]

International Space Armament Exhibition

2678. SHRIMATI BHAVNA CHIKHLIA :

SHRI RAMPAL SINGH :

SHRI STAYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether International Space Armament Exhibition was organised in Dubai recently;

(b) if so, the details thereof;

(c) whether any arms company of India had not participated in the exhibition; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) and (b). An international air show was held in Dubai in November, 1995.

(c) and (d). In two international defence exhibitions every year all our production units participate. They had, inter alia, participated in the exhibition held in Abu Dhabi in March 1995. In addition, individual production units, keeping in view the commercial potential, participate in various other exhibitions. None of them decided to be represented at the Dubai air show. However, an official delegation represented India in response to the invitation received from the organisers.

[English]

Drinking Water in Assam

2679. SHRI PROBIN DEKA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of the severe scarcity of drinking water in various districts of Assam; and

(b) if so, the steps taken to ensure availability of adequate potable drinking water in Assam?

THE MINISTER OF STATE OF THE MNISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K.DHAWAN) : (a) and (b). Water Supply being a State subject, the State Governments/Local Bodies/Water Boards are to plan, design, implement, monitor, operate and maintain the Urban Water Supply Scheme. This Ministry has not received any information from the State Govt. of Assam regarding severe scarcity of water in various districts of Assam.

However, under the Accelerated Urban Water Supply Programme, one scheme for Namrup town was approved during 1994-95 at a cost of Rs.135.31 lacs. Seven other Detailed Project Reports for the towns Palasbari, Bilasipara, Sarthebari, Lakhipur, Sonari,

Nazira, Gossaigaon were received from the Govt. of Assam. Some additional information and clarifications were sought from the State Government on technical points which are still awaited.

Based on the scheme guidelines and funds available under the programme during the 8th Five Year Plan, schemes costing upto 218 lacs can be approved for the State of Assam, including for Namrup town.

Railway Passes to Group 'D'

2680. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have issued an order to provide with 2 sets of railway passes to these Group 'D' Railway employees who retired during the year 1994 and afterwards;

(b) if so, the details thereof;

(c) whether the Group 'D' Railway employees who retired before 1994 have not been provided with 2 sets of passes;

(d) if so, the reasons therefor; and

(e) the steps being taken to provide with 2 sets of passes to the above category employees?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). Group 'D' Railway Servants with minimum of 25 years of railway service who retired prior to 01.07.1993 are eligible for 1 set of post-retirement complimentary pass in alternate year and those who retired after 01.07.1993 are eligible for 1 set of post-retirement complimentary pass every year.

[Translation]

Use of Hindi

2681. SHRI RAM SINGH KASHWAN : Will the PRIME MINISTER be pleased to state :

(a) the names of the States, where Hindi language has been authorised besides English in the proceedings and verdicts of High Courts;

(b) whether the Government are considering to authorise Hindi besides English in the proceedings and verdicts of Delhi High Court; and

(c) if so, whether the Government propose to bring a bill in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Four States, namely; Bihar, Madhya Pradesh, Rajasthan and Uttar Pradesh have authorised the use of Hindi in addition to English language in the proceeding as well as judgements, decrees etc. for the High Court of their States.

(b) and (c). The Parliamentary Committee on Official

Language has made certain recommendations as contained in the Vth volume of its report in respect of the use of Hindi in the Supreme Court and the High Courts (including Delhi High Court). In order to process these recommendations, the views/comments of all Ministries/Departments/State Governments/Union Territories and the Supreme Court have been called for.

[English]

Stoppages in Maharashtra

2682. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether representations have been received for providing stoppages of express trains in Maharashtra; and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) These were examined and following stoppages have been provided during 1995:-

1. Umri — 7569/7570 Secunderabad-Mudkhed Express — 21.2.95

2. Nasik Road — 1147/1148 Dadar-Muzaffarpur Shram Shakti Express — 1.3.95

3. Sewagram — 7489/90 Varanasi-Cochin Express(weekly) and 7491/7492 Varanasi-Tirupati Express (bi-weekly) — 1.4.95

4. Dadar — 14 Up Valsad Fast Passenger — 1.5.95

5. Thane — 1 KR/2 KR Khed-Dadar Passenger — 15.11.95

6. Chandur — 1005/1006 Vidharbha Exp. — 25.11.95

7. Narkher — 2615/2616 GT Express — 25.11.95

8. Dudhani — 1013/1014 Bangalore-Kurla Express — 2.12.95

In addition there are about 30 more demands which were also examined but not found justified.

Stealth Coating for Planes

2683. SHRI M.V.V.S. MURTHY :

SHRI BOLLA BULLI RAMAIAH :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned 'India develops

stealth coating for planes' appearing in the Indian Express on October 27, 1995;

(b) if so, the facts thereof;

(c) whether the Government have examined and verified the report;

(d) if so, how this news was leaked to the U.S.;

(e) whether any enquiry has been conducted into it; and

(f) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Some R&D work is under progress on radar absorbing materials.

(c) and (d). The news report has certain misinformation. Such materials are still under development phase and have not been introduced into Service-use. there has been no leakage of sensitive information/technology.

(e) Does not arise in view of replies to (c) and (d) above.

(f) Does not arise.

Civic Amenities to Slums

2684. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Delhi has sought permission of the Union Government for providing civic amenities to the slums in Delhi which are situated in the Central Government land; and

(b) if so, the details thereof and reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) No, Sir.

(b) Does not arise in view of reply to part (a) above.

C.G.H.S. Dispensary

2685. SHRI ANADI CHARAN DAS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the names of CGHS Homoeopathic, Ayurvedic and Unani dispensaries, which are exclusively being manned by male or female doctors only, in Delhi/New Delhi areas;

(b) if so, the reasons therefor; and

(c) the remedial steps taken by the Government to ensure that ladies patients are examined only by lady doctors ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R.ANTULAY) : (a) The names of Homoeopathic and Ayurvedic dispensaries/Units being manned exclusively by male or female doctors is as follows:-

Homoeopathic (Manned by Lady doctors only)

(i) Dev Nagar dispensary

(ii) Rajouri Garden Unit

(iii) Timarpur Unit

(iv) Daryaganj Unit

Ayurvedic (Manned by Male doctors only)

(i) Dev Nagar dispensary

(ii) Nangal Raya Unit

In Unani System of medicine, no dispensary is being manned exclusively by only male or female doctors.

(b) In CGHS Homoeopathic System there are more female doctors available; whereas in Ayurvedic system male doctors are more in number.

(c) In case of non-availability of lady doctor, the lady patients can be referred to other units where female doctor is available.

Extension of Tickets

2686. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether the railways are not permitting the passengers to extend journey in the trains by paying fare;

(b) if so, the reasons therefor;

(c) how do the railways propose to ensure that passengers get extended tickets; and

(d) what other facilities are proposed to be extended to the passengers to make changes in their on-going journeys in the trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Railways are permitting passengers to extend journey in trains by paying full fare for the extended portion of the journey.

(c) Passengers may approach the TTE/Conductor manning the coaches in the train, to have their tickets extended.

(d) Other existing facilities include break of journey midway by getting an endorsement on the ticket and extension of journey of part of the group travelling on

a single ticket. There is no proposal at present to provide further facilities in this regard.

[Translation]

Wind Power

2687. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any survey of the hill areas of Uttar Pradesh to tap wind power; and

(b) if so, the conclusions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). 9 wind monitoring stations have been sanctioned in Uttar Pradesh under the Wind Resource Assessment Programme to identify potential locations in the State. The Stations are yet to be installed by the State Nodal Agency. Two stations taken up earlier by the State Nodal Agency have not revealed sufficient potential at the two locations.

[English]

Railway Stations

2688. SHRI PROBIN DEKA : Will the PRIME MINISTER be pleased to state :

(a) the names of the Railway Station in Assam modernised during the last two years;

(b) the names of the Railway Stations where modernisation work is going on;

(c) whether the Government have selected some more Railway Stations in the State for the year 1995-96 for this purpose;

(d) if so, the details thereof; and

(e) the time by which the work is likely to be completed.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). Modernisation of Railway Stations, by way of augmentation/improvement of facilities is a continuous process and the same is undertaken wherever so warranted by traffic requirements subject to availability of funds and relative priorities. Along with smaller modernisation works at various stations, New Bongaigaon and Guwahati Railway Stations were extensively modernised under the 'Model Station' scheme during the last two years. In 1995-96, works of improvements to station buildings at Dibrugarh, Ledo, Badarpur, Lower Haflong, Lumding & Silchar; improvement to passenger amenities at Jorhat Town, Mariani, Sibsagar Town & Simalguri; provision/extension of platform shelters at Barpeta Road, Basugaon, Fakiragram, Gossaigaon Hat, Kokrajhar, North Lakhimpur, Rangiya, Tihu, Alipurduar Jn., Dhupguri,

Ghoksadanga, New Coochbehar, New Jalpaiguri, Katihar & Kishanganj and improvement of water supply at Dhubri, Gogamukh, Gohpur, Harmuti, Murkongselek, Silapather, Sorbhog, Viswanath Chariali & Dalkhola have been taken up. Out of these, works at Ledo Kokrajhar, North Lakhimpur, Rangiya, Viswanath Chariali & Kishanganj have been completed; works at New Jalpaiguri, Katihar & Silapather are targetted for 1996-97 and the remaining works are targetted for completion during the current year.

Low Cost Sanitation Scheme in Madras

2689. DR.(SHRIMATI) K.S. SOUNDARAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government propose to implement Low Cost Sanitation Scheme in Madras;

(b) if so, the details thereof; and

(c) the details of the participation of Union Government/State Government in this project?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) and (b). It is the policy of the Government of India to implement the programme of Low Cost Sanitation in the entire country. The Housing & Urban Development Corporation (HUDCO) is the nodal agency on behalf of the Government of India to process project proposals, release of subsidy and loan to the State Govts/U.Ts. The Government of Tamil Nadu has not sent any proposal for Low Cost Sanitation Scheme for Madras City. As and when a proposal for Madras City is received, the same shall be examined as per the guidelines of the Scheme.

(c) The programme provides for Central Government subsidy, State funding and beneficiary contribution for different categories as under:-

	Central Govt. subsidy	State Funding	Beneficiary Contribution
EWS	45%	50%	5%
LIG	25%	60%	15%
MIG/HIG	Nil	75%	25%

CGHS Card

2690. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the unemployed and dependent sons, daughters and relatives who come under the definition of family of the serving/ retired Central Government employees are not entitled to have the benefit of the C.G.H.S after the age of 25 years;

(b) if so, the reasons therefor;

(c) whether the Government propose to review its existing decision for continuation of the CGHS benefit to the children of the serving/retired Government employees till they get employment, and

(d) if so, the details in this regard and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R.ANTULAY) : (a) and (b). The definition of family under the CGHS rules means husband or wife as the case may be, wholly dependent children, step children and parents, sisters, widowed sisters, widowed daughters, minor brothers and children who are mainly dependent on and are normally residing with the Government servants concerned.

However, sons can avail CGHS facilities till they start earning or attain the age of 25 years, whichever is earlier. A son suffering from permanent disability of any kind (physical or means is eligible for CGHS facilities irrespective of age limit.

(c) No, Sir.

(d) Does not arise.

Allotment of DDA Flats

2691. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that people who have applied for DDA flats but sought refund due to escalation in flat prices/delay in getting allotment are being harassed;

(b) the number of applications for refund under various categories received during the last two years and the number of them who have been given refund;

(c) the maximum/minimum time taken in refunding the deposits to applicants;

(d) whether any simplified procedure is being chalked out by Government to avoid delay; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) Representations are being received from some applicants for DDA flats with regard to escalation in flat prices, delays, etc..

(b) DDA has reported that 21,266 applications were received for refund during the period from 1.1.1994 to 30.11.1995. Out of these, 18,801 applications have been disposed of.

(c) According to the existing instructions, refund is made within a period of 45 days. However, in some cases delays occurs on account of non-submission of required original documents by the applicants and time taken in linking up the records in respect of old cases.

(d) and (e). To facilitate speedy processing of refund cases, a system has been devised, under which the applicant is required to fill-up a form and submit prescribed documents at the initial stage itself. The procedure for processing the refund cases has also been simplified. The Housing Schemes announced in the year 1994-95 have been so devised that it is possible to effect refund on the basis of simple application together with acknowledgement of having applied under the scheme.

Conversion of Leasehold in Freehold

2692. SHRI MANORANJAN BHAKTA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply to Unstarred Question No.2561 dated August 21, 1995 regarding conversion of Leasehold into Freehold and state :

- (a) whether the modified orders in the matter have since been issued;
- (b) if so, the details of the same;
- (c) if not, reasons for the delay in the matter; and
- (d) the time by which modified orders are likely to be issued?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Proposal for further rationalisation and simplification of the scheme is under consideration of the Government.

[Translation]

NRY to Uttar Pradesh

2693. DR. SAKSHIJI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the funds provided to Uttar Pradesh for the implementation of Nehru Rozgar Yojana in various districts of the state during last two years; and

(b) the district-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA) : (a) and (b). Central funds of the order of Rs.3261.08 lakhs have been provided to the State Government of Uttar Pradesh under the Nehru Rozgar Yojana for the last two years i.e. 1993-94 and 1994-95. Central funds are provided to the State Government and not to the district administrations directly. The district-wise allocations are made by the State Government.

[English]

Encroachment Around Airbases

2694. SHRI BHOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the PRIME MINISTER be pleased to state :

(a) whether the encroachment on safe areas around airbases is causing heavy loss per year from aircrashes caused by bird hits;

(b) if so, the details thereof;

(c) whether the Government propose to amend the Aircraft Act of 1980; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). No cases relating to encroachments around airbases causing bird hits to aircraft have been reported.

(c) and (d) : The Aircraft Act, 1934 was amended in 1988. There is no proposal under consideration of the Government at present to amend the Aircraft Act, 1934.

Modernisation of Air Force

2695. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state:

(a) whether there is any plan for making Indian air Force more effective by updating and modernising its fleet;

(b) if so, the broad features of the plan; and

(c) the steps taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Modernisation of the Indian Air Force is an on going process and the underlying scheme is to have a 'lean and mean' force. Accordingly, efforts are made to modernise the IAF by induction of combat aircraft and weapon systems with improved technology to replace old assets and by undertaking suitable midlife upgrade to enhance mission effectiveness of existing assets.

Prices of DDA Flats

2696. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the present price of each category of DDA Flats in various localities;

(b) whether the arbitrary increase is providing detrimental to the Government Policy to provide houses to weaker sections/middle income groups; and

(c) the number of allottees who have not accepted their allotment during the past two years ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) DDA has reported that the present indicative costs of its flats under various categories are as under:

Janta	Rs.1.49 to 1.53 lacs
LIG	Rs.3.00 to 3.50 lacs.
MIG	Rs.5.50 to 6.00 lacs

Expandable Houses

Type A	Rs.1.90 to 3.76 lacs
Type B	Rs.4.32 to 5.21 lacs
SFS Cat.II	Rs.6.07 to 8.90 lacs
SFS Cat.III	Rs.8.37 to 11.50 lacs

(b) No such study/survey has been conducted. However, the costing of DDA flats is done on 'No Profit No Loss' basis. The following measures have been taken to make the flats more affordable:-

- (i) Liability on account of land component of Janta and Lower Income Group flats is brought down through cross-subsidisation.
- (ii) Overhead charges are computed at a lower rates for Janta Flats.

(c) The number of persons who have not accepted the allotments during this period is as under:-

HIG — 3021

LIG — 3073

MIG — 5294

Production of Uranium

2697. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the total quantum of uranium produced in the country during the past two years;

(b) whether the uranium produced is adequate;

(c) if so, the percentage of the demand for enriched uranium;

(d) whether the demand is met through domestic sources; and

(e) the names of the countries supplying enriched uranium for Atomic Power Plants?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. (SHRI BHUVNESH CHATURVEDI) : (a) to (d). It is not in the national interest to disclose information on the quantum of uranium produced in the country. Natural uranium used in our Atomic Power Plants except Tarapur is produced indigenously in sufficient quantities. Imported Low Enriched Uranium (LEU), which is not produced indigenously, is used at Tarapur for its operations.

(e) The USA supplied LEU for Tarapur from 1969 to 1980 and France from 1983 to 1993. LEU has been imported from China for use in Tarapur.

Rail and Road Transport Plan

2698. SHRI VIJAY NAVAL PATIL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have finalised and approved Rail and Road Transport Plan for National Capital Region of Delhi;

(b) if so, the details of coordinated development of Rail and Road Transport Network;

(c) the amount likely to be spent and the manner in which the Government propose to raise the funds for the project; and

(d) the time by which it is likely to be executed?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) The functional plan for the Transport Sector in the National Capital Region has been approved by NCR Planning Board in its meeting held on 17.11.95.

(b) The road and rail network components of Functional Plan are as below:

I. ROAD NETWORK

1. Perimeter Expressway in Delhi.
2. Elevated Expressway on the ring road in Delhi.
3. 4 laning of all National Highways in NCR.
4. Construction of following Expressways :
 - Faridabad-Noida-Ghaziabad.
 - Delhi-Ghaziabad-Meerut.
 - Panipat-Kundli-Ghaziabad.
 - Delhi-Khurja.
5. Development of regional roads (Outer and Inner Grid roads)

II. RAIL NETWORK

1. Augmentation of ring rail in Delhi.
2. Perimeter rail corridor connecting 4 directional terminals in Delhi.
3. High Speed Transway System in Delhi as feeder service.
4. North-South Underground Rail corridor from Delhi University to Central Secretariat in Delhi.
5. Construction of additional rail tracks along the radial lines from Delhi to NCR towns (Ghaziabad, Noida, Gurgaon, Faridabad, Bahadurgarh, Kundli, Panipat, Meerut, Khurja, Palwal, Rohtak, Rewari, and Alwar) for commuter movement.
6. High Speed Tramway System in NCR towns (Meerut, Ghaziabad, Faridabad, Noida, Panipat, Rohtak, Rewari-Dharuhera-Bhiwadi, Gurgaon, Alwar, Bulandshahr-Khurja, Bareilly, Kota and Gwalior).

(c) The total plan has two phases. The investment envisaged in the first phase is Rs.13,990 crores and for the total plan was Rs.26,350 crores.

The sources of funds envisaged is a mixture of budgetary support from Central and State Governments and financial participation by private sector through innovative mechanisms of BOT and BOLT.

(d) The plan has been drawn up for the next ten years and a full plan for 15 years. However, the exact date for commencement cannot be specified at this stage.

Translation]

Atomic Power Project

2699. PROF. RASA SINGH RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the locations in Rajasthan where Atomic Power Projects were started and the dates of their commencement;

(b) the quantum of power generated from these Atomic Power Project;

(c) the reason for continuous mismanagement and break down in power generation therein;

(d) whether the Government have conducted investigation through experts in this regard;

(e) if so, the outcome thereof;

(f) the efforts being made to revive these projects and power generation;

(g) the amount spent thereon so far;

(h) the alternative arrangements being made by the

Union Government to meet the power requirement of Rajasthan as the State has suffered power loss due to closure of Rajasthan Atomic Power Project;

(i) whether the Union Government have received any request from the said State to make power available from various Inter-State power projects; and

(j) if so, the details thereof, and the action being taken thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The Rajasthan Atomic Power Station units - 1 & 2 (RAPS-1 and RAPS-2) are located at Rawatbhata in Rajasthan. The construction of RAPS-1 was started in 1964 and that of RAPS-2 in 1968. These units commenced commercial operation in December 1973 and April 1981 respectively.

(b) The total quantum of electricity generated from RAPS Unit-I and II so far is about 23700 Million Kilowatt hours including pre-commercial generation and the electricity equivalent to steam supplied to the nearby Heavy Water Plant.

(c) to (f). There has been no mismanagement of these stations. RAPS-1, the first Pressurised Heavy Water Reactor (PHWR) in India, was a prototype reactor built in collaboration with Canada, which started commercial operation in 1973. The performance of this unit has been affected due to equipment related problems and the unit was shut down for extended periods during the past several years. A detailed techno-economic analysis has been carried out by experts from the Department of Atomic Energy and Nuclear Power Corporation of India Ltd. A final decision, based on techno-economic consideratins, on its continued operation is yet to be taken. RAPS-2 began commercial operation in April, 1981 and has performed well achieving an overall capacity factor of 60%. This unit was shutdown in August 1994 for detailed inspection of its coolant tubes and their en masse replacement which is expected to take about 3 years.

(g) The estimated cost of en masse coolant tube replacement and upgradation of RAPS-2 is approximately Rs.253 crores. The expenditure incurred on the same up to October, 1995 is about Rs. 8 crores.

(h) to (j). Government of India is seized of the current power supply position in Rajasthan and has been exploring all sources in the Northern Region to make available additional power to Rajasthan. The State Government has also requested the Government of India for increased allocation of power to tide over their present difficult situation. Over and above the normal share from various Central Power Stations in Northern

Region Grid, additional supply of power to Rajasthan is provided as detailed below:-

Sl.No.	Details of additional allocations	Installed capacity equivalent of additional allocation
1.	1/3rd generation on Anta GPS	110 MWe
2.	50% shares from the unallocated portion of NTPC stations in Northern Region except Auraiya GPS, the entire unallocated output of which has been given to MP.	325 MWe
3.	Diverting 50% of UP's 33.1% share in Dadri GPS.	130 MWe
4.	25% of Chamera Hydel Project.	120 MWe
	Total	700 MWe

Tarapur Atomic Power Plant

2700. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to restart generation of power from Tarapur Atomic Power Station;

(b) whether the neighbouring villages are always in danger due to release of radio active water from this station;

(c) whether RARC have conducted a thorough inquiry to prevent the release of radio active waste and the environmental and health hazards caused due to this release; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Unit-I at Tarapur is in operation since 7.12.1995 and Unit-2 will be restarted after annual maintenance shutdown.

(b) No, Sir.

(c) and (d). There was no leakage of radio active water from Tarapur Atomic Power Station (TAPS). There was a minor leakage from the Waste Immobilisation Plant (WIP) at Tarapur in April'95 and not from TAPS. A thorough investigation was made. The reports of investigation revealed that :

(i) The leakage was of a minor nature.

(ii) Even the small amount of radio activity that leaked out was confined to the WIP complex.

(iii) There was no radio active contamination outside the plant complex in the public domain. The environment, including water sources in the nearby village, was not contaminated.

(iv) On the international Nuclear Events Scale, this was categorised as level one which is the lowest level, considered only as an anomaly.

(English)

Arrangements for Cleanliness

2701. SHRI SURENDRA PAL PATHAK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any scheme has been formulated by the New Delhi Municipal Council for making proper arrangements for cleanliness in the areas under the jurisdiction of N.D.M.C., and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) Yes, Sir.

(b) The details of scheme, as reported by N.D.M.C. are in the statement enclosed.

STATEMENT

Details of the Scheme

New Delhi Municipal Council has reported that in terms of the directions of the Supreme Court of India, the following decisions have been taken for speedy removal of garbage and for maintenance of effective sanitation :

1. Strengthening of Safai Karamchari Workforce :

For speedy removal of garbage, workforce of safai karamchari will function at night. In N.D.M.C., almost 40% of the workforce is female and it may be difficult to ask them to come for work during night. To deal with the situation, apart from filling of existing vacancies on priority, additional safai karamcharies would be deployed on Regular Muster Roll basis. As an immediate measure, existing Storm Water Drain Beldars numbering about 200 would be deployed for sanitation works. It will be ensured that availability of workforce is not a constraint for removal of garbage and all available manpower is effectively deployed for sanitation works.

2. Lifting and Removal of Garbage :

For speedier removal of garbage, fleet of vehicles would be increased immediately for regular lifting and transportation.

For effective sanitation and removal of garbage,

Safai Karamcharies would be deployed in two shifts; and the second shift will facilitate removal of garbage during night time. For effective collection, additional 350 trollies and 400 wheel-barrows are being procured and for proper and effective supervision a new sanitation Circle consisting of areas around Parliament, Central Vista etc. is being created and further additional posts of four Assistant Sanitary Inspectors and One Sanitary Inspector are being created.

3. Regular Inspection by Nodal Officers :

To maintain efficiency, the existing supervisory system has been strengthened by utilising senior officers of the Council by notifying them as Nodal Officers for all the 14 Circles who will be regularly inspecting their respective areas.

4. Manning of Dhalaos :

There are a large number of dhalaos in N.D.M.C. area. Initially 100 important Dhalaos located on main roads have been identified, each of which will be manned by one Safai Karamchari and it will be his responsibility to ensure that garbage is not found littered around Dhalaos. For this, services of 100 Storm Water Drain Beldars will be initially utilised. Strict instructions are being issued to officers and staff of Horticulture Department to ensure that horticulture waste is not piled indiscriminately on the roadside and the same is disposed of at garbage collection points or other designated places so that these wastes are also removed by sanitary staff regularly.

5. Door to Door Collection and NGO Participation :

Door to door collection of garbage, a scheme initiated by the Council, is being implemented in few colonies on experimental basis which is receiving encouraging response. To extent it further to other colonies, the cooperation and involvement of non-Government organisations and Residents Associations is being sought. While NGOs and Residents Association will be actively associated for door to door collection and segregation of garbage, private agencies will also be associated for maintenance of public urinals and toilet blocks located in the entire NDMC area.

6. Strengthening of Auto Workshop :

Presently about 60 vehicles are in use for collection and removal of garbage. In addition, 10 more vehicles are being procured on priority basis. A review of the fleet of vehicles has been undertaken and all old and inefficient vehicles are being condemned and will be replaced in a time-bound manner. To maintain these vehicles in running condition, auto workshop unit of the Council is also being strengthened so as to equip it to meet the needs and to ensure quick repair and maintenance of all vehicles engaged in this task.

7. Improvement of Communication System of Response :

(i) In order to have point to point information,

the communication system is being improved by providing Electronic Pagers to the sanitation staff at the Supervisory level so that any difficulty in removal of the garbage or complaint in this regard can be met and attended to immediately. Vehicles are also being provided to senior Supervisory staff to improve communication and mobility.

(ii) Central Control Room of NDMC is being strengthened so that staff alongwith the necessary equipment is available round the clock to attend the urgent complaints of insanitation.

8. Installation of Incinerators :

Two incinerators are being installed for disposal of Hospital wastes in two Hospitals maintained by the Council.

9. Health Education :

Education on public health and sanitation to the school children, adult learners and residents of J.J. Clusters is also being imparted.

Disability Bill

2702. SHRI DAU DAYAL JOSHI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of a Disability Bill which is in the process of becoming a law;

(b) if so, whether the Government are making designs of public buildings which are accessible to the disabled; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) Yes, Sir. The Ministry of Welfare has prepared a Bill on the subject, called 'The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995.'

(b) and (c). Clause 46 of the Bill titled "Non-discrimination in the built environment", stipulates the provisions of the following access facilities to the disabled persons by appropriate Government/Municipal authorities:-

(a) ramps in public buildings;

(b) adaptation of toilets for wheelchair users;

(c) Braille symbols and auditory signals in elevators or lifts;

(d) ramps in hospitals, primary health centres and other medical care and rehabilitation institutions.

Action has been initiated to develop model building

bye-laws for the guidance of Central and State Governments in providing access to disabled persons in buildings of public authorities as well as private agencies.

Pension to U.P. Govt. Employees

2703. SHRI TARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether retiring Government employees of Uttar Pradesh have not been getting pensionary benefit;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). Under the provisions of the Constitution of India the State pensions are the concern of the respective State Governments. Therefore, the information as asked for is not available with the Central Government.

[Translation]

Commutation of Pension

2704. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) the names of States where decisions have been taken that the amount of commuted pension will be paid to the retired employees after 12 years of their retirement; and

(b) if so, whether Union Government would amend its decision on the lines of States and will reduce the duration from 15 years to 12 years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). In the case of Central Government pensioners the commuted portion of the pension is restored after 15 years from the date of commutation. This provision was adopted by the Government in 1985 on the basis of the Judgement of the Supreme Court. No proposal for reduction of this period is under consideration of the Government. The matters regarding State Government pensioners are the concern of the respective State Governments. The information in regard to the policy followed by the State Governments in the matter of restoration of commuted portion of the pension is not available at present. This is being collected from them and will be laid on the Table of the House after it is received by the Central Government.

[English]

Hospitals with Modern Facilities

2705. SHRI SUDHIR SAWANT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Hospitals equipped with modern facilities have been set up with Central assistance throughout the country specially in backward and remote areas during the last 3 years;

(b) if so, the details thereof, state-wise;

(c) whether similar schemes pertaining to some states are under consideration of the Government;

(d) if so, the places where these hospitals are likely to be set up; and

(e) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) to (e). 'Health' being a State subject, it is the responsibility of the State Governments to set up hospitals equipped with modern facilities in backward and remote areas keeping in view their priorities and overall availability of resources. However, proposals from certain States for upgradation of district health systems have been posed to the World Bank.

Housing in Gujarat

2706. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the housing schemes of the country specially those related to Junagarh Parliamentary constituency in Gujarat pending with the Central Government for approval and financial assistance;

(b) the details of housing schemes approved by the Central Government for the country, specially for Gujarat, during the last three years, till date;

(c) State-wise details of financial assistance provided to each scheme; and

(d) State-wise details of the housing schemes out of the above situated in the backward/tribal areas of the country, specially in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) So far as urban housing is concerned, there is no Central Scheme under which Central Government financial assistance is given to the States for housing construction. However, the Housing and Urban Development Corporation Ltd. (HUDCO) provides loan assistance to various Housing Boards, Development

Authorities, Improvement Trusts, Cooperative Societies, NGOs, etc., for housing projects.

There is only one shelter upgradation scheme with loan amount of Rs.9.00 lakhs for Junagarh District under process in HUDCO.

(b) and (c). The State-wise break-up of Schemes sanctioned together with loan commitment and amount

released by HUDCO during the year 1993-94, 1994-95 and 1995-96 (as on 31.10.1995) is given in the statements I, II and III enclosed.

(d) On an average, 12% of the dwelling units constructed under HUDCO assistance benefit SC/ST category.

STATEMENT-I

The Details of Housing Loans Sanctioned/Released by HUDCO during 1993-94

S.No.	State/UT	No. of Schemes	Loan		Dwelling Units Sanctioned
			Sanctioned (Rs. in Crores)	Released	
1.	Andhra Pradesh	130	75.57	107.10	101456
2.	Arunachal Pradesh	1	1.82	0.57	228
3.	Assam	9	8.31	8.78	3966
4.	Bihar	37	40.70	15.31	39258
5.	Gujarat	43	48.40	23.08	17992
6.	Himachal Pradesh	2	3.14	6.05	186
7.	Haryana	17	21.74	21.58	5752
8.	Jammu & Kashmir	9	7.34	0.50	1796
9.	Kerala	37	53.52	59.10	39190
10.	Karnataka	60	50.27	72.18	15184
11.	Meghalaya	1	5.09	8.53	2179
12.	Maharashtra	30	51.19	55.35	13750
13.	Manipur	3	5.72	5.73	1071
14.	Madhya Pradesh	45	51.48	38.50	5344
15.	Mizoram	5	6.39	0.25	2618
16.	Nagaland	1	5.79	6.20	1321
17.	Orissa	19	29.53	32.77	9192
18.	Punjab	18	20.98	25.83	2981
19.	Rajasthan	58	46.81	37.48	9141
20.	Sikkim	3	7.44	10.68	780
21.	Tamil Nadu	154	128.45	116.18	59790
22.	Tripura	3	1.78	0.39	785
23.	Uttar Pradesh	39	79.61	59.05	53788
24.	West Bengal	6	44.75	27.47	12495
25.	A and N Islands	1	0.16	0.20	500
26.	Chandigarh	4	4.79	7.85	1968
27.	Pondicherry	—	—	0.01	—
Total		734	800.68	756.72	402711

STATEMENT-II

The Details of Housing Loans Sanctioned/Released by HUDCO during 1994-95

S.No.	State/UT	No. of Schemes	Loan		Dwelling Units
			Sanctioned (Rs. in Crores)	Released	
1.	Andhra Pradesh	126	63.72	76.48	82544
2.	Assam	13	18.03	14.88	8024
3.	Bihar	18	11.79	3.31	6415
4.	Goa	6	9.00	—	1757
5.	Gujarat	73	50.65	37.18	15057
6.	Haryana	19	19.37	20.99	5171
7.	Himachal Pradesh	5	5.74	4.31	288
8.	Jammu & Kashmir	4	1.30	6.60	48
9.	Karnataka	88	62.47	65.37	62808
10.	Kerala	45	66.93	74.04	19108
11.	Madhya Pradesh	38	60.04	33.25	5945
12.	Maharashtra	46	73.91	41.04	23439
13.	Manipur	3	6.06	3.74	1080
14.	Meghalaya	3	13.49	0.63	4934
15.	Mizoram	—	—	2.18	—
16.	Nagaland	1	5.77	7.22	1320
17.	Orissa	26	37.83	32.79	15622
18.	Punjab	27	23.57	48.19	2016
19.	Rajasthan	46	47.12	36.49	14151
20.	Sikkim	6	9.49	4.45	4000
21.	Tamil Nadu	199	94.70	137.26	56834
22.	Tripura	2	0.27	1.19	975
23.	Uttar Pradesh	40	66.77	45.48	26012
24.	West Bengal	34	36.04	28.48	18391
25.	Delhi	2	0.70	0.26	45
26.	Chandigarh	1	—	4.21	274
Total		871	784.76	730.02	376258

STATEMENT-III

The Details of Housing Loans Sanctioned/Released by HUDCO during 1994-95

(As on 31.10.1995)

S.No.	State/UT	No. of Schemes	Loan		Dwelling Units
			Sanctioned (Rs. in Crores)	Released	
1.	Andhra Pradesh	7	12.49	17.48	24250
2.	Assam	5	16.00	5.49	9752
3.	Bihar	9	14.64	0.71	8334
4.	Gujarat	20	13.07	11.59	2448
5.	Haryana	19	36.07	0.35	10685
6.	Himachal Pradesh	3	0.97	1.52	191
7.	Jammu & Kashmir	9	9.60	2.01	322
8.	Karnataka	19	11.16	8.69	8160
9.	Kerala	30	79.46	33.52	19530
10.	Madhya Pradesh	36	15.28	7.74	2745
11.	Maharashtra	3	5.78	10.19	1460
12.	Manipur	1	1.77	1.40	211
13.	Meghalaya	3	0.94	0.68	78
14.	Orissa	4	5.46	2.13	2801
15.	Punjab	3	6.49	3.66	279
16.	Rajasthan	25	17.35	3.25	11800
17.	Sikkim	3	6.50	4.17	585
18.	Tamil Nadu	74	43.39	42.96	27792
19.	Uttar Pradesh	4	14.41	8.52	21423
20.	West Bengal	7	9.56	3.14	7527
21.	A & N Islands	1	0.74	—	42
22.	Delhi	—	—	5.15	—
Total		285	321.13	176.18	160385

11.02 hrs.[MR. DEPUTY SPEAKER in the Chair]
....(Interruptions)*The House then adjourned till Fourteen of the Clock.***14.00 hrs.****14.01 hrs.***At this stage, Shri Mohammed Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.**The Lok Sabha re-assembled at Fourteen of the Clock.*

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Now, Papers to be laid on the Table.

[English]

14.02 hrs.

PAPER LAID ON THE TABLE

Copy of Central Zoo Authority (Officers and Other Employees) Recruitment Rules 1994 and Review on the working of the Annual Report alongwith Audited Accounts of Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited for 1994-95 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Rajesh Pilot beg to lay on the Table :

(1) A copy of the Central Zoo Authority (Officers and Other Employees) Recruitment Rules, 1994 (Hindi and English versions) published in Notification No.S.O.3561 in Gazette of India dated the 31st December, 1994, under sub-section (2) of section 63 of the Wildlife (Protection) Act, 1972.

[Placed in Library. See No. LT-8475/95]

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair for the year 1994-95.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8476/95]

Annual Report and Review on the Working of Software Technology Parks of India, New Delhi for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Eduardo Faleiro, beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Software Technology Parks of India, New Delhi for the year 1994-95

[Placed in Library. See No.LT-8477/95]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Satcomm Service (India), New Delhi for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (English and Hindi versions) regarding Review by the Government of the working of the Satcomm Services (India), New Delhi for the year 1994-95.

[Placed in Library. See No.LT-8478/95]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1994-95.

(ii) Annual Report of the CMC Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8479/95]

Annual Report and Review on the Working of Coir Board, Kochi for the year 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : Sir, I, on behalf of Shri M. Arunachalam, beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1994-95, under section 19 of the Coir Industry Act 1953.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Coir Board, Kochi, for the year 1994-95

[Placed in Library. See No. LT-8480/95]

(2) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Bombay for the year 1994-95

[Placed in Library. See No. LT-8481/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1994-95, alongwith Audited Accounts.,

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, Ludhiana for the year 1994-95.

[Placed in Library. See No. LT-8482/95]

Annual Report and Review on the Working of the Indian Institute of Public Administration, New Delhi for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shrimati Margaret Alva, beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT-8483/95]

Annual Report and Review on the working of National Federation of Co-operative Sugar Factories Limited, New Delhi for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : Sir, I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT-8484/95]

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal for the year 1991-92.

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8485/95]

(b) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1991-92.

(ii) Annual Report of the Rajasthan state Agro Industries Corporation Limited, Jaipur for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8486/95]

(c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1993-94.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8487/95]

(d) (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1993-94.

(ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8488/95]

(e) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur for the year 1992-93.

(ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8489/95]

(3) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) S.O. 831(E) Published in Gazette of India dated the 6th October, 1995 appointing the Senior Fertiliser Inspectors and Fertiliser Inspectors in the Central Fertiliser Quality Control and Training Institute, Faridabad and its Regional Offices at New Bombay, Kalyani and Madras to be Inspector of Fertiliser for the purpose of the Fertiliser (Control) Order 1985.

(ii) The Fertiliser (Control) Third Amendment Order, 1995 published in Notification No.S.O.835(E) in Gazette of India dated the 12th October, 1995.

[Placed in Library. See No. LT-8490/95]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Heavy Engineering Cooperative Limited, Pune for the year 1994-95.

[Placed in Library. See No. LT-8491/95]

Review on the Working of and Annual Report of the Indian Rare Earths Limited, Bombay for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Bhuvnesh Chaturvedi, beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding review by the Government of the working of the Indian Rare Earths Limited, Bombay, for the year 1994-95.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8492/95]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1994-95.

[Placed in Library. See No. LT-8493/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT-8494/95]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satyendra Nath Bose National Centre for Basic Science, Calcutta, for the year 1994-95.

[Placed in Library. See No. LT-8495/95]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Agharkar Research Institute, Pune for the year 1994-95.

[Placed in Library. See No. LT-8496/95]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Remote Sensing Agency, Hyderabad for the year 1994-95.

[Placed in Library. See No. LT-8497/95]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1994-95.

[Placed in Library. See No. LT-8498/95]

**Notification under
Essential Commodities Act 1955 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C SILVERA): Sir, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the section 3 of the Essential Commodities Act, 1955:-

(i) S.O. 797(E) published in Gazette of India dated the 20th September, 1995 notifying the simplex Mills Company Limited, Tehsil Gondia, Maharashtra as a Mill producing newsprint.

(ii) S.O. 798(E) published in Gazette of India

dated the 20th September, 1995 notifying the Pudumjee Pulp and Paper Mills Limited, Pune, Maharashtra as a Mill producing newsprint.

(iii) S.O. 911(E) published in Gazette of India dated the 10th November, 1995 notifying the Gaurav Paper Mills, Chandrapur, Maharashtra as a Mill producing newsprint.

[Placed in Library. See No. LT-8499/95]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta for the year 1994-95.

(ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8500/95]

(b) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1994-95.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8501/95]

(c) (i) Statement regarding Review by the Government of the working of the Nepa Limited for the year 1994-95.

(ii) Annual Report of the Nepa Limited for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8502/95]

(d) (i) Statement regarding review by the Government of the working of the Hindustan Cables Limited, Calcutta, for the year 1994-95.

(ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8503/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions)

regarding Review by the Government of the working of the Fluid Control Research Institute, Palghat for the year 1994-95.

[Placed in Library. See No. LT-8504/95]

(4) (i) A copy of the Annual Report (Hindi and English Versions) of the National Institute of Design, Ahmedabad, for the year 1994-95 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1994-95.

[Placed in Library. See No. LT-8505/95]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1994-95, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Automotive Research Association of India, Pune, for the year 1994-95.

[Placed in Library. See No. LT-8506/95]

(6) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Andrew Yule and Company Limited for the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.

[Placed in Library. See No. LT-8507/95]

(ii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1995-96.

[Placed in Library. See No. LT-8508/95]

Annual Report and Review on the Working of New Delhi Tuberculosis Centre, New Delhi for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the government of the working of the New Delhi Tuberculosis Centre, New Delhi for the year 1994-95.

[Placed in Library. See No. LT-8509/95]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT-8510/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-8511/95]

Annual Report and Review on the working of University of Delhi for 1992-93 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Kumari Selja, beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi for the year 1992-93.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, for the year 1992-93.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-8512/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University for the year 1993-94.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-8513/95]

(5) A copy of the Audit Report (Hindi and English

versions) on the accounts of the Indian Council of Historical Research, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT-8514/95]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 1993-94.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-8515/95]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1993-94.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. See No. LT-8516/95]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1993-94.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-8517/95]

Annual Report and Review on the working of Andhra Pradesh Mahila Samatha Society for 1994-95 and Audited Account of the Society

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : Sir, I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, for the year 1994-95.

[Placed in Library. See No. LT-8518/95]

Review on the working of and Annual Report of Indian Renewable Energy Development Agency Limited, New Delhi for 1994-95 and Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited, New Delhi and the Ministry of Non-Conventional Energy Sources for 1995-96

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : Sir, I beg to lay on the Table :

(1) A copy each of the following papers (hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8519/95]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Source for the year 1995-96.

[Placed in Library. See No. LT-8520/95]

Annual Report and Review on the working of Bhartiya Rashtriya Sahkari Grah Nirman Sangh, New Delhi for 1994-95 alongwith Annual Accounts and Audit Report thereon.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : Sir, I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1994-95.

(2) A copy of the Review (Hindi and English

versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1994-95.

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Housing Federation of India, New Delhi, for the year 1994-95, together with Audit Report thereon.

[Placed in Library. See No. LT-8521/95]

Railway Protection Force (Amendment) Rules, 1995 and Review on the working of the Annual Report alongwith Annual Accounts and Audit Report thereon etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Suresh Kalmadi, beg to lay on the Table :

(1) A copy of the Railway Protection Force (Amendment) rules, 1995 (Hindi and English versions) published in Notification No.G.S.R. 164 in Gazette of India dated the 1st April, 1995 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-8522/95]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No LT-8523/95]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railway for the year 1995-96.

[Placed in Library. See No. LT-8524/95]

Review on the working of the Annual Report alongwith Audited Accounts of Hindustan Aeronautics Limited, Bangalore for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : Sir, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and

English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1994-95.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8525/95]

(b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1994-95.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8526/95]

(c) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1994-95.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8527/95]

(d) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1994-95.

(ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8528/95]

(e) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 1994-95.

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8529/95]

(f) (i) Review by the Government of the working of the Mazagon Dock Limited, Bombay for the year 1994-95.

(ii) Annual Report of the Mazagon Dock Limited,

Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8530/95]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT-8531/95]

Consumer Protection(Second Amendment) Rules, 1995.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I, on behalf of Shri Venod Sharma, beg to lay on the Table :

A copy of the Consumer Protection (Second Amendment) Rules, 1995 (Hindi and English versions) published in Notification No.G.S.R. 759(E) in Gazette of India dated the 21st November, 1995, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

[Placed in Library. See No. LT-8532/95]

14.04 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-seventh Report

[English]

(SHRI SIVAJI PATNAIK (BHUBANESWAR) : I beg to present the Forty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

14.04 1/2 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-seventh Report

[English]

(SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : I beg to present the Fifty-seventh Report of the Business Advisory Committee.

14.04 3/4 hrs.

STANDING COMMITTEE ON COMMUNICATIONS

Twenty-fifth Report and Minutes

[English]

SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : I beg to present the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on communications relating to the Ministry of Communications (Department of Telecommunications) on Action taken by Government on the Recommendations contained in the Seventeenth Report of Standing Committee on Communications on Demands for Grants (1995-96) and the Minutes of the sittings of the Committee relating thereto.

14.05 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Twenty-first Report

[English]

SHRI SRIBALLAV PANIGRAHI (DEOGARH) : I beg to present the Twenty-first Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 13th Report of the Committee (10th Lok Sabha) on "Indian Farmers Fertilizers Cooperative Ltd., and Krishak Bharati Cooperative Ltd." (Ministry of Chemicals & Fertilizers, Department of Fertilizers).

14.05 1/2 hrs.

STANDING COMMITTEE ON COMMERCE

Sixteenth Report

[English]

SHRI M. RAMANNA RAI (KASARAGOD) : I beg to lay on the Table the Sixteenth Report (Hindi and English versions) of the Standing Committee on Commerce, on National Institute of Fashion Technology.

14.04 3/4 hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

Thirty-third Report

[English]

DR. VASANT NIWRUTTI PAWAR (NASIK) : I beg to lay on the Table the Thirty-third Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Mahatma Gandhi Antharrashtriya Hindi Vishwavidyalaya Bill, 1995.

. . . . (Interruptions)

[English]

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again tomorrow, the 14th December, 1995 at 11 a.m.

14.06 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 14, 1995/
Agrahayana 23, 1917 (Saka).*

1995 BY LOK SABHA SECRETARIAT

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha
(Eighth Edition) and printed by Gupta Printing Works, A-51, Sarai Pipal Thala Extension,
Adarsh Nagar, Azad Pur, Delhi 110033.
